Central Goods and Services Tax (CGST) Rules, 2017

Part – B (FORMS)

Notified vide Notification No. 3 /2017-Central Tax (Dated 19th June 2017) and further as amended by Notification No. 7/2017-Central Tax (Dated 27th June 2017), Notification No. 10/2017-Central Tax (Dated 28th June 2017), Notification No. 15/2017-Central Tax (Dated 1st July 2017), Notification No. 17/2017-Central Tax (Dated 27th July 2017), Notification No. 22/2017-Central Tax (Dated 17th August 2017), Notification No. 27/2017-Central Tax (Dated 30th August 2017), Notification No. 34/2017-Central Tax (Dated 15th September 2017), Notification No. 36/2017-Central Tax (Dated 29th September 2017), Notification No. 45/2017-Central Tax (Dated 13th October 2017), Notification No. 47/2017-Central Tax (Dated 18th October, 2017), Notification No. 51/2017-Central Tax (Dated 28th October, 2017), Notification No. 55/2017-Central Tax (Dated 15th November, 2017), Notification No. 70/2017-Central Tax (Dated 21st December, 2017), Notification No. 75/2017-Central Tax (Dated 29th December, 2017), Notification No.03/2018 – Central Tax (Dated 23rd January, 2018), Notification No. 12/2018 – Central Tax (Dated 07th March, 2018), Notification No. 14/2018-Central Tax (Dated 23rd March, 2018), Notification No. 21/2018-Central Tax (Dated 18th April, 2018), Notification No. 26/2018-Central Tax (Dated 13th June, 2018), Notification No. 28/2018-Central Tax (Dated 19th June, 2018), Notification No. 29/2018-Central Tax (Dated 06th July, 2018), Notification No. 39/2018-Central Tax (Dated 04th September, 2018), Notification No. 48/2018-Central Tax (Dated 10th September, 2018), Notification No. 49/2018-Central Tax (Dated 13th September, 2018), Notification No. 53/2018-Central Tax (Dated 9th October, 2018), Notification No. 54/2018-Central Tax (Dated 9th October, 2018), Notification No. 60/2018-Central Tax (Dated 30th October, 2018), Notification No. 74/2018-Central Tax (Dated 31st December, 2018)), Notification No. 03/2019-Central Tax (Dated 29th January, 2019), Notification No. 16/2019-Central Tax (Dated 29th March, 2019), Notification No. 20/2019-Central Tax (Dated 23rd April, 2019), Notification No. 31/2019-Central Tax (Dated 28th June, 2019), Notification No. 33/2019-Central Tax (Dated 18th July, 2019), Notification No. 33/2019-Central Tax (Dated 18th July, 2019), Notification No. 49/2019-Central Tax (Dated 9th October, 2019), Notification No. 56/2019-Central Tax (Dated 14th November, 2019), Notification No. 68/2019-Central Tax (Dated 13th December, 2019), Notification No. 75/2019-Central Tax (Dated 26th December, 2019), Notification No. 02/2020-Central Tax (Dated 01st January, 2020), Notification No. 08/2020-Central Tax (Dated 02nd March, 2020), Notification No. 16/2020-Central Tax (Dated 23rd March, 2020), Notification No. 30/2020-Central Tax (Dated 03rd April, 2020), Notification No. 38/2020-Central Tax (Dated 05th May, 2020), Notification No. 48/2020-Central Tax (Dated 19th June, 2020), Notification No. 50/2020-Central Tax (Dated 24th June, 2020) and Notification No. 58/2020-Central Tax (Dated 01st July, 2020)

Note: This updated version of the Rules as amended upto 1st July, 2020 has been prepared for convenience and easy reference of the trade and industry and has no legal binding or force. Notifications as published in the official Gazette of the Government of India only have the force of law.

(As on 01.07.2020)

Government of India Ministry of Finance Department of Revenue Central Board of Indirect Taxes and Customs

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[See rule 3(1)]

Intimation to pay tax under section 10 (composition levy)

(Only for persons registered under the existing law migrating on the appointed day)

1. GSTIN / Provisional ID									
2. Legal na	2. Legal name								
3. Trade na	3. Trade name, if any								
4. Address	4. Address of Principal Place of Business								
5. Category	y of Registered Person < Select f	rom drop d	own>						
(i) Manufacturers, other than manufacturers of such goods as notified by the Government									
(ii)	Suppliers making supplies re paragraph 6 of Schedule II	ferred to i	n clause (b)	of					
(iii)	Any other supplier eligible for	or compos	ition levy.						
6. Financia	l Year from which composition s	cheme is o	pted	201	7-18				
7. Jurisdicti	on	Centre		State					
-	on – clare that the aforesaid business s tax under section 10.	shall abide	by the conditi	ions a	nd restrictions specified for				
9. Verificat	ion								
I hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.									
	Signature of Authorised Signatory								
Name									
Place Date			Desiį	gnatio	on / Status				

[See rule 3(3) and 3(3A)]¹

Intimation to pay tax under section 10 (composition levy)

(For persons registered under the Act)

1. GSTIN						
2. Legal na	me					
3. Trade nat	me, if any					
4. Address of	of Principal Place of Business					
5. Category	v of Registered Person < Select from drop	down>.	I			
(i)	Manufacturers, other than manufacturers, other than manufacturers, may be notified by the Government	rers of su	ich goods as			
(ii)	Suppliers making supplies referred to paragraph 6 of Schedule II	in clau	ise (b) of			
(iii)	Any other supplier eligible for compo	osition le	vy.			
6. Financia	1 Year from which composition scheme is	opted				
7. Jurisdicti	on	Centre		State	;	
8. Declarati	on –					
-	clare that the aforesaid business shall abic under section 10.	le by the	conditions an	nd rest	rictions specified for	
9. Verificati						
I hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.						
	Signature of Authorised Signatory					
Name						
Place Date			Designation	ı / Stat	us	

 $^{^1 \}text{Substituted}$ vide Notf no. 45/2017-CT dt 13.10.2017

[See rule 3(4)]

Intimation of details of stock on date of opting for composition levy

(Only for persons registered under the existing law migrating on the appointed day)

1. GSTIN			
2. Legal name			
3. Trade name, if any			
4. Address of Principal Place of Business			
5 Details of application filed to now too under	(i) Application refe	rence number	
5. Details of application filed to pay tax under section 10	(ARN)		
	(ii) Date of filing		
6. Jurisdiction	Centre	State	

7. Stock of purchases made from registered person under the existing law

GSTIN/TIN	Name of the	Bill/	Date	Value of	VAT	Central	Service	Total
	supplier			Stock		Excise	Tax (if	
		No.						
							e)	
2	3	4	5	6	7	8	9	10
		supplier	supplier Invoice No.	supplier Invoice No.	supplier Invoice Stock No.	supplier Invoice Stock No.	supplier Invoice No. Stock Excise	supplier Invoice No. Stock Excise Tax (if applicable)

8. Stock of purchases made from unregistered person under the existing law

Sr. No	Name of the	Address	Bill/	Date	Value	of	VAT	Central	Service	Total
	unregistered		Invoice		Stock			Excise	Tax (if	
	person		No						applicabl	
									e	
1	2	3	4	5		6	7	8	9	
1										
2										
Total										
9. D	etails of tax	D		G . 1	m	State T	`ax /			
	paid	Descriptio	on	Central	Tax	UT Ta	x			
		Amount								

	Debit entry no.						
10. Verification I hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.							
Signature of Authorised Signatory							
Name							
Place Date Designation / Status							

FORM GST CMP-04 [See rule 6(2)]

Intimation/Application for Withdrawal from Composition Levy

1. GSTIN						
2. Legal na	ame					
3. Trade na	me, if any					
4.Address of Principal Place of business						
5. Category	v of Registered Person					
(i)	Manufacturers, other than					
	of such goods as may be n	otified by the				
	Government					
(ii)	Suppliers making supplie					
	clause (b) of paragraph 6 of					
(iii)	Any other supplier eligibl	e for				
	composition levy.					
6. Nature of						
7. Date from	n which withdrawal from co	mposition schem	e is sought	DD	MM	YYYY
8. Jurisdict	ion	Centre		State		
9. Reasons	for withdrawal from compose	sition scheme				
10. Verifica	ation					
I		here	by solemnly at	ffirm and	d declar	e that the
information	n given hereinabove is true a	nd correct to the	best of my know	ledge and	d belief a	and nothing
has been co	oncealed therefrom.					
Signature o	f Authorised Signatory					
Name						
Place						
Date						
Designation	n / Status					

Note – Stock statement may be furnished separatelyfor availing input tax credit on the stock available on the date preceding the date from which composition option is withdrawn in **FORM GST ITC -01**.

[See rule 6(4)]

Reference No. <<...>>

<< Date >>

То

GSTIN Name Address

Notice for denial of option to pay tax under section 10

Whereas on the basis of information which has come to my notice, it appears that you have violated the conditions and restrictions necessary for availing of the composition scheme under section 10 of the Act. I therefore propose to deny the option to you to pay tax under the said section for the following reasons: -

1 2

3

••••

 \Box You are hereby directed to furnish a reply to this notice withinfifteen working days from the date of service of this notice.

□ You are hereby directed to appear before the undersigned on DD/MM/YYYY at HH/MM.

If you fail to furnish a reply within the stipulated date or fail to appear for personal hearing on the appointed date and time, the case will be decided ex parte on the basis of available records and on merits

Signature

Name of Proper Officer

Designation

Jurisdiction

Place Date

[See rule 6(5)]

Reply to the notice toshow cause

	l	· · · · · · · · · · · · · · · · · · ·
1.	GSTIN	
2.	Details of the show cause notice	Reference no. Date
3.	Legal name	
4.	Trade name, if any	
5.	Address of the Principal	
5.	Place of Business	
6.	Reply to the notice	
7.	List of documents uploaded	
8.	Verification	I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of myknowledge and belief and nothing has been concealed therefrom.
		Signature of the Authorised Signatory
		Date Place

Note –

1. The reply should not be more than 500 characters. In case the same is more than 500 characters, then it should be uploaded separately.

2. Supporting documents, if any, may be uploaded in PDF format.

FORM GST CMP-07 [*See rule 6*(5)]

Reference No. <<>>

То

GSTIN Name Address

Application Reference No. (ARN)

said show cause notice stands vacated.

This has reference to your reply dated ----- filed in response to the show cause notice issued vide reference no. ------ dated ------. Your reply has been examined and the same has been found to

be satisfactory and, therefore, your option to pay tax under composition scheme shall continue. The

or

This has reference to your reply dated ----- filed in response to the show cause notice issued vide ----- dated -----. Your reply has been examined and the same has not been reference no. found to be satisfactory and, therefore, your option to pay tax under composition schemeis hereby denied with effect from <<>>> for the following reasons:

<<text>>

or

Yo ave not filed any reply to the show cause notice; or

Yo id not appear on the day fixed for hearing.

Therefore, your option to pay tax under composition schemeis hereby denied with effect from << date >> for the following reasons:

<< Text >>

Date

Place

Name of Proper Officer

Designation Jurisdiction

Signature

Date -

Order for acceptance / rejection of reply to show cause notice

Date-

[See rule 62]

Statement for payment of self-assessed tax

										F	Finan	cial		
										Ŋ	lear			
										(Quart	er		
1.	GS'	TIN												
2.	(a)	Legal name	<a< th=""><th colspan="6"><auto></auto></th></a<>	<auto></auto>										
	(b)	Trade name	<a< td=""><td>uto></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td></a<>	uto>										
	(c)	ARN	<a< td=""><td colspan="6"><auto> (After filing)</auto></td></a<>	<auto> (After filing)</auto>										
	(d)	Date of	<a< th=""><th colspan="6"><auto> (After filing)</auto></th></a<>	<auto> (After filing)</auto>										
		filing												

3. Summary of self-assessed liability

(net of advances, credit and debit notes and any other adjustment due to amendments etc.)

Sr.	Description	Value	Integrated	Central	State/ UT	Cess
No.			tax	tax	tax	
1	2	3	4	5	6	7
1.	Outward supplies					
	(including exempt					
	supplies)					
2.	Inward supplies attracting					
	reverse charge including					
	import of services					
3.	Tax payable (1+2)					
4.	Interest payable, if any					
5.	Tax and interest paid					

(Amount in ₹in all tables)

4. Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Signature

Place :	Name of Authorised Signatory
Date:	Designation/Status

Instructions:

1. The taxpayer paying tax under the provisions of section 10 of the Central Goods and Services Tax Act, 2017 or by availing the benefit of notification No. 02/2019– Central Tax (Rate), dated the 7th March, 2019 [G.S.R. 189(E) dated the 7th March, 2019] shall make payment of tax on quarterly basis by the due date.

2. Adjustment on account of advances, credit/debit notes or rectifications shall be reported against the liability.

3. Negative value may be reported as such if such value comes after adjustment.

4. If the total tax payable becomes negative, then the same shall be carried forward to the next tax period for utilising the same in that tax period.

5. Interest shall be leviable if payment is made after the due date.

6. 'Nil' Statement shall be filed if there is no tax liability due during the quarter.]²

²Inserted vide Notf No. 20/2019-CT dt. 23.04.2019

[See rule 8(1)]

Application for Registration

(Other than a non-resident taxable person, a person required to deduct tax at source under section 51 and a person required to collect tax at source under section 52 and a person supplying online information and database access or retrieval services from a place outside India to a non-taxable online recipient referred to in section 14 of the Integrated Goods and Services Tax Act, 2017)

Part –A

State /UT - District -

(i)	Legal Name of the Business:								
	(As mentioned in Permanent Acc	count	Number)						
(ii)	Permanent Account Number :								
	(Enter Permanent Account Num	ber a	of the Bus	<i>iness;</i> Per	rmanent Account Number of				
	Individual in case of Proprietors	ship c	concern)						
(iii)	Email Address :								
(iv)	Mobile Number :								
Note -	Information submitted above is	subje	ect to onli	ne verific	ation before proceeding to fill up	Part-B.			
Auth	Authorised signatory filing the application shall provide his mobile number and email address.								
	Part –B								
1.	Trade Name, if any								
2.	2. Constitution of Business (Please Select the Appropriate)								
(i) Pro	prietorship		(ii) Parti	nership					
(iii) H	indu Undivided Family		(iv) Pri	vate Limi	ted Company				
(v) Pu	blic Limited Company		(vi) Soc	ociety/Club/Trust/Association of Persons					
(vii) C	Government Department		(viii) Pu	viii) Public Sector Undertaking					
(ix) U	nlimited Company		(x) Limi	nited Liability Partnership					
(xi) L	ocal Authority		(xii) Sta	tutory Bo	dy				
(xiii)	Foreign Limited Liability		(xiv) Fo	reign Cor					
Partne	rship								
(xv) (Others (Please specify)								
3.	Name of the State			District					
4.	Jurisdiction		State		Centre				
			tor, Circle						
		Unit, etc. oth		ers					
		(specify)							

5.	Option for Composition	Yes	No					
	omposition Declaration							
-	declare that the aforesaid bus			he condi	tions and restric	tions sp	ecified in	the Act or
the rules f	for opting to pay tax under the	composition	scheme.					
6.1 Categ	ory of Registered Person <tick< td=""><td>in check box</td><td>κ></td><td></td><td></td><td></td><td></td><td></td></tick<>	in check box	κ>					
(i)	Manufacturers, other than	manufactur	ers of su	ich good	ls as may be r	notified	by the	
	Government for which optic	on is not ava	ilable	_			-	
(ii)	Suppliers making supplies n	referred to in	clause (b) of par	agraph 6 of Sch	edule II		
(iii)	Any other supplier eligibl	e for compo	sition levy	/.				
7.	Date of commencement of b	usiness	DD/MN	Л/ҮҮҮҮ	7			
8.	Date on which liability to reg	gister arises	DD/MN	A/YYYY	7			
9.	Are you applying for registration as a casual taxable person?]	No		
10.	If selected 'Yes' in Sr. No. 9	, period for	From			То		
	which registration is required	DD/MM/YYYY			DD/MM/YYYY			
11.	If selected 'Yes' in Sr. No. 9 registration	, estimated s	upplies a	nd estima	ated net tax liabi	lity duri	ng the per	riod of
Sr. No.	Type of Tax		Turnov	er (Rs.)		Net Ta	x Liabilit	y (Rs.)
(i)	Integrated Tax							
(ii)	Central Tax							
(iii)	State Tax							
(iv)	UT Tax							
(v)	Cess							
	Total							
	Payment Details							
	Challan Identification Number		Da	ate		Amour	nt	
[12.	Are you applying for registra SEZ Unit?	ation as a	Yes]	No		
	(i) Select name of SEZ					∇		
	(ii) Approval order number a order	and date of						
	(iii) Period of validity		From	DD/M	M/YYYY	То	DD/MN	A/YYYY
	(iv) Designation of approvin	ng authority						

13.	Are you applying for registration as a SEZ Developer?	Yes			No	
	(i) Select name of SEZDeveloper				\bigtriangledown	
	(ii) Approval order number and date of order					
	(iii) Period of validity	From		DD/MM/YYYY	То	DD/MM/YYYY
	(iv) Designation of approving authority] ³
14.	Reason to obtain registration:				I	
	(i) Crossing the threshold			i) Merger /amalga istered persons	mation of tw	vo or more
	(ii) Inter-State supply		(ix)	Input Service Dis	tributor	
	(iii) Liability to pay tax as recipient of go services u/s 9(3) or 9(4)	ods or	(x)	Person liable to pa	y tax u/s 9(5)
	(iv) Transfer of business which includes a	change	(xi)	Taxableperson su	pplying thro	ugh e-Commerce
	in the ownership of business		por	tal		
	(if transferee is not a registered entity)(v) Death of the proprietor		(vii) Voluntary Basis		
	(if the successor is not a registered entity)		(ЛП) voluntary Dasis		
	(vi) De-merger		(xii	i) Persons supplying	ng goods and	d/or services on
			beh	alf of other taxable	e person(s)	
	(vii) Change in constitution of business		(xiv	v) Others (Not cov	ered above)	– Specify
15.	Indicate existing registrations wherever ap	oplicable	9			
D						
	ion number under Value Added Tax					
	Sales Tax Registration Number					
Entry Ta	x Registration Number					
Entertain	ment Tax Registration Number					
Hotel and	d Luxury Tax Registration Number					
Central E	xcise Registration Number					
Service T	ax Registration Number					
Corporat	e Identify Number/Foreign Company Regis	+				
Number						
	iability Partnership Identification Number/	Foreign				
Importer/	Exporter Code Number					

³Substituted vide Notf no. 02/2020-CT dt01.01.2020

Registration number un Preparations (Excise Du		and Toilet						
Registration number un	der Shops and	Establishmen	t Act					
Temporary ID, if any								
Others (Please specify)								
16. (a) Address of Principal Place of Business								
Building No./Flat No.				Floor No.				
Name of the Premises/E	Building			Road/Stre	eet			
City/Town/Locality/Vil		District						
Taluka/Block								
State		PIN Code						
Latitude		Longitude						
(b) Contact Information								
Office Email Address			Office T	elephone r	number	STD		
Mobile Number			Office F	Fax Number STD				
(c) Nature of premises			I					
Own	Leased	Rente	ed	Consen	t S	Shared	Others (spec	ify)
(d) Nature of business a	ctivity being c	arried out at a	bove men	tioned pre	mises (I	Please tick	applicable)	
Factory / Manufacturing	g 🗌	Wholesale	Business		Retail	Business		
Warehouse/Depot		Bonded Wa	rehouse		Suppl	ier of serv	vices	
Office/Sale Office		Leasing Bu	siness		Recip	ient of go	ods or services	
EOU/ STP/ EHTP		Works Con	Works Contract		Expor	t		
Import		Others (Spe	cify)					
17. Details of Bank Acc	ounts (s)	1		<u> </u>	I			
Total number of Bank	Total number of Bank Accounts maintained by the applicant for conducting							

business

(Upto 10 Bank Accounts to be reported)

Details of Bank Account 1											
Account Number											
Type of Account						IFSC					
Bank Name											
Branch Address	To be auto-populated (Edit mode)										

Note - Add more accounts -----

18. Details of the Goods supplied by the Business

Please specify top 5 Goods								
Sr.	Description of Goods	HSN Code (Four digit)						
No.								
(i)								
(ii)								
(v)								

19. Details of Services supplied by the Business.

Please specify top 5 Services								
Sr. No.	Description of Services	HSN Code (Four digit)						
(i)								
(ii)								
(v)								

20. Details of Additional Place(s) of Business

Number of additional places	

Premises 1

(a) Details of Additional Place of Business

Building No/Flat N	No			Floor No						
Name of the Prem	ises/Building			Road/Stree	et					
City/Town/Localit	y/Village			District						
Block/Taluka										
State				PIN Code						
Latitude				Longitude						
(b) Contact Inform	nation			1						
Office Email Addr	ress		Office Te	lephone num	nber	STD				
Mobile Number			Office Fa	x Number		STD				
(c) Nature of prem	nises					1	1			
Own	Leased	Rented	Con	sent	Share	d		ners ecify	y)	

Factory / Manufacturing	Wholesale Business	Retail Business	
Warehouse/Depot	Bonded Warehouse	Supplier of services	
Office/Sale Office	Leasing Business	Recipient of goods or services	
EOU/ STP/ EHTP	Works Contract	Export	
Import	Others (specify)		

21. Details of Proprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc.

Particulars	First Name	Middle Name	Last Name		
Name					
Photo					
Name of Father					
Date of Birth	DD/MM/YYYY	Gender	<male, female,<br="">Other></male,>		
Mobile Number		Email address			
Telephone No. with STD					
Designation /Status		Director Identification any)	Number (if		
Permanent Account Number		Aadhaar Number			
Are you a citizen of India?	Yes / No	Passport No. (in case of foreigners)	Passport No. (in case of Coreigners)		
Residential Address					
Building No/Flat No		Floor No			
Name of the Premises/Building		Road/Street			
City/Town/Locality/Village		District			
Block/Taluka					
State		PIN Code			
Country (in case of foreigner only)		ZIP code			

22. Details of Authorised Signatory

Checkbox for Primary Authorised Signatory Details of Signatory No. 1

Particulars	First Name	Middle N	ame	Last Name
Name				
Photo				
Name of Father				
Date of Birth	DD/MM/YYYY	Gender		<male, female,="" other=""></male,>
Mobile Number		Email add	lress	
Telephone No. with STD		I		1
Designation /Status			Director Identific Number (if any)	cation
Permanent Account Number			Aadhaar Number	
Are you a citizen of India?	Yes / No		Passport No. (in foreigners)	case of

Residential Address in India		
Building No/Flat No	Floor No	
Name of the Premises/Building Block/Taluka	Road/Street	
City/Town/Locality/Village	District	
State	PIN Code	

23. Details of Authorised Representative

Enrolment ID, if available							
Provide following details, if e	Provide following details, if enrolment ID is not available						
Permanent Account Number							
Aadhaar, if Permanent							
Account Number is not							
available							
	First Name	Middle Name	Last Name				
Name of Person							

Designation / Status								
Mobile Number								
Email address								
Telephone No. with STD			FAX	No. w	ith ST	D		

24. State Specific Information

Profession Tax Enrolment Code (EC) No.

Profession Tax Registration Certificate (RC) No.

State Excise License No. and the name of the person in whose name Excise License is held

(a) Field 1
(b) Field 2
(c)
(d)
(e) Field n

25. Document Upload

A customized list of documents required to be uploaded (refer rule 8) as per the field values in the form.

26. Consent

I on behalf of the holder of Aadhaar number <pre-filled based on Aadhaar number provided in the form> give consent to "Goods and Services Tax Network" to obtain my details from UIDAI for the purpose of authentication. "Goods and Services Tax Network" has informed me that identity information would only be used for validating identity of the Aadhaar holder and will be shared with Central Identities Data Repository only for the purpose of authentication.

27. Verification (by authorised signatory)

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom

Signature

Place:

Name of Authorised Signatory

Date:

Designation/Status.....

 (a) Proprietary Concern – Proprietor (b) Partnership Firm / Limited Liability Partnership – Managing/Authorised/Designated Partners (personal details of all partners are to be submitted but photos of only ten partners including that of Managing Partner are to be submitted) (c) Hindu Undivided Family – Karta (d) Company – Managing Director or the Authorised Person (e) Trust – Managing Trustee (f) Association of Persons or Body of Individuals –Members of Managing Committee (personal details of all members are to be submitted but photos of only ten members including that of Chairman are to be submitted but photos of only ten members including that of Chairman are to be submitted but photos of only ten members including that of Chairman are to be submitted but photos of only ten members including that of Chairman are to be submitted but photos of only ten members including that of Chairman are to be submitted but photos of only ten members including that of Chairman are to be submitted but photos of only ten members including that of Chairman are to be submitted but photos of only ten members including that of Chairman are to be submitted but photos of only ten members including that of Chairman are to be submitted but photos of only ten members including that corp or constitution in case of Partnership Firm, Registration Certificate/Proof of Constitution in case of Society, Trust, Club, Government Department, Association of Persons or Body of Individuals, Local Authority, Statutory Body and Others etc. 3. Proof of Principal Place of Business: (a) For Own premises – Any document in support of the ownership of the premises like latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill. (b) For Rented or Leased premises – A copy of the Consent Letter with any document in support of the ownership of the premises of the Consent Letter with any document in support of the ownership of the premises of the Consent Letter	1.	Photographs (wherever specified in the Application Form)
Registration Certificate/Proof of Constitution in case of Society, Trust, Club, Government Department, Association of Persons or Body of Individuals, Local Authority, Statutory Body and Others etc. 3. Proof of Principal Place of Business: (a) For Own premises – Any document in support of the ownership of the premises like latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill. (b) For Rented or Leased premises – A copy of the valid Rent / Lease Agreement with any document in support of the ownership of the premises of the Lessor like Latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill. (c) For premises not covered in (a) and (b) above – A copy of the Consent Letter with any document in support of the ownership of the premises of the Consenter like Municipal Khata copy or Electricity Bill copy. For shared properties also, the same documents may be uploaded. (d) For rented/leased premises where the Rent/lease agreement is not available, an affidavit to that effect along with any document in support of the premises like copy of Electricity Bill. (e) If the principal place of business is located in a Special Economic Zone or the applicant is an Special Economic Zone developer, necessary documents/certificates issued by Government of India are required to be uploaded. 4 Bank Account Related Proof [, where details of such Account are furnished:]⁴ Scanned copy of the first page of Bank passbook orthe relevant page of Bank Statement or Scanned copy of a cancelled cheque containing name of the Proprietor or Business entity, Bank Account No., MICR, IFSC and Branch details including code.		 (a) Proprietary Concern – Proprietor (b) Partnership Firm / Limited Liability Partnership – Managing/Authorised/Designated Partners (personal details of all partners are to be submitted but photos of only ten partners including that of Managing Partner are to be submitted) (c) Hindu Undivided Family – Karta (d) Company – Managing Director or the Authorised Person (e) Trust – Managing Trustee (f) Association of Persons or Body of Individuals –Members of Managing Committee (personal details of all members are to be submitted but photos of only ten members including that of Chairman are to be submitted) (g) Local Authority – Chief Executive Officer or his equivalent (h) Statutory Body – Chief Executive Officer or his equivalent
 (a) For Own premises – Any document in support of the ownership of the premises like latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill. (b) For Rented or Leased premises – A copy of the valid Rent / Lease Agreement with any document in support of the ownership of the premises of the Lessor like Latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill. (c) For premises not covered in (a) and (b) above – A copy of the Consent Letter with any document in support of the ownership of the premises of the Consent like Municipal Khata copy or Electricity Bill copy. For shared properties also, the same documents may be uploaded. (d) For rented/leased premises where the Rent/lease agreement is not available, an affidavit to that effect along with any document in support of the possession of the premises like copy of Electricity Bill. (e) If the principal place of business is located in a Special Economic Zone or the applicant is an Special Economic Zone developer, necessary documents/certificates issued by Government of India are required to be uploaded. 4 Bank Account Related Proof [, where details of such Account are furnished:]⁴ Scanned copy of the first page of Bank passbook orthe relevant page of Bank Statement or Scanned copy of a cancelled cheque containing name of the Proprietor or Business entity, Bank Account No., MICR, IFSC and Branch details including code. 	2.	Registration Certificate/Proof of Constitution in case of Society, Trust, Club, Government Department, Association of Persons or Body of Individuals, Local
Scanned copy of the first page of Bank passbook orthe relevant page of Bank Statement or Scanned copy of a cancelled cheque containing name of the Proprietor or Business entity, Bank Account No., MICR, IFSC and Branch details including code.	3.	 (a) For Own premises – Any document in support of the ownership of the premises like latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill. (b) For Rented or Leased premises – A copy of the valid Rent / Lease Agreement with any document in support of the ownership of the premises of the Lessor like Latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill. (c) For premises not covered in (a) and (b) above – A copy of the Consent Letter with any document in support of the ownership of the premises of the Consenter like Municipal Khata copy or Electricity Bill copy. For shared properties also, the same documents may be uploaded. (d) For rented/leased premises where the Rent/lease agreement is not available, an affidavit to that effect along with any document in support of the possession of the premises like copy of Electricity Bill. (e) If the principal place of business is located in a Special Economic Zone or the applicant is an Special Economic Zone developer, necessary documents/certificates issued by Government of India are required to be uploaded.
5 Authorisation Form:-	4	Scanned copy of the first page of Bank passbook orthe relevant page of Bank Statement or Scanned copy of a cancelled cheque containing name of the Proprietor or Business entity, Bank Account No., MICR, IFSC and Branch details
	5	Authorisation Form:-

⁴Inserted vide Notf no. 31/2019 – CT dt. 28.06.2019

For each Authorised Signatory mentioned in the application form, Authorisation or copy of Resolution of the Managing Committee or Board of Directors to be filed in the following format:
Declaration for Authorised Signatory (Separate for each signatory) (Details of Proprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc.)
I/We (name) being (Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc.) of (name of registered person)
hereby solemnly affirm and declare that < <name (status="" authorised="" designation)="" of="" signatory,="" the="">>is hereby authorised, vide resolution no dated (copy submitted herewith), to act as an authorised signatory for the business <<goods -="" and="" business="" identification="" name="" number="" of="" services="" tax="" the="">> for which application for registration is being filed under the Act. All his actions in relation to this business will be binding on me/ us.</goods></name>
Signature of the person competent to sign
Name:
Designation/Status:
(Name of the proprietor/Business Entity)
Acceptance as an authorised signatory
I <<(Name of the authorised signatory>> hereby solemnly accord my acceptance to act as authorised signatory for the above referred business and all my acts shall be binding on the business.
Signature of Authorised Signatory Place: (Name)
Date:
Designation/Status:

Instructions for submission of Application for Registration.

1. Enter name of person as recorded on Permanent Account Number of the Business. In case of Proprietorship concern, enter name of proprietor against Legal Name and mention Permanent Account Number of the proprietor. Permanent Account Number shall be verified with Income Tax database.

2. Provide E-mail Id and Mobile Number of authorised signatory for verification and future communication which will be verified through One Time Passwords to be sent separately, before filling up Part-B of the application.

3. Applicant need to upload scanned copy of the declaration signed by theProprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc. in case the business declares a person as Authorised Signatory.

Constitution of Business	Person who can digitally sign the application
Proprietorship	Proprietor
Partnership	Managing / Authorised Partners
Hindu Undivided Family	Karta
Private Limited Company	Managing / Whole-time Directors
Public Limited Company	Managing / Whole-time Directors
Society/ Club/ Trust/ AOP	Members of Managing Committee
Government Department	Person In charge
Public Sector Undertaking	Managing / Whole-time Director
Unlimited Company	Managing/ Whole-time Director
Limited Liability Partnership	Designated Partners
Local Authority	Chief Executive Officer or Equivalent
Statutory Body	Chief Executive Officer or Equivalent
Foreign Company	Authorised Person in India
Foreign Limited Liability Partnership	Authorised Person in India
Others (specify)	Person In charge

4. The following persons can digitally sign the application for new registration:-

5. Information in respect of authorised representative is optional. Please select your authorised representative from the list available on the common portal if the authorised representative is enrolled, otherwise provide details of such person.

6. State specific information are relevant for the concerned State only.

7. Application filed by undermentioned persons shall be signed digitally:-

Sr. No	Type of Applicant	Type of Signature required
1.	Private Limited Company Public Limited Company	Digital Signature Certificate (DSC)- Class-2 and above.
	Public Sector Undertaking	

Sr. No	Type of Applicant	Type of Signature required
	Unlimited Company	
	Limited Liability Partnership	
	Foreign Company	
	Foreign Limited Liability	
	Partnership	
2.	Other than above	Digital Signature Certificate class 2
		and above
		e-Signature
		or
		any other mode as may be notified

8. All information related to Permanent Account Number, Aadhaar, Director Identification Number, Challan Identification Number shall be validated online by the system and Acknowledgment Receipt Number will be generated after successful validation of all the filled up information.

9. Status of the application filed online can be tracked on the common portal by entering Application Reference Number (ARN) indicated on the Acknowledgment.

10. No fee is payable for filing application for registration.

11. Authorised signatory shall not be a minor.

12. Any person having multiple [places of business]⁵ within a State, requiring a separate registration for any of its [places of business]⁶ shall need to apply separately in respect of each [place of business]⁷.

13.After approval of application, registration certificate shall be made available on the common portal.

14. Temporary Reference Number (TRN) will be allotted after successfully furnishing preliminary details in PART –A of the application which can be used for filling up details in PART-B of the application. TRN will be available on the common portal for a period of 15 days.

15.Any person who applies for registration under rule 8 may give an option to pay tax under section 10 in Part B of FORM GST REG-01, which shall be considered as an intimation to pay tax under the said section.

[16. Government departments applying for registration as suppliers may not furnish Bank Account details.]⁸

[17. Taxpayers who want to pay tax by availing benefit of notification No. 2/2019 – Central Tax (Rate) dated 07.03.2019, as amended, shall indicate such option at serial no. 5 and 6.1(iii) of this Form.]⁹

⁵Substituted for the words"business verticals" vide Notf no. 03/2019-CT dt. 29.01.2019wef 01.02.2019 ⁶ ibid

⁷ Substituted for the words "of the vertical" vide Notf no. 03/2019-CT dt. 29.01.2019wef 01.02.2019

⁸ Inserted vide Notf no. 22/2017 – CT dt 17.08.2017

⁹Inserted vide Notf No. 20/2019-CT dt. 23.04.2019

[See rule 8(5)]

Acknowledgment

Application Reference Number (ARN) -					
You have filed the application successfully and the particulars of the application are given as under:					
Date of filing :					
Time of filing :					
Goods and Services Tax Identification Number, if available :					
Legal Name :					
Trade Name (if applicable):					
Form No. :					
Form Description:					
Center Jurisdiction :					
State Jurisdiction :					
Filed by :					
Temporary reference number (TRN), if any:					
Payment details* : Challan Identification Number					
: Date					
: Amount					
It is a system generated acknowledgement and does not require any signature.					
* Applicable only in case of Casual taxable person and Non Resident taxable person					

[See rule 9(2)]

Reference Number:

Date-

To Name of the Applicant: Address: GSTIN (if available): Application Reference No. (ARN):

Date:

Notice for Seeking Additional Information / Clarification / Documents relating to Application for <<Registration/Amendment/Cancellation >>

This is with reference to your <<registration/amendment/cancellation>> application filed vide ARN <> Dated –DD/MM/YYYY The Department has examined your application and is not satisfied with it for the following reasons:

1.

2.

3.

□ You are directed to submit your reply by (DD/MM/YYYY)

□ *You are hereby directed to appear before the undersigned on (DD/MM/YYYY) at (HH:MM)

If no response is received by the stipulated date, your application is liable for rejection. Please note that no further notice / reminder will be issued in this matter

Signature

Name of the Proper Officer: Designation: Jurisdiction:

* Not applicable for New Registration Application

[See rule 9(2)]

Clarification/additional information/document for<<Registration/Amendment/Cancellation>>

1.	Notice details	Reference No.		Date			
2.	Application details	Reference No		Date			
3.	GSTIN, if applicable		1				
4.	Name of Business (Legal)						
5.	Trade name, if any						
6.	Address						
7.	Whether any modification	n in the application for registration or fields is required Yes					
					No 🗆		
					(Tick one)		
8.	Additional Information						
9.	List of Documents uploaded						
10.	Verification	I					
	I hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.						
	Signature of Authorised Signatory						
		Name					
		Designation/Status:					
	Place:						
	Date:						

Note:-

1. For new registration, original registration application will be available in editable mode if option 'Yes' is selected in item 7.

2. For amendment of registration particulars, the fields intended to be amended will be available in editable mode if option 'Yes' is selected in item 7.

[See rule 9(4)]

Reference Number:

Date-

To Name of the Applicant Address -GSTIN (if available)

Order of Rejection of Application for <Registration / Amendment / Cancellation/

This has reference to your reply filed vide ARN --- dated----. The reply has been examined and the same has not been found to be satisfactory for the following reasons:

1.

2.

3.

... Therefore, your application is rejected in accordance with the provisions of the Act.

Or

You have not replied to the notice issued vide reference no. dated within the time specified therein. Therefore, your application is hereby rejected in accordance with the provisions of the Act.

Signature Name Designation Jurisdiction



Government of India

FORM GST REG-06

[See rule 10(1)]

Registration Certificate

Registration Number:<*GSTIN/UIN* >

1.	Legal Name				
2.	Trade Name, if any				
3.	Constitution of Business				
4.	Address of Principal Place of Business				
	of Business				
5.	Date of Liability	DD/MM/ YYYY			
6.	Period of Validity	From	DD/MM/YYYY	То	DD/MM/YYYY
	(Applicable only in case of				
	Non-Resident taxable person				
	or Casual taxable person)				
7.	Type of Registration				
8.	8. Particulars of Approving Authority				
Centre		State			
Signature					
Name					
Designation					
Office					
9. Date of issue of Certificate					
Note: The registration certificate is required to be prominently displayed at all places of business in the State.					



Goods and Services Tax Identification Number

Details of Additional Places of Business

Legal Name

Trade Name, if any

Total Number of Additional Places of Business in the State

Sr. No.	Address		
1			
2			
3			

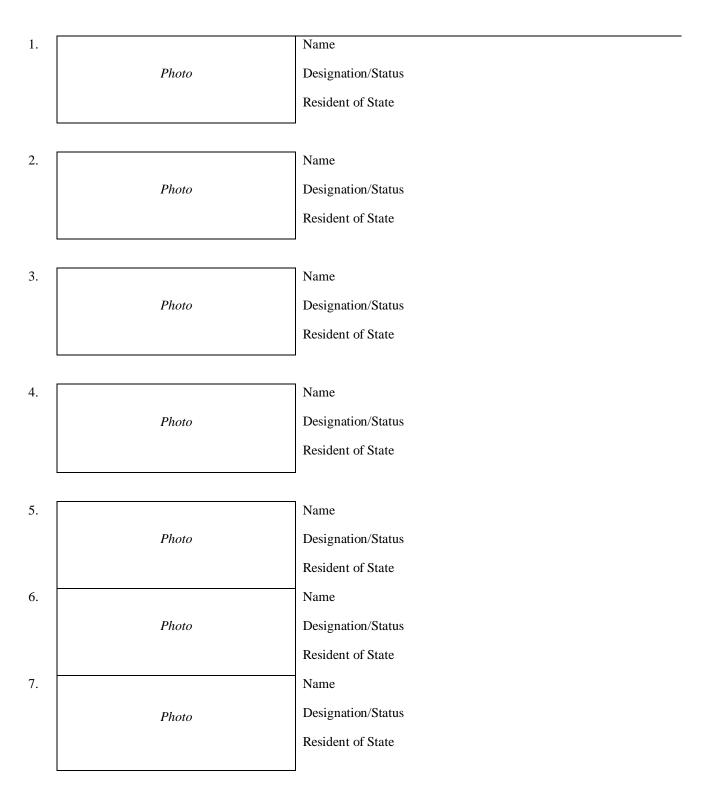


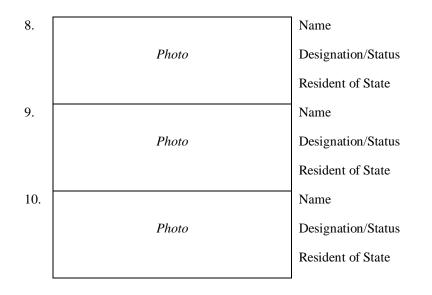
Goods and Services Tax Identification Number

Legal Name

Trade Name, if any

Details of <Proprietor / Partners / Karta / Managing Director and whole-time Directors / Members of the Managing Committee of Association of Persons / Board of Trustees etc.>





[See rule 12(1)]

Application for Registration as Tax Deductor at source (u/s 51) or Tax Collector at source (u/s 52)

State /UT-

District -

Part –A

(i)	Legal Name of the Tax Deductor or Tax Collector(As mentioned in Permanent Account Number/ Tax Deduction and Collection Account Number)								
(ii)	Permanent Account Number								
	(Enter Permanent Account Nu Individual in case of Proprieto			siness; Permanent A	Account Nu	mber of			
(iii)	Tax Deduction and Collection	Account	Numt	ber					
	(Enter Tax Deduction and Co not available)	llection A	count	t Number, if Perma	nent Accour	nt Number is			
(iv)	Email Address								
(v)	Mobile Number								
Note -	Information submitted above is	s subject to	onlin	ne verification befor	e proceedin	ig to fill up Part-B	3.		
				Part –B					
1	Trade Name, if any								
2	Constitution of Business (Please Select the Appropriate)								
(i) Pro	Proprietorship								
(iii) H	indu Undivided Family		(iv) Private Limited C	Company				
(v) Pu	blic Limited Company		(vi) Society/Club/Trus	Frust/Association of Persons				
(vii) C	overnment Department		(vi	ii) Public Sector Un	Undertaking				
(ix) U	nlimited Company		(x)	Limited Liability F	Partnership				
(xi) Lo	ocal Authority		(xi	i) Statutory Body					
(xiii) I Partne	Foreign Limited Liability rship		(xi	v) Foreign Compan	y Registere	d (in India)			
(xv) (Others (Please specify)								
3	Name of the State				District				
4	Jurisdiction -	Stat	e			Centre			
	Sector /Circle/ Ward /Charge/Unit etc.								
5	Type of registration	I			Tax Deduc	ctor O Tax Col	llector	0	
6.	Government (Centre / State/U	nion Terri	tory)		Center	O Stat	te/UT	0	
7.	Date of liability to deduc	ct/collect t	ax	DD/MM/YYYY					

8.	(a) Address of principal place of business						
Building No./Flat No.				Floor No.			
Name of th	e Premises/Buildir	ıg	Road/Street				
City/Towr	n/Locality/Villag	e		District			
Block/Talu	ka						
Latitude				Longitude			
State				PIN Code			
(b) Contact	Information						
Office Ema	ul Address		Office Telep	hone number			
Mobile Nu	mber		Office Fax N	Jumber			
(c)	Nature of posses	ssion of premises					
	Own	Leased	Rented	Consent	Shared	(Others(specify)
9.	Have you obtain registrations und Tax in the same	der Goods and Serivces		Yes	No]	
10	If Yes, mention Tax Identification	Goods and Services					
11	IEC (Importer E applicable	Exporter Code), if					
12	Details of DDO	(Drawing and Disbursing	g Officer) / Per	rson responsible f	for deducting ta	ax/collect	ing tax
Particulars							
Name		First Name	Middle Name			Last Name	
Father's Na	ime						
Photo							
Date of Bir	th	DD/MM/YYY	YY	Gender		<male,< td=""><td>Female, Other></td></male,<>	Female, Other>
Mobile Number			Email address			<u> </u>	
Telephone	No. with STD						
Designation /Status		Director Ider	ntification Numbe	er (if any)			
Permanent Account Number		Aadhaar Number					
Are you a c	citizen of India?	Yes / No	Passport No.	. (in case of Forei	igners)		
Residential	Address						

Building No/Flat No	Floor No								
Name of the Premises/Buildin	ling Locality/Village								
State		PIN C	Code						
[12A. Details of Bank Account	ts (s) [Optional]								
reported)	Total number of Bank Accounts maintained by the applicant (Upto 10 Bank Accounts to be reported)								
Details of Bank Account 1									
Account Number									
Type of Account			IFSC					•	
Bank Name									
Branch Address	To be auto-popula	ated (Edit mo	ode)						
Note-Add more bank accounts	s]10								
 Details of Authorised Sign Checkbox for Primary Author Details of Signatory No. 1 									
Particulars	First Name	Middle Na	ime	Last	Name				
Name									
Photo									
Name of Father									
Date of Birth	DD/MM/YYYY	Gender		<ma< td=""><td colspan="3"><male, female,="" other=""></male,></td><td></td></ma<>	<male, female,="" other=""></male,>				
Mobile Number		Email add	ress						
Telephone No. with STD									
Designation /Status		Director Iden Number (if a							
Permanent Account Number			Aadhaar Nun	nber					
Are you a citizen of India?	Yes / No		Passport No. (in case of foreigners)						
Residential Address (Within	n the Country)								
Building No/Flat No			Floor No						

¹⁰Inserted vide Notf no. 31/2019 – CT dt. 28.06.2019

Name	me of the Premises/Building Road/Street						
City/							
State		PIN Code					
Block	/Taluka						
Note – A	Add more						
14.	Consent						
14.	Consent	Consent					
	I on behalf of the holder of Aadhar number <pre-filled aadhar="" based="" form="" in="" number="" on="" provided="" the=""> give consent to "Goods and Services Tax Network" to obtain my details from UIDAI for the purpose of authentication. "Goods and Services Tax Network" has informed me that identity information would only be used for validating identity of the Aadhar holder and will be shared with Central Identities Data Repository only for the purpose of authentication.</pre-filled>						
15.	Verification						
	I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom						
			(Signature)				
	Place:Name of DDO/ Person respo	nsible for deducting tax/collecting tax/Au	thorised Signatory				
	Date:		Designation				
			Designation				

List of documents to be uploaded (not applicable to a department or establishment of the Central Government or State Government or Local Authority or Governmental agencies):-

Proof of Principal Place of Business:

(a) For Own premises -

Any document in support of the ownership of the premises like latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill.

(b) For Rented or Leased premises -

A copy of the valid Rent / Lease Agreement with any document in support of the ownership of the premises of the Lessor like Latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill.

(c) For premises not covered in (a) and (b) above –

A copy of the Consent Letter with any document in support of the ownership of the premises of the Consenter like Municipal Khata copy or Electricity Bill copy. For shared properties also, the same documents may be uploaded.

(d) For rented/leased premises where the Rent/lease agreement is not available, an affidavit to that effect along with any document in support of the possession of the premises like copy of Electricity Bill.

(e) If the principal place of business is located in an Special Economic Zone or the applicant is an Special Economic Zone developer, necessary documents/certificates issued by Government of India are required to be uploaded.

Instructions for submission of application for registration as Tax Deductor/Tax Collector.

1. Enter name of Tax Deductor/Tax Collector as recorded on Tax Deduction and Collection Account Number/ Permanent Account Number of the Business. Tax Deduction and Collection Account Number/Permanent Account Number shall be verified with Income Tax database.

2. Provide Email Id and Mobile Number of DDO (Drawing and Disbursing Officer) / Person responsible for deducting tax/collecting tax for verification and future communication which will be verified through One Time Passwords to be sent separately, before filling up of the application.

3. Person who is acting as DDO/ Person deducting/collecting tax can sign the application.

4. The application filed by undermentioned persons shall be signed digitally.

Sr. No	Type of Applicant	Digital Signature required
1.	Private Limited Company	Digital Signature Certificate(DSC) class 2 and above
	Public Limited Company	
	Public Sector Undertaking	
	Unlimited Company	
	Limited Liability Partnership	
	Foreign Company	
	Foreign Limited Liability Partnership	
2.	Other than above	Digital Signature Certificate class 2 and above, e-Signature or any other mode as specified or as may be notified.

5. All information relating to Permanent Account Number, Aadhaar, Director Identification Number, Challan Identification Number shall be validated online by the system and Acknowledgment Receipt Number will be generated after successful validation of all the filled information.

6. Status of the application filed online can be tracked on the Common portal.

7. No fee is payable for filing application for registration.

8. Authorised shall not be a minor.

[See rule 12(3)]

Reference No

То Name: Address: Application Reference No. (ARN) (Reply)

Order of Cancellation of Registration as Tax Deductor at source or Tax Collector at source

This has reference to the show-cause notice issued vide Reference Number dated for cancellation of registration under the Act.

Whereas no reply to show cause notice has been filed; or Whereas on the day fixed for hearing you did not appear; or Whereas your reply to the notice to show cause and submissions made at the time of hearing have been examined. The undersigned is of the opinion that your registration is liable to be cancelled for the following reason(s).

1.

2.

The effective date of cancellation of registration is <<DD/MM/YYYY >>.

You are directed to pay the amounts mentioned below on or before ----- (date) failing which the amount will be recovered in accordance with the provisions of the Act and rules made thereunder. (This order is also available on your dashboard).

Head	Integrated tax	Central tax	State tax	UT Tax	Cess
Tax					
Interest					
Penalty					
Others					
Total					

Signature Name

Designation Jurisdiction

Date:

Date:

[See rule 13(1)]

Application for Registration of Non Resident Taxable Person

<u>Part – A</u>

State /UT -

District -

(i)	Legal Name of the Non-Resident Taxable Person
(ii)	Permanent Account Number of the Non-Resident Taxable person, if any
(iii)	Passport number, if Permanent Account Number is not available
(iv)	Tax identification number or unique number on the basis of which the entity is identified by the Government of that country
(v)	Name of the Authorised Signatory (as per Permanent Account Number)
(vi)	Permanent Account Number of the Authorised Signatory
(vii)	Email Address of the Authorised Signatory
(viii)	Mobile Number of the Authorised Signatory (+91)
Note- up Pa	Relevantinformation submitted above is subject to online verification, where practicable, before proceeding to fill rt-B.

<u>Part -B</u>

1.	Details of Authorised Signator	Details of Authorised Signatory (should be a resident of India)							
	First Name Middle Name		Last Name						
	Photo								
	Gender Designation Date of Birth Father's Name		Male / Female / Others						
			DD/MM/YYYY						
	Nationality								
	Aadhaar								
	Address of the Authorised sign	natory.	Address line 1						
			Address Line 2						
			Address line 3						
2.	Period for which registration	From	То						

	is required		DD/MM/YYYY			DD/MM/YYYY					
2			Estimated Tu	urnover	(Rs.)	Estimat	ed Tax	Liability (No	et) (Rs.)		
3	Turnover Details		Intra- State	Inter –	-State	Central Tax	State Tax	UT Tax	Integrated Tax	Cess	
	Address of Non-		-		ntry of Ori	gin					
	(In case of business entity - Address of the Office)										
	Address Line 1										
	Address Line 2										
4	Address Line 3	Address Line 3									
	Country (Drop Down)										
	Zip Code	Zip Code									
	E mail Address										
	Telephone Number										
	Address of Principal Place of Business in India										
	Building No./Flat No.			F	Floor No.						
	Name of the Premises/Building			F	Road/Stree	et					
	City/Town/Village/Locality			Ι	District						
5	Block/Taluka										
	Latitude			Ι	Longitude						
	State			F	PIN Code						
	Mobile Number			J	Telephone Number						
	E mail Address			F	Fax Number with STD						
	Details of Bank Account in India										
6	Account			Г	Type of account						
6	Number			-	- Jpe or ue	eoune					
	Bank Name		Branch Add	dress					IFSC		
	Documents Uplo	aded									
A customized list of documents required to be uploaded (refer Instruction) as per the field values in the form						rm					
8	Declaration I hereby solemn knowledge and b			-		-	erein a	bove is true	and correct to	o the best of my	
									Signa	ature	
	Place:				Name of Authorised Signatory						

D '	
Design	ation.
Design	auton.

Note: Non-Resident taxable person is required to upload declaration (as per under mentioned format) along with scanned copy of the passport and photograph.

List of documents to be uploaded as evidence are as follows:-

1.	Proof of Principal Place of Business:
1.	(a) For own premises –
	Any document in support of the ownership of the premises like Latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill.
	(b) For Rented or Leased premises – A copy of the valid Rent / Lease Agreement with any document in support of the ownership of the premises of the Lessor like latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill.
	(c) For premises not covered in (a) and (b) above – A copy of the Consent Letter with any document in support of the ownership of the premises of the Consenter like Municipal Khata copy or Electricity Bill copy. For shared properties also, the same documents may be uploaded.
2.	Proof of Non-resident taxable person: Scanned copy of the passport of the Non -resident taxable person with VISA details. In case of a business entity incorporated or established outside India, the application for registration shall be submitted along with its tax identification number or unique number on the basis of which the entity is identified by the Government of that country or it'sPermanent Account Number, if available.
3	Bank Account related proof: Scanned copy of the first page of Bank passbook or the relevant page of Bank Statement or Scanned copy of a cancelled cheque containing name of the Proprietor or Business entity, Bank Account No., MICR, IFSC and Branch details including code.
4	Authorisation Form:- For each Authorised Signatory mentioned in the application form, Authorisation or copy of Resolution of the Managing Committee or Board of Directors to be filed in the following format:Declaration for Authorised Signatory (Separate for each signatory) (Details of Proprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc.)I/We (name)being (Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc.) of (name of registered person)hereby solemnly affirm and declare that < <name authorised<br="" of="" the="">signatory, (status/designation)>> is hereby authorised, vide resolution no dated (Copy submitted herewith), to act as an authorised signatory for the business <<goods and Services Tax Identification Number - Name of the Business>> for which application for registration is being filed under the Act. All his actions in relation to this business will be binding on me/ us. of the person competent to sign</goods </name>
	Name:
	Designation/Status:
	(Name of the proprietor/Business Entity)
	Acceptance as an authorised signatoryAcceptance as an authorised signatory
	$I \ll (Name of the authorised signatory) hereby solemnly accord my acceptance to act as authorised signatory for the above referred business and all my acts shall be binding on the business.$

Date:

Instructions for submission of application for registration as Non-Resident Taxable Person.

- 1. Enter Name of the applicant Non-Resident taxable person as recorded on Passport.
- 2. The applicant shall apply at least **Five** days prior to commencement of the business at the common portal.
- **3.** The applicant needs to provide Email Id and Mobile Number for verification and future communication which will be verified through One Time Passwords to be sent separately, before filling up Part-B of the application.
- 4. The applicant needs to upload the scanned copy of the declaration signed by theProprietor/all Partners /Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc. in case the business declares a person as Authorised Signatory.
- 5. The application filed by the under-mentioned persons shall be signed digitally:-

Sr. No	Type of Applicant	Digital Signature required
1.	Private Limited CompanyPublic Limited CompanyPublic Sector UndertakingUnlimited CompanyLimited Liability PartnershipForeign CompanyForeign Limited Liability Partnership	Digital Signature Certificate(DSC) class 2 and above
2.	Other than above	Digital Signature Certificate class 2 and above e-Signature or as may be notified

6. All information related to Permanent Account Number, Aadhaar, shall be online validated by the system and Acknowledgment Receipt Number will be generated after successful validation of all filled up information.

7. Status of the application filed online can be tracked on the common portal.

8. No fee is payable for filing application for registration

9. Authorised signatory shall be an Indian national and shall not be a minor.

FORM GST REG-10¹¹

[See rule 14(1)]

Application for registration of person supplying online information and data base access or retrieval services from a place outside India to a person in India, other than a registered person.

Part –A

(i)	Legal name of the person					
(ii)	Tax identification number or unique number on the basis of which the entity is identified by the Government of that country					
(iii)	Name of the Authorised Signatory					
(iv)	Email Address of the Authorised Signatory					
(v)	Name of the representative appointed in India, if any					
	(a) Permanent Account Number of the representative in India					
	(b) Email Address of the representative in India					
	(c) Mobile Number of the representative in India (+91)					
	- Relevant information submitted above is subject to online verification, where practicable, be eeding to fill up Part-B.	fore				

Part -B

1.	Details of Authorised Signatory					
	First Name Middle Name		Last Name			
	Photo					
	Gender Designation Date of Birth		Male / Female / Others			
			DD/MM/YYYY			
	Father's Name					
	Nationality					
	Aadhaar, if any					
	Address of the Authorised Signatory		Address line 1			

¹¹ Substituted vide Notf no. 75/2017-CT dt 29.12.2017

				Address line 2				
				Address line 3				
2.	Date of commencement of the online service in India.				DD/MM/YYY	ΥY		
3	Uniform Resource Locators (URLs) of the website through which taxable services are provided: 1. 2. 3							
4	Jurisdiction	urisdiction Center Bengaluru West, Commissionerate				, CGST		
	Details of Bank A	account of repr	resentative in Ind	lia(if	appointed)			
5	Account Number		Type of account					
	Bank Name		Branch Address				IFSC	
6	Documents Uploa A customized list form		s required to be	uplo	aded (refer In	struction) as	per the fiel	d values in the
	Declaration I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.							
7	I, hereby declare that I am authorised to sign on behalf of the Registrant. I would charge and collect tax liable from the non-assesse online recipient located in taxable territory and deposite the same with Government of India. Signature							
	Place:				Name of	Authorised S	ignatory:	
	Date:		Designa	tion:				
	Note: Applicant y	vill magning to	unload dealana	tion	(ac non under	montioned f	Commot)	

Note: Applicant will require to upload declaration (as per under mentioned format) along with scanned copy of the passport and photograph.

List of documents to be uploaded as evidence are as follows:-

1.	Proof of Place of Business of representative in India, if any:							
	(a) For own premises –							
	Any document in support of the ownership of the premises like Latest Property Tax							
	Receipt or Municipal Khata copy or copy of Electricity Bill.							
	(b) For Rented or Leased premises –							
	A copy of the valid Rent / Lease Agreement with any document in support of the ownership of the premises of the Lessor like Latest Property Tax Receipt or Municipal							
	Khata copy or copy of Electricity Bill.							
	(c) For premises not covered in (a) and (b) above –							
	A copy of the Consent Letter with any document in support of the ownership of the premises of the Consenter like Municipal Khata copy or Electricity Bill copy. For shared properties also, the same documents may be uploaded.							
2.	Proof of :							
	Scanned copy of the passport of the Non -resident tax payer with VISA details. In case of Company/Society/LLP/FCNR/ etc. person who is holding power of attorney with authorisation letter. Scanned copy of Certificate of Incorporation if the Company is registered outside India or							
	in India							
	Scanned copy of License is issued by origin country							
	Scanned copy of Clearance certificate issued by Government of India							
3	Bank Account Related Proof:							
	Scanned copy of the first page of Bank passbook / one page of Bank Statement							
	Opening page of the Bank Passbook held in the name of the Proprietor / Business Concern – containing the Account No., Name of the Account Holder, MICR and IFSC							
	and Branch details.							
4.	Scanned copy of documents regarding appointment as representative in India, if							
	applicable							
~								
5.	Authorisation Form:- For Authorised Signatory mentioned in the application form, Authorisation or copy of							
	Resolution of the Managing Committee or Board of Directors to be filed in the following format:							
	Declaration for Authorised Signatory (Separate for each signatory)							
	I(Managing Director/Whole Time Director/CEO or Power of Attorney holder) hereby solemnly affirm and declare that < <name authorised="" of="" signatory="" the="">> to act as an authorised signatory for the business << Name of the Business>> for which application for registration is being filed/ is registered under the Central Goods and Service Tax Act, 2017.</name>							
	All his actions in relation to this business will be binding on me/ us.							
	Signatures of the persons who is in charge.							
	S. No. Full Name Designation/Status Signature							
	1.							
	Acceptance as an authorised signatory							
	I <<(Name of authorised signatory>> hereby solemnly accord my acceptance to act as authorised signatory for the above referred business and all my acts shall be binding on the business.							
	Signature of Authorised Signatory Place (Name)							
	Date: Designation/Status							

- 1. If authorised signatory is not based in India, authentication through digital signature certificate shall not be mandatory for such persons. The authentication will be done through Electronic Verification Code (EVC).
- 2. Appointed representative in India shall have the meaning as specified under section 14 of Integrated Goods and Services Tax Act, 2017.

[See rule 15(1)]

Application for extension of registration period by casual / non-resident taxable person

1.	GSTIN							
2.	Name (Legal)							
3.	Trade Name, if any							
4.	Address							
5.	Period of Validity (orig	inal)	From	n	То			
			DD/MM/	YYYY	D	D/MM/YYY	Y	
6.	Period for which extens	sion is requested.	From	n		То		
			DD/MM/	YYYY	D	D/MM/YYY	Y	
7.	Turnover Details for th	e extended period (Rs.)	Estimated T	'ax Liabilit	y (Net) fo	or the extend	ed period	
			(Rs.)					
		1	i	~				
	Inter- State	Intra-State	Central	State	UT	Integrated	Cess	
			Tax	Tax	Tax	Tax		
-								
8.	Payment details							
	Date	CIN	BRN		Amount			
9.	Declaration -							
		n and declare that the inf			ove is true	and correct t	o the best	
	of my knowledge and b	elief and nothing has been	i concealed the	refrom.				
		Signatu						
Place	-			Name of Authorised Signatory:				
Date:	:		Designa	ation / Statu	IS:			

Instructions for submission of application for extension of validity

1. The application can be filed online before the expiry of the period of validity.

2. The application can only be filed when advance payment is made.

3. After successful filing, Application Reference Number will be generated which can be used to track the status of the application.

[See rule 16(1)]

Reference Number -

Date:

To (Name): (Address): Temporary Registration Number

Order of Grant of Temporary Registration/ Suo Moto Registration

Whereas the undersigned has sufficient reason to believe that you are liable for registration under the Act, and therefore, you are hereby registered on a temporary basis. The particulars of the business as ascertained from the business premises are given as under:

		Details of person to whom temporary re-	egistration granted
1.	Name and Leg	al Name, if applicable	
2.	Gender		Male/Female/Other
3.	Father's Name		
4.	Date of Birth		DD/MM/YYYY
5.	Address of the Person	Building No./ Flat No. Floor No.	
		Name of Premises/ Building	
		Road/ Street	
		Town/City/Locality/ Village	
		Block / Taluka District	
		State	-
		PIN Code	
6.	Permanent A available	ccount Number of the person, if	
7.	Mobile No.		
8.	Email Address		
9.	Other ID, if an	у	
	(Voter ID No Aadhaar No./ (./ Passport No./Driving License No./ Other)	
10.	Reasons for ter	nporary registration	

11.	Effective date o	of registration / temporary ID												
12.	. Registration No. / Temporary ID													
(Upload	d of Seizure Mem	o / Detenti	on Mem	o / Ang	othe	r supp	orting	g doci	umen	ts)				
	< <you 90="" application="" are="" days="" directed="" file="" for="" hereby="" issue="" of="" order="" proper="" registration="" the="" this="" to="" within="">></you>													
	Signature													
Place				<< N	ame o	f the C	Office	r>>:						
Date:							De	signa	tion/.	Jurisd	liction	1:		
Not	Note: A copy of the order will be sent to the corresponding Central/ State Jurisdictional Authority.													
[13. De	tails of Bank Acc	ounts (s) [0	Optional]										
Tot	al number of Ban	- A accurate	maintai	nod bu	the or		+ (T I.	sto 10	<u> </u>					
	k Accounts to be		manna	ned by	uie aț	opnea	n (Of		,					
			Det	ails of 1	Bank	Accou	nt 1			I				
Ac	count Number													
Т	pe of Account									IFSC				
	Bank Name													
B	Branch Address To be auto-populated (Edit mode)													
Note-A	Note-Add more bank accounts]12													

¹²Inserted vide Notf no. 31/2019 – CT dt. 28.06.2019

[See Rule 17]

Application/Form for grant of Unique Identity Number (UIN) to UN Bodies/ Embassies /others

State /UT –

District –

PART A

(i)	Name of the Entity				
(ii)	Permanent Account Number (PAN) of entity (Not applicable for entities				
	specified in clause (a) of sub-section (9) of section 25 of the Act)				
(iii)	Name of the Authorised Signatory				
(iv)	PAN of Authorised Signatory				
	(Not applicable for entities specified in clause (a) of sub-section (9) of				
	section 25 of the Act)				
(v)	Email Address of the Authorised Signatory				
(vi)	Mobile Number of the Authorised Signatory (+91)				

PART B

1.	Type of Entity (Choose one)	UN Body O	Embassy	Other Person	
2.	Country				
2A.	Ministry of External Affairs, Go India' Recommendation (if appl		Letter No.	Date	
3.	Notification details		Notification No.	Date	
4.	Address of the entity in [respec	ct of which the ce	ntralized UIN is sou	ght] ¹³	
	Building No./Flat No.		Floor No.		
	Name of the Premises/Building		Road/Street		
	City/Town/Village		District		
	Block/Taluka				
	Latitude		Longitude		
	State		PIN Code		

¹³Substituted for "State" vide Notf no. 75/2017-CT dt 29.12.2017

	Contact Information			
	Email Address		Telephone number	
	Fax Number		Mobile Number	
7.	Details of Authorized Sig	gnatory, if applicable		
	Particulars	First Name	Middle Name	Last name
	Name			
	Photo			
	Name of Father			
	Date of Birth	DD/MM/YYYY	Gender	<male, female,<br="">Other></male,>
	Mobile Number		Email address	
	Telephone No.			I
	Designation /Status		Director Identification Number (if any)	on
	PAN (Not applicable for entities specified in clause (a) of sub- section (9) of section 25 of the Act)		Aadhaar Number (Not applicable for entities specified in clause (a) of sub- section (9) of section 25 of the Act)	1
	Are you a citizen of India?	Yes / No	Passport No. (in cas of foreigners)	e
	Residential Address			
	Building No/Flat No		Floor No	
	Name of the Premises/Building		Road/Street	
	Town/City/Village		District	
	Block/Taluka			
	State		PIN Code	
8	Bank Account Details (a	add more if required)	1	
	Account Number		Type of Account	
	IFSC		Bank Name	
	Branch Address		I	

9.	Documents Uploaded
	The authorized person who is in possession of the documentary evidence shall upload the scanned copy of such documents including the copy of resolution / power of attorney, authorizing the applicant to represent the entity.
	Or
	The proper officer who has collected the documentary evidence from the applicant shall upload the scanned copy of such documents including the copy of resolution / power of attorney, authorizing the applicant to represent the UN Body / Embassy etc. in India and link it along with the UIN generated and allotted to respective UN Body/ Embassy etc.
11.	Verification
	I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Place: (Signature)

Date:

Name of Authorized Person:

Or

Place: Date: Name of Proper Officer: Designation: Jurisdiction:

(Signature)

Instructions for submission of application for registration for UN Bodies/ Embassies/others notified by the Government.

- Every person required to obtain a unique identity number shall submit the application electronically [or otherwise]¹⁴.
- Application shall be filed through Common Portal or registration can be granted suomoto by proper officer.
- The application filed on the Common Portal is required to be signed electronically or through any other mode as specified by the Government.
- The details of the person authorized by the concerned entity to sign the refund application or otherwise, should be filled up against the "Authorised Signatory details" in the application.
- PAN / Aadhaar will not be applicable for entities specified in clause (a) of subsection (9) of section 25 of the Act.

¹⁴Inserted vide Notf no. 75/2017-CT dt 29.12.2017

[See rule 19(1)]

Application for Amendment in Registration Particulars

(For all types of registered persons)

1. GSTIN	/UIN						
2. Name	of Business						
3. Type of	fregistration						
4. Ameno	lment summary						
Sr. No	Field Name	Effective (DD/MM/Y		Reasons(s)			
5. List of	documents uploaded						
(a)							
(b)							
(c)							
6. Declaration I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom							
	Signature						
	Place:			Name of Authorised Signatory			
Date: Designation / Status:							

- 1. Application for amendment shall be submitted online.
- 2. Changes relating to Name of Business, Principal Place of Business, additional place(s) of business and details of partners or directors, karta, Managing Committee, Board of Trustees, Chief Executive Officer or equivalent, responsible for day to day affairs of the business which does not warrant cancellation of registration, are core fields which shall be approved by the Proper Officer after due verification.
- 3. For amendment in Non-Core fields, approval of the Proper Officer is not required.
- 4. Where a change in the constitution of any business results in change of the Permanent Account Number of a registered person, the said person shall be required to apply for fresh registration.
- 5. Any change in the mobile number or the e-mail address of authorised signatory as amended from time to time, shall be carried out only after online verification through the common portal.
- 6. All information related to Permanent Account Number, Aadhaar, Director Identification Number, Challan Identification Number shall be validatedonline by the system and ApplicationReference Number (ARN) will be generated after successful validation of necessary field.
- 7. Status of the application can be tracked on the common portal.
- 8. No fee is payable for submitting application for amendment.
- 9. Authorised signatory shall not be a minor.

[See rule 19(1)]

Reference Number - <<>>

(Address)

Application Reference No. (ARN)

Registration Number (GSTIN / UIN)

Date - DD/MM/YYYY

Dated - DD/MM/YYYY

Order of Amendment

This has reference to your application number----- dated ---- regarding amendment in registration particulars. Your application has been examined and the same has been found to be in order. The amended certificate of registration is available on your dashboard for download.

Signature

То (Name)

Name Designation

Jurisdiction

Date Place

[See rule 20]

Application for Cancellation of Registration

1	GSTIN				
1 2	Legal name				
	-				
3	Trade name, if any				
4	Address of Principal Place of Business				
5	Address for future correspondence	Building No./ Flat No.		Floor No.	
	(including email, mobile telephone,	Name of Premises/ Building		Road/ Street	
	fax)	City/Town/ Village		District	
	-	Block/Taluka			
	-	Latitude		Longitude	
	-	State		PIN Code	
		Mobile (with country code)		Telephone	
		email		Fax Number	
6.	Reasons for Cancellation (Select one)	 Discontinuance /Closure of I Ceased to be liable to pay ta Transfer of business on a amalgamation, merger/deme lease or otherwise disposed o Change in constitution of leading to change in Account Number Death of Sole Proprietor Others (specify) 	x ccount of erger, sale, of etc. business Permanent		
7.		erger of business [and change in conreged, amalgamated, transferred, etc.		to change in PAN] ¹⁵ , particular	ulars of registration
(i)	Goods and Services Tax Identification Number				
(ii)	(a) Name (Legal)				
	(b) Trade name, if any				
(iii)	Address of Principal	Building No./ Flat No.		Floor No.	
	Place of Business	Name of Premises/ Building		Road/ Street	

¹⁵Inserted *vide* Notf no. 60/2018 – CT dated 30.10.2018

	City/Town/ Village					District		
		Block/Taluka				_		
		Latitude				Longitude		
		State				PIN Code		
		Mobile (with country	code)			Telephone		
		email				Fax Numl	ber	
8.	Date from which regi	stration is to be cancelle	:d.	<dd <="" td=""><td>MM/YYY</td><td>Y></td><td></td><td></td></dd>	MM/YYY	Y>		
9	Particulars of last Ret	urn Filed						
(i)	Tax period							
(ii)	Application Reference	e Number						
(iii)	Date							
10.	Amount of tax paregistration.	ayable in respect of in	puts/capital	goods he	ld in stoc	k on the effect	ctive date of c	ancellation of
			Value of		Input T higher)		Payable (which	never is
	Des	Description		Central Tax	State Tax	UT Tax	Integrated Tax	Cess
	Inputs							
	Inputs contained in	n semi-finished goods						
	Inputs contained in	n finished goods						
	Capital Goods/Pla	nt and machinery						
	Total							
11.	Details of tax paid	, if any	Paymen	t from Casl	n Ledger			
	Sr. No.	Debit Entry No.	Centra Tax	State	Tax	UT Tax	Integrated Tax	Cess
	1.							
	2.							
		Sub-Total						
			Paymer	nt from ITC	Ledger			
	Sr. No.	Debit Entry No.	Centra Tax	State	e Tax	UT Tax	Integrated Tax	Cess
	1.							
	2.							
		Sub-Total						
	Total Amount of T	Tax Paid						
12. I	Documents uploaded		·	·	I		· I	
13. V	erification							
		firm and declare that the othing has been concealed		-	ein above	is true and cor	rect to the best	of my/our
		Sign	ature of Au	thorised Sig	gnatory			
Place				Name	of the Au	thorised Signa	tory	

Instructions for filing of Application for Cancellation

• A registered person seeking cancellation of his registration shall electronically submit an application including details of closing stock and liability thereon along with relevant documents, on common portal.

٠	The following personsshall	digitally sign application for	or cancellation, as applicable:
---	----------------------------	--------------------------------	---------------------------------

Constitution of Business	Person who can digitally sign the application				
Proprietorship	Proprietor				
Partnership	Managing / Authorised Partners				
Hindu Undivided Family	Karta				
Private Limited Company	Managing / Whole-time Directors/ Chief Executive Officer				
Public Limited Company	Managing / Whole-time Directors/ Chief Executive Officer				
Society/ Club/ Trust/ AOP	Members of Managing Committee				
Government Department	Person In charge				
Public Sector Undertaking	Managing / Whole-time Directors/ Chief Executive Officer				
Unlimited Company	Managing / Whole-time Directors/ Chief Executive Officer				
Limited Liability Partnership	Designated Partners				
Local Authority	Chief Executive Officer or Equivalent				
Statutory Body	Chief Executive Officer or Equivalent				
Foreign Company	Authorised Person in India				
Foreign Limited Liability Partnership	Authorised Person in India				
Others	Person In charge				

In case of death of sole proprietor, application shall be made by the legal heir / successor [manually]⁴⁶ before the concerned tax authorities. The new entity in which the applicant proposes to amalgamate itself shall register with the tax authority before submission of the application for cancellation. This application shall be made only after that the new entity is registered.

Before applying for cancellation, please file **your tax return due** for the tax period in which the effective date of surrender of registration falls [or furnish an application to the effect that no taxable supplies have been made during the intervening period (i.e. from the date of registration to the date of application for cancellation of registration)]¹⁷.

• Status of the Application may be tracked on the common portal.

¹⁶Omitted *vide* Notf no. 60/2018 – CT dated 30.10.2018

¹⁷Inserted *vide* Notf no. 60/2018 – CT dated 30.10.2018

- No fee is payable for filing application for cancellation.
- After submission of application for cancellation of registration, the registered personshall make payment, if not made at the time of this application, and shall furnish final return as provided in the Act.
- The registered personmay also update his contact address and update his mobile number and e mail address.

[See rule 22(1)]

Reference No. -

<< Date >>

To Registration Number (GSTIN/UIN) (Name) (Address)

Show Cause Notice for Cancellation of Registration

Whereas on the basis of information which has come to my notice, it appears that your registration is liable to be cancelled for the following reasons: -

1

2

3

••••

 \Box You are hereby directed to furnish a reply to this notice withinseven working days from the date of service of this notice .

 \Box You are hereby directed to appear before the undersigned on DD/MM/YYYY at HH/MM If you fail to furnish a reply within the stipulated date or fail to appear for personal hearing on the appointed date and time, the case will be decided ex parte on the basis of available records and on merits

Place: Date:

Signature

< Name of the Officer> Designation Jurisdiction

[Note: - Your registration stands suspended with effect from ------ (date).] ¹⁸

¹⁸Inserted vide Notf no. 03/2019-CT dt. 29.01.2019wef 01.02.2019

[See rule 22(2)]

Reply to the Show Cause Notice issued for cancellation for registration

1.	Reference No. of Notice	Date of issue	
2.	GSTIN / UIN		
3.	Name of business (Legal)		
4.	Trade name, if any		
5.	Reply to the notice		
6.	List of documents uploaded		
7.	Verification		
	I the information given hereinal and nothing has been conceale	bove is true and correct to the best	mnly affirm and declare that of my knowledge and belief
	Signature of Authorised Signa	tory	
		Name	
	Designation/Status		
	Place		
	Date		

[See rule 22(3)]

Reference No. -To Name Address GSTIN / UIN

Application Reference No. (ARN)

Date

Date

Order for Cancellation of Registration

This has reference to your reply dated ---- in response to the notice to show cause dated -----.

 \Box Whereas no reply to notice to show cause has been submitted; or

 \Box Whereas on the day fixed for hearing you did not appear; or

 \Box Whereas the undersigned has examined your reply and submissions made at the time of hearing,

and is of the opinion that your registration is liable to be cancelled for following reason(s).

1.

2.

The effective date of cancellation of your registration is <<<DD/MM/YYYY >>.

Determination of amount payable pursuant to cancellation:

Accordingly, the amount payable by you and the computation and basis thereof is as follows:

The amounts determined as being payable above are without prejudice to any amount that may be found to be payable you on submission of final return furnished by you.

You are required to pay the following amounts on or before ----- (date) failing which the amount will be recovered in accordance with the provisions of the Act and rules made thereunder.

Head	Central Tax	State Tax	UT Tax	Integrated Tax	Cess
Tax					
Interest					
Penalty					
Others					
Total					

Place:

Date:

Signature < Name of the Officer> Designation Jurisdiction [See rule 22(4)]

Reference No. -

Date -

То

Name Address GSTIN/UIN

Show Cause Notice No.

Date-

Order for dropping the proceedings for cancellation of registration

This has reference to your reply filed vide ARN ----- dated ----- in response to the show cause notice referred to above. Upon consideration of your reply and/or submissions made during hearing, the proceedings initiated for cancellation of registration stands vacated for the following reasons:

<<text>>

or

The above referred show cause notice was issued for contravention of the provisions of clause (b) or clause (c) of sub-section (2) of section 29 of the Central Goods Services Tax Act, 2017. As you have filed all the pending returns which were due on the date of issue of the aforesaid notice, and have made full payment of tax along with applicable interest and late fee, the proceedings initiated for cancellation of registration are hereby dropped.

Signature < Name of the Officer>

Designation Jurisdiction

Place: Date:

[Note: - Suspension of registration stands revoked with effect from ------ (date).]²⁰

¹⁹ As substituted vide Notf no. 39/2018-CT, dt. 04.09.2018

²⁰Inserted vide Notf no. 03/2019-CT dt. 29.01.2019wef 01.02.2019

[See rule 23(1)]

Application for Revocation of Cancellation of Registration

1.	GSTIN (cancelled)							
2.	Legal Name							
3.	Trade Name, if any							
4.	Address							
	(Principal place of b	usiness)						
5.	Cancellation Order N	No.			Date –			
6	Reason for cancellat	ion			1		1	
7	Details of last return	filed	1					
	Period of Return			ication rence ber		Date of fill	ing	DD/MM/YYY Y
8	Reasons for revocati cancellation	on of	Reasons attachme		(Detailed	l reasoning	g can	be filed as an
9	Upload Documents							
10.	Verification							
	I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.							
						Signature	of Aut	horised Signatory
						(first	nomo	Full Name
						(IIISt		middle, surname) Designation/Status
	Place						-	
	Date							
	Instructions for	submission o	f annlicat	ion for revo	cation of	cancellatio	n of re	oristration

- instructions for submission of application for revocation of cancellation of registration
- A person, whose registration is cancelled by the proper officer on his own motion, may apply for revocation of cancellation of registration, within thirty days from the date of service of the order of cancellation of registration at the common portal No application for revocation shall be submitted if the registration has been cancelled for the failure to furnish returns unless such returns are furnished and any amount due as tax in terms of such returns has been paid along with any amount payable towards interest, penalty and late fee payable in respect of the said returns.
- Any change in the mobile number or the e-mail address of authorised signatory submitted as amended from time to time, shall be carried out only after online verification through the common portal in the manner provided
- Status of the application can be tracked on the common portal.
- No fee is payable for filing application for revocation of cancellation.

[See rule 23(2]

Reference No. -

Date

To GSTIN/UIN (Name of Taxpayer) (Address)

Application Reference No. (ARN)

Date

Order for revocation of cancellation of registration

This has reference to your application dated DD/MM/YYYY for revocation of cancellation of registration. Your application has been examined and the same has been found to be in order. Accordingly, your registration is restored.

Signature Name of Proper officer (Designation) Jurisdiction –

Date Place

[See rule 23(3)]

Reference Number : Date

To Name of the Applicant/Taxpayer Address of the Applicant/Taxpayer GSTIN Application Reference No. (ARN):

Dated

Show Cause Notice for rejection of application for revocation of cancellation of registration

This has reference to your application dated DD/MM/YYYY regarding revocation of cancellation of registration. Your application has been examined and the same is liable to be rejected for the following reasons:

1.

2.

3.

 \Box You are hereby directed to furnish a reply to this notice within seven working days from the date of service of this notice.

□ You are hereby directed to appear before the undersigned on DD/MM/YYYY at HH/MM.

If you fail to furnish a reply within the stipulated day or you fail to appear for personal hearing on the appointed date and time, the case will be decided ex parte on the basis of available records and on merits

Signature Name of the Proper Officer Designation Jurisdiction

[See rule 23(3)]

Reply to the notice for rejection of application for revocation of cancellation of registration

1.	Reference No. of Notice		Date	
2.	Application Reference No. (ARN)		Date	
3.	GSTIN, if applicable			
4.	Information/reasons			
5.	List of documents filed			
6.	Verification			
	Ι		hereby solemnly	affirm and declare that
	the information given hereinabo	ve is true and correct		
	and nothing has been concealed		•	C
	Signatureof Authorised Signator	У		
		Name		
	Place			
		Designation/S	Status	
	Date			



Government of India

FORM GST REG-25

[See rule 24(1)]

Certificate of Provisional Registration

1.	GSTIN					
2.	Permanent Account					
	Number					
3.	Legal Name					
4.	Trade Name					
5.	Registration Details under Existing Law					
	ŀ	Act	Registration Nun	nber		
(a)						
(b)						
(c)				-		
Date	<date cre<="" of="" td=""><td>ation of Certificate></td><td></td><td></td></date>	ation of Certificate>				

This is a Certificate of Provisional Registration issued under the provisions of the Act.

[See rule 24(2)]

	Арј	plication for Enrol	ment of Existing Taxpa	yer
Тахрау	yer Details			
1. Prov	visional ID			
	al Name (As per Permanent			
	nt Number)			
3. Lega	al Name (As per State/Center)			
4. Tra	de Name, if any			
5. Pern Busine	nanent Account Number of ss			
6. Con	stitution			
7. State	2			
7A Sec applica	ctor, Circle, Ward, etc. as			
7B. Ce	enter Jurisdiction			
8. Reas Registr	son of liability to obtain ration	Registration under ear	lier law	
9. Exis	ting Registrations			
Sr. No.	Type of Registration		Registration Number	Date of Registration
1	TIN Under Value Added	Tax		
2	Central Sales Tax Registr	ation Number		
3	Entry Tax Registration N	umber		
4	Entertainment Tax Regist	tration Number		
5	Hotel And Luxury Tax R	egistration Number		
6	Central Excise Registration	on Number		
7	Service Tax Registration	Number		
8	Corporate Identify Numb Registration	er/Foreign Company		
9	Limited Liability Partners Number/Foreign Limited Identification Number	-		
10	Import/Exporter Code Nu	ımber		
11	Registration Under Duty Medicinal And Toiletry A			
12	Others (Please specify)			

10. Details of Principal Place of B	usiness				I		
Building No. /Flat No.			Floor No				
Name of the Premises/Building			Road/Street				
Locality/Village			District				
State			PIN Code				
Latitude			Longitude				
Contact Information	1		l		1		
Office Email Address			OfficeTelephone Num	ber			
Mobile Number			Office Fax No				
10A. Nature of Possession of Prer	nises (Own	; Leased	d; Rented; Consent; Shar	red)			
10B. Nature of Business Activitie	s being carried out						
Factory / Manufacturing	Wholesale Busine	ess O	Retail Business	War	ehouse/D	Depot	0
Bonded Warehouse	Service Provision	0	Office/Sale Office	Leas	sing Busi	ness	0
Service Recipient	EOU/ STP/ EHTI	P ()	SEZ	Inpu	ıt Service	Distribut	or (ISD)
Works Contract	Others (Specify)	0					
11. Details of Additional Places of	Business						
Building No/Flat No			Floor No				
Name of the Premises/Building			Road/Street				
Locality/Village			District				
State			PIN Code				
Latitude (Optional)			Longitude(Optional)				
Contact Information			1		I		
Office Email Address		Offi	ce Telephone Number				
Mobile Number		Offi	ce Fax No				
11A.Nature of Possession of Prem	ises (Ow	n; Leas	ed; Rented; Consent; Sh	ared)			
11B.Nature of Business Activities being carried out							
Factory / Manufacturing	Wholesale Busine	ess	Retail Business	War	ehouse/D	Depot	0
Bonded Warehouse	Service Provision	0	Office/Sale Office	Leas	sing Busi	ness	0
Service Recipient O EOU/ STP/ EHTP O			SEZ	Inpu	ıt Service	Distribut	or (ISD) 🔿
Works Contract Others (Specify)							
Add More							
12. Details of Goods/ Services supplied by the Business							
Sr. No. Description of Goo	ods				HSN C	ode	

Sr. No.	Description of Serv	vices							HSN Code	
13. Total Ban	k Accounts maintain	ed by y	ou for conduc	cting B	Business					
Sr. No.	Account Number	Туре	of Account	IFSC	C	Ba	ank Nam	ie	Branch A	Address
	of Proprietor/all Pa f Associations/Board		•	ng Di	rectors and	d w	hole tin	ne Dire	ctor/Membe	ers of Managir
Name		<firs< td=""><td>t Name></td><td><mi< td=""><td>ddle Name></td><td>></td><td></td><td><last< td=""><td>Name></td><td><photo></photo></td></last<></td></mi<></td></firs<>	t Name>	<mi< td=""><td>ddle Name></td><td>></td><td></td><td><last< td=""><td>Name></td><td><photo></photo></td></last<></td></mi<>	ddle Name>	>		<last< td=""><td>Name></td><td><photo></photo></td></last<>	Name>	<photo></photo>
Name of Fath	ner/Husband	<firs< td=""><td>t Name></td><td><mi< td=""><td>ddle Name></td><td>></td><td></td><td><last< td=""><td>Name></td><td></td></last<></td></mi<></td></firs<>	t Name>	<mi< td=""><td>ddle Name></td><td>></td><td></td><td><last< td=""><td>Name></td><td></td></last<></td></mi<>	ddle Name>	>		<last< td=""><td>Name></td><td></td></last<>	Name>	
Date of Birth	DD/ MM/ YYYY	Gend	er	1		<	Male, F	emale,	Other>	
Mobile Numb	ber			Ema	il Address					
Telephone Nu	umber									
Identity Infor	mation	•						•		
Designation	Director Identifica			tion Nu	umber					
Permanent Account Number		Aadh	aar Number							
Are you a citi	izen of India?		<yes no=""></yes>		Passport N	Nur	nber			
Residential A	ddress		I							
Building No/	Flat No				Floor No					
Name of the l	Premises/Building				Road/Stre	eet				
Locality/Villa	age			District						
State					PIN Code	e				
	Primary Authorised	-	-							
Name <			t Name>	<middle name=""></middle>				Name>		
Name of Father/Husband			t Name>	<middle name=""></middle>		<last name=""></last>			Dhatas	
Date of Birth		DD / YYY			Gender		<male, female,="" other=""></male,>		<photo></photo>	
Mobile Numb	oer			Ema	il Address		•			
Telephone N	umber									
Identity Infor	mation									

Designation			Dire	ector Identification Number	er		
Permanent Account Number			Aad	haar Number			
Are you a citizen of India?	a citizen of India? <yes no=""></yes>			Passport Number			
Residential Address							
Building No/Flat No			Floor No				
Name of the Premises/Building				Road/Street			
Locality/Village				District			
State				PIN Code			
Add More		<u> </u>			I		

List of Documents Uploaded

A customized list of documents required to be uploaded as per the field values in the form should be auto-populated with provision to upload relevant document against each entry in the list. (Refer instruction)

16. Aadhaar Verification

I on behalf of the holders of Aadhaar numbers provided in the form, give consent to "Goods and Services Tax Network" to obtain details from UIDAI for the purpose of authentication. "Goods and Services Tax Network" has informed me that identity information would only be used for validating identity of the Aadhaar holder and will be shared with Central Identities Data Repository only for the purpose of authentication.

17. Declaration

I, hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Digital Signature/E-Sign

Name of the Authorised Signatory	Place	
Designation of Authorised	Date	
Signatory		

Instructions for filing of Application for enrolment

- Every person, other than a person deducting tax at source or an Input Service Distributor, registered under an existing law and having a Permanent Account Number issued under the Income-tax Act, 1961 (Act 43 of 1961) shall enroll on the common portal by validating his e-mail address and mobile number.
- 2. Upon enrolment under clause (a), the said person shall be granted registration on a provisional basis and a certificate of registration in **FORM GST REG-25**, incorporating the Goods and Services Tax Identification Number therein, shall be made available to him on the common portal:
- 3. Authorisation Form:-

For each Authorised Signatory mentioned in the application form, Authorisation or copy of Resolution of the Managing Committee or Board of Directors to be filed in the following format:

Declaration for Authorised Signatory (Separate for each signatory)

I ----

(Details of Proprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc)

1. << Name of the Proprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc>>

2.

3.

hereby solemnly affirm and declare that <<name of the authorised signatory>> to act as an authorised signatory for the business <<Goods and Services Tax Identification Number - Name of the Business>> for which application for registration is being filed/ is registered under the Central Goods and Service Tax Act, 2017.

All his actions in relation to this business will be binding on me/ us.

Signatures of the persons who are Proprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc.

S. No. Full Name Designation/Status Signature

1.

2.

Acceptance as an authorised signatory

I <<(Name of the authorised signatory>> hereby solemnly accord my acceptance to act as authorised
signatory for the above referred business and all my acts shall be binding on the business.
Signature of Authorised Signatory
Designation/Status
Date
Place

Instructions for filing online form

- Enter your Provisional ID and password as provided by the State/Commercial Tax/Central Excise/Service Tax Department for log in on the GST Portal.
- Correct Email address and Mobile number of the Primary Authorised Signatory are to be provided. The Email address and Mobile Number would be filled as contact information of the Primary Authorised Signatory.
- E mail and Mobile number to be verified by separate One Time Passwords. Taxpayer shall change his user id and password after first login.
- Taxpayer shall require to fill the information required in the application form related details of Proprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees, Principal Place of Business and details in respect of Authorised signatories.
- Information related to additional place of business, Bank account, commodity in respect of goods and services dealt in (top five) are also required to be filled.
- Applicant need to upload scanned copy of the declaration signed by theProprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc. in case he/she declares a person as Authorised Signatory as per Annexure specified.Documents required to be uploaded as evidence are as follows:-

1.	Photographs wherever specified in the Application Form (maximum 10)
	Proprietary Concern – Proprietor
	Partnership Firm / Limited Liability Partnership - Managing/ Authorised

	 Partners (personal details of all partners is to be submitted but photos of only ten partners including that of Managing Partner is to be submitted) Hindu Undivided Family – Karta Company – Managing Director or the Authorised Person Trust – Managing Trustee Association of Person or Body of Individual –Members of Managing Committee (personal details of all members is to be submitted but photos of only ten members including that of Chairman is to be submitted) Local Body – Chief Executive Officer or his equivalent Statutory Body – Chief Executive Officer or his equivalent Others – Person in Charge
2.	Constitution of business: Partnership Deed in case of Partnership Firm, Registration Certificate/Proof of Constitution in case of Society, Trust, Club, Government Department, Association of Person or Body of Individual, Local Authority, Statutory Body and Others etc.
3.	 Proof of Principal/Additional Place of Business: (a) For Own premises – Any document in support of the ownership of the premises like Latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill. (b) For Rented or Leased premises – A copy of the valid Rent / Lease Agreement with any document in support of the ownership of the premises of the Lessor like Latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill. (c) For premises not covered in (a) and (b) above – A copy of the Consent Letter with any document in support of the ownership of the premises of the Consent Letter with any document in support of the ownership of the premises of the Consent Letter with any document in support of the ownership of the premises of the Consent Letter with any document in support of the ownership of the premises of the Consent Letter with any document in support of the ownership of the premises of the Consent Letter with any document in support of the ownership of the premises of the Consenter like Municipal Khata copy or Electricity Bill copy. For shared properties also, the same documents may be uploaded.
4	Bank Account Related Proof: Scanned copy of the first page of Bank passbook / one page of Bank Statement Opening page of the Bank Passbook held in the name of the Proprietor / Business Concern – containing the Account No., Name of the Account Holder, MICR and IFSC and Branch details.
5	For each Authorised Signatory: Letter of Authorisation or copy of Resolution of the Managing Committee or Board of Directors to that effect as specified.

• After submitting information electronic signature shall be required. Following person can electronically sign application for enrolment:-

Constitution of Business	Person who can digitally sign the application
Proprietorship	Proprietor
Partnership	Managing / Authorised Partners
Hindu Undivided Family	Karta
Private Limited Company	Managing / Whole-time Directors and Managing Director/Whole Time Director/ Chief Executive Officer
Public Limited Company	Managing / Whole-time Directors and Managing Director/Whole Time Director/ Chief Executive Officer
Society/ Club/ Trust/ AOP	Members of Managing Committee

Government Department	Person In charge
Public Sector Undertaking	Managing / Whole-time Director and Managing Director/Whole Time Director/ Chief Executive Officer
Unlimited Company	Managing/ Whole-time Director and Managing Director/Whole Time Director/ Chief Executive Officer
Limilted Liability Partnership	Designated Partners
Local Authority	Chief Executive Officer or Equivalent
Statutory Body	Chief Executive Officer or Equivalent
Foreign Company	Authorised Person in India
Foreign Limited Liability Partnership	Authorised Person in India
Others	Person In charge

• Application is required to be mandatorily digitally signed as per following :-

Sl. No	Type of Applicant	Digital Signature required
1.	Private Limited CompanyPublic Limited CompanyPublic Sector UndertakingUnlimited CompanyLimited Liability PartnershipForeign Company	Digital Signature Certificate(DSC) Class 2 and above
	Foreign Limited Liability Partnership	
2.	Other than above	Digital Signature Certificate class 2 and above e-Signature

Note :- I. Applicant shall require to register their DSC on common portal. 2. e-Signature facility will be available on the common portal for Aadhar holders.

All information related to Permanent Account Number, Aadhaar, Director Identification Number, Challan Identification Number, Limited Liability Partnership Identification Number shall be online validated by the system and Acknowledgment Reference Number will be generated after successful validation of all the filled up information.

Status of the online filed Application can be tracked on the common portal.

- 1. Authorised signatory should not be minor.
- 2. No fee is applicable for filing application for enrolment.

Acknowledgement

Enrolment Application -	Form GS	ST- has been filed against Application Reference Number (ARN) <>.		
Form Number	:	<>		
Form Description:	<appl< td=""><td>ication for Enrolment of Existing Taxpayers></td></appl<>	ication for Enrolment of Existing Taxpayers>		
Date of Filing	:	<dd mm="" yyyy=""></dd>		
Taxpayer Trade Name	:	<trade name=""></trade>		
Taxpayer Legal Name	:	<legal as="" by="" center="" name="" shared="" state=""></legal>		
Provisional ID Number	:	<provisional id="" number=""></provisional>		
It is a system generated acknowledgement and does not require any signature				

[See rule -24(3)]

<<Date-DD/MM/YYYY>>

Reference No. To Provisional ID Name Address

Application Reference Number(ARN) <>

Dated<DD/MM/YYYY>

Show Cause Notice for cancellation of provisional registration

This has reference to your application dated -----. The application has been examined and the same has not been found to be satisfactory for the following reasons:-

1 2

-...

You are hereby directed to show cause as to why the provisional registration granted to you shall not be cancelled.

Signature

Name of the Proper Officer Designation Jurisdiction

Date Place

[See rule 24(3)]

Reference No. -

<< Date-DD/MM/YYYY>>

То

Name Address GSTIN /Provisional ID

Application Reference No. (ARN)

Dated-DD/MM/YYYY

Order for cancellation of provisional registration

This has reference to your reply dated ---- in response to the notice to show cause dated -----.

 \Box Whereas no reply to notice to show cause has been submitted; or

 \Box Whereas on the day fixed for hearing you did not appear; or

 \Box Whereas the undersigned has examined your reply and submissions made at the time of hearing,

and is of the opinion that your provisional registration is liable to be cancelled for following reason(s).

1.

2.

Determination of amount payable pursuant to cancellation of provisional registration:

Accordingly, the amount payable by you and the computation and basis thereof is as follows: You are required to pay the following amounts on or before ----- (date) failing which the amount will be recovered in accordance with the provisions of the Act and rules made thereunder.

Head	Central Tax	State Tax	UT Tax	Integrated Tax	Cess
Tax					
Interest					
Penalty					
Others					
Total					

Place: Date:

Signature < Name of the Officer>

Designation

Jurisdiction

[See rule 24(4)]

[APPLICATION FOR CANCELATION OF REGISTRATION OF MIGRATED TAXPAYERS]²¹

Part A

(i) [GSTIN] ²²						
(ii) Email ID						
(iii) Mobile Number	•					
		Pa	rt B			
1. Legal Name (As Number)						
2. Address for corres	spondence					
Building No./ Flat No).		Floor No.			
Name of Premises/ Building			Road/ Street			
City/Town/ Village/Locality			District			
Block/Taluka						
State			PIN			
3. Reason for Cancell	ation		1			
4. Have you issued as	ny tax invoice during GST	regime?	YES N	0		
	Proprietor/Karta/Authorise not liable to registration u	-	ry>, being <designation> c rovisions of the Act.</designation>	of <lega< td=""><td>al Name ()> do hereby</td></lega<>	al Name ()> do hereby	
	affirm and declare that the and nothing has been con		on given herein above is tru	ie and c	orrect to the best of my	
Aadhaar Number		Permane	ent Account Number			
	Signature of Authorised Signatory					
Full Name						
Designation / Status						
Place						

²¹Substituted vide Notf no. 36/2017- CT dt29.09.2017 for "APPLICATION FOR CANCELATION OF PROVISIONAL REGISTRATION"

 $^{^{22}\}mbox{Substituted}$ vide Notf no. 36/2017- CT dt29.09.2017 for "Provisional ID"

Date	DD/MM/YYYY

[See rule 25]

Form for Field Visit Report

Center Jurisdiction (Ward/Circle/Zone)

Name of the Officer:- << to be prefilled>>

Date of Submission of Report:-

Name of the taxable person

GSTIN/UIN -

Task Assigned by:- < Name of the Authority- to be prefilled>

Date and Time of Assignment of task:- < System date and time>

Sr. No. Particulars Input 1. Date of Visit Input 2. Time of Visit Input 3. Location details : Input A Location details : Input West – Bounded By South – Bounded By Whether address is same as mentioned in Y / N	
1. Time of Visit 2. Time of Visit 3. Location details : Image: Location details : Longitude Image: North - Bounded By South - Bounded By West - Bounded By East - Bounded By	
2. Location details 3. Location details Latitude Longitude North – Bounded By South – Bounded By West – Bounded By East – Bounded By	
Jatitude Longitude North – Bounded By South – Bounded By West – Bounded By East – Bounded By	
Latitude Longitude North – Bounded By South – Bounded By West – Bounded By East – Bounded By	
West – Bounded By East – Bounded By	
West – Bounded By East – Bounded By	
Whether address is same as mentioned in V/N	
4. application.	
5. Particulars of the person available at the time of visit	
(i) Name	
(ii) Father's Name	
(iii) Residential Address	
(iv) Mobile Number	
(v) Designation / Status	
(vi) Relationship with taxable person, if	
applicable.	
6. Functioning status of the business Functioning - Y / N	
7. Details of the premises	
Open Space Area (in sq m.) - (approx.)	
Covered Space Area (in sq m.) -	
(approx.)	
Floor on which business premises	
located	
8. Documents verified Yes/No	
9. Upload photograph of the place with the person who is present at the place whe verification is conducted.	re site
10. Comments (not more than < 1000 characters>	
Signature	
Place: Name of the Officer:	
Date: Designation:	
Jurisdiction:	

FORM GST ITC-01

[See rule 40(1)]

Declaration for claim of input tax credit under sub-section (1) of section 18

Claim made under				
Section 18 (1)(a)				
Section 18 (1)(b)				
Section 18 (1)(c)				
Section 18 (1)(d)				

1.	GSTIN
2.	Legal name
3.	Trade name, if any
4.	Date from which liability to pay tax arises under section 9,
	except section 9 (3) and section 9 (4)
	[For claim under section 18 (1)(a) and section 18 (1)(c))]
5.	Date of grant of voluntary registration
	[For claim made under section 18 (1)(b)]
6.	Date on which goods or services becomes taxable
	[For claim made under section 18 (1)(d)]

7. Claim under section 18 (1) (a) or section 18 (1)(b)

Details of stock of inputs and inputs contained in semi-finished goods or finished goods on which ITC is claimed

Sr.	GSTIN/	Invoi	ce *	Description of	Unit	Quanti	Value		Amount of ITC claimed (Rs.)			
	Registrat			inputs held in	Quantit	ty	(As adjusted by					
No.	ion under CX/ VAT of supplier	No.	Date	stock, inputs contained in semi-finished or finished goods held in stock	y Code (UQC)		debit note/credit note)	Central Tax	State Tax	UT Tax	Integrate d Tax	Cess
1	2	3	4	5	6	7	8	9	10	11	12	13
7 (a)]	Inputs held i	n stock										
7 (b)	7 (b) Inputs contained in semi-finished or finished goods held in stock											

*In case it is not feasible to identify invoice, the principle of first-in-firstout may be followed.

8. Claim under section 18 (1) (c) or section 18 (1)(d)

Sr.	GSTIN/ Registrat		ce */ of entry	Description of inputs held in	Unit Quantity	Qty	Value** (As		Amount of	f ITC claime	d (Rs.)	
No.	ion under CX/ VAT of supplier	No.	Date	stock, inputs contained in semi- finished or finished goods held in stock, capital goods	Code (UQC)		adjusted by debit note/cred it note)	Central Tax	State Tax	UT Tax	Integr ated Tax	Cess
1	2	3	4	5	6	7	8	9	10	11	12	13
8 (a)	Inputs held i	n stock	і С	I		1			I			
8 (b)	Inputs conta	ined in	semi-fin	ished or finished good	s held in stoc	k				I		
8 (c)	Capital good	ls in sto	ock	1	l	1	I		1	1	1	

Details of stock of inputs, inputs contained in semi-finished goods or finished goods and capital goods on which ITC is claimed

* In case it is not feasible to identify invoice, principle of first in and first out may be followed.

** The value of capital goods shall be the invoice value reduced by five percentage points per quarter of a year or part thereof from the date of invoice

- 9. Particulars of certifying Chartered Accountant or Cost Accountant [where applicable]
- a) Name of the Firm issuing certificate
- b) Name of the certifying Chartered Accountant/Cost Accountant
- c) Membership number
- d) Date of issuance of certificate
- e) Attachment (option for uploading certificate)
- 10. Verification

I ________ hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed there from.

Signature of authorised signatory _______Name

Designation/Status

Date ---dd/mm/yyyy

FORM GST ITC-02

[See rule -41(1)]

Declaration for transfer of ITC in case of sale, merger, demerger, amalgamation, lease or transfer of a business under sub-section (3) of section 18

1.	GSTIN of transferor
2.	Legal name of transferor
3.	Trade name, if any
4.	GSTIN oftransferee
5.	Legal name of transferee
6.	Trade name, if any

7. Details of ITC to be transferred

Tax	Amount of matched ITC	Amount of matched ITC to be transferred
	available	
1	2	3
Central Tax		
State Tax		
UT Tax		
Integrated		
Tax		
Cess		

8. Particulars of certifying Chartered Accountant or Cost Accountant

- a) Name of the Firm issuing certificate
- b) Name of the certifying Chartered Accountant/Cost Accountant
- c) Membership number
- d) Date of issuance of certificate to the transferor
- e) Attachment (option for uploading certificate)

9. Verification

I _______ hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed there from.

Signature of authorised signatory _______Name

Designation/Status _____

Date ---dd/mm/yyyy

[FORM GST ITC-02A

[See rule 41A]

Declaration for transfer of ITC pursuant to registration under sub-section (2) of section 25

1.	GSTIN of transferor
2.	Legal name of transferor
3.	Trade name of transferor, if any
4.	GSTIN of transferee
5.	Legal name of transferee
6.	Trade name of transferee, if any

7. Details of ITC to be transferred

Тах	Amount of matched ITC available	Amount of matched ITC to be transferred
1	2	3
Central Tax		
State Tax		
UT Tax		
Integrated Tax		

Cess	

8. Verification

I _________ hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed there from.

Signature of authorised signatory _____

Name _____

Designation/Status _____

Date---dd/mm/yyyy

Instructions:

1. Transferor refers to the registered person who has an existing registration in a State or Union territory.

2. Transferee refers to the place of business for which a separate registration has been obtained under rule 11.]²³

²³Inserted vide Notf no. 03/2019-CT dt. 29.01.2019wef 01.02.2019

FORM GST ITC-03

[See rule44(4)]

Declaration for intimation of ITC reversal/payment of tax on inputs held in stock, inputs contained in semi-finished and finished goods held in stock and capital goods under sub-section (4) of section 18

1. GSTIN		
2. Legal name		
3. Trade name, if any		
4(a). Details of application filed to opt for composition scheme[applicable only for section 18 (4)]	(i) Application reference number(ARN)(ii) Date of filing	
4(b). Date from which exemption is effective [applicable only for section 18 (4)]		

5. Details of stock of inputs held in stock, inputs contained in semi-finished or finished goods held in stock, and capital goods on which input tax credit is required to be paid under section 18(4).

Sr.	GSTIN/	*Invoi	ce /Bill of	Description of inputs	Unit	Qty	Value**		Amount of	f ITC claimed	(Rs.)	
No.	Registration	entry		held in stock, inputs	Quantity		(As adjusted					
	under CX/			contained in semi-	Code		by debit					
	VAT of	No. Date		finished or finished	(UQC)		note/credit	Central Tax	State Tax	UT Tax	Integrated	Cess
	supplier			goods held in stock and			note)				Tax	
				capital goods								
1	2	3	4	5	6	7	8	9	10	11	12	13
5 (a) In	puts held in sto	ck (whe	re invoice is	s available)	-	-						
5 (b) In	puts contained	in semi-	finished and	d finished goods held in sto	ck (where invoi	ce available	e)					

5 (c) Ca	apital goods hel	d in stoc	k (where in	voice available)								•
5 (d) In	puts held in sto	ck and a	s contained	in semi-finished /fin	ished goods held in sto	ock (where	invoice not ava	ailable)				
5 (e) Ca	5 (e) Capital goods held in stock (where invoice not available)											

* (1) In case, it is not feasible to identify invoice, the principle of first in first out may be followed.

(2) If Invoice is not available for certain inputs or capital goods, the value shall be estimated based on prevailing market price

** [The value of capital goods shall be the invoice value reduced by 1/60th per month or part thereof from the date of invoice]²⁴

6. Amount of ITC payable and paid (based on table 5)

Sr.	Description	Tax	Paid through	Debit	Amount of ITC paid						
No.		payable	Cash/ Credit	entry no.			standard				
			Ledger		Central Tax	State Tax	UT Tax	Integrated	Cess		
								Tax			
1	2	3	4	5	6	7	8	9	10		
1.	Central Tax		Cash Ledger								
			Credit Ledger								
2.	State Tax		Cash Ledger								

²⁴ Substituted vide Notf no. 21/2018 dt 18.04.2018 for "The value of capital goods shall be the invoice value reduced by five percentage points per quarter of a year or part thereof from the date of invoice"

		Credit Ledger			
3.	UT Tax	Cash Ledger			
		Credit Ledger			
4.	Integrated Tax	Cash Ledger			
4.	Integrated Tax	Credit Ledger			
5.	CESS	Cash Ledger			
		Credit Ledger			

7. Verification

I _______ hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed there from.

Signature of authorised signatory ______ Name

Designation/Status _____

Date -dd/mm/yyyy

FORM GST ITC-04²⁵

[See rule 45(3)] Details of goods/capital goods sent to job worker and received back

- 1. GSTIN -
- 2. (a) Legal name -
 - (b) Trade name, if any –
- 3. Period: Quarter Year -

4. Details of inputs/capital goods sent for job work (includes inputs/capital goods directly sent to place of business /premises of job worker)

GSTIN /	Challan No.		Description of	UQC	Quantity	Taxable	Type of goods		Rate of	tax (%)	
State in case of unregistered job worker			goods			value	(Inputs/capital goods)	Central tax	State/ UT tax	Integrated tax	Cess
1	2	3	4	5	6	7	8	9	10	11	12

5. Details of inputs/capital goods received back from job worker or sent out from business place of job work

(A) Details of inputs/ capital goods received back from job worker to whom such goods were sent for job work; and losses and wastes:

²⁵Substituted vide Notf no. 39/2018-CT dt. 04.09.2018

GSTIN /	Challan	Date of	Description	UQC	Quantity	Original	Original	Nature	Losses	& wastes
State of job	No.	challan	of goods			challan	challan	of job		
worker if	issued	issued				No.	date	work		
unregistered	by job	by job				under	under	done	LIOC	Quantity
	worker	worker				which	which	by job	UQC	Quantity
	under	under				goods	goods	worker		
	which	which				have	have			
	goods	goods				been	been			
	have	have				sent for	sent for			
	been	been				job	job			
	received	received				work	work			
	back	back								
1	2*	3*	4	5	6	7*	8*	9	10	11

(B) Details of inputs / capital goods received back from job worker other than the job worker to whom such goods were originally sent for job work; and losses and wastes:

GSTIN /	Challan No.	Date of	Description of	UQC	Quantity	Original	Original	Nature of job	Losses &	& wastes
State of job	issued by job	challan issued	goods			challan No.	challan date	work done by		
worker if	worker under	by job worker				under which	under which	job worker		
unregistered	which goods	under which				goods have	goods have		UQC	Quantity
	have been	goods have				been sent for	been sent for		UQC	Qualitity
	received back	been received				job work	job work			
		back								
1	2*	3*	4	5	6	7*	8*	9	10	11

(C) Details of inputs/ Capital goods sent to job worker and subsequently supplied from premises of job worker; and losses and wastes:

GSTIN /	Invoice No.	Invoice date	Description	UQC	Quantity	Original	Original	Nature of	Losses & wastes
State of job	in case	in case	of goods			challan no.	challan date	job work	
worker if	supplied	supplied				under which	under which	done by job	

unregistered	from	from				goods have	goods have	worker	UQC	Quantity
	premises of	premises of				been sent for	been sent for			
	job worker	job worker				job work	job work			
	issued by the	issued by the								
	Principal	Principal								
1	2	3	4	5	6	7*	8*	9	10	11

Instructions:

- 1. Multiple entry of items for single challan may be filled.
- Columns (2) & (3) in Table (A) and Table (B) are mandatory in cases where fresh challan are required to be issued by the job worker. Otherwise, columns (2) & (3) in Table (A) and Table (B) are optional.
- 3. Columns (7) & (8) in Table (A), Table (B) and Table (C) may not be filled where one-to-one correspondence between goods sent for job work and goods received back after job work is not possible.

6. Verification

I hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Signature	
Name of Authorised Signatory	
Decision (Status	
Designation /Status	

Place

Date

FORM GST ENR-01

[See rule 58(1)] Application for Enrolment under section 35(2)

[only for un-registered persons]

1.	Name of the	State							
2.	(a) Legal na	me							
	(b) Trade Na	ame, if any							
	(c) PAN								
		(applicable i							
3.	Type of enr	*) IIIy)						
5.	Type of em	onnent							
(i) W	arehouse or I	Depot			(ii) Godown	1			
(iii)	Fransport serv	vices			(iv) Cold St	orage			
4.	Constitutio	n of Busines	s (Please Sele	ct the	Appropriate	e)			
(i) P1	oprietorship	or HUF			(ii) Partners	hip			
(iii)	Company				(iv) Others				
5.	Particulars	of Principa	l Place of Bus	siness					
<i>(a)</i>	Address								
Build	ling No. or F	lat No.			Floor No.				
	e of the				Road or Stre	eet			
	<u>iises or Build</u> or Town or L				Taluka or B	lock			
Villa		ocality of			Taluka OF D	IOCK			
Distr									
State	:				PIN Code				
Latit	ude				Longitude				
	~ ~ ~ ~								
<i>(b)</i>	Contact Info	ormation (the	email addres	s and n	nobile numbe	er will l	be used fo	or authenticatior	ı)
Ema	il Address				Telephone	STD			
Mob	ile Number				Fax	STD			
(c)	Nature of pr	remises				II			
C)wn	Leased	Rented	l	Consent	Sł	nared	Others (spe	cify)
6.		-	e of business in item 5 [(a),			al place	(s) of bus	siness, if any(Fill	up

7. Consent

I on behalf of the holder of Aadhaar number <pre-filled based on Aadhaar number provided in the form> give consent to "Goods and Services Tax Network" to obtain my details from UIDAI for the purpose of authentication. "Goods and Services Tax Network" has informed me that identity information would only be used for validating identity of the Aadhaar holder and will be shared with Central Identities Data Repository only for the purpose of authentication.

8. List of documents uploaded

(Identity and address proof)

9. Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Place: Date:

Signature Name of Authorised Signatory

For Office Use:

Enrolment no

Date-

FORM GST ENR-02²⁶

[See Rule 58(1A)]

Application for obtaining unique common enrolment number

[Only for transporters registered in more than one State or Union Territory having the same PAN]

1.	(a) Legal name	
	(b) PAN	

2. Details of registrations having the same PAN

Sl. No	GSTIN	Trade Name	State/UT

3. Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Signature

Place:

Name of Authorised Signatory

.....

Date:

Designation/Status.....

For office use –

Enrolment no.-

Date -

²⁶Inserted vide Notf no. 28/2018-CT dt.19.06.2018

FORM GSTR-1

[See rule (59(1)]

Details of outward supplies of goods or services

Year		
Month		

1.		GSTIN							
2.	(a)	Legal name of the registered person							
	(b)	Trade name, if any							
3.	(a)	Aggregate Turnover in the preceding Financial Year							
	(b)	Aggregate Turnover - April to June, 2017							

4. Taxable outward supplies made to registered persons (including UIN-holders)other than supplies covered by Table 6

(Amount in Rs. for all Tables)

GSTIN/	In	voice d	etails	Rate	Taxable		Amou	nt		Place of
UIN	No.	Date	Value		value	Integrated	Central	State /	Cess	Supply
						Tax	Tax	UT Tax		(Name of
										State/UT)
1	2	3	4	5	6	7	8	9	10	11
4A. Su	pplies	other th	han those	e (i) at	tracting re-	verse charge	and (ii) su	pplies ma	de throu	gh e-
commerc	e oper	ator								
4B. Sup	plies a	ttractin	ig tax on	reverse	e charge ba	asis				
4C. Sup	oplies	made th	nrough e	-comm	erce operat	tor attracting	TCS (ope	erator wise	, rate wi	se)
GSTIN of e-commerce operator										

5. Taxable outward inter-State supplies to un-registered persons where the invoice value is more than Rs 2.5 lakh

Place of	Inv	voice de	tails	Rate	Taxable	Amo	ount		
Supply (State/UT)	No.	Date	Value		Value	Integrated Tax	Cess		
1	2	3	4	5	6	7	8		
5A. Outward supplies (other than supplies made through e-commerce operator, rate wise)									

5B. Supplies m	nade thro	ough e-c	ommerce	e operator	attracting	ΓCS (operator wise, ra	te wise)
GSTIN of e-co	mmerce	e					
operator							

6. Zero rated supplies and Deemed Exports ²⁷

GSTI		Invoi	ce	Shi	ppin	Inte	egrated	Tax	C	entral T	ax	Sta	te / UT '	Tax	Ce
N of		detail	ls	g ł	oill/										SS
recipi				Bil	l of										
ent				exp	port										
	Ν	Da	Val	Ν	Da	Ra	Taxa	Α	Ra	Taxa	Α	Ra	Taxa	Α	
	0.	te	ue	0.	te	te	ble	mt.	te	ble	mt	te	ble	mt	
							value			value			value		
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
6A. Ex	ports	5													
6B. Su	pplie	s mac	le to S	EZ u	nit or	SEZ	Develo	per							
6C. De	emed	d expo	orts												

7. Taxable supplies (Net of debit notes and credit notes) to unregistered persons other than the supplies covered in Table 5

Rate of tax	Total Taxable		A	mount								
	value Integrated Central State Tax/UT Tax Cess											
1	1 2 3 4 5 6											
7A. Intra-State supplies	5											
7A (1). Consolidated	rate wise outwar	d supplies [in	cluding suppli	ies made through e-com	nerce							
operator attracting TCS]												
7A (2). Out of supplies m	nentioned at 7A(1)), value of supp	plies made th	rough e-Commerce O	perators							
attracting TCS(operator wise, rate wise)												
GSTIN of e-commerce operator												

²⁷Substituted vide Notf no. 70/2017-CT dt 21.12.2017

7B. Inter-State Supplies where invoice value is uptoRs 2.5 Lakh [Rate wise]									
7B (1). Place of Supply	y (Name of								
State)									
7B (2). Out of the sup	plies mentioned	in 7B (1), the	e supplies n	hade thro	ugh e-Con	imerce			
Operators (operator wise,	rate wise)								
GSTIN of e-commerce	operator								

8. Nil rated, exempted and non GST outward supplies

Description	Nil Rated Supplies	Exempted (Other than Nil rated/non-GST supply)	Non-GST supplies
1	2	3	4
8A. Inter-State supplies to registered			
persons			
8B. Intra- State supplies to registered			
persons			
8C. Inter-State supplies to unregistered			
persons			
8D. Intra-State supplies to unregistered			
persons			

9. Amendments to taxable outward supply details furnished in returns for earlier tax periods in Table 4, 5 and 6 [including debit notes, credit notes, refund vouchers issued during current period and amendments thereof]

Det	Details of		Revised details of document or					Rate	Taxable	Amount				Place of	
ori	original		details of original Debit/Credit							Value					supply
doc	document		Notes or refund vouchers												
GSTIN	Inv.	Inv.	GSTIN Invoice		Sh	ipping	Value			Integrated	Central State / Ce	Cess	3		
	No.	Date				bill				Tax	Tax	UT Tax			
				No	Date	No.	Date								
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
9A. If	9A. If the invoice/Shipping bill details furnished earlier were incorrect														
9B. Debit Notes/Credit Notes/Refund voucher [original]															
9C. Debit Notes/Credit Notes/Refund voucher [amendments thereof]															

10. Amendments to taxable outward supplies to unregistered persons furnished in returns for earlier tax periods in Table 7

Rate of tax	Total Taxable	Amount						
	value	Integrated	Central	State/UT Tax	Cess			
1	2	3	4	5	6			
Tax period for which the	ne details are	<month></month>						
being revised								
10A. Intra-State Supplies	s[including supplie	s made through e-commerce operator attracting TCS] [Rate wise]						
10A (1). Out of supplies me	entioned at 10A, va	alue of supplies	s made throug	gh e-Commerce Opera	tors attracting			
TCS (operator wise, rate w	ise)							
GSTIN of e-commerce of	perator							
10B. Inter-State Supplie	s[including supplie	es made throug	h e-commerc	e operator attracting T	CS] [Rate wise]			
Place of Supply (Name	of State)							
10B (1). Out of supplies me	entioned at 10B, va	alue of supplies made through e-Commerce Operators attracting						
TCS (operator wise, rate wise)								
GSTIN of e-commerce of	perator							

11. Consolidated Statement of Advances Received/Advance adjusted in the current tax period/ Amendments of information furnished in earlier tax period

Rate	Gross Advance	Place of		Amount							
	Received/adjusted	supply	Integrated	Central	State/UT	Cess					
1	2	3	4	5	6	7					
I Info	I Information for the current tax period										
11A.	11A. Advance amount received in the tax period for which invoice has not been issued (tax										
amount	amount to be added to output tax liability)										
11A (1	11A (1). Intra-State supplies(Rate Wise)										
11A (2). Inter-State Supp	lies(Rate Wi	se)								
11B. A	11B. Advance amount received in earlier tax period and adjusted against the supplies being shown										
in this t	tax period in Table I	Nos. 4, 5, 6	5 and 7								
11B (1)). Intra-State Suppli	es (Rate Wi	se)								
11B (2)). Inter-State Suppli	es(Rate V	Vise)								
II Ame	ndment of inforn	nation fu	rnished in '	Table N	o. 11[1] in	GSTR-1 statement for					
earlier tax periods[Furnish revised information]											
	Amendment relating to information 11A(1) 11A(2) 11B(1) 11										
Month		furnishe	ed in S. No.(select)								

12. HSN-wise summary of outward supplies

Sr. No.	HSN	Description		Total	Total	Total	Amount			
		(Optional if HSN is provided)		Quantity	value	Taxable Value	Integrated Tax	Central Tax	State/UT Tax	Cess
1	2	3	4	5	6	7	8	9	10	11

13. Documents issued during the tax period

Sr.	Nature of document	Sr. 1	No.	Total	Cancelled	Net issued
No.		From	То	number		
1	2	3	4	5	6	7
1	Invoices for outward supply					
2	Invoices for inward supply from					
2	unregistered person					
3	Revised Invoice					
4	Debit Note					
5	Credit Note					
6	Receipt voucher					
7	Payment Voucher					
8	Refund voucher					
9	Delivery Challan for job work					
10	Delivery Challan for supply on					
10	approval					
11	Delivery Challan in case of liquid					
	gas					
12	Delivery Challan in cases other than					
	by way of supply (excluding at S no.					
	9 to 11)					

Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed there from and in case of any reduction in output tax liability the benefit thereof has been/will be passed on to the recipient of supply.

Place of Authorised Signatory Signature Name Date Designation /Status.....

Instructions –

- 1. Terms used:
 - a. GSTIN: Goods and Services Tax Identification Number
 - b. UIN: Unique Identity Number
 - c. UQC: Unit Quantity Code
 - d. HSN: Harmonized System of Nomenclature
 - e. POS: Place of Supply (Respective State)
 - f. B to B: From one registered person to another registered person
 - g. B to C: From registered person to unregistered person
- 2. The details in GSTR-1 should be furnished by 10^{th} of the month succeeding the relevant tax period.
- 3. Aggregate turnover of the taxpayer for the immediate preceding financial year and first quarter of the current financial year shall be reported in the preliminary information in Table 3. This information would be required to be submitted by the taxpayers only in the first year. Quarterly turnover information shall not be captured in subsequent returns. Aggregate turnover shall be auto-populated in subsequent years.
- 4. Invoice-level information pertaining to the tax period should be reported for all supplies as under:
 - (i) For all B to B supplies (whether inter-State or intra-State), invoice level details, rate-wise, should be uploaded in Table 4, including supplies attracting reverse charge and those effected through e-commerce operator. Outwards supply information in these categories are to be furnished separately in the Table.
 - (ii) For all inter-State B to C supplies, where invoice value is more than Rs.
 2,50,000/- (B to C Large) invoice level details, rate-wise, should be uploaded in Table 5; and
 - (iii) For all B to C supplies (whether inter-State or intra-State) where invoice value is up to Rs. 2,50,000/- State-wise summary of supplies, rate-wise, should be uploaded in Table 7.
- 5. Table 4 capturing information relating to B to B supplies should:
 - (i) be captured in:
 - a. Table 4A for supplies relating to other than reverse charge/ made through e-commerce operator, rate-wise;
 - b. Table 4B for supplies attracting reverse charge, rate-wise; and
 - c. Table 4C relating to supplies effected through e-commerce operator attracting collection of tax at source under section 52 of the Act, operator wise and rate-wise.
 - (ii) Capture Place of Supply (PoS) only if the same is different from the location of the recipient.
- 6. Table 5 to capture information of B to C Large invoices and other information shall be similar to Table 4. The Place of Supply (PoS) column is mandatory in this table.
- 7. Table 6 to capture information related to:
 - (i) Exports out of India
 - (ii) Supplies to SEZ unit/ and SEZ developer

(iii) Deemed Exports

- 8. Table 6 needs to capture information about shipping bill and its date. However, if the shipping bill details are not available, Table 6 will still accept the information. The same can be updated through submission of information in relation to amendment Table 9 in the tax period in which the details are available but before claiming any refund / rebate related to the said invoice. The detail of Shipping Bill shall be furnished in 13 digits capturing port code (six digits) followed by number of shipping bill.
- 9. Any supply made by SEZ to DTA, without the cover of a bill of entry is required to be reported by SEZ unit in GSTR-1. The supplies made by SEZ on cover of a bill of entry shall be reported by DTA unit in its GSTR-2 as imports in GSTR-2. The liability for payment of IGST in respect of supply of services would, be created from this Table..
- 10. In case of export transactions, GSTIN of recipient will not be there. Hence it will remain blank.
- 11. Export transactions effected without payment of IGST (under Bond/ Letter of Undertaking (LUT)) needs to be reported under "0" tax amount heading in Table 6A and 6B.
- 12. Table 7 to capture information in respect of taxable supply of:
 - (i) B to C supplies (whether inter-State or intra-State) with invoice value uptoRs 2,50,000;
 - (ii) Taxable value net of debit/ credit note raised in a particular tax period and information pertaining to previous tax periods which was not reported earlier, shall be reported in Table 10. Negative value can be mentioned in this table, if required;
 - (iii) Transactions effected through e-commerce operator attracting collection of tax at source under section 52 of the Act to be provided operator wise and rate wise;
 - (iv) Table 7A (1) to capture gross intra-State supplies, rate-wise, including supplies made through e-commerce operator attracting collection of tax at source and Table 7A (2) to capture supplies made through e-commerce operator attracting collection of tax at source out of gross supplies reported in Table 7A (1);
 - (v) Table 7B (1) to capture gross inter-State supplies including supplies made through e-commerce operator attracting collection of tax at source and Table 7B (2) to capture supplies made through e-commerce operator attracting collection of tax at source out of gross supplies reported in Table 7B (1); and
 - (vi) Table 7B to capture information State wise and rate wise.
- 13. Table 9 to capture information of:
 - (i) Amendments of B to B supplies reported in Table 4, B to C Large supplies reported in Table 5 and Supplies involving exports/ SEZ unit or SEZ developer/ deemed exports reported in Table 6;
 - (ii) Information to be captured rate-wise;
 - (iii) It also captures original information of debit / credit note issued and amendment to it reported in earlier tax periods; While furnishing

information the original debit note/credit note, the details of invoice shall be mentioned in the first three columns, While furnishing revision of a debit note/credit note, the details of original debit note/credit note shall be mentioned in the first three columns of this Table,

- (iv) Place of Supply (PoS) only if the same is different from the location of the recipient;
- (v) Any debit/ credit note pertaining to invoices issued before the appointed day under the existing law also to be reported in this table; and
- (vi) Shipping bill to be provided only in case of exports transactions amendment.
- 14. Table 10 is similar to Table 9 but captures amendment information related to B to C supplies and reported in Table 7.
- 15. Table 11A captures information related to advances received, rate-wise, in the tax period and tax to be paid thereon along with the respective PoS. It also includes information in Table 11B for adjustment of tax paid on advance received and reported in earlier tax periods against invoices issued in the current tax period. The details of information relating to advances would be submitted only if the invoice has not been issued in the same tax period in which the advance was received.
- 16. Summary of supplies effected against a particular HSN code to be reported only in summary table. It will be optional for taxpayers having annual turnover uptoRs. 1.50 Cr but they need to provide information about description of goods.
- 17. It will be mandatory to report HSN code at two digits level for taxpayers having annual turnover in the preceding year above Rs. 1.50 Cr but uptoRs. 5.00 Cr and at four digits level for taxpayers having annual turnover above Rs. 5.00 Cr.

FORM GSTR-1A

[See rule 59(4)]

Details of auto drafted supplies

(From GSTR 2, GSTR 4 or GSTR 6)

Year		
Month		

1	•	GST	IN								
2	•	(a)	Legal name of the registered person								
		(b)	Trade name, if any								

3. Taxable outward supplies made to registered persons including supplies attracting reverse charge other than the supplies covered in Table No. 4

GSTIN/	Inv	voice d	etails	Rate	Taxable		Amou	nt		Place of
UIN	No.	Date	Value		value	Integrated Tax	Central Tax	State / UT Tax	Cess	Supply (Name of State/UT)
1	2	3	4	5	6	7	8	9	10	11
3A. Supp	olies ot	her tha	n those a	ttractin	g reverse o	charge (From	table 3 of	f GSTR-2)	
3B. Supplies attracting reverse charge (From table 4A of GSTR-2)										

4. Zero rated supplies made to SEZ and deemed exports

GSTIN of recipient	In	voice de	etails		Integrated T	ax	[Cess
	No.	Date	Value	Rate	Taxable value	Tax amount	
1	2	3	4	5	6	7	8
4A. Supplies made to S	EZ unit	or SEZ	Developer	ſ			
4B. Deemed exports							
] ²⁸

5. Debit notes, credit notes (including amendments thereof) issued during current period

²⁸Inserted vide Notf no. 45/2017- CT dt13.10.2017

Deta	ails c	of	Re	vise	d det	ails of	Rate	Taxable	Place of	A	Amount of	of tax	
ori	ginal	l	docu	men	t or d	letails of		value	supply				
doci	umer	nt	origi	nal l	Debit	/ Credit			(Name of				
					Note				State/UT)				
GSTIN	No.	Date	GSTIN	No.	Date	Value				Integrated	Central	State	Cess
										Tax	Tax	/ UT	
												Tax	
1	2	3	4	5	6	7	8	9	10	11	12	13	14

Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom and in case of any reduction in output tax liability the benefit thereof has been/will be passed on to the recipient of supply.

Signatures

Place

Name of Authorised Signatory

Date

Designation /Status

FORM GSTR-2

[See rule 60(1)]

Details of inward supplies of goods or services

Year		
Month		

1.	GST	IN										
2.	(a)	Legal name of the registered person	Α	Aut	o p	opı	ılat	ted				
	(b)	Trade name, if any	A	Aut	o p	opı	ılat	ted				

3. Inward supplies received from a registered person other than the supplies attracting reverse charge

(Amount in Rs. for all Tables)

GSTI		Invoi	ice	Rat	Taxabl	Ar	nount of	Tax		Place of	Whether	Amount	of ITC	availa	ble
Ν		deta	ils	e	e					supply	input or	-	a	~	~
of					value					(Name	input	Integrat	Centr	Stat	Ces
suppli	Ν	Dat	Valu			Integrat	Centr	Stat	CES	of	service/	ed Tax	al	e/	s
er	0	e	e			ed tax	al	e/	S	State/U	Capital		Tax	UT	
							Tax	UT		T)	goods			Tax	
								Tax			(incl plant				
											and				
											machiner				
											y)/				
											Ineligible				
											for ITC				
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
					L	: . l. 4									

4. Inward supplies on which tax is to be paid on reverse charge

GSTI	Inv	voice		Rat	Taxabl	Aı	nount of	f Tax		Place of	Whether	Amount	of ITC	availa	ble
Ν	det	ails		e	e					supply	input or	-	~	~	~
of					value					(Name	input	Integrat	Centr	Stat	Ces
suppli	Ν	Dat	Valu			Integrat	Centr	Stat	CES	of	service/	ed Tax	al	e/	s
er	0	e	e			ed tax	al	e/	S	State/U	Capital		Tax	UT	
							Tax	UT		T)	goods			Tax	
								Tax			(incl.				
											plant and				
											machiner				
											y)/				
											Ineligible				
											for ITC				
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16

4A. 1	Inw	ard s	suppli	es r	eceive	d from a r	egistere	d supp	olier (a	ttracting	g reverse	charge)			
4B. I	4B. Inward supplies received from an unregistered supplier														
	4b. Inward suppries received from an unregistered supprier														
4C. I	4C. Import of service														

5. Inputs/Capital goods received from Overseas or from SEZ units on a Bill of Entry

GSTIN	Deta	ails of b	oill of	Rate	Taxable	Amou	unt	Whether	Amount of	TTC
of		entry			value			input /	availab	le
supplier	No.	Date	Value			Integrated	Cess	Capital	Integrated	Cess
						Tax		goods(incl.	Tax	
								plant and		
								machinery)/		
								Ineligible		
								for ITC		
1	2	3	4	5	6	7	8	9	10	11
5A. In	nports									
5B. R	eceive	d from	SEZ							
Port code	e +No o	of BE=1	13 digits			Assessable V	/alue			

6. Amendments to details of inward supplies furnished in returns for earlier tax periods in Tables 3, 4 and 5 [including debit notes/credit notes issued and their subsequent amendments]

Deta	ails	of	Revis	ed o	deta	ils of	Rat	Taxabl		Amou	ınt		Place	Whethe	Amoun	t of IT	C availa	ble
orig	gina	ıl	i	nvo	oice		e	e					of	r input				
invoic	ce /.	Bill						value					suppl	or input				Ces
of en	try	No											У	service/	Integrat	Centr	State/U	s
GSTI	No	Dat	GSTI	No	Dat	Valu			Integrat	Centr	State/U	Ces		Capital	ed	al Tax	T Tax	
Ν	•	e	Ν	•	e	e			ed Tax	al Tax	T Tax	S		goods/	Tax			
														Ineligib				
														le for				
														ITC)				
1	2	3	4	5	6	7	8	9	10	11	12	1	14	15	16	17	18	19
												3						
6A.	Suj	opli	es oth	er t	thar	imp	ort	of goo	ds or go	ods re	eceived	fro	m SE	Z [Infor	mation	furnis	hed in	
Tabl	le 3	and	d 4 of	ear	rlier	retu	rns]	- If det	tails fur	nishec	l earlie	r we	ere inc	correct				

	6B. Supplies by way of import of goods or goods received from SEZ [Information furnished in Table 5 of earlier returns]-If details furnished earlier were incorrect																	
6C.]	Del	bit I	Notes/	Cr	edit	Note	es [c	origina	1]									
6D.	De	bit l	Notes	C1	redi	t No	tes [amend	ment of	debit	notes/	crea	lit not	es furni	shed in	earlier	tax	
perio	ods]																

7. Supplies received from composition taxable person and other exempt/Nil rated/Non GST supplies received

Description	Value of supplies received from													
	Composition taxable	Exempt supply	Nil Rated supply	Non GST										
	person			supply										
1	2	3	4	5										
7A. Inter-State														
supplies														
7B. Intra-state														
supplies														

8. ISD credit received

	IS	SD	ISD	Credit r	eceived		Amo	ount of el	igible ITC	
GSTIN of ISD	Docu	ument								
	De	tails								
	No.	Date	Integrated	Central	State/	Cess	Integrated	Central	State/UT	Cess
		T		Tax	UT		Tax	Tax	Tax	
		1			Tax					
1	2	2 3		5	6	7	8	9	10	11
8A. ISD Invoice										
8B. ISD Credit Note										

9. TDS and TCS Credit received

GSTIN of	Gross	Sales	Net Value	Amount							
Deductor / GSTIN of e-	Value	Return		Integrated Tax	Central Tax	State Tax /UT Tax					

Commerce						
Operator						
1	2	3	4	5	6	7
9A. TDS						
9B. TCS						

10. Consolidated Statement of Advances paid/Advance adjusted on account of receipt of supply

Rate	Gross Advance	Place of supply			Amo	ount			
	Paid	(Name of	Integrated	Central	Stat	e/UT Ta	X	Ce	ess
	i ulu	State/UT)	Tax	Tax					
1	2	3	4	5		6			7
(I)	Informati	on for the cu	rrent mont	h					
	Advance a t tax liabili	mount paid fo ty)	or reverse ch	arge supplie	es in the tax	period (t	ax amou	nt to be	added
10A (1).	Intra-Sta	te supplies (R	ate Wise)						
10A (2).	Inter -Sta	ate Supplies (Rate Wise)						
		nount on whic od [reflected i	_		r period but	invoice	has been	received	l in the
10B (1).	Intra-Stat	e Supplies (R	ate Wise)						
10B (2).	Intra-Stat	e Supplies (R	ate Wise)						
	Iments of formation	information]	furnished i	in Table No	o. 10 (I) in a	n earlie	r month	[Furnis]	n
Month		Amendmen	t relating to in S. No	information (select)	n furnished	10A(1)	10A(2)	10(B1)	10B(2)

11. Input Tax Credit Reversal / Reclaim

Description for reversal of ITC	To be added to		Amount	of ITC	
	or reduced from	Integrated	Central	State/UT	CESS
	output liability	Tax	Tax	Tax	
1	2	3	4	5	6
A. Information for the					
current tax period					
a) Amount in terms of rule	To be added				

	37(2)													
b)	Amount in terms of rule	r	Γol	be	ad	ded	L							
	39(1)(j)(ii)													
c)	Amount in terms of rule 42	r	Γol	be	ad	ded	l							
	(1) (m)													
d)	Amount in terms of rule	,	Γol	be	ad	ded	l							
	43(1) (h)													
e)	Amount in terms of rule 42	,	Γol	be	ad	ded	l							
	(2)(a)													
f)	Amount in terms of rule	-	To	be	re	duc	ed							
	42(2)(b)													
g)	On account of amount paid	Т	o b	e re	ed	uce	d							
	subsequent to reversal of ITC													
h)	Any other liability (Specify)			•••	•••									
В.	Amendment of information f	urnis	hec	d in	1]	Гab	le	N	o 11 at S. No	d A	in an	ea	arlier return	
Ame	endment is in respect of													
info	rmation furnished in the													
Mor	nth													
Spee	cify the information you wish													
to an	mend (Drop down)													

12. Addition and reduction of amount in output tax for mismatch and other reasons

	Description	Add to or		Amour	nt	
		reduce				
		from output liability	Integrated Tax	Central Tax	State / UT Tax	CESS
	1	2	3	4	5	6
(a)	ITC claimed on mismatched/duplication of invoices/debit notes	Add				
(b)	Tax liability on mismatched credit notes	Add				
(c)	Reclaim on account of rectification of mismatched invoices/debit notes	Reduce				
(d)	Reclaim on account of rectification of mismatched credit note	Reduce				
(e)	Negative tax liability from previous tax periods	Reduce				
(f)	Tax paid on advance in earlier tax periods and adjusted with tax on supplies made in current tax period	Reduce				

13. HSN summary of inward supplies

Sr. No.	HSN	Description	UQC		Total			Amo	ount	
		(Optional if HSN is furnished)		Quantity	value	Taxable Value	Integrated Tax	Central Tax	State/UT Tax	Cess
1	2	3	4	5	6	7	8	9	10	11

Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom

Signatures..... Name of Authorised Signatory

Place:

Designation /Status

Date:

Instructions –

- 1. Terms used:
 - a. GSTIN: Goods and Services Tax Identification Number
 - b. UIN: Unique Identity Number
 - c. UQC: Unit Quantity Code
 - d. HSN: Harmonized System of Nomenclature
 - e. POS: Place of Supply (Respective State)
 - f. B to B: From one registered person to another registered person
 - g. B to C: From registered person to unregistered person
- 2. Table 3 & 4 to capture information of:
 - (i) Invoice-level inward supply information, rate-wise, pertaining to the tax period reported by supplier in GSTR-1 to be made available in GSTR-2 based on auto-populated details received in GSTR-2A;
 - (ii) Table 3 to capture inward supplies other than those attracting reverse charge and Table 4 to capture inward supplies attracting reverse charge;
 - (iii) The recipient taxpayer has the following option to act on the auto populated information:
 - a. Accept,
 - b. Reject,
 - c. Modify (if information provided by supplier is incorrect), or
 - d. Keep the transaction pending for action (if goods or services have not been received)
 - (iv) After taking the action, recipient taxpayer will have to mention whether he is eligible to avail credit or not and if he is eligible to avail credit, then the amount of eligible credit against the tax mentioned in the invoice needs to be filed;
 - (v) The recipient taxpayer can also add invoices (not uploaded by the counterparty supplier) if he is in possession of invoices and have received the goods or services;
 - (vi) Table 4A to be auto populated;
 - (vii) In case of invoices added by recipient tax payer, Place of Supply (PoS) to be captured always except in case of supplies received from registered person, where it is required only if the same is different from the location of the recipient;
 - (viii) Recipient will have the option to accept invoices auto populated as well as add invoices, pertaining to reverse charge only when the time of supply arises in terms of section 12 or 13 of the Act; and
 - (ix) Recipient tax payer is required to declare in Column No. 12 whether the inward supplies are inputs or input services or capital goods (including plant and machinery).
- 3. Details relating to import of Goods/Capital Goods from outside India as well as supplied by an SEZ Unit to be reported rate-wise by recipient tax payer in Table 5.
- 4. Recipient to provide for Bill of Entry information including six digits port code and seven digits bill of entry number.

- 5. Taxable Value in Table 5 means assessable value for customs purposes on which IGST is computed (IGST is levied on value plus specified customs duties). In case of imports, the GSTIN would be of recipient tax payer.
- 6. Table 6 to capture amendment of information, rate-wise, provided in earlier tax periods in Table 3, 4 and 5 as well as original/ amended information of debit or credit note. GSTIN not to be provided in case of export transactions.
- 7. Table 7 captures information on a gross value level.
- 8. An option similar to Table 3 is not available in case of Table 8 and the credit as distributed by ISD (whether eligible or ineligible) will be made available to the recipient unit and it will be required to re-determine the eligibility as well as the amount eligible as ITC.
- 9. TDS and TCS credit would be auto-populated in Table 9. Sales return and Net value columns are not applicable in case of tax deducted at source in Table 9.
- 10. The eligible credit from Table 3, Table 4 & Table 8 relating to inward supplies to be populated in the Electronic Credit Ledger on submission of its return in Form GSTR-3.
- 11. Recipient can claim less ITC on an invoice depending on its use i.e. whether for business purpose or non-business purpose.
- 12. Information of advance paid pertaining to reverse charge supplies and the tax paid on it including adjustments against invoices issued should be reported in Table 10.
- 13. Table 12 to capture additional liability due to mismatch as well as reduction in output liability due to rectification of mismatch on account of filing of GSTR-3 of the immediately preceding tax period.
- 14. Reporting criteria of HSN will be same as reported in GSTR-1.

FORM GSTR-2A [See rule 60(1)]

Details of auto drafted supplies

(From GSTR 1, GSTR 5, GSTR-6, GSTR-7 and GSTR-8)

Year		
Month		

1.											
2.	(a)	Legal name of the registered person									
	(b)	Trade name, if any									

PART A

3. Inward supplies received from a registered person other than the supplies attracting reverse charge

(Amount in Rs. for all Tables)

GSTIN	Inv	voice de	etails	Rate	Taxable		Place of			
of					value					supply
supplier	No.	Date	Value			Integrated tax	Central Tax	State/ UT Tax	Cess	(Name of State/UT)
1	2	3	4	5	6	7	8	9	10	11

4. Inward supplies received from a registered person on which tax is to be paid on reverse charge

GSTIN	Ir	nvoice de	etails	Rate	Taxable		Amount of tax						
of					value		supply						
supplier	No.	Date	Value			Integrated Tax	Central Tax	State/ UT Tax	Cess	(Name of State/UT)			
1	2	3	4	5	6	7	8	9	10	11			

5. Debit / Credit notes (including amendments thereof) received during current tax period

Details of original	Revised details of	RateTaxable	Amount of tax	Place of

doc	umer	nt	docum	ent c	or deta	ails of		value					supply
			origina	ıl De	bit / C	Credit					(Name of		
			-	no	te								State/UT)
GSTIN	No.	Date	GSTIN	No.	Date	Value			Integrated	Central	State/UT	Cess	
									Tax	Tax	Tax		
1	2	3	4	5	6	7	8	9	10	11	12	13	14

PART B

6. ISD credit (including amendments thereof) received

GSTIN of ISD	ISD docu	ment details	ITC amount involved						
	No.	Date	Integrated Tax	ntegrated Tax Central Tax		Cess			
					UT Tax				
1	2	3	4	5	6	7			
ISD Invoice –eligible ITC									
ISD Invoice –ineligible ITC									
ISD Credit note –eligible ITC									
ISD Credit note –ineligible ITC									

PART- C

7. TDS and TCS Credit (including amendments thereof) received

GSTIN of	Amount				Amoun	t
Deductor /	received	Sales	Net Value	Integrated	Central	State Tax /UT
GSTIN of e-	/ Gross	Return		Tax	Tax	Tax
Commerce	Value					
Operator						
1	2	3	4	5	6	7
7A. TDS						
7B. TCS						

FORM GSTR-3

[See rule 61(1)]

Monthly return

Year Month

1.	GST	ïN										
2.	2. (a) Legal name of the registered person Auto Populated											
	(b)	Trade name, if any	A	uto) P	op	ulat	ed				

Part-A (To be auto populated)

(Amount in Rs. for all Tables)

3. Tu	urnover											
Sr.	Type of Turnover	Amount										
No.												
1	2							3				
(i)	Taxable [other than zero rated]											
(ii)	Zero rated supply on payment of Tax											
(iii)	Zero rated supply without payment of											
(111)	Tax											
(iv)	Deemed exports											
(v)	Exempted											
(vi)	Nil Rated											
(vii)	Non-GST supply											
	Total											

4. Outward supplies

4.1 Inter-State supplies (Net Supply for the month)

Rate	Taxable Value	Amou	nt of Tax
		Integrated Tax	CESS
1	2	3	4
A. Tax	able supplies (other than reverse charge and	d zero rated supply) [Tax Rate Wise]
B. Sup	plies attracting reverse charge-Tax payable	e by recipient of supp	ly
C. Zero	o rated supply made with payment of Integr	ated Tax	
	of the supplies mentioned at A, the value or attracting TCS-[Rate wise]	f supplies made thou	igh an e-commerce

GSTIN	of e-commerce operator	

4.2 Intra-State supplies (Net supply for the month)

Rate	Taxable Value		Amount of Tax					
		Central Tax	State /UT Tax	Cess				
1	2	3	4	5				
A. Taxable supplies (other than reverse charge) [Tax Rate wise]								
B. Supp	blies attracting reverse charge- Tax pay	vable by the recip	ient of supply					
	of the supplies mentioned at A, the valucting TCS [Rate wise]	e of supplies ma	ade though an e-comr	nerce operator				
GSTIN o	of e-commerce operator							

4.3 Tax effect of amendments made in respect of outward supplies

Rate	Net differential value		Amo	unt of Tax						
		Integrated	Central	State/UT Tax	Cess					
		tax	Tax							
1	2	3	4	5	6					
(I) I	nter-State supplies									
A Tax	able supplies (other than reverse ch	arge and Zero	Rated supply	made with payment	t of					
Integrate	d Tax) [Rate wise]									
B Zero	B Zero rated supply made with payment of Integrated Tax [Rate wise]									
C Out attracting	of the Supplies mentioned at A, the TCS	e value of supp	olies made the	ough an e-commerce	e operator					
(II) I	ntra-state supplies									
A Tax	able supplies (other than reverse ch	arge) [Rate wi	se]							
B Out o	of the supplies mentioned at A, the	value of supp	lies made the	ough an e-commerce	operator					
attracting	TCS									

5. Inward supplies attracting reverse charge including import of services (Net of advance adjustments)

5A. Inward supplies on which tax is payable on reverse charge basis

Rate of	Taxable	Amount of tax					
tax	Value	Integrated Tax	Integrated Tax Central Tax State/UT tax				
1	2	3	4	5	6		
(I) Inter-S	State inward supp	olies [Rate Wise]					
(II) Intra-S	State inward supp	lies [Rate Wise]					

5B. Tax effect of amendments in respect of supplies attracting reverse charge

Rate of	Differential		Amount of tax						
tax	Taxable Value	Integrated Tax	Central Tax	State/UT Tax	CESS				
1	2	3	4	5	6				
(I) Inter-S	State inward supp	plies (Rate Wise)							
(II) Intra-S	State inward supp	olies (Rate Wise)							

6. Input tax credit

ITC on inward taxable supplies, including imports and ITC received from ISD[Net of debit notes/credit notes]

Description	Taxable		Amount of tax				Amount of	f ITC	
	value	Integrated	Central	State/	CESS	Integrated	Central	State/	CESS
		Tax	Tax	UT		Tax	Tax	UT	
				Tax				Tax	
1	2	3	4	5	6	7	8	9	10
(I) On account of su	(I) On account of supplies received and debit notes/credit notes received during the current tax period								
(a) Inputs									
(b) Input services									
(c) Capital goods									
(II) On account of am	endments r	made (of the	details fur	nished in	earlier t	ax periods)			
(a) Inputs									
(b) Input services									
(c) Capital goods									

7. Addition and reduction of amount in output tax for mismatch and other reasons

Description	Add to or	Amount			
	reduce from	Integrated	Central	State	CESS
	output	tax	tax	/ UT	
	liability			tax	
1	2	3	4	5	6
(a) ITC claimed on mismatched/duplication	Add				

	of invoices/debit notes			
(b)	Tax liability on mismatched credit notes	Add		
(c)	(c) Reclaim on rectification of mismatched			
	invoices/Debit Notes			
(d)	Reclaim on rectification of mismatch	Reduce		
	credit note			
(e)	Negative tax liability from previous tax	Reduce		
(0)	periods	neudee		
	Tax paid on advance in earlier tax periods			
(f)	and adjusted with tax on supplies made in	Reduce		
	current tax period			
(g)	Input Tax credit reversal/reclaim	Add/Reduce		

8. Total tax liability

Rate of Tax	Taxable value	Amount of tax				
		Integrated	Central	State/UT Tax	CESS	
		tax	tax			
1	2	3	4	5	6	
8A. On outward supp	lies					
8B. On inward suppli	es attracting reverse charge					
8C. On account of In	put Tax Credit					
Reversal/reclaim						
8D. On account of m	ismatch/ rectification /other					
reasons						

9. Credit of TDS and TCS

		Amount				
		Integrated	Central tax	State/ UT Tax		
		tax				
	1	2	3	4		
(a)	TDS					
(b)	TCS					

10. Interest liability (Interest as on)

ſ	On account of	Output	ITC	On	Undue	Credit of	Interest	Delay in	Total
		liability	claimed on	account	excess	interest on	liability	payment	interest
		on	mismatched	of other	claims or	rectification	carry	of tax	liability
		mismatch	invoice	ITC	excess	of	forward		
				reversal	reduction	mismatch			
					[refer sec				

				50(3)]				
1	2	3	4	5	6	7	8	9
(a)Integrated Tax								
Tax								
(b) Central Tax								
(c) State/UT								
Tax								
(d) Cess								

11. Late Fee

On account of	Central Tax	State/UT tax
1	2	3
Late fee		

<u>Part B</u>

12. Tax payable and paid

Description	Tax	Paid		Paid through ITC				
	payable	in cash	Integrated Tax	Central Tax	State/UT Tax	Cess		
1	2	3	4	5	6	7	8	
(a) Integrated Tax								
(b) Central Tax								
(c) State/UT Tax								
(d) Cess								

13. Interest, Late Fee and any other amount (other than tax) payable and paid

Description	Amount payable	Amount Paid
1	2	3
(I) Interest on account of		
(a) Integrated tax		
(b) Central Tax		
(c) State/UT Tax		
(d) Cess		
II Late fee		
(a) Central tax		
(b) State/UT tax		

14. Refund claimed from Electronic cash ledger

Description	Tax	Interest	Penalty	Fee	Other	Debit Entry Nos.
1	2	3	4	5	6	7
(a) Integrated tax						
(b) Central Tax						
(c) State/UT Tax						
(d) Cess						
Bank Account Details (Dro						

15. Debit entries in electronic cash/Credit ledger for tax/interest payment [to be populated after payment of tax and submissions of return]

Description	Tax paid		Interest	Late			
	in cash	Integrated tax	Central Tax	State/UT Tax	Cess		fee
1	2	3	4	5	6	7	8
(a) Integrated tax							
(b) Central Tax							
(c) State/UT Tax							
(d) Cess							

Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

 Signatures of Authorised Signatory

 Place
 Name of Authorised Signatory

 Date
 Designation

 /Status
 /Status

Instructions:-

- 1. Terms Used :
 - a) GSTIN :- Goods and Services Tax Identification Number
 - b) TDS :- Tax Deducted at source
 - c) TCS :- Tax Collected at source
- 2. GSTR 3 can be generated only when GSTR-1 and GSTR- 2 of the tax period have been filed.
- 3. Electronic liability register, electronic cash ledger and electronic credit ledger of taxpayer will be updated on generation of GSTR-3 by taxpayer.
- 4. Part-A of GSTR-3 is auto-populated on the basis of GSTR 1, GSTR 1A and GSTR 2.
- 5. Part-B of GSTR-3 relates to payment of tax, interest, late fee etc. by utilising credit available in electronic credit ledger and cash ledger.
- 6. Tax liability relating to outward supplies in Table 4 is net of invoices, debit/credit notes and advances received.
- 7. Table 4.1 will not include zero rated supplies made without payment of taxes.
- 8. Table 4.3 will not include amendments of supplies originally made under reverse charge basis.
- 9. Tax liability due to reverse charge on inward supplies in Table 5 is net of invoices, debit/credit notes, advances paid and adjustments made out of tax paid on advances earlier.
- 10. Utilization of input tax credit should be made in accordance with the provisions of section 49.
- 11. GSTR-3 filed without discharging complete liability will not be treated as valid return.
- 12. If taxpayer has filed a return which was not valid earlier and later on, he intends to discharge the remaining liability, then he has to file the Part B of GSTR-3 again.
- 13. Refund from cash ledger can only be claimed only when all the return related liabilities for that tax period have been discharged.
- 14. Refund claimed from cash ledger through Table 14 will result in a debit entry in electronic cash ledger on filing of valid GSTR 3.

Reference No:

То

_____ GSTIN ----- Name Address

Notice to return defaulter u/s 46 for not filing return

Tax Period -

Type of Return -

Being a registered taxpayer, you are required to furnish return for the supplies made or received and to discharge resultant tax liability for the aforesaid tax period by due date. It has been noticed that you have not filed the said return till date.

- 2. You are, therefore, requested to furnish the said return within 15 days failing which the [tax liability may]²⁹ be assessed u/s 62 of the Act, based on the relevant material available with this office. Please note that in addition to tax so assessed, you will also be liable to pay interest and penalty as per provisions of the Act.
- 3. Please note that no further communication will be issued for assessing the liability.
- 4. The notice shall be deemed to have been withdrawn in case the return referred above, is filed by you before issue of the assessment order.
- [5. This is a system generated notice and does not require signature.]³⁰

Or

Notice to return defaulter u/s 46 for not filing final return upon cancellation of registration

Cancellation order No	Date
Application Reference Number, if any -	Date -

Consequent upon applying for surrender of registration or cancellation of your registration for the reasons specified in the order, you were required to submit a final return in form **GSTR-10**as required under section 45 of the Act.

2. It has been noticed that you have not filed the final return by the due date.

Date:

²⁹Substituted for the words [tax liability will] vide Notf no. 02/2020-CT dt01.01.2020

³⁰ Inserted vide Notf no. 02/2020-CT dt 01.01.2020

- 3. You are, therefore, requested to furnish the final return as specified under section 45 of the Act within 15 days failing which your tax liability for the aforesaid [tax period may]³¹ be determined in accordance with the provisions of the Act based on the relevant material available with or gathered by this office. Please note that in addition to tax so assessed, you will also be liable to pay interest as per provisions of the Act.
- 4. This notice shall be deemed to be withdrawn in case the return is filed by you before issue of the assessment order.
- [5. This is a system generated notice and does not require signature.]³²

Signature Name Designation

 $^{^{\}rm 31} Substituted$ for the words [tax liability will] vide Notf no. 02/2020-CT dt01.01.2020

³² Inserted vide Notf no. 02/2020-CT dt 01.01.2020

FORM GSTR-3B

[See rule 61(5)]



1.	GSTIN											
2.	Legal name of the registered person	A	uto	Pop	pula	atec	1					

3.1 Details of Outward Supplies and inward supplies liable to reverse charge

Nature of Supplies	Total Taxable value	Integrated Tax	Central Tax	State/UT Tax	Cess
1	2	3	4	5	6
(a) Outward taxable supplies (other than zero rated, nil					
rated and exempted)					
(b) Outward taxable supplies (zero rated)					
(c) Other outward supplies (Nil rated, exempted)					
(d) Inward supplies (liable to reverse charge)					
(e) Non-GST outward supplies					

3.2 Of the supplies shown in 3.1 (a) above, details of inter-State supplies made to unregistered persons, composition taxable persons and UIN holders

	Place of Supply (State/UT)	Total Taxable value	Amount of Integrated Tax
1	2	3	4
Supplies made to Unregistered			
Persons			
Supplies made to Composition			
Taxable Persons			
Supplies made to UIN holders			

4. Eligible ITC

Details	Integrated Tax	Central Tax	State/UT Tax	Cess
1	2	3	4	5
(A) ITC Available (whether in full or part)				
(1) Import of goods				
(2) Import of services				
(3) Inward supplies liable to reverse charge (other than 1 & 2 above)				
(4) Inward supplies from ISD				
(5) All other ITC				
(B) ITC Reversed				
(1) As per rules 42 & 43 of CGST Rules				
(2) Others				
(C) Net ITC Available (A) – (B)				
(D) Ineligible ITC				
(1) As per section 17(5)				
(2) Others				

5. Values of exempt, nil-rated and non-GST inward supplies

Nature of supplies	Inter-State supplies	Intra-State supplies
1	2	3

From a supplier under composition scheme, Exempt and Nil rated	
supply	
Non GST supply	

6.1 Payment of tax

Description	Tax		Paid through ITC			Tax paid	Tax/Cess	Interest	Late
	payable	Integrated	Central	State/UT	Cess	TDS./TCS	paid in		Fee
		Tax	Tax	Tax			cash		
1	2	3	4	5	6	7	8	9	10
Integrated Tax									
Central Tax									
State/UT Tax									
Cess									

6.2 TDS/TCS Credit

Details	Integrated Tax	Central Tax	State/UT Tax		
1	2	3	4		
TDS					
TCS					

Verification (by Authorised signatory)

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed there from.

Instructions:

1) Value of Taxable Supplies = Value of invoices + value of Debit Notes - value of credit notes + value of advances received for which invoices have not been issued in the same month - value of advances adjusted against invoices

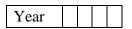
2)Details of advances as well as adjustment of same against invoices to be adjusted and not shown separately

3)Amendment in any details to be adjusted and not shown separately.

[FORM GSTR-4³³

[See rule 62]

Return for financial year of registered person who has opted for composition levy or availing benefit of notification No. 02/2019- Central Tax (Rate)



1.		GSTIN			
2.	(a)	Legal name of the registered person	<auto></auto>		
	(b)	Trade name, if any	<auto></auto>		
3.	(a)	Aggregate turnover in the preceding			
		Financial Year (Auto populated)			
	(b)	ARN	<auto>(after filing)></auto>		
	(c)	Date of ARN	<auto>(after filing)></auto>		

4. Inward supplies including supplies on which tax is to be paid on reverse charge

GSTIN of supplier	Invo	oice de	tails	Rate	Taxable value							
	No.	Date	Value			Integrated		State/UT	CESS	State/UT)		
						Tax	Tax	Tax				
1	2	3	4	5	6	7	8	9	10	11		
4A. In reverse c			s receiv	ved fr	om a reg	gistered sup	oplier (oth	her than supp	olies attr	acting		
4B. In	ward s	upplies	s receiv	red fr	om a reg	gistered sur	oplier (att	racting reve	rse char	ge)		
4C. In	ward s	upplies	s receiv	ed fr	om an u	nregistered	supplier					
4D. In	nport o	f servi	ce									

5. Summary of self-assessed liability as per FORM GST CMP-08

(Net of advances, credit and debit notes and any other adjustment due to amendments etc.)

Sr.	Description	Value	Amount of tax							
No.			Integrated Central State/UT Cess							
			tax tax tax							

³³Subsituted vide Notf no. 31/2019 – CT dt. 28.06.2019

1	2	3	4	5	6	7
1.	Outward supplies (including exempt supplies)	<auto></auto>	<auto></auto>	<auto></auto>	<auto></auto>	<auto></auto>
2.	Inward supplies attracting reverse charge including import of services	<auto></auto>	<auto></auto>	<auto></auto>	<auto></auto>	<auto></auto>
3.	Tax paid (1+2)	<auto></auto>	<auto></auto>	<auto></auto>	<auto></auto>	<auto></auto>
4.	Interest paid, if any	<auto></auto>	<auto></auto>	<auto></auto>	<auto></auto>	<auto></auto>

6. Tax rate wise details of outward supplies / inward supplies attracting reverse charge during the year

(Net of advances, credit and debit notes and any other adjustment due to amendments etc.)

Sr.	Type of supply	Rate of tax	Value		Amou	nt of tax	
No	(Outward/	(%)		Integrate	Central	State/	Cess
	Inward)			d tax	tax	UT	
-						tax	
1	2	3	4	5	6	7	8
				<auto></auto>	<auto></auto>	<auto ></auto 	<auto></auto>
				<auto></auto>	<auto></auto>	<auto ></auto 	<auto></auto>
				<auto></auto>	<auto></auto>	<auto ></auto 	<auto></auto>
		Total		<auto></auto>	<auto></auto>	<auto ></auto 	<auto></auto>

7. TDS/TCS Credit received

GSTIN of Deductor / e-	Gross Value		Amount
commerce operator		Central Tax	State/UT Tax
1	2	3	4

8. Tax, interest, late fee payable and paid

Sr.	Type of	Tax	Tax	Balance	Interest	Interest	Late	Late
No.	tax	amount	Amount	amount	payable	paid	fee	fee
		payable	already	of tax			payable	paid
		(As per	paid	payable,				
		table 6)	(Through	if any				
			FORM	(3-4)				

			GST CMP-08)					
1	2	3	4	5	6	7	8	9
1.	Integrated tax	<auto></auto>	<auto></auto>	<auto></auto>				
2.	Central tax	<auto></auto>	<auto></auto>	<auto></auto>				
3.	State/UT tax	<auto></auto>	<auto></auto>	<auto></auto>				
4.	Cess	<auto></auto>	<auto></auto>	<auto></auto>				

9. Refund claimed from Electronic cash ledger

Description	Tax	Interest	Penalty	Fee	Other	Debit Entry				
						Nos.				
1	2	3	4	5	6	7				
(a) Integrated										
tax										
(b) Central Tax										
(c) State/UT										
Tax										
(d) Cess										
Bank Account Details (Drop Down)										

Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Signature of Authorised Signatory Name of Authorised Signatory Designation /Status

Instructions:-

Place

Date

- 1. Terms used:
 - (a) GSTIN: Goods and Services Tax Identification Number
 - (b) TDS: Tax Deducted at Source
 - (c) TCS: Tax Collected at Source
- 2. The details in **FORM GSTR-4**, for every financial year or part thereof, should be furnished till the thirtieth day of April following the end of such financial year.
- 3. Aggregate turnover of the taxpayer for the immediate preceding financial year would be auto-populated.
- 4. Table 4 to capture information, on a consolidated basis, related to inward supplies, rate-wise, GSTIN wise:

- (i) Table 4A to capture inward supplies from registered supplier other than those attracting reverse charge;
- (ii) Table 4B to capture inward supplies from registered supplier attracting reverse charge;
- (iii) Table 4C to capture supplies from unregistered supplier;
- (iv) Table 4D to capture import of services.
- 5. Table 5 to capture details (and adjustments thereof) of outward supplies (including exempt supplies) and inward supplies attracting reverse charge including import of services as declared earlier in **FORM GST CMP-08** during the financial year.

6. TDS/TCS credit received from deductor/e-commerce operator would be auto-populated in Table 7.]

FORM GSTR-4A

[See rules 59(3) & 66(2)]

Auto-drafted details for registered person opting for composition

levy

(Auto-drafted from GSTR-1, GSTR-5 and GSTR-7)

Year		
Quarter		

1.	GST	ïN	Auto Populated Auto Populated										
2.	(a)	Legal name of the registered person	А	utc	o Po	opu	late	ed					
	(b)	Trade name, if any	A	utc	o Po	opu	late	ed					

3. Inward supplies received from registered person including supplies attracting reverse charge

GSTIN of	Inv	oice de	tails	Rate	Taxable value		Amount of tax							
supplier					value					supply (Name of				
supplier	No.	Date	Value			Integrated Tax	Central Tax	State/UT Tax	Cess	State/UT)				
1	2	3	4	5	6	1 d X	8	9	10	11				
3B. Inward supplies received from a registered supplier (attracting reverse charge)														

4. Debit notes/credit notes (including amendments thereof) received during current period

Details o	f orig	ginal	Revi	sed o	letai	ls of	Rate	Taxable	A	Amount of tax					
docu	ment	-	docur	nent	or d	etails		value					supply		
			of or	igina	ıl De	bit /									
				U	Not										
GSTIN	No.	Date	GSTIN	No.	Date	Value			Integrated	Central	State/UT	Cess			
									Tax	Tax	Tax				
1	2	3	4	5	6	7	8	9	10	11	12	13	14		

5. TDS Credit received

GSTIN of deductor	Gross value	Amount of tax		
		Central Tax	State/UT Tax	
1	2	3	4	

FORM GSTR-5

[See rule 63]

Return for Non-resident taxable person

Year		
Month		

1.	GST	TIN											
2.	(a)	Legal name of the registered person	A	ut	o l	Poj	pul	lat	ed				
	(b)	Trade name, if any	А	ut	o l	Poj	pul	lat	ed				
	(c)	Validity period of registration	A	ut	o l	Poj	pul	lat	ed				

3. Inputs/Capital goods received from Overseas (Import of goods

(Amount in Rs. for all Tables)

Detail	s of bill c	of entry	Rate	Taxable	Amount		Amount o availat	
No.	Date	Value		value	Integrated Tax Cess		Integrated Tax	Cess
1	2	3	4	5	6	7	8	9

4. Amendment in the details furnished in any earlier return

Oı	riginal					Revised d	letails				Differen	tial
d	etails										ITC (+/	_)
В	ill of	Bill of entry Rate Taxable Amount Amount of ITC										
e	entry					value			availab	le		
No	Date	No	Date	Value			Integrated	Cess	Integrated	Cess	Integrated	Cess
							Tax		Tax		tax	
1	2	3	4	5	6	7	8	9	10	11	12	13

5. Taxable outward supplies made to registered persons (including UIN holders)

GSTIN/	In	voice de	etails	Rate	Taxable	Amount				Place of
UIN	No.	Date	Value		value	Integrated	Central	State	Cess	Supply
						Tax	Tax	/		(Name of
								UT		State/UT)
								Tax		

1	2	3	4	5	6	7	8	9	10	11

6. Taxable outward inter-State supplies to un-registered persons where invoice value is more than Rs 2.5 lakh

Place of	Invoice details			Rate	Taxable Value	Amou	int
Supply (State/UT)	No.	Date	Value		value	Integrated Tax	Cess
1	2	3	4	5	6	7	8

7. Taxable supplies (net of debit notes and credit notes) to unregistered persons other than the supplies mentioned at Table 6

Rate of tax	Total Taxable	Amount							
	value	Integrated	Central	State /UT Tax	Cess				
1	2	3	4	5	6				
7A. Intra-State su	pply (Consolida	ted, rate wise)							
7B. Inter-State Su	pplies where th	ne value of invo	oice is uptoR	s 2.5 Lakh [Rate	e wise]				
Place of Supp	ly (Name of								
State)									

8. Amendments to taxable outward supply details furnished in returns for earlier tax periods in Table 5 and 6 [including debit note/credit notes and amendments thereof]

Details of	of orig	ginal	Re	vised	details	of	Rate	Taxable		Amou	nt		Place of
docu	ument	ţ		docur	nent or			Value					supply
			de	tails o	of origi	nal							
			Del	oit/Cr	edit No	otes							
GSTIN	No.	Date	GSTI	No.	Date	Value			Integrated	Central	State /	Cess	
			Ν						Tax	Tax	UT Tax		
1	2	3	4	5	6	7	8	9	10	11	12	13	14
8A. If	the in	voice	details	furnis	hed ea	rlier we	re in	correct					
8B. Del	bit No	otes/C	redit No	otes [c	original	l)]							
8C. Debit Notes/Credit Notes [amendment of debit notes/credit notes furnished in earlier tax													
periods]													

9. Amendments to taxable outward supplies to unregistered persons furnished in returns for Earlier tax periods in Table 7

Rate of tax	Total		Amou	unt	
	taxable	Integrated Tax	Central	State / UT	Cess
	value		Tax	Tax	
1	2	3	4	5	6
Tax period for w	hich the det	ails are being			
revised					
9A. Intra-State Su	pplies [Rate	wise]			
9B. Inter-State State	upplies [Rate	e wise]			
Place of Supply	(Name of St	tate)			

10. Total tax liability

	Taxable		Am	ount of tax					
Rate of Tax	value	Integrated	Central	State/UT	CESS				
	value	Tax	Tax	Tax	CESS				
1	2	3	4	5	6				
10A. On acc	count of outw	ard supply							
10B. On account of differential ITC being negative in Table 4									

11. Tax payable and paid

Description	Tax payable	Paid in cash	Paid through ITC		Tax Paid
	1		Integrated tax	Cess	
1	2	3	4	5	6
(a) Integrated					
Tax					
(b) Central Tax					
(c) State/UT					
Tax					
(d) Cess					

12. Interest, late fee and any other amount payable and paid

Description	Amount payable	Amount paid			
1	2	3			
I Interest on account of					
(a) Integrated					
tax					
(b) Central Tax					

(c) State/UT				
Tax				
(d) Cess				
II Late fee on account of				
(a) Central tax				
(b) State / UT				
tax				

13. Refund claimed from electronic cash ledger

Description	Tax	Interest	Penalty	Fee	Other	Debit Entry Nos.
1	2	3	4	5	6	7
(a) Integrated tax						
(b) Central Tax						
(c) State/UT						
Tax						
(d) Cess						
Bank Account Details (Drop Down)						

14. Debit entries in electronic cash/credit ledger for tax/interest payment [to be populated after payment of tax and submissions of return]

Description	Tax paid in	Tax paid through ITC		Interest	Late fee
	cash	Integrated tax	Cess		
1	2	3	4	5	6
(a) Integrated					
tax					
(b) Central Tax					
(c) State/UT					
Tax					
(d) Cess					

Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

	Signatures of Authorised Signatory
Place	Name of Authorised Signatory
Date	Designation /Status

Instructions:-

- 1. Terms used:
 - a. GSTIN: Goods and Services Tax Identification Number
 - b. UIN: Unique Identity Number
 - c. UQC: Unit Quantity Code
 - d. HSN: Harmonized System of Nomenclature
 - e. POS: Place of Supply (Respective State)
 - f. B to B: From one registered person to another registered person
 - g. B to C: From registered person to unregistered person
- 2. GSTR-5 is applicable to non-resident taxable person and it is a monthly return.
- 3. The details in GSTR-5 should be furnished by 20thof the month succeeding the relevant tax period or within 7 days from the last date of the registration whichever is earlier.
- 4. Table 3 consists of details of import of goods, bill of entry wise and taxpayer has to specify the amount of ITC eligible on such import of goods.
- 5. Recipient to provide for Bill of Entry information including six digits port code and seven digits bill of entry number.
- 6. Table 4 consists of amendment of import of goods which are declared in the returns of earlier tax period.
- 7. Invoice-level information, rate-wise, pertaining to the tax period separately for goods and services should be reported as under:
 - i. For all B to B supplies (whether inter-State or intra-State), invoice level details should be uploaded in Table 5;
 - ii. For all inter-state B to C supplies, where invoice value is more than Rs. 2,50,000/- (B to C Large) invoice level detail to be provided in Table 6; and
 - iii. For all B to C supplies (whether inter-State or intra-State) where invoice value is up to Rs. 2,50,000/- State-wise summary of supplies shall be filed in Table 7.
- 8. Table 8 consists of amendments in respect of
 - i. B2B outward supplies declared in the previous tax period;
 - ii. "B2C inter-State invoices where invoice value is more than 2.5 lakhs" reported in the previous tax period; and
 - iii. Original Debit and credit note details and its amendments.
- 9. Table 9 covers the Amendments in respect of B2C outward supplies other than inter-State supplies where invoice value is more than Rs 250000/-.
- 10. Table 10 consists of tax liability on account of outward supplies declared in the current tax period and negative ITC on account of amendment to import of goods in the current tax period.

On submission of GSTR-5, System shall compute the tax liability and ITC will be posted to the respective ledgers.

FORM GSTR-5A

[See rule 64]

Details of supplies of online information and database access or retrieval services by a person located outside India made to non-taxable persons in India

- 1. GSTIN of the supplier-
- 2. (a) Legal name of the registered person -(b) Trade name, if any -
- 3. Name of the Authorised representative in India filing the return –
- 4. Period: Month Year -
- 5. Taxable outward supplies made to consumers in India

Place of
supplyRate of
taxTaxable valueIntegrated taxCess(State/UT)12345

5A. Amendments to taxable outward supplies to non-taxable persons in India

(Amount in Rupees)

(Amount in Rupees)

Month	Place of	Rate of	Taxable value	Integrated tax	Cess
	supply	tax			
	(State/UT)				
1	2	3	4	5	6

6. Calculation of interest, penalty or any other amount

Sr. No.	Description	Amount	of tax due
		Integrated tax	CESS
1	2	3	4
1.	Interest		
2.	Others (Please specify)		
	Total		

7. Tax, interest, late fee and any other amount payable and paid

Sr. No.	Description	Amount p	ayable	Debit	Am	ount paid
		Integrated	CESS	entry no.	Integrated	CESS
		tax			tax	
1	2	3	4	5	6	7
1.	Tax Liability					
	(based on Table					
	5 & 5A)					
2.	Interest (based on					
	Table 6)					
3.	Others (Please					
	Specify)					

Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Signature

Place

Date

Name of Authorised Signatory

Designation /Status

FORM GSTR-6

[See rule 65]

Return for input service distributor

Year		
Month		

1.	GST	IN								
2.	(a)	Legal name of the registered person								
	(b)	Trade name, if any								

3. Input tax credit received for distribution

GSTIN	Invo	oice deta	ails	Rate	Taxable		Amount of	of Tax	
of					value				
supplier									
	No	Date	Value			Integrated	Central	State / UT	CESS
						tax	Tax	Tax	
1	2	3	4	5	6	7	8	9	10

(Amount in Rs. for all Tables)

4. Total ITC/Eligible ITC/Ineligible ITC to be distributed for tax period (From Table No. 3)

Description	Integrated	Central	State / UT	CESS
	tax	Tax	Tax	
1	2	3	4	5
(a) Total ITC available for				
distribution				
(b) Amount of eligible ITC				
(c) Amount of ineligible				
ITC				

5. Distribution of input tax credit reported in Table 4

GSTIN of	ISD	invoice	Distribution of ITC by ISD					
recipient/State, if recipient is unregistered	No. Date		Integrated Tax	Central Tax	State / UT Tax	CESS		
1	2	2 3 4 5				7		
5A. Distribution of the an	nount of eli	gible ITC						
5B. Distribution of the amount of ineligible ITC								

Origina	ıl det	ails						Revi	sed details				
GSTIN	No.	Date	GSTIN				Rate	Taxable		Amount of Tax			
of			of	In	voice/	debit		value					
supplier			supplier	note	e/cred	it note							
					detai	ls							
				No	Date	Value			Integrated	Central	State /	CESS	
									tax	Tax	UT		
											Tax		
1	2	3	4	5	6	7	8	9	10	11	12	13	
6A. Inf	orm	ation	furnishe	ed in	Table	3 in an	earli	ier perio	d was incorr	rect			
6B. De	bit N	lotes	/Credit N	lotes	recei	ved [Oi	rigina	ıl]			L		
6C. De	bit N	lotes	/Credit N	lotes	[Am	endmen	ts]				1		

6. Amendments in information furnished in earlier returns in Table No. 3

7. Input tax credit mis-matches and reclaims to be distributed in the tax period

Description	Integrated	Central	State/	Cess
	tax	Tax	UT Tax	
1	2	3	4	5
7A. Input tax credit mismatch				
7B. Input tax credit reclaimed on				
rectification of mismatch				

8. Distribution of input tax credit reported in Table No. 6 and 7 (plus / minus)

GSTIN of	ISD	credit	ISD	invoice	Input tax distribution by ISD				
recipient	1	10.							
	No.	Date	No.	Date	Integrated	Central	State	CESS	
					Tax	Tax	Tax		
1	2	3	4	5	6	7	8	9	
8A. Distribution	n of the a	imount o	f eligible l	TC					
8B. Distribution	8B. Distribution of the amount of ineligible ITC								

9. Redistribution of ITC distributed to a wrong recipient (plus / minus)

Original input tax credit	Re-distribution of input tax credit to the correct recipient
distribution	

GSTIN	ISD i	nvoice	ISE) credit	GSTIN	Ι	SD	Input	tax credit	redistri	buted
of	de	etail	1	note	of new	inv	voice				
original	No.	Date	No	Date	recipient	No.	Date	Integrated	Central	State	CESS
recipient								Tax	Tax	Tax	
1	2	3	4	5	6	7	8	9	10	11	12
9A. Dist	tributi	on of the	e amou	int of eli	igible ITC						
9B. Dist	ributi	on of the	e amou	nt of in	eligible						
ITC											

10. Late Fee

On account of	Central Tax	State / UT tax	Debit Entry No.
1	2	3	4
Late fee			

11. Refund claimed from electronic cash ledger

Description	Fee	Other	Debit Entry Nos.
1	2	3	4
(a) Central Tax			
(b) State/UT Tax			
Bank Account Details	(Drop Down)		

Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

	Signature of Authorised Signatory
Place	Name of Authorised Signatory
Date	Designation /Status

Instructions:-

- 1. Terms Used :
 - a. GSTIN :- Goods and Services Tax Identification Number
 - b. ISD :- Input Service Distributor
 - c. ITC: Input tax Credit.
- 2. GSTR-6 can only be filed only after 10th of the month and before 13th of the month succeeding the tax period.
- 3. ISD details will flow to Part B of GSTR-2A of the Registered Recipients Units on filing of GSTR-6.
- 4. ISD will not have any reverse charge supplies. If ISD wants to take reverse charge supplies, then in that case ISD has to separately register as Normal taxpayer.
- 5. ISD will have late fee and any other liability only.
- 6. ISD has to distribute both eligible and ineligible ITC to its Units in the same tax period in which the inward supplies have been received.
- 7. Ineligible ITC will be in respect of supplies made as per Section 17(5).
- 8. Mismatch liability between GSTR-1 and GSTR-6 will be added to ISD and further ISD taxpayer has to issue ISD credit note to reduce the ITC distributed earlier to its registered recipients units.
- 9. Table 7 in respect of mismatch liability will be populated by the system.
- 10. Refund claimed from cash ledger through Table 11 will result in a debit entry in electronic cash ledger.

FORM GSTR-6A

[See Rule 59(3) & 65]

Details of supplies auto-drafted form

(Auto-drafted from GSTR-1)

Year Month

1.	GST	TIN								
2.	(a)	Legal name of the registered person								
	(b)	Trade name, if any								

3. Input tax credit received for distribution

(Amount in Rs. for all Tables)

GSTIN	Invo	oice de	tails	Rate	Taxable		Amount	of Tax	
of					value				
supplier									
••	No	Date	Value			Integrated	Central Tax	State / UT	Cess
						tax		Tax	
1	2	3	4	5	6	7	8	9	10

4. Debit / Credit notes (including amendments thereof) received during current tax period

Details	of orig	ginal	Re	vise	d det	ails o	f doo	cument	or details o	f Debit	/ Credit	Note
doc	cument	t										
GSTIN of	No.	Date	GSTIN	No.	Date	Value	Rate	Taxable		Amount	of tax	
supplier			of					value	Integrated	Central	State /	Cess
			supplier						tax	Tax	UT	
											Tax	
1	2	3	4	5	6	7	8	9	10	11	12	13

FORM GSTR-7

[See rule 66 (1)]

Return for Tax Deducted at Source

Year		
Month		

1.	GSTIN														
2.	(a) Legal name of the Deductor			Auto Populated											
	(b) Trade name, if any) P	opı	ıla	ted								

3. Details of the tax deducted at source

(Amount in Rs. for all Tables)

GSTIN of	Amount paid to deductee on which tax is deducted	Amount	of tax deducted	at source
deductee	which tax is deducted	Integrated Tax	Central Tax	State/UT Tax
1	2	3	4	5

4. Amendments to details of tax deducted at source in respect of any earlier tax period

	Original	details		Rev	vised details		
Month	GSTIN of deductee	Amount paid to deductee on	GSTIN of	Amount paid to deductee on	Amount of	tax deduct	ted at source
	deductee	which tax is deducted	deductee	which taxis deducted	Integrated Tax	Central Tax	State/UT Tax
1	2	3	4	5	6	7	8

5. Tax deduction at source and paid

Description	Amount of tax deducted	Amount paid
1	2	3
(a) Integrated		
Tax		
(b) Central Tax		
(c) State/UT Tax		

6. Interest, late Fee payable and paid

Description	Amount payable	Amount paid
1	2	3

(I) Interest on account of TI	DS in respect of	
(a) Integrated tax		
(b) Central Tax		
(c) State/UT Tax		
(II) Late fee	· · · · ·	
(a) Central tax		
(b) State / UT tax		

7. Refund claimed from electronic cash ledger

Description	Tax	Interest	Penalty	Fee	Other	Debit Entry
						Nos.
1	2	3	4	5	6	7
(a) Integrated Tax						
(b) Central Tax						
(c) State/UT Tax						
Bank Account Details (I	Drop Down	n)				

8. Debit entries in electronic cash ledger for TDS/interest payment [to be populated after

payment of tax and submissions of return]

Description	Tax paid in cash	Interest	Late fee
1	2	3	4
(a) Integrated Tax			
(b) Central Tax			
(c) State/UT Tax			

Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

	Signature of Authorised Signatory
Place:	Name of Authorised Signatory
Date:	Designation /Status

Instructions –

- 1. Terms used:
 - a) GSTIN: Goods and Services Tax Identification Number
 - b) TDS: Tax Deducted at Source
- 2. Table 3 to capture details of tax deducted.
- 3. Table 4 will contain amendment of information provided in earlier tax periods.
- 4. Return cannot be filed without full payment of liability.

FORM GSTR 7A

[See rule 66(3)]

Tax Deduction at Source Certificate

- 1. TDS Certificate No. -
- 2. GSTIN of deductor –
- 3. Name of deductor –
- 4. GSTIN of deductee-
- 5. (a) Legal name of the deductee -(b) Trade name, if any -
- 6. Tax period in which tax deducted and accounted for in GSTR-7 –
- 7. Details of supplies Amount of tax deducted -

Value on which	Amount of Tax deducted at source (Rs.)						
tax deducted	Integrated Tax	Central	State /UT				
		Tax	Tax				
1	2	3	4				

Signature

Name

Designation

Office -

FORM GSTR - 8

[See rule 67(1)]

Statement for tax collection at source

Year		
Month		

1.	GSTIN												
2.	(a)	Legal name of the registered person	A	Auto Populated									
	(b)	Trade name, if any	A	Auto	o F	op	oula	ate	d				

3. Details of supplies made through e-commerce operator

(Amount in Rs. for all Tables)

GSTIN	Details of sup	oplies made wl	nich attract TCS	Amount of tax collected at source				
of the supplier	Gross value of supplies made	Value of supplies returned	Net amount liable for TCS	Integrated Tax	Central Tax	State /UT Tax		
1	2	3	4	5	6	7		
3A. Sup	plies made to re	gistered person	ns					
3B. Supp	plies made to ur							

4.Amendments to details of supplies in respect of any earlier statement

Original	details	Revised details						
Month	GSTIN	GSTIN	Details of supplies made which			Amount of tax collected at		
	of	of	a	ttract TCS			source	;
	supplier	supplier	Gross value	Value of	Net	Integrated	Central	State/UT
			of supplies	supply	amount	Tax	Tax	Tax
			made	returned	liable for			
					TCS			
1	2	3	4	5	6	7	8	9
4A. Supplie	s made to	registere	d persons					
4B. Supplie	s made to	unregiste	red persons					

5. Details of interest

On account of	Amount	Amount of interest						
	in	Integrated	State /UT					
	default	Tax	Tax	Tax				

1	2	3	4	5
Late payment of TCS amount				

6. Tax payable and paid

Description	Tax payable	Amount paid
1	2	3
(a) Integrated		
Tax		
(b) Central Tax		
(c) State / UT		
Tax		

7. Interest payable and paid

Description	Amount of	Amount paid
	interest payable	
1	2	3
(a) Integrated tax		
(b) Central Tax		
(c) State/UT Tax		

8. Refund claimed from electronic cash ledger

Description	Tax	Interest	Penalty	Other	Debit Entry
					Nos.
1	2	3	4	5	6
(a) Integrated tax					
(b) Central Tax					
(c) State/UT Tax					
Bank Account Details	(Drop I	Down)			

9. Debit entries in cash ledger for TCS/interest payment [to be populated after payment of tax and submissions of return]

Description	Tax paid in cash	Interest
1	2	3
(a) Integrated tax		
(b) Central Tax		
(c) State/UT Tax		

Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Signature of Authorised Signatory

Place:	Name of Authorised Signatory
Date:	Designation /Status

Instructions:-

- Terms Used : a. GSTIN :- Goods and Services Tax Identification Number
 b. TCS :- Tax Collected at source
- 2. An e-commerce operator can file GSTR- 8 only when full TCS liability has been discharged.
- 3. TCS liability will be calculated on the basis of table 3 and table 4.
- 4. Refund from electronic cash ledger can only be claimed only when all the TCS liability for that tax period has been discharged.
- 5. Cash ledger will be debited for the refund claimed from the said ledger.
- 6. Amount of tax collected at source will flow to Part C of GSTR- 2A of the taxpayer on filing of GSTR-8.
- 7. Matching of Details with supplier's GSTR-1 will be at the level of GSTIN of supplier.

FORM GSTR - 9]³⁴]³⁵

[See rule 80]

Annual Return

Pt. I	Basic Details							
1	Financial Year							
2	GSTIN							
3A	Legal Name							
3B	Trade Name (if any)							
Pt. II	Details of O	utward and i	nward supplies m	nade durir	ng the fin	ancial year		
				(An	nount in	₹ in all tab	les)	
	Nature of Supplies		Taxable Value	Centra 1 Tax	State Tax / UT Tax	Integrat ed Tax	Cess	
	1		2	3	4	5	6	
4	Details of advance year on which tax		d outward supp	lies made	e during	the financ	ial	
А	Supplies made to un persons (B2C)	n-registered						
В	Supplies made to registered persons (B2B)							
С	Zero rated supply (Export) on payment of tax (except supplies to SEZs)							
D	Supply to SEZs on tax	payment of						
Е	Deemed Exports							

³⁴Inserted vide Notf no. 39/2018-CT dt. 04.09.2018

³⁵Substituted vide Notf no. 74/2018-CT dt 31.12.2018

	Advances on which tax has					
	been paid but invoice has not					
F	been issued (not covered					
	under (A) to (E) above)					
	Inward supplies on which tax					
G	is to be paid on reverse charge					
_	basis					
Н	Sub-total (A to G above)					
	Credit Notes issued in respect					
Ι	of transactions specified in (B)					
	to (E) above (-)					
	Debit Notes issued in respect					
J	of transactions specified in (B)					
	to (E) above (+)					
	Supplies / tax declared					
K	through Amendments (+)					
	through Athendinents (+)					
L	Supplies / tax reduced through					
L	Amendments (-)					
Μ	Sub-total (I to L above)					
	Supplies and advances on					
N	Supplies and advances on which tax is to be paid (H +					
N				<u> </u>		
N	which tax is to be paid (H + M) above	ado during the f	inancial	voor op v	which tax	is not
N 5	which tax is to be paid (H + M) above Details of Outward supplies m	ade during the f	inancial	year on v	which tax :	is not
	which tax is to be paid (H + M) above	ade during the f	inancial	year on y	which tax	is not
5	which tax is to be paid (H + M) above Details of Outward supplies m	ade during the f	inancial	year on v	which tax :	is not
	which tax is to be paid (H + M) above Details of Outward supplies m payable	ade during the f	inancial ;	year on y	which tax :	is not
5	 which tax is to be paid (H + M) above Details of Outward supplies m payable Zero rated supply (Export) without payment of tax 	ade during the f	inancial	year on v	which tax :	is not
5	 which tax is to be paid (H + M) above Details of Outward supplies m payable Zero rated supply (Export) without payment of tax Supply to SEZs without 	ade during the f	inancial (year on y	which tax	is not
5 A	 which tax is to be paid (H + M) above Details of Outward supplies m payable Zero rated supply (Export) without payment of tax 	ade during the f	inancial	year on v	which tax	is not
5 A	 which tax is to be paid (H + M) above Details of Outward supplies m payable Zero rated supply (Export) without payment of tax Supply to SEZs without payment of tax 	ade during the f	inancial ;	year on y	which tax	is not
5 A B	 which tax is to be paid (H + M) above Details of Outward supplies m payable Zero rated supply (Export) without payment of tax Supply to SEZs without payment of tax Supplies on which tax is to be 	ade during the f	inancial	year on y	which tax	is not
5 A	 which tax is to be paid (H + M) above Details of Outward supplies m payable Zero rated supply (Export) without payment of tax Supply to SEZs without payment of tax Supplies on which tax is to be paid by the recipient on 	ade during the f	inancial	year on y	which tax	is not
5 A B C	 which tax is to be paid (H + M) above Details of Outward supplies m payable Zero rated supply (Export) without payment of tax Supply to SEZs without payment of tax Supplies on which tax is to be paid by the recipient on reverse charge basis 	ade during the f	inancial	year on	which tax	is not
5 A B	 which tax is to be paid (H + M) above Details of Outward supplies m payable Zero rated supply (Export) without payment of tax Supply to SEZs without payment of tax Supplies on which tax is to be paid by the recipient on 	ade during the f	inancial ;	year on	which tax	is not
5 A B C	 which tax is to be paid (H + M) above Details of Outward supplies m payable Zero rated supply (Export) without payment of tax Supply to SEZs without payment of tax Supplies on which tax is to be paid by the recipient on reverse charge basis 	ade during the f	inancial (year on y	which tax	is not
5 A B C D E	 which tax is to be paid (H + M) above Details of Outward supplies m payable Zero rated supply (Export) without payment of tax Supply to SEZs without payment of tax Supplies on which tax is to be paid by the recipient on reverse charge basis Exempted Nil Rated 	ade during the f		year on y	which tax	is not
5 A B C D	 which tax is to be paid (H + M) above Details of Outward supplies m payable Zero rated supply (Export) without payment of tax Supply to SEZs without payment of tax Supplies on which tax is to be paid by the recipient on reverse charge basis Exempted Nil Rated Non-GST supply (includes 'no 	ade during the f	inancial (year on y	which tax	is not
5 A B C D E F	 which tax is to be paid (H + M) above Details of Outward supplies m payable Zero rated supply (Export) without payment of tax Supply to SEZs without payment of tax Supplies on which tax is to be paid by the recipient on reverse charge basis Exempted Nil Rated Non-GST supply (includes 'no supply') 	ade during the f	inancial (year on y	which tax	is not
5 A B C D E	 which tax is to be paid (H + M) above Details of Outward supplies m payable Zero rated supply (Export) without payment of tax Supply to SEZs without payment of tax Supplies on which tax is to be paid by the recipient on reverse charge basis Exempted Nil Rated Non-GST supply (includes 'no 	ade during the f		year on Y	which tax	is not

Н	Credit Notes issued in respect of transactions specified in A to F above (-)					
Ι	Debit Notes issued in respect of transactions specified in A to F above (+)					
J	Supplies declared through Amendments (+)					
K	Supplies reduced through Amendments (-)					
L	Sub-Total (H to K above)					
М	Turnover on which tax is not to be paid (G + L above)					
N	Total Turnover (including advances) (4N + 5M - 4G above)					
Pt.			• 1			
III		of ITC for the fir	-	T	Γ	
	Description	Туре	Centra 1 Tax	State Tax / UT Tax	Integrat ed Tax	Cess
	1	2	3	4	5	6
6	Details of ITC	C availed during	the finar	ncial yea	r	L
A	Total amount of input tax credit FORM GSTR-3B (sum total o FORM GSTR-3E	of Table 4A of	<auto< th=""><th><auto< th=""><th><auto></auto></th><th><auto< th=""></auto<></th></auto<></th></auto<>	<auto< th=""><th><auto></auto></th><th><auto< th=""></auto<></th></auto<>	<auto></auto>	<auto< th=""></auto<>
	Inward supplies (other than	Inputs				
	imports and inward supplies	Capital Goods				
В	liable to reverse charge but includes services received	-				
	from SEZs)	Input Services				
	Inward supplies received from unregistered persons liable to	Inputs				
С	reverse charge (other than B	Capital Goods				
	above) on which tax is paid & ITC availed	Input Services				
D	Inward supplies received from	Inputs				

	registered persons liable to reverse charge (other than B above) on which tax is paid and ITC availed	Capital Goods Input Services				
	Import of goods (including	Inputs				
Е	supplies from SEZs)	Capital Goods				
F	Import of services (excluding in from SEZs)	ward supplies				
G	Input Tax credit received from I	SD				
Н	Amount of ITC reclaimed (other under the provisions of the Act	r than B above)				
Ι	Sub-total (B to H above)					
J	Difference (I - A above)					
K	Transition Credit through TRAN revisions if any)	N-I (including				
L	Transition Credit through TRAN	N-II				
М	Any other ITC availed but not s	pecified above				
N	Sub-total (K to M above)					
0	Total ITC availed (I + N above))				
7	Details of ITC Reversed and I	neligible ITC for	the fina	ncial yea	ar	
А	As per Rule 37					
В	As per Rule 39					
С	As per Rule 42					
D	As per Rule 43					
Е	As per section 17(5)					
F	Reversal of TRAN-I credit					
G	Reversal of TRAN-II credit					
Н	Other reversals (pl. specify)					
Ι	Total ITC Reversed (Sum of A t	to H above)				
J	Net ITC Available for Utilizatio	n (60 - 7I)				
8	Othe	r ITC related inf	ormation	1	L	
Α	ITC as per GSTR-2A (Table 3 &	& 5 thereof)	<auto< td=""><td><auto< td=""><td><auto></auto></td><td><auto< td=""></auto<></td></auto<></td></auto<>	<auto< td=""><td><auto></auto></td><td><auto< td=""></auto<></td></auto<>	<auto></auto>	<auto< td=""></auto<>

				>	>		>
	ITC as per sum tota	l of 6(B) and	d 6(H) above	<auto< th=""><th></th><th></th><th></th></auto<>			
В		>					
	[For FY 2017-18] ³⁶						
	(other than imports						
	to reverse charge bu from SEZs) receive						
	availed during Apri	0					
С		-	-				
	[For FY 2018-19,] (other than imports						
	to reverse charge bu						
	from SEZs) receive						
	availed during Apri	1 2019 to Sej	ptember 2019] ³⁸				
D	Difference [A-(B+C	C)]					
Е	ITC available but n	ot availed					
F	ITC available but ir	neligible					
	IGST paid on impor	rt of goods (including				
G	supplies from SEZ)						
	IGST credit availed	on import o	f goods (as per	<auto< th=""><th></th><th></th><th></th></auto<>			
Н	6(E) above)			>			
Ι	Difference (G-H)						
	ITC available but n	ot availed on	import of				
J	goods (Equal to I)						
	Total ITC to be laps	sed in curren	t financial year	<auto< th=""><th><auto< th=""><th><auto></auto></th><th><auto< th=""></auto<></th></auto<></th></auto<>	<auto< th=""><th><auto></auto></th><th><auto< th=""></auto<></th></auto<>	<auto></auto>	<auto< th=""></auto<>
Κ	(E + F + J)			>	>	<auto></auto>	>
Pt.							l
IV	Details of ta	ix paid as dec	clared in returns f	iled durin	ng the fin	ancial year	
	Description	Tax	Paid through		Paid thr	ough ITC	
		Payable	cash	Centra	State	Integrat	Cess
				l Tax	Tax /	ed Tax	
9					UT Tor		
9					Tax		
	1	2	3	4	5	6	7

³⁶Inserted vide Notf no. 56/2019 - CT dt.14.11.2019

³⁷Substituted vide Notf no. 31/2019 – CT dt. 28.06.2019 for "to September, 2018"

³⁸Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

	Integrated Tax					
	Central Tax					
	State/UT Tax					
	Cess					
	Interest					
	Late fee					
	Penalty					
	Other					
Pt.	[For FY 2017-18] ³⁹ Particulars	s of the transaction veen April 2018 ti			7-18 decla	red in
V Pt.	[For FY 2018-19 , Particulars of	-			eclared in re	turns
		April 2019 till Sept				
	Description	Taxable Value	Centra 1 Tax	State Tax /	Integrat ed Tax	Cess
			114	UT	eu Tax	
				Tax		
	1	2	3	4	5	6
10	Supplies / tax declared through Amendments (+) (net					
	of debit notes)					
11	Supplies / tax reduced through Amendments (-) (net of credit					
11	notes)					
12	Reversal of ITC availed					
	during previous financial year					
13	ITC availed for the previous financial year					
		on account of dec	laration i	n 10 & 1	1 above	
14	Differential tax paid	on account of acc	Payable		Paid	
14	Differential tax paid Description		I		1	d
14			I	able	1	d

³⁹Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019
⁴⁰Substituted vide Notf no. 31/2019 – CT dt. 28.06.2019 for "previous FY declared in returns of April to September of current FY or upto date of filing of annual return of previous FY whichever is earlier"
⁴¹Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

	Integrated	Tax						
	Central Ta	Central Tax						
	State/UT	Гах						
	Cess							
	Interest							
Pt. VI				Other Informati	ion			
15			Particul	lars of Demands a	and Refur	nds		
	Details	Centra 1 Tax	State Tax / UT Tax	Integrated Tax	Cess	Intere st	Penalty	Late Fee / Other s
	1	2	3	4	5			
А	Total Refund claimed							
В	Total Refund sanction ed							
C	Total Refund Rejected							
D	Total Refund Pending							
Е	Total demand of taxes							
F	Total taxes paid in respect of E above							
G	Total demands pending							

	out of E above							
16	Informati	ion on sup		ed from composition and goods sent o			med supply	v under
	Details		Taxable Value	Centra 1 Tax	State Tax / UT Tax	Integrat ed Tax	Cess	
		1		2	3	4	5	б
А	Supplies r Composit							
В	Deemed s 143	upply und	der Section					
С		Goods sent on approval basis but not returned						
17			HSN Wise	e Summary of our	tward sup	plies		
HS N Cod e	UQC	Total Quanti ty	Taxable Value	Rate of Tax	Centra 1 Tax	State Tax / UT Tax	Integrat ed Tax	Cess
1	2	3	4	5	6	7	8	9
18			HSN Wis	se Summary of In	ward sup	plies		
HS N Cod e	UQC	Total Quanti ty	Taxable Value	Rate of Tax	Centra 1 Tax	State Tax / UT Tax	Integrat ed Tax	Cess
1	2	3	4	5	6	7	8	9
19			La	ate fee payable an	d paid			
	Description				Paya	able	Pai	d
	1				2	2	3	
А	Central Tax							
В	State Tax							

Verification:

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed there from and in case of any reduction in output tax liability the benefit thereof has been/will be passed on to the recipient of supply.

	Signature
Place Signatory	Name of Authorised
Date Status	Designation /

Instructions: -

1. Terms used:

a.	GSTIN:	Goods and Services Tax Identification Number
b.	UQC:	Unit Quantity Code
c.	HSN:	Harmonized System of Nomenclature Code

- 2. [It is mandatory to file all **FORM GSTR-1** and **FORM GSTR-3B** for the Financial Year for which the return is being filed for before filing this return and for FY 2017-18, the details for the period between July 2017 to March 2018 are to be provided in this return.]⁴²
- 3. [It may be noted that additional liability for the FY 2017-18 not declared in **FORM GSTR-1** and **FORM GSTR-3B** may be declared in this return. However, taxpayers cannot claim input tax credit unclaimed during FY 2017-18 through this return.]⁴³
- 4. Part II consists of the details of all outward supplies & advances received during the financial year for which the annual return is filed. [For FY 2017-18,]⁴⁴It may be noted that all the supplies for which payment has been made through FORM GSTR-3Bbetween July 2017 to March 2018 shall be declared in this part.[It may be noted that additional liability for the FY 2017-18 [or FY 2018-19]⁴⁵not declared in FORM GSTR-1 and FORM GSTR-3B may be declared in this return. However, taxpayers cannot claim input tax credit [unclaimed during FY 2017-18]⁴⁶ through this return.]⁴⁷ The instructions to fill Part II are as follows:

 $^{^{\}rm 42}$ Substituted vide Notf no. 56/2019 – CT dt.14.11.2019

⁴³Omitted vide Notf no. 31/2019 - CT dt. 28.06.2019

⁴⁴ Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

⁴⁵Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

⁴⁶Omitted vide Notf no. 56/2019 – CT dt.14.11.2019

⁴⁷Inserted vide Notf no. 31/2019 – CT dt. 28.06.2019

Table No.	Instructions
4A	Aggregate value of supplies made to consumers and unregistered persons on which tax has been paid shall be declared here. These will include details of supplies made through E-Commerce operators and are to be declared as net of credit notes or debit notes issued in this regard. Table 5, Table 7 along with respective amendments in Table 9 and Table 10 of FORM GSTR-1 may be used for filling up these details.
4B	Aggregate value of supplies made to registered persons (including supplies made to UINs) on which tax has been paid shall be declared here. These will include supplies made through E-Commerce operators but shall not include supplies on which tax is to be paid by the recipient on reverse charge basis. Details of debit and credit notes are to be mentioned separately. Table 4A and Table 4C of FORM GSTR-1 may be used for filling up these details.
4C	Aggregate value of exports (except supplies to SEZs) on which tax has been paid shall be declared here. Table 6A of FORM GSTR-1 may be used for filling up these details.
4D	Aggregate value of supplies to SEZs on which tax has been paid shall be declared here. Table 6B of GSTR-1 may be used for filling up these details.
4E	Aggregate value of supplies in the nature of deemed exports on which tax has been paid shall be declared here. Table 6C of FORM GSTR-1 may be used for filling up these details.
4F	Details of all unadjusted advances i.e. advance has been received and tax has been paid but invoice has not been issued in the current year shall be declared here. Table 11A of FORM GSTR-1 may be used for filling up these details.
4G	Aggregate value of all inward supplies (including advances and net of credit and debit notes) on which tax is to be paid by the recipient (i.e.by the person filing the annual return) on reverse charge basis. This shall include supplies received from registered persons, unregistered persons on which tax is levied on reverse charge basis. This shall also include aggregate value of all import of services. Table 3.1(d) of FORM GSTR-3B may be used for filling up these details.
4I	Aggregate value of credit notes issued in respect of B to B supplies (4B), exports (4C), supplies to SEZs (4D) and deemed exports (4E) shall be declared here. Table 9B of FORM GSTR-1 may be used for filling up these details. [For FY 2017-18 and 2018-19, the registered person shall have an option to fill Table 4B to Table 4E net of credit notes in case there is any difficulty in reporting such details separately in this table] ⁴⁸
4J	Aggregate value of debit notes issued in respect of B to B supplies (4B), exports (4C), supplies to SEZs (4D) and deemed exports (4E) shall be declared here. Table 9B of FORM GSTR-1 may be used for filling up these details. [For FY 2017-18 and 2018-19, the registered person shall have an option to

⁴⁸Inserted vide Notf no. 56/2019 – CT dt.14.11.2019

	fill Table 4B to Table 4E net of debit notes in case there is any difficulty in
	reporting such details separately in this table] ⁴⁹
4K & 4L	Details of amendments made to B to B supplies (4B), exports (4C), supplies to
	SEZs (4D) and deemed exports (4E), credit notes (4I), debit notes (4J) and
	refund vouchers shall be declared here. Table 9A and Table 9C of FORM
	GSTR-1 may be used for filling up these details.
	[For FY 2017-18 and 2018-19, the registered person shall have an option to
	fill Table 4B to Table 4E net of amendments in case there is any difficulty in
	reporting such details separately in this table] ⁵⁰
5A	Aggregate value of exports (except supplies to SEZs) on which tax has not
	been paid shall be declared here. Table 6A of FORM GSTR-1 may be used
	for filling up these details.
5B	Aggregate value of supplies to SEZs on which tax has not been paid shall be
	declared here. Table 6B of GSTR-1 may be used for filling up these details.
5C	Aggregate value of supplies made to registered persons on which tax is
	payable by the recipient on reverse charge basis. Details of debit and credit
	notes are to be mentioned separately. Table 4B of FORM GSTR-1 may be
	used for filling up these details.
5D,5E	Aggregate value of exempted, Nil Rated and Non-GST supplies shall be
and 5F	declared here. Table 8 of FORM GSTR-1 may be used for filling up these
	details. The value of "no supply" shall be declared under Non-GST supply
	(5F).
	[For FY 2017-18 and 2018-19, the registered person shall have an option to
	either separately report his supplies as exempted, nil rated and Non-GST
	supply or report consolidated information for all these three heads in the
	"exempted" row only.] ⁵¹
5H	Aggregate value of credit notes issued in respect of supplies declared in 5A,
	5B, 5C, 5D, 5E and 5F shall be declared here. Table 9B of FORM GSTR-1
	may be used for filling up these details.
	[For FY 2017-18 and 2018-19, the registered person shall have an option to
	fill Table 5A to 5F net of credit notes in case there is any difficulty in
	reporting such details separately in this table.] ⁵²
5I	Aggregate value of debit notes issued in respect of supplies declared in 5A,
	5B, 5C, 5D, 5E and 5F shall be declared here. Table 9B of FORM GSTR-1
	may be used for filling up these details.
	[For FY 2017-18 and 2018-19, the registered person shall have an option to
	fill Table 5A to 5F net of debit notes in case there is any difficulty in reporting
	such details separately in this table.] ⁵³
5J & 5K	Details of amendments made to exports (except supplies to SEZs) and supplies

⁴⁹Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

⁵⁰Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

⁵¹ Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

⁵²Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

⁵³Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

	Table 9C of FORM GSTR-1 may be used for filling up these details.
	[For FY 2017-18 and 2018-19, the registered person shall have an option to
	fill Table 5A to Table 5F net of amendments in case there is any difficulty in
	reporting such details separately in this table.] ⁵⁴
5N	Total turnover including the sum of all the supplies (with additional supplies
	and amendments) on which tax is payable and tax is not payable shall be
	declared here. This shall also include amount of advances on which tax is paid
	but invoices have not been issued in the current year. However, this shall not
	include the aggregate value of inward supplies on which tax is paid by the
	recipient (i.e. by the person filing the annual return) on reverse charge basis.

5. Part III consists of the details of all input tax credit availed and reversed in the financial year for which the annual return is filed. The instructions to fill Part III are as follows:

Table No.	Instructions
6A	Total input tax credit availed in Table 4A of FORM GSTR-3B for the
	taxpayer would be auto-populated here.
6B	Aggregate value of input tax credit availed on all inward supplies except those
	on which tax is payable on reverse charge basis but includes supply of services
	received from SEZs shall be declared here. It may be noted that the total ITC
	availed is to be classified as ITC on inputs, capital goods and input services.
	Table $4(A)(5)$ of FORM GSTR-3B may be used for filling up these details.
	This shall not include ITC which was availed, reversed and then reclaimed in
	the ITC ledger. This is to be declared separately under 6(H) below.
	[For FY 2017-18 and 2018-19, the registered person shall have an option to
	either report the breakup of input tax credit as inputs, capital goods and input
	services or report the entire input tax credit under the "inputs" row only.] ⁵⁵
6C	Aggregate value of input tax credit availed on all inward supplies received
	from unregistered persons (other than import of services) on which tax is
	payable on reverse charge basis shall be declared here. It may be noted that the
	total ITC availed is to be classified as ITC on inputs, capital goods and input
	services. Table 4(A)(3) of FORM GSTR-3B may be used for filling up these
	details.
	[For FY 2017-18 and 2018-19, the registered person shall have an option to
	either report the breakup of input tax credit as inputs, capital goods and input
	services or report the entire input tax credit under the "inputs" row only.
	For FY 2017-18 and 2018-19, the registered person shall have an option to
	either report Table 6C and 6D separately or report the consolidated details of
	Table 6C and 6D in Table 6D only.] ⁵⁶

⁵⁴Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

⁵⁵Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

⁵⁶Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

6D	Aggregate value of input tax credit availed on all inward supplies received from registered persons on which tax is payable on reverse charge basis shall be declared here. It may be noted that the total ITC availed is to be classified as ITC on inputs, capital goods and input services. Table 4(A)(3) of FORM GSTR-3B may be used for filling up these details. [For FY 2017-18 and 2018-19, the registered person shall have an option to either report the breakup of input tax credit as inputs, capital goods and input services or report the entire input tax credit under the "inputs" row only. For FY 2017-18 and 2018-19, the registered person shall have an option to
	either report Table 6C and 6D separately or report the consolidated details of Table 6C and 6D in Table 6D only.] ⁵⁷
6E	Details of input tax credit availed on import of goods including supply of goods received from SEZs shall be declared here. It may be noted that the total ITC availed is to be classified as ITC on inputs and capital goods. Table 4(A)(1) of FORM GSTR-3B may be used for filling up these details. [For FY 2017-18 and 2018-19, the registered person shall have an option to either report the breakup of input tax credit as inputs and capital goods or report the entire input tax credit under the "inputs" row only.] ⁵⁸
6F	Details of input tax credit availed on import of services (excluding inward supplies from SEZs) shall be declared here. Table 4(A)(2) of FORM GSTR-3B may be used for filling up these details.
6G	Aggregate value of input tax credit received from input service distributor shall be declared here. Table $4(A)(4)$ of FORM GSTR-3B may be used for filling up these details.
6H	Aggregate value of input tax credit availed, reversed and reclaimed under the provisions of the Act shall be declared here.
6J	The difference between the total amount of input tax credit availed through FORM GSTR-3B and input tax credit declared in row B to H shall be declared here. Ideally, this amount should be zero.
6К	Details of transition credit received in the electronic credit ledger on filing of FORM GST TRAN-I including revision of TRAN-I (whether upwards or downwards), if any shall be declared here.
6L	Details of transition credit received in the electronic credit ledger after filing of FORM GST TRAN-II shall be declared here.
6M	Details of ITC availed but not covered in any of heads specified under 6B to 6L above shall be declared here. Details of ITC availed through FORM ITC-01 and FORM ITC-02 in the financial year shall be declared here.
7A, 7B, 7C, 7D,	Details of input tax credit reversed due to ineligibility or reversals required under rule 37, 39, 42 and 43 of the CGST Rules, 2017 shall be declared here.
7E, 7F, 7G and	This column should also contain details of any input tax credit reversed under section 17(5) of the CGST Act, 2017 and details of ineligible transition credit

 ⁵⁷Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019
 ⁵⁸Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

7H	claimed under FORM GST TRAN-I or FORM GST TRAN-II and then subsequently reversed. Table 4(B) of FORM GSTR-3B may be used for filling up these details. Any ITC reversed through FORM ITC -03 shall be declared in 7H. If the amount stated in Table 4D of FORM GSTR-3B was not included in table 4A of FORM GSTR-3B, then no entry should be made in table 7E of FORM GSTR-9. However, if amount mentioned in table 4D of FORM GSTR-3B was included in table 4A of FORM GSTR-3B, then entry will come in 7E of FORM GSTR-9. [For FY 2017-18 and 2018-19, the registered person shall have an option to either fill his information on reversals separately in Table 7A to 7E or report the entire amount of reversal under Table 7H only. However, reversals on account of TRAN-1 credit (Table 7F) and TRAN-2 (Table 7G) are to be mandatorily reported.] ⁵⁹
8A	The total credit available for inwards supplies (other than imports and inwards supplies liable to reverse charge but includes services received from SEZs) pertaining to [the financial year for which the return is being for] ⁶⁰ and reflected in FORM GSTR-2A (table 3 & 5 only) shall be auto-populated in this table. This would be the aggregate of all the input tax credit that has been declared by the corresponding suppliers in their FORM GSTR-1 . [For FY 2017-18,] ⁶¹ [It may be noted that the FORM GSTR-2A generated as on the 1 st May, 2019 shall be auto-populated in this table.] ⁶² [For FY 2018-19, It may be noted that the FORM GSTR-2A generated as on the 1st November, 2019 shall be auto-populated in this table. For FY 2017-18 and 2018-19, the registered person shall have an option to upload the details for the entries in Table 8A to 8D duly signed, in PDF format in FORM GSTR-9C (without the CA certification).] ⁶³
8B	The input tax credit as declared in Table 6B and 6H shall be auto-populated here. [For FY 2017-18 and 2018-19, the registered person shall have an option to upload the details for the entries in Table 8A to 8D duly signed, in PDF format in FORM GSTR-9C (without the CA certification).] ⁶⁴
8C	 [For FY 2017-18,]⁶⁵Aggregate value of input tax credit availed on all inward supplies (except those on which tax is payable on reverse charge basis but includes supply of services received from SEZs) received during July 2017 to March 2018 but credit on which was availed between April [2018 to March 2019]⁶⁶ shall be declared here. [For FY 2018-19, Aggregate value of input tax credit availed on all inward

⁵⁹Inserted vide Notf no. 56/2019 – CT dt.14.11.2019

⁶⁰Substituted for "FY 2017-18" vide Notf no. 56/2019 – CT dt.14.11.2019

⁶¹Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

⁶²Inserted vide Notf no. 31/2019 - CT dt. 28.06.2019

⁶³Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

⁶⁴Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

⁶⁵Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

⁶⁶Substituted vide Notf no. 31/2019 - CT dt. 28.06.2019 for "to September 2018"

	supplies (except those on which tax is payable on reverse charge basis but
	includes supply of services received from SEZs) received during April 2018 to
	March 2019 but credit on which was availed between April 2019 to September
	2019 shall be declared here.] 67
	Table $4(A)(5)$ of FORM GSTR-3B may be used for filling up these details.
	[For FY 2017-18 and 2018-19, the registered person shall have an option to
	upload the details for the entries in Table 8A to 8D duly signed, in PDF format
0D	in FORM GSTR-9C (without the CA certification).] ⁶⁸
8D	Aggregate value of the input tax credit which was available in FORM GSTR-
	2A (table 3 & 5 only) but not availed in FORM GSTR-3B returns shall be
	computed based on values of 8A, 8B and 8C.
	However, there may be circumstances where the credit availed in FORM
	GSTR-3B was greater than the credit available in FORM GSTR-2A. In such
	cases, the value in row 8D shall be negative.
	[For FY 2017-18 and 2018-19, the registered person shall have an option to
	upload the details for the entries in Table 8A to Table 8D duly signed, in PDF
	format in FORM GSTR-9C (without the CA certification).] ⁶⁹
8E & 8F	The credit which was available and not availed in FORM GSTR-3B and the
	credit was not availed in FORM GSTR-3B as the same was ineligible shall be
	declared here. Ideally, if 8D is positive, the sum of 8E and 8F shall be equal to
	8D.
8G	Aggregate value of IGST paid at the time of imports (including imports from
	SEZs) during the financial year shall be declared here.
8H	The input tax credit as declared in Table 6E shall be auto-populated here.
8K	The total input tax credit which shall lapse for the current financial year shall
	be computed in this row.
	1

- 6. Part IV is the actual tax paid during the financial year. Payment of tax under Table 6.1 of **FORM GSTR-3B** may be used for filling up these details.
- [For FY 2017-18,]⁷⁰Part V consists of particulars of transactions for the previous financial year but paid in the FORM GSTR-3B[between April 2018 to March 2019]⁷¹.
 [For FY 2018-19, Part V consists of particulars of transactions for the previous financial year but paid in the FORM GSTR-3B[between April 2019 to September 2019].⁷²

⁶⁷Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

⁶⁸Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

⁶⁹Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

⁷⁰Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

⁷¹Substituted vide Notf no. 31/2019 - CT dt. 28.06.2019 for "of April to September of current FY or date of filing of Annual Return for previous financial year (for example in the annual return for the FY 2017-18, the transactions declared in April to September 2018 for the FY 2017-18 shall be declared), whichever is earlier." ⁷²Inserted vide Notf no. 56/2019 - CT dt. 14.11.2019

The instructions to fill Part V are as follows:

Table No.	Instructions
10 & 11	[For FY 2017-18,] ⁷³ Details of additions or amendments to any of the supplies
	already declared in the returns of the previous financial year but such
	amendments were furnished in Table 9A, Table 9B and Table 9C of FORM
	GSTR-1 of April [2018 to March 2019] ⁷⁴ shall be declared here.
	[For FY 2018-19, Details of additions or amendments to any of the supplies
	already declared in the returns of the previous financial year but such
	amendments were furnished in Table 9A, Table 9B and Table 9C of FORM
	GSTR-1 of April 2019 to September 2019 shall be declared here.] ⁷⁵
12	[For FY 2017-18,] ⁷⁶ Aggregate value of reversal of ITC which was availed in
	the previous financial year but reversed in returns filed for the months of April
	[2018 to March 2019] ⁷⁷ shall be declared here. Table 4(B) of FORM GSTR-
	3B may be used for filling up these details.
	[For FY 2018-19, Aggregate value of reversal of ITC which was availed in the
	previous financial year but reversed in returns filed for the months of April
	2019 to September 2019 shall be declared here. Table 4(B) of FORM GSTR-
	3B may be used for filling up these details. For FY 2017-18 and 2018-19, the
	registered person shall have an option to not fill this table.] ⁷⁸
13	[For FY 2017-18,] ⁷⁹ Details of ITC for goods or services received in the
	previous financial year but ITC for the same was availed in returns filed for
	the months of April [2018 to March 2019] ^{80} shall be declared here. Table 4(A)
	of FORM GSTR-3B may be used for filling up these details. However, any
	ITC which was reversed in the FY 2017-18 as per second proviso to sub-
	section (2) of section 16 but was reclaimed in FY 2018-19, the details of such
	ITC reclaimed shall be furnished in the annual return for FY 2018-19.
	[For FY 2018-19, Details of ITC for goods or services received in the previous
	financial year but ITC for the same was availed in returns filed for the months
	of April 2019 to September 2019 shall be declared here. Table 4(A) of FORM
	GSTR-3B may be used for filling up these details. However, any ITC which
	was reversed in the FY 2018-19 as per second proviso to sub-section (2) of
	section 16 but was reclaimed in FY 2019-20, the details of such ITC reclaimed
	shall be furnished in the annual return for FY 2019-20.For FY 2017-18 and
	2018-19, the registered person shall have an option to not fill this table.] ^{81}

⁷³Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

⁷⁴Substituted vide Notf no. 31/2019 – CT dt. 28.06.2019 for "to September of the current financial year or date of filing of Annual Return for the previous financial year, whichever is earlier"

⁷⁵Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

 $^{^{76}}$ Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

⁷⁷ibid

⁷⁸Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

⁷⁹Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

⁸⁰*ibid*

⁸¹Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

8. Part VI consists of details of other information. The instructions to fill Part VI are as follows:

Table No.	Instructions
15A,	Aggregate value of refunds claimed, sanctioned, rejected and pending for
15B,	processing shall be declared here. Refund claimed will be the aggregate value
15C and	of all the refund claims filed in the financial year and will include refunds
15D	which have been sanctioned, rejected or are pending for processing. Refund
	sanctioned means the aggregate value of all refund sanction orders. Refund
	pending will be the aggregate amount in all refund application for which
	acknowledgement has been received and will exclude provisional refunds
	received. These will not include details of non-GST refund claims.
	[For FY 2017-18 and 2018-19, the registered person shall have an option to
	not fill this table.] ⁸²
15E, 15F	Aggregate value of demands of taxes for which an order confirming the
and 15G	demand has been issued by the adjudicating authority shall be declared here.
	Aggregate value of taxes paid out of the total value of confirmed demand as
	declared in 15E above shall be declared here. Aggregate value of demands
	pending recovery out of 15E above shall be declared here.
	[For FY 2017-18 and 2018-19, the registered person shall have an option to
	not fill this table.] ⁸³
16A	Aggregate value of supplies received from composition taxpayers shall be
	declared here. Table 5 of FORM GSTR-3B may be used for filling up these
	details.
	[For FY 2017-18 and 2018-19, the registered person shall have an option to
	not fill this table.] ⁸⁴
16B	Aggregate value of all deemed supplies from the principal to the job-worker in
	terms of sub-section (3) and sub-section (4) of Section 143 of the CGST Act
	shall be declared here.
	[For FY 2017-18 and 2018-19, the registered person shall have an option to
1.10	not fill this table.] ⁸⁵
16C	Aggregate value of all deemed supplies for goods which were sent on
	approval basis but were not returned to the principal supplier within one
	eighty days of such supply shall be declared here.
	[For FY 2017-18 and 2018-19, the registered person shall have an option to
17.0.10	not fill this table.] ⁸⁶
17 & 18	Summary of supplies effected and received against a particular HSN code to
	be reported only in this table. It will be optional for taxpayers having annual $\overline{5}$ 1.50 Cs. It will be man determined to the set tax division
	turnover upto ₹ 1.50 Cr. It will be mandatory to report HSN code at two digits

⁸²Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

⁸³Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

⁸⁴Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

⁸⁵Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

⁸⁶Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

	level for taxpayers having annual turnover in the preceding year above \gtrless 1.50 Cr but upto \gtrless 5.00 Cr and at four digits' level for taxpayers having annual
	turnover above ₹ 5.00 Cr. UQC details to be furnished only for supply of
	goods. Quantity is to be reported net of returns. Table 12 of FORM GSTR-
	1 may be used for filling up details in Table 17. It may be noted that this
	summary details are required to be declared only for those inward
	supplies which in value independently account for 10 % or more of
	the total value of inward supplies.
	[For FY 2017-18 and 2018-19, the registered person shall have an
	option to not fill this table.] ⁸⁷
19	Late fee will be payable if annual return is filed after the due date.

9. Towards the end of the return, taxpayers shall be given an option to pay any additional liability declared in this form, through **FORM DRC-03**. Taxpayers shall select "Annual Return" in the drop down provided in **FORM DRC-03**. It may be noted that such liability can be paid through electronic cash ledger only

⁸⁷Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

FORM GSTR - 9A⁸⁸⁸⁹

[See rule 80]

Annual Return (For Composition Taxpayer)

Pt. I	Basic Details						
1	Financial Year						
2	GSTIN						
3A	Legal Name	<auto></auto>	<auto></auto>				
3B	Trade Name (if any)	<auto></auto>					
4	Period of composition (From To)	scheme during	g the year				
5	Aggregate Turnover of	Previous Fin	ancial Year				
					(Amo	ount in ₹ in a	ll tables)
Pt. II	Details of o	utward and in	ward supplie	es made du	uring the fina	ncial year	
	Description	Turnover	Rate of Tax	Central Tax	State / UT Tax	Integrated tax	Cess
	1	2	3	4	5	6	7
6	Detail	s of Outward	supplies mad	de during	the financial	year	
А	Taxable						
В	Exempted, Nil-rated						
С	Total						
7	Details of inward supplies on which tax is payable on reverse charge basis (net of debit/credit notes) for the financial year						
	Description	Taxable Value	Central Tax		State Tax / UT Tax	Integrated Tax	Cess
	1	2	3		4	5	6
A	Inward supplies liable to reverse charge received from registered persons						

⁸⁸Inserted vide Notf no. 39/2018-CT dt. 04.09.2018

⁸⁹Substituted vide Notf no. 74/2018-CT dt 31.12.2018

В	Inward supplies liable to reverse charge received from unregistered persons						
С	Import of services						
D	Net Tax Payable on (A), (B) and (C) above						
8	Details o	f other	inward suppl	ies for the	financial yea	ar	
А	Inward supplies from registered persons (other than 7A above)						
В	Import of Goods						
Pt. III	Details of tax pai	d as dec	lared in retu	rns filed du	uring the fina	incial year	
9	Description		Total tax	payable	Pa	aid	
	1		2	2		3	
	Integrated Tax						
	Central Tax						
	State/UT Tax						
	Cess						
	Interest						
	Late fee						
	Penalty						
Pt. IV	Particulars of the transaction		-				-
	of current FY or upto date		-				
	Description		Turnover	Central Tax	State Tax / UT Tax	Integrated Tax	Cess
	1		2	3	4	5	6
10	Supplies / tax (outward) declared through Amendments (+) (net of debit notes)						
11	Inward supplies liable to rev charge declared through Amendments (+) (net of deb notes)						
12	Supplies / tax (outward) redu through						

	Amendments notes)	s (-) (net o	f credit					
13	Inward supplicharge reduce Amendments notes)	ed through	ı					
14	Differential tax paid on account of declaration made in 10, 11, 12 & 13 above							
		Desc	ription		Pa	iyable	Pai	d
			1			2 3		
	Integrated Ta	ax						
	Central Tax							
	State/UT Tax							
	Cess							
	Interest							
Pt. V				Other Inform	mation			
15			Particula	ars of Demar	ids and Re	efunds		
	Description	Central Tax	State Tax / UT Tax	Integrated Tax	Cess	Interest	Penalty	Late Fee / Others
	1	2	3	4	5	6	7	8
А	Total Refund claimed							
В	Total Refund sanctioned							
С	Total Refund Rejected							
D	Total Refund Pending							
Е	Total demand of taxes							

F	Total taxes paid in respect of E above								
G	Total demands pending out of E above								
16			Details	of credit reve	ersed or av	vailed			
	Description			Central Tax	State Tax / UT Tax	Integrated Tax	Cess		
	1			2	3	4	5		
А	Credit revers scheme (-)	ed on opti	ng in the com	position					
В	Credit availed on opting out of the composition scheme (+)								
17		Late fee payable and paid							
	Description			Payable		Paio	đ		
	1			2		3			
А	Central Tax								
В	State Tax								

Verification:

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed there from and in case of any reduction in output tax liability the benefit thereof has been/will be passed on to the recipient of supply.

Place

Signature

Name of Authorised Signatory

Date

Designation / Status

Instructions: -

1. It is mandatory to file all your **FORM GSTR-4** for the FY 2017-18 before filing this return. The details for the period between July 2017 to March 2018 shall be provided in this return.

2. It may be noted that additional liability for the FY 2017-18 not declared in **FORM GSTR-4** may be declared in this return.

3. Part I consists of basic details of taxpayer. The instructions to fill Part I are as follows :

Table No.	Instructions
5	Aggregate turnover for the previous financial year is the turnover of the financial year
	previous to the year for which the return is being filed. For example for the annual
	return for FY 2017-18, the aggregate turnover of FY 2016-17 shall be entered into
	this table. It is the sum total of turnover of all taxpayers registered on the same PAN.

4. Part II consists of the details of all outward and inward supplies in the financial year for which the annual return is filed. The instructions to fill Part II are as follows:

Table No.	Instructions
6A	Aggregate value of all outward supplies net of debit notes / credit notes, net of
	advances and net of goods returned for the entire financial year shall be declared
	here. Table 6 and Table 7 of FORM GSTR-4 may be used for filling up these details.
6B	Aggregate value of exempted, Nil Rated and Non-GST supplies shall be declared
	here.
7A	Aggregate value of all inward supplies received from registered persons on which tax
	is payable on reverse charge basis shall be declared here. Table 4B, Table 5 and
	Table 8A of FORM GSTR-4 may be used for filling up these details.
7B	Aggregate value of all inward supplies received from unregistered persons (other than
	import of services) on which tax is payable on reverse charge basis shall be declared
	here. Table 4C, Table 5 and Table 8A of FORM GSTR-4 may be used for filling up
	these details.
7C	Aggregate value of all services imported during the financial year shall be declared
	here. Table 4D and Table 5 of FORM GSTR-4 may be used for filling up these
	details.
8A	Aggregate value of all inward supplies received from registered persons on which tax
	is payable by the supplier shall be declared here. Table 4A and Table 5 of FORM
	GSTR-4 may be used for filling up these details.
8B	Aggregate value of all goods imported during the financial year shall be declared
	here.

5. Part IV consists of the details of amendments made for the supplies of the previous financial year in the returns of April to September of the current FY or date of filing of Annual Return for previous financial year (for example in the annual return for the FY 2017-18, the transactions declared in April to September 2018 for the FY 2017-18 shall be declared), whichever is earlier. The instructions to fill Part V are as follows:

Table No.	Instructions
	Details of additions or amendments to any of the supplies already declared in the
10,11,12,13	returns of the previous financial year but such amendments were furnished in Table
and 14	5 (relating to inward supplies) or Table 7 (relating to outward supplies) of FORM
	GSTR- 4 of April to September of the current financial year or upto the date of
	filing of Annual Return for the previous financial year, whichever is earlier shall be
	declared here.

Table No.	Instructions				
15A, 15B,	Aggregate value of refunds claimed, sanctioned, rejected and pending for processing				
15C and	shall be declared here. Refund claimed will be the aggregate value of all the refund				
15D	claims filed in the financial year and will include refunds which have been				
	sanctioned, rejected or are pending for processing. Refund sanctioned means the				
	aggregate value of all refund sanction orders. Refund pending will be the aggregate				
	amount in all refund application for which acknowledgement has been received and				
	will exclude provisional refunds received. These will not include details of non-GST				
	refund claims.				
15E, 15F	Aggregate value of demands of taxes for which an order confirming the demand has				
and 15G	been issued by the adjudicating authority has been issued shall be declared here.				
	Aggregate value of taxes paid out of the total value of confirmed demand in 15E				
	above shall be declared here. Aggregate value of demands pending recovery out of				
	15E above shall be declared here.				
16A	Aggregate value of all credit reversed when a person opts to pay tax under the				
	composition scheme shall be declared here. The details furnished in FORM ITC-03				
	may be used for filling up these details.				
16B	Aggregate value of all the credit availed when a registered person opts out of the				
	composition scheme shall be declared here. The details furnished in FORM ITC-01				
	may be used for filling up these details.				
17	Late fee will be payable if annual return is filed after the due date.";				

6. Part V consists of details of other information. The instruction to fill Part V are as follows:

7. Towards the end of the return, taxpayers shall be given an option to pay any additional liability declared in this form, through **FORM DRC-03**. Taxpayers shall select "Annual Return" in the drop down provided in **FORM DRC-03**. It may be noted that such liability shall be paid through electronic cash ledger only.

FORM GSTR-9C⁹⁰⁹¹

See rule 80(3)

PART – A - Reconciliation Statement

Pt. I	Basic Details					
1	Financial Year					
2	GSTIN					
3A	Legal Name	<	Auto>			
3B	Trade Name (if any)	<	Auto>			
4	Are you liable	to audit under any Act?		< <ple< td=""><td>ase specify>></td></ple<>	ase specify>>	
			(A	mount i	in ₹ in all tables)	
Pt. II	Reconciliation of turnover declared in audited Annual Financial Statement with turnover declared in Annual Return (GSTR9)					
5		Reconciliation of Gros	s Turnov	er		
A	Turnover (including exports) as per audited financial statements for the State / UT (For multi-GSTIN units under same PAN the turnover shall be derived from the audited Annual Financial Statement)					
В	Unbilled reven	ue at the beginning of Financial Year		(+)		
C	Unadjusted adv	vances at the end of the Financial Year		(+)		
D	Deemed Suppl	y under Schedule I		(+)		
Е	Credit Notes is reflected in the	sued after the end of the financial year annual return	but	(-)		
F		ts accounted for in the audited Annual ment but are not permissible under GS	Т	(+)		
G	Turnover from	April 2017 to June 2017		(-)		
Н	Unbilled reven	ue at the end of Financial Year		(-)		
Ι	Unadjusted Ad	vances at the beginning of the Financia	al Year	(-)		
J		counted for in the audited Annual Fina are not permissible under GST	incial	(+)		
K	Adjustments of DTA Units	n account of supply of goods by SEZ u	nits to	(-)		

⁹⁰ Inserted vide Notf no. 49/2018-CT dt 13.09.2018

⁹¹Substituted vide Notf no. 74/2018-CT dt 31.12.2018

L	Turnover for th	nover for the period under composition scheme (·						
М	Adjustments in thereunder	turnover u	nder section	n 15 and rules		(+/-)		
Ν	Adjustments in turnover due to foreign exchange fluctuations (+/-)							
0	Adjustments in	turnover d	ue to reason	ns not listed al	oove	(+/-)		
Р	Annual turnove	er after adju	stments as	above			<a< td=""><td>uto></td></a<>	uto>
Q	Turnover as de	clared in A	nnual Retur	rn (GSTR9)				
R	Un-Reconciled	turnover (Q - P)				A	T1
6	Re	easons for U	U n - Recon	ciled differen	ce in Annu	al Gros	s Turnover	,
А	Reason 1				< <text< td=""><td>t>></td><td></td><td></td></text<>	t>>		
В	Reason 2				< <text< td=""><td>t>></td><td></td><td></td></text<>	t>>		
C	Reason 3				< <text< td=""><td>t>></td><td></td><td></td></text<>	t>>		
7			Reconcil	liation of Tax	able Turno	ver		
А	Annual turnove	er after adju	stments (fr	om 5P above)			<auto></auto>	
В	Value of Exem turnover	pted, Nil R	ated, Non-C	GST supplies,	No-Supply			
C	Zero rated supp	plies withou	it payment	of tax				
D	Supplies on wh basis	nich tax is to	o be paid by	y the recipient	on reverse c	charge		
Е	Taxable turnov	ver as per ad	ljustments a	above (A-B-C	-D)		<auto></auto>	
F	Taxable turnov	ver as per lia	ability decla	ared in Annua	l Return (GS	STR9)		
G	Unreconciled t	axable turno	over (F-E)				А	T 2
8		Reasons f	òr Un - Re	conciled diffe	erence in ta	xable tu	ırnover	
А	Reason	n 1			< <text< td=""><td>t>></td><td></td><td></td></text<>	t>>		
В	Reason	n 2			< <text< td=""><td>t>></td><td></td><td></td></text<>	t>>		
C	Reason	n 3			< <text< td=""><td>t>></td><td></td><td></td></text<>	t>>		
Pt. III								
9	9 Reconciliation of rate wise liability and amount payable thereon							
					Та	ıx payat	ole	
	Description	Taxable	e Value	Central tax	State tax / UT tax	Integ	grated Tax	Cess, if applicable
	1	2	2	3	4		5	6
А	5%							

В	5% (RC)					
C	12%					
D	12% (RC)					
Е	18%					
F	18% (RC)					
G	28%					
Н	28% (RC)					
Ι	3%					
J	0.25%					
K	0.10%					
L	Interest					
М	Late Fee					
N	Penalty					
0	Others					
Р	Total amount to be paid as per tables above		<auto></auto>	<auto></auto>	<auto></auto>	<auto></auto>
Q	Total amount paid as declared in Annual Return (GSTR 9)					
R	Un- reconciled payment of amount (PT1)					
10		Reasons for u	n-reconciled	payment of	² amount	
А	Reason 1			< <text< th=""><th>>></th><th></th></text<>	>>	
В	Reason 2			< <text< th=""><th>>>></th><th></th></text<>	>>>	
C	Reason 3			< <text< th=""><th>>></th><th></th></text<>	>>	
11	Additional a	mount payable but no	ot paid (due t 10 above		pecified under Tab	les 6,8 and
				To be pa	id through Cash	

	Description	Taxable Value	Central tax	State tax / UT tax	Integ	rated tax	Cess, if applicable
	1	2	3	4		5	6
	5%						
	12%						
	18%						
	28%						
	3%						
	0.25%						
	0.10%						
	Interest						
	Late Fee						
	Penalty						
	Others						
	(please specify)						
Pt.							
IV			ation of Input				
12		Reconciliat	ion of Net Inpu	it Tax Cred	it (ITC)		
А		per audited Annual GSTIN units under from books o	same PAN this				
В	ITC booked	in earlier Financial Y Financial Y		n current	(+)		
C	ITC booked in subsequent Fina	current Financial Ye ancial Years	ar to be claimed	1 in	(-)		
D	ITC availed as	per audited financial	statements or b	books of acc	ount	<4	Auto>
E	ITC claimed in	Annual Return (GS	ΓR9)				
F	Un-reconciled ITC					ľ	FC 1
13	Reasons for un-reconciled difference in ITC						
А	Reason 1 <>						
В	Reason 2 < <text>></text>						
C	Reason 3			< <tex< th=""><th>t>></th><th></th><th></th></tex<>	t>>		
14		of ITC declared in s per audited Annu					on expenses

	Description	Value	Amount of Total ITC	Amount of eligible ITC availed
	1	2	3	4
А	Purchases			
В	Freight / Carriage			
С	Power and Fuel			
D	Imported goods (Including received from SEZs)			
E	Rent and Insurance			
F	Goods lost, stolen, destroyed, written off or disposed of by way of gift or free samples			
G	Royalties			
Н	Employees' Cost (Salaries, wages, Bonus etc.)			
Ι	Conveyance charges			
J	Bank Charges			
K	Entertainment charges			
L	Stationery Expenses (including postage etc.)			
М	Repair and Maintenance			
Ν	Other Miscellaneous expenses			
0	Capital goods			
Р	Any other expense 1			
Q	Any other expense 2			
R	Total amount of eligible ITC availed			< <auto>></auto>
S	ITC claimed in Annual Return (GSTR9)			
Т	Un-reconciled ITC (ITC 2)			
15	Re	asons for un - reconcil	ed difference in ITC	

А	Reason 1 < <text>></text>							
В	B Reason 2 < <text>></text>							
С	Reason 3 < <text>></text>							
16	Tax payable on un-reconciled difference in ITC (due to reasons specified in 13 and 15 above)							
	Description	Amount Payable						
	Central Tax	Central Tax						
	State/UT Tax							
	Integrated Tax							
	Cess							
	Interest							
	Penalty							
Pt. V	Auditor	r's recommendation of	on additional	Liability du	ie to non-reconcili	ation		
				To be pa	id through Cash			
	Description	Value	Central tax	State tax / UT tax	Integrated tax	Cess, if applicable		
	1	2	3	4	5	6		
	5%							
	12%							
	18%							
	28%							
	3%							
	0.25%							
	0.10%							
	Input Tax Credit							
	Interest							
	Late Fee							
	Penalty							
	Any other amount paid for supplies not included in Annual							

Return			
(GSTR 9)			
Erroneous			
refund to be			
paid back			
Outstanding			
demands to			
be settled			
Other (Pl.			
specify)			
specify)			

Verification:

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed there from.

**(Signature and stamp/Seal of the Auditor)

Place:

Name of the signatory

Membership No.....

Date:

Full address

Verification of registered person:

I hereby solemnly affirm and declare that I am uploading the reconciliation statement in **FORM GSTR-9C** prepared and duly signed by the Auditor and nothing has been tampered or altered by me in the statement. I am also uploading other statements, as applicable, including financial statement, profit and loss account and balance sheet etc.

Signature

Place:

Date:

Name of Authorized Signatory

Designation/status

Instructions: -

1. Terms used:

(a) GSTIN: Goods and Services Tax Identification Number

- 2. It is mandatory to file all your **FORMGSTR-1, FORM GSTR-3B and FORM GSTR -9** for the [current financial year]⁹²before filing this return. [For FY 2017-18,]⁹³The details for the period between July 2017 to March 2018 are to be provided in this statement for the financial year 2017-18. The reconciliation statement is to be filed for every GSTIN separately.
- 3. The reference to current financial year in this statement is the financial year for which the reconciliation statement is being filed for.
- 4. Part II consists of reconciliation of the annual turnover declared in the audited Annual Financial Statement with the turnover as declared in the Annual Return furnished in **FORM GSTR-9** for this GSTIN. The instructions to fill this part are as follows :-

Table No.	Instructions
5A	The turnover as per the audited Annual Financial Statement shall be declared here.
	There may be cases where multiple GSTINs (State-wise) registrations exist on the
	same PAN. This is common for persons / entities with presence over multiple States.
	Such persons / entities, will have to internally derive their GSTIN wise turnover and
	declare the same here. This shall include export turnover (if any). It may be noted that
	reference to audited Annual Financial Statement includes reference to books of
	accounts in case of persons / entities having presence over multiple States.
5B	Unbilled revenue which was recorded in the books of accounts on the basis of accrual
	system of accounting in the last financial year and was carried forward to the current
	financial year shall be declared here. In other words, when GST is payable during the
	financial year on such revenue (which was recognized earlier), the value of such
	revenue shall be declared here.
	(For example, if rupees Ten Crores of unbilled revenue existed for the financial year
	2016-17, and during the current financial year, GST was paid on rupees Four Crores
	of such revenue, then value of rupees Four Crores rupees shall be declared here)
	[For FY 2017-18 and 2018-19, the registered person shall have an option to not fill
	this table. If there are any adjustments required to be reported then the same may be
	reported in Table 50.] ⁹⁴
5C	Value of all advances for which GST has been paid but the same has not been
	recognized as revenue in the audited Annual Financial Statement shall be declared
	here.
	[For FY 2017-18 and 2018-19, the registered person shall have an option to not fill
	this table. If there are any adjustments required to be reported then the same may be
	reported in Table 50.] ⁹⁵
5D	Aggregate value of deemed supplies under Schedule I of the CGST Act, 2017 shall
	be declared here. Any deemed supply which is already part of the turnover in the
	audited Annual Financial Statement is not required to be included here.
	[For FY 2017-18 and 2018-19, the registered person shall have an option to not fill
	this table. If there are any adjustments required to be reported then the same may be
	reported in Table 50.] ⁹⁶
5E	Aggregate value of credit notes which were issued after 31 st of March for any supply
	accounted in the current financial year but such credit notes were reflected in the

⁹² Substituted for "FY 2017-18" vide Notf no. 56/2019 – CT dt. 14.11.2019

⁹³Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

⁹⁴Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

⁹⁵Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

⁹⁶Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

	annual return (GSTR-9) shall be declared here.
	[For FY 2017-18 and 2018-19, the registered person shall have an option to not fill
	this table. If there are any adjustments required to be reported then the same may be
	reported in Table 5O.] ⁹⁷
5F	Trade discounts which are accounted for in the audited Annual Financial Statement
	but on which GST was leviable (being not permissible) shall be declared here.
	[For FY 2017-18 and 2018-19, the registered person shall have an option to not fill
	this table. If there are any adjustments required to be reported then the same may be
	reported in Table 5O.] ⁹⁸
5G	Turnover included in the audited Annual Financial Statement for April 2017 to June
	2017 shall be declared here.
	[For FY 2017-18 and 2018-19, the registered person shall have an option to not fill
	this table. If there are any adjustments required to be reported then the same may be
	reported in Table 5O.] ⁹⁹
5H	Unbilled revenue which was recorded in the books of accounts on the basis of accrual
	system of accounting during the current financial year but GST was not payable on
	such revenue in the same financial year shall be declared here.
	[For FY 2017-18 and 2018-19, the registered person shall have an option to not fill
	this table. If there are any adjustments required to be reported then the same may be
	reported in Table 5O.] ¹⁰⁰
5I	Value of all advances for which GST has not been paid but the same has been
	recognized as revenue in the audited Annual Financial Statement shall be declared
	here.
	[For FY 2017-18 and 2018-19, the registered person shall have an option to not fill
	this table. If there are any adjustments required to be reported then the same may be
	reported in Table 5O.] ¹⁰¹
5J	Aggregate value of credit notes which have been accounted for in the audited Annual
	Financial Statement but were not admissible under Section 34 of the CGST Act shall
	be declared here.
	[For FY 2017-18 and 2018-19, the registered person shall have an option to not fill
	this table. If there are any adjustments required to be reported then the same may be
	reported in Table 5O.] ¹⁰²
5K	Aggregate value of all goods supplied by SEZs to DTA units for which the DTA
	units have filed bill of entry shall be declared here.
	[For FY 2017-18 and 2018-19, the registered person shall have an option to not fill
	[For FY 2017-18 and 2018-19, the registered person shall have an option to not fill this table. If there are any adjustments required to be reported then the same may be
5L	this table. If there are any adjustments required to be reported then the same may be

¹⁰² Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

⁹⁷Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

⁹⁸Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

⁹⁹Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

¹⁰⁰Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

¹⁰¹ Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

¹⁰³ Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

	adjustments declared in Table 7A above and the sum of all supplies (exempted, non-
7E	The taxable turnover is derived as the difference between the annual turnover after
7D	Value of reverse charge supplies on which tax is to be paid by the recipient shall be declared here. This shall be reported net of credit notes, debit notes and amendments if any.
7C	Value of zero rated supplies (including supplies to SEZs) on which tax is not paid shall be declared here. This shall be reported net of credit notes, debit notes and amendments if any.
7B	Value of exempted, nil rated, non-GST and no-supply turnover shall be declared here. This shall be reported net of credit notes, debit notes and amendments if any.
7A 7D	Annual turnover as derived in Table 5P above would be auto-populated here.
7	The table provides for reconciliation of taxable turnover from the audited annual turnover after adjustments with the taxable turnover declared in annual return (GSTR-9).
6	Reasons for non-reconciliation between the annual turnover declared in the audited Annual Financial Statement and turnover as declared in the Annual Return (GSTR 9) shall be specified here.
5Q	Annual turnover as declared in the Annual Return (GSTR 9) shall be declared here. This turnover may be derived from Sr. No. 5N, 10 and 11 of Annual Return (GSTR 9).
50	Any difference between the turnover reported in the Annual Return (GSTR9) and turnover reported in the audited Annual Financial Statement due to reasons not listed above shall be declared here.
	turnover reported in the audited Annual Financial Statement due to foreign exchange fluctuations shall be declared here. [For FY 2017-18 and 2018-19, the registered person shall have an option to not fill this table. If there are any adjustments required to be reported then the same may be reported in Table 50.] ¹⁰⁶
5M 5N	 audited Annual Financial Statement would include turnover both as composition taxpayer as well as normal taxpayer. Therefore, the turnover for which GST was paid under the composition scheme shall be declared here. [For FY 2017-18 and 2018-19, the registered person shall have an option to not fill this table. If there are any adjustments required to be reported then the same may be reported in Table 50.]¹⁰⁴ There may be cases where the taxable value and the invoice value differ due to valuation principles under section 15 of the CGST Act, 2017 and rules thereunder. Therefore, any difference between the turnover reported in the Annual Return (GSTR 9) and turnover reported in the audited Annual Financial Statement due to difference in valuation of supplies shall be declared here. [For FY 2017-18 and 2018-19, the registered person shall have an option to not fill this table. If there are any adjustments required to be reported then the same may be reported in Table 50.]¹⁰⁵ Any difference between the turnover reported in the Annual Return (GSTR9) and

¹⁰⁴ Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

- ¹⁰⁵ Inserted vide Notf no. 56/2019 CT dt. 14.11.2019
- ¹⁰⁶ Inserted vide Notf no. 56/2019 CT dt. 14.11.2019

	GST, reverse charge etc.) declared in Table 7B, 7C and 7D above.
7F	Taxable turnover as declared in Table $(4N - 4G) + (10-11)$ of the Annual Return
	(GSTR9) shall be declared here.
8	Reasons for non-reconciliation between adjusted annual taxable turnover as derived
	from Table 7E above and the taxable turnover declared in Table 7F shall be specified
	here.

5. Part III consists of reconciliation of the tax payable as per declaration in the reconciliation statement and the actual tax paid as declared in Annual Return (GSTR9). The instructions to fill this part are as follows :-

Table No.	Instructions
9	The table provides for reconciliation of tax paid as per reconciliation statement and
	amount of tax paid as declared in Annual Return (GSTR 9). Under the head labelled
	"RC", supplies where tax was paid on reverse charge basis by the recipient (i.e. the
	person for whom reconciliation statement has been prepared) shall be declared.
9P	The total amount to be paid as per liability declared in Table 9A to 9O is auto
	populated here.
9Q	The amount payable as declared in Table 9 of the Annual Return (GSTR9) shall be
	declared here. It should also contain any differential tax paid on Table 10 or 11 of the
	Annual Return (GSTR9).
10	Reasons for non-reconciliation between payable / liability declared in Table 9P above
	and the amount payable in Table 9Q shall be specified here.
11	Any amount which is payable due to reasons specified under Table 6, 8 and 10 above
	shall be declared here.

6. Part IV consists of reconciliation of Input Tax Credit (ITC). The instructions to fill Part IV are as under:-

Table No.	Instructions									
12A	ITC availed (after reversals) as per the audited Annual Financial Statement shall be									
	declared here. There may be cases where multiple GSTINs (State-wise) registrations									
	exist on the same PAN. This is common for persons / entities with presence of									
	multiple States. Such persons / entities, will have to internally derive their ITC for									
	each individual GSTIN and declare the same here. It may be noted that reference to									
	audited Annual Financial Statement includes reference to books of accounts in case									
	of persons / entities having presence over multiple States.									
12B	Any ITC which was booked in the audited Annual Financial Statement of earlier									
	financial year(s) but availed in the ITC ledger in the financial year for which the									
	reconciliation statement is being filed for shall be declared here. This shall include									
	transitional credit which was booked in earlier years but availed during Financial									
	Year 2017-18.									
	[For FY 2017-18 and 2018-19, the registered person shall have an option to not fill									
	this table.] ¹⁰⁷									
12C	Any ITC which has been booked in the audited Annual Financial Statement of the									

¹⁰⁷ Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

	current financial year but the same has not been credited to the ITC ledger for the said
	financial year shall be declared here.
	[For FY 2017-18 and 2018-19, the registered person shall have an option to not fill
	this table.] ^{108}
12D	ITC availed as per audited Annual Financial Statement or books of accounts as
12D	derived from values declared in Table 12A, 12B and 12C above will be auto-
100	populated here.
12E	Net ITC available for utilization as declared in Table 7J of Annual Return (GSTR9)
10	shall be declared here.
13	Reasons for non-reconciliation of ITC as per audited Annual Financial Statement or
	books of account (Table 12D) and the net ITC (Table12E) availed in the Annual
	Return (GSTR9) shall be specified here.
14	This table is for reconciliation of ITC declared in the Annual Return (GSTR9) against
	the expenses booked in the audited Annual Financial Statement or books of account.
	The various sub-heads specified under this table are general expenses in the audited
	Annual Financial Statement or books of account on which ITC may or may not be
	available. Further, this is only an indicative list of heads under which expenses are
	generally booked. Taxpayers may add or delete any of these heads but all heads of
	expenses on which GST has been paid / was payable are to be declared here.
	[For FY 2017-18 and 2018-19, the registered person shall have an option to not fill
	this table.] ¹⁰⁹
14R	Total ITC declared in Table 14A to 14Q above shall be auto populated here.
14S	Net ITC availed as declared in the Annual Return (GSTR9) shall be declared here.
	Table 7J of the Annual Return (GSTR9) may be used for filing this Table.
15	Reasons for non-reconciliation between ITC availed on the various expenses declared
	in Table 14R and ITC declared in Table 14S shall be specified here.
16	Any amount which is payable due to reasons specified in Table 13 and 15 above shall
	be declared here.
ι	

- 7. Part V consists of the auditor's recommendation on the additional liability to be discharged by the taxpayer due to non-reconciliation of turnover or non-reconciliation of input tax credit. The auditor shall also recommend if there is any other amount to be paid for supplies not included in the Annual Return. Any refund which has been erroneously taken and shall be paid back to the Government shall also be declared in this table. Lastly, any other outstanding demands which is recommended to be settled by the auditor shall be declared in this Table.
- 8. Towards the end of the return, taxpayers shall be given an option to pay any additional liability declared in this form, through **FORM DRC-03**. Taxpayers shall select "Reconciliation Statement" in the drop down provided in **FORM DRC-03**. It may be noted that such liability shall be paid through electronic cash ledger only.

[PART – B- CERTIFICATION

¹⁰⁸Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019 ¹⁰⁹Inserted vide Notf no. 56/2019 – CT dt. 14.11.2019

I. <u>Certification in cases where the reconciliation statement (FORM GSTR-9C) is</u> <u>drawn up by the person who had conducted the audit:</u>

* I/we have examined the—

(a) balance sheet as on

(b) the *profit and loss account/income and expenditure account for the period beginning fromto ending on, and

2. Based on our audit I/we report that the said registered person-

*has maintained the books of accounts, records and documents as required by the IGST/CGST/<<>>GST Act, 2017 and the rules/notifications made/issued thereunder

*has not maintained the following accounts/records/documents as required by the IGST/CGST/<<>>GST Act, 2017 and the rules/notifications made/issued thereunder:

1.

2.

3.

3. (a) *I/we report the following observations/ comments / discrepancies / inconsistencies; if any:

.....

.....

3. (b) *I/we further report that, -

(A) *I/we have obtained all the information and explanations which, to the best of *my/our knowledge and belief, were necessary for the purpose of the audit/ information and explanations which, to the best of *my/our knowledge and belief, were necessary for the purpose of the audit were not provided/partially provided to us.

(B) In *my/our opinion, proper books of account *have/have not been kept by the registered person so far as appears from*my/ our examination of the books.

4. The documents required to be furnished under section 35 (5) of the CGST Act / SGST Act and Reconciliation Statement required to be furnished under section 44(2) of the CGST Act / SGST Act is annexed herewith in Form No. GSTR-9C.

5. In *my/our opinion and to the best of *my/our information and according to explanations given to *me/us, the particulars given in the said Form No.GSTR-9C are true and fair subject to following observations/qualifications, if any:

(a)

(b)
(c)
**(Signature and stamp/Seal of the Auditor)
Place:
Name of the signatory
Membership No
Date:
Full address
II. Contification in come where the reconsiliation statement (EODM CSTD 00) is

II. <u>Certification in cases where the reconciliation statement (FORM GSTR-9C) is drawn up by</u> <u>a person other than the person who had conducted the audit of the accounts:</u>

(a) balance sheet as on

(b) the *profit and loss account/income and expenditure account for the period beginning fromto ending on,

(c) the cash flow statement (if available) for the period beginning fromto ending on, and

(d) documents declared by the said Act to be part of, or annexed to, the *profit and loss account/income and expenditure account and balance sheet.

2. I/we report that the said registered person-

*has maintained the books of accounts, records and documents as required by the IGST/CGST/<<>>GST Act, 2017 and the rules/notifications made/issued thereunder

*has not maintained the following accounts/records/documents as required by the IGST/CGST/<<>>GST Act, 2017 and the rules/notifications made/issued thereunder:

1.

2.

3.

3. The documents required to be furnished under section 35 (5) of the CGST Act / SGST Act and Reconciliation Statement required to be furnished under section 44(2) of the CGST Act / SGST Act is annexed herewith in Form No.GSTR-9C.

4. In *my/our opinion and to the best of *my/our information and according to examination of books of account including other relevant documents and explanations given to *me/us, the particulars given in the said Form No.9C are true and fair subject to the following observations/qualifications, if any:

(a)
(b)
(c)
**(Signature and stamp/Seal of the Auditor)
Place:
Name of the signatory
Membership No
Date:
Full address] ¹¹⁰

 $^{^{\}rm 110} Subsitituted$ vide Notf no. 56/2019 – CT dt. 14.11.2019

FORM GSTR-10¹¹¹ (See rule 81)

Final Return

1.	GSTIN
2.	Legal name
3.	Trade Name, if any
4.	Address for future correspondence
5.	Effective date of cancellation of registration
	(Date of closure of business or the date from which
	registration is to be cancelled)
6.	Reference number of cancellation order
7.	Date of cancellation order

8. Details of inputs held in stock, inputs contained in semi-finished or finished goods held in stock, and capital goods/plant and machinery on which input tax credit is required to be reversed and paid back to Government

S r. N o.	GST IN	Inv e/B of Ent N o.		Descriptio n of inputs held in stock, inputs contained in semi- finished or finished goods held in stock and capital goods /plant and	Unit Quanti ty Code (UQC)	Qt y	Value (As adjuste d by debit / credit note)	Input ta Tax Centra 1 tax	payable	(whichever r) (Rs.) Integrate d tax	is Ces s
1	2	3	4	/plant and machinery 5	6	7	8	9	10	11	12
	_	-		stock (where	Ũ	'	_)	10	11	12
(
8 (b) Inputs contained in semi-finished or finished goods held in stock (where invoice is available)											

¹¹¹ Inserted vide Notf no. 21/2018-CT dt 18.04.2018

8 (8 (c) Capital goods/plant and machinery held in stock										
	8 (d) Inputs held in stock or inputs as contained in semi-finished /finished goods held in stock (where invoice is not available)										

9. Amount of tax payable and paid (based on Table 8)

Sr. No	Descripti	ITC reversible/T	Tax paid along	Balanc e tax	Amoun t paid		ount paid through debit electronic credit ledger				
	on	ax payable	with applicatio n for cancellati on of registratio n (GST REG-16)	payabl e (3-4)	throug h debit to electron ic cash ledger	Centr al Tax	State/ Union territor y Tax	Integrat ed Tax	Ces s		
1	2	3	4	5	6	7	8	9	10		
1.	Central Tax										
2.	State/ Union territory Tax										
3.	Integrate d Tax										
4.	Cess										

10. Interest, late fee payable and paid

Description	Amount payable	Amount Paid					
1	2	3					
(I) Interest on account of							
(a) Integrated Tax							
(b) Central Tax							
(c) State/Union territory Tax							
(d) Cess							
(II) Late fee							
(a) Central Tax							
(b) State/Union territory tax							

11. Verification

I hereby solemnly affirm and declare that the information given hereinabove is true and

correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Signature of authorized signatory	
Name	
Designation/Status	

Date - dd/mm/yyyy

Instructions:

- 1. This form is not required to be filed by taxpayers or persons who are registered as :-
 - (i) Input Service Distributors;
 - (ii) Persons paying tax under section 10;
 - (iii) Non-resident taxable person;
 - (iv) Persons required to deduct tax at source under section 51; and
 - (v) Persons required to collect tax at source under section 52.
- 2. Details of stock of inputs, inputs contained in semi-finished or finished goods and stock of capital goods/plant and machinery on which input tax credit has been availed.
- 3. Following points need to be taken care of while providing details of stock at Sl. No.8:
 - (i) where the tax invoices related to the inputs held in stock or inputs contained in semi-finished or finished goods held in stock are not available, the registered person shall estimate the amount under sub-rule (3) of rule 44 based on prevailing market price of the goods;
 - (ii) in case of capital goods/ plant and machinery, the value should be the invoice value reduced by 1/60th per month or part thereof from the date of invoice/purchase taking useful life as five years.

The details furnished in accordance with sub-rule (3) of rule 44 in the Table at Sl. No. 8 (against entry 8 (d)) shall be duly certified by a practicing chartered accountant or cost accountant. Copy of the certificate shall be uploaded while filing the details.

FORM GSTR-11¹¹² [See rule 82]

Statement of inward supplies by persons having Unique Identification Number (UIN)

Year		
Tax		
Period		

1.	UIN								
2.	Name of the person having	Auto							
	UIN	populated							

3. Details of inward supplies received

(Amount in Rs. for all Tables)

GSTIN	IN Invoice/Debit Rate Taxable Amount of tax						Place of					
of	N	ote/C	Credit		value							
supplier	N	ote d	etails									
	No	Date	Value			Integrated	Central	State/	CESS			
						tax	Tax	UT Tax				
1	2	3	4	5	6	7	8	9	10	11		
3A. Inv	oice	s rec	eived									
3B. Del	bit/C	Credit	Note	receiv	ed							

Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Place Signature Name of Authorised Signatory Date Designation /Status

Instructions:-

- 1. Terms Used:
 - a. GSTIN :- Goods and Services Tax Identification Number
 - b. UIN :- Unique Identity Number

¹¹²Substituted vide Notf no. 75/2017-CT dt 29.12.2017

2. Refund applications has to be filed in the same State in which the Unique Identity Number has been allotted.

3. For refund purposes only those invoices may be entered on which refund is sought.

FORMGST PCT - 01

[See rule 83(1)]

Application for Enrolment as Goods and Services Tax Practitioner

Part –A

		State /UT -	\bigtriangledown	District -	\bigtriangledown
(i)	Name of the Goods and Services Tax Practitioner				
	(As mentioned in PAN)				
(ii)	PAN				
(iii)	Email Address				
(iv)	Mobile Number				
Note -	Information submitted above is subject to online verification befo	re proceeding to	fill up Part-	В.	

PART B

1.	Enrolling Authority	Centre
		State
2.	State/UT	
3.	Date of application	
4	Enrolmentsoughtas:	 (1) Chartered Accountant holding COP (2) Company Secretary holding COP (3) Cost and Management Accountant holding COP (4) Advocate (5) Graduate or Postgraduate degree in Commerce (6) Graduate or Postgraduate degree in Banking (7) Graduate or Postgraduate degree in Business Administration (8) Graduate or Postgraduate degree in Business Management (9) Degree examination of any recognized Foreign University (10) Retired Government Officials (11) [Sales Tax practitioner under existing law for a period of not less than five years (12) Tax return preparer under existing law for a period of not less than five years]¹¹³
5.	Membership Number	
5.1	Membership Type (drop down will change based the institute selected)	
5.2	Date of Enrolment / Membership	
5.3	Membership Valid upto	
6	Advocates registered with Bar (Name of Bar Council)	
6.1	Registration Number as given by Bar	
6.2	Date of Registration	
6.3	Valid up to	

¹¹³Inserted vide Notf no. 26/2018- CT dt.13.06.2018

7	Retired Government Officials	Retired from Centre/ State
7.1	Date of Retirement	
7.2	Designation of the post held at the time of	Scanned copy of Pension Certificate issued by AG office or any
	retirement	other document evidencing retirement
8.	Applicant Details	-
8.1	Full name as per PAN	
8.2	Father's Name	
8.3	Date of Birth	
8.4	Photo	
8.5	Gender	
8.6	Aadhaar	<optional></optional>
8.7	PAN	< Pre filled from Part A>
8.8	Mobile Number	<pre a="" filled="" from="" part=""></pre>
8.9	Landline Number	
8.10	Email id	< Pre filled from Part A>
9.	Professional Address	(Any three will be mandatory)
9.1	Building No./ Flat No./ Door No.	
9.2	Floor No.	
9.3	Name of the Premises / Building	
9.4	Road / Street Lane	
9.5	Locality / Area / Village	
9.6	District	
9.7	State	
9.8	PIN Code	
10.	Qualification Details	
10.1	Qualifying Degree	
10.2	Affiliation University / Institute	
	Consent	
	I on behalf of the holder of Aadhaar number	<pre-filled aadhaar="" based="" form="" in="" number="" on="" provided="" the=""> give</pre-filled>
	consent to "Goods and Services Tax Network"	to obtain my details from UIDAI for the purpose of authentication.
	"Goods and Services Tax Network" has inform	ned me that identity information would only be used for validating
	identity of the Aadhaar holder and will be sha	red with Central Identities Data Repository only for the purpose of
	authentication.	
	ation	
	y declare that:	
	a) I am a citizen of India;	
	b) I am a person of sound mind;	
	c) I have not been adjudicated as an insolvent	
	<i>d) I have not been convicted by a competent c</i>	ourt.] ¹¹⁴
	Verification	
		ormation given herein above is true and correct to the best of my
	knowledge and belief and nothing has been conce	
	Place	< DSC /E-sign of the Applicant/EVC>
	Date	< Name of the Applicant>

Acknowledgment

Application Reference Number (ARN) -

¹¹⁴Inserted vide Notf no. 26/2018-CT dt. 13.06.2018

You have filed the application successfully.

GSTIN, if available:

Legal Name:

Form No. :

Form Description:

Date of Filing:

Time of filing:

Center Jurisdiction:

State Jurisdiction :

Filed by :

Temporary reference number, (TRN) if any:

Place:

It is a system generated acknowledgement and does not require any signature.

Note - The status of the application can be viewed through "Track Application Status" at dash board on the GST Portal.

FORM GST PCT-02

[See rule 83(2)]

Enrolment Certificate of Goods and Services Tax Practitioner

1.	Enrolment Number							
2.	PAN							
3.	Name of the Goods and Services Tax Practitioner							
4.	Address and Contact Information							
5.	Date of enrolment as GSTP							
Date		Signature of the						
Enrol	ment Authority							
Na	Name and Designation.							
		Centre / State						

FORM GST PCT-03

[See rule 83(4)]

Reference No. To Name Address of the Applicant GST practitioner enrolment No.

Show Cause Notice for disqualification

It has come to my notice that you are guilty of misconduct, the details of which are given hereunder:

1.

2.

You are hereby called upon to show cause as to why the certificate of enrolment granted to you should not be rejected for reasons stated above. You are requested to submit your response within <15> days to the undersigned from the date of receipt of this notice.

Appear before the undersigned on ----- (date)...... (Time)......

If you fail to furnish a reply within the stipulated date or fail to appear for personal hearing on the appointed date and time, the case will be decided ex parte on the basis of available records and on merits

Signature

Name (Designation)

Date

[See rule 83(4)]

Reference No.

Date-

То Name Address EnrollmentNumber

Order of rejection of enrolment as GST Practitioner

This has reference to your reply dated ---- in response to the notice to show cause dated -----.

 \Box Whereas no reply to notice to show cause has been submitted; or

 \Box Whereas on the day fixed for hearing you did not appear; or \Box Whereas the undersigned has examined your reply and submissions made at the time of hearing,

and is of the opinion that your enrolment is liable to be cancelled for following reason(s).

1.

2.

The effective date of cancellation of your enrolment is <<DD/MM/YYYY >>.

Signature Name (Designation)

FORM GST PCT-05

[See rule 83(6)]

Authorisation / withdrawal of authorisation for Goods and Services Tax Practitioner

To The Authorised Officer Central Tax/State Tax.

PART-A

Sir/Madam

I/We <Name of theProprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc.) do hereby

- 1. *solemnly authorise,
- 2. *withdraw authorisation of

------ (Name of the Goods and Services Tax Practitioner), bearing Enrolment Number-------- for the purposes of Section 48 read with rule 83 to perform the following activities on behalf of ------ (Legal Name) bearing << GSTIN - >>:

Sr.	List of Activities	Check box
No.		
1.	To furnish details of outward and inward supplies	
2.	To furnish monthly, quarterly, annual or final return	
3.	To make deposit for credit into the electronic cash ledger	
4.	To file an application for claim of refund	
5.	To file an application for amendment or cancellation of registration	
[6	To furnish information for generation of e-way bill	
7	To furnish details of challan in FORM GST ITC-04	
8	To file an application for amendment or cancellation of enrolment under rule 58	
9	To file an intimation to pay tax under the composition scheme or withdraw from the said scheme.] ¹¹⁵	

2. The consent of the ----- (Name of Goods and Services Tax Practitioner) is attached herewith*.

*Strike out whichever is not applicable.

¹¹⁵Inserted vide Notf no. 03/2019-CT dt. 29.01.2019wef 01.02.2019

Name

Designation/Status

Date

Place

<u>Part -B</u>

Consent of the Goods and Services Tax Practitioner

I <<(Name of the Goods and Services Tax Practitioner>>< Enrolment Number> do hereby solemnly accord my consent to act as the Goods and Services Tax Practitioner on behalf of ------ (Legal name), GSTIN only in respect of the activities specified by ------ (Legal name), GSTIN

Signature Name Enrolment No.

Date

		Bil	II of Entry No	. /Invoice/Debit							_	
			Note/Cre	edit Note	ITC/	Output Lia	ability			Interest		
							State					
	Month	Date	Number	Taxable Value	Integrated	Central	/ UT	Cess	Integrated	Central	State	Cess
Α.	Finally Accept											
A.1		ices, De	bit and Crea	lit Notes of the mont	h of Septembe	r that have	matche	d				
1	September								Nil			
2	September								Nil			
A.2				lit Notes of the mont	-					n of the mo	onth of Augu	st filed
	by 20th Septer	nber bu	t mismatch v	vas rectified in the re	eturn for the mo	onth of Sep	otember	filed by I	20th October			
1	August								Nil			
2	August								Nil			
A.3				lit Notes of the mont	•							
				pplier/recipient has i			•	ing docι	ument in his return	of the mon	th of Septen	nber
	filed by 20th O	ctober a	and the recla	im is being allowed a	alongwith refur	nd of intere	st.					
1	Month								Refund			
2	Month								Refund			
В.	Mismatches/	Duplic	ates that h	ave led to increa	se of liability	in the re	turn fo	r Septe	mber filed by 20	th Octob	er	
B.1	Details of Invoi	ices, De	bit and Crea	lit Notes of the mont	h of July that w	vere found	to have i	mismato	ched in the return o	f the month	n of July filed	d by
	20th August bu	ıt misma	atch was not	rectified in the retur	n for the month	n of August	filed by	20th Se	ptember and have	become pa	ayable in the	e return
	for month of Se	eptembe	er to be filed	20th October								
1	July								Two Months			
2	July								Two Months			
B.2	Details of Invoi	ices, De	ebit and Crea	lit Notes of the mont	h of August tha	at were fou	nd to be	duplicat	tes and have becor	ne payable	in the retur	'n
	September file	d by 20	th October									
1	August								One Month			
2	August								One Month			
B.3	Details of Invoi	ices, De	bit and Crea	lit Notes of the mont	h of August wh	ere revers	al was re	eclaimed	d in violation of Sec	tion 42/43	3 and that h	ave
	become payab	le in the	e return of Se	eptember filed by 20	th October							
1	August								One Month-high			
2	August								One Month-high			

Results of Matching after filing of the Returns of September (to be filed by 20th October)

C. Mismatches/Duplicates that will lead to increase of liability in the return for October to be filed by 20th November

C.1 Details of Invoices, Debit and Credit Notes of the month of August that were found to have mismatched in the return of the month of August filed by 20th September but mismatch was not rectified in the return for the month of September filed by 20th October and will become payable in the return for month of October to be filed 20th November

1	August								Two Months			
2	August								Two Months			
C.2												
	for October to be filed by 20th November											
1	September								One Month			
2	September								One Month			
C.3	3 Details of Invoices, Debit and Credit Notes of the month of September where reversal was reclaimed in violation of Section 42/43 and that will											
	become payable in the return of October return to be filed by 20th November											
1	September								One Month-high			
2	September								One Month-high			
D.	Mismatches/Duplicates that may lead to increase of liability in the return for November to be filed by 20th December											
D.1	Details of Invoices, Debit and Credit Notes of the month of September that have been found to have mismatched and may become payable in the											
	return for November to be filed by 20th December in case mismatch not rectified in the return for October to be filed by 20th November											
1	September								Nil/Two Months			
2	September								Nil/Two Months			

[FORM GST PCT-06¹¹⁶

[See rule 83B]

APPLICATION FOR CANCELLATION OF ENROLMENT AS GOODS AND SERVICES TAX PRACTITIONER

1. GSTP Enrolment No.	
2. Name of the GST Practitioner	<auto populated=""></auto>
3. Address	< Auto Populated>
4. Date of effect of cancellation of enrolment	

I hereby request for cancellation of enrolment as GST Practitioner for the reason(s) noted below:

1.

2.

3.

DECLARATION

The above declaration is true and correct to the best of my knowledge and belief. I undertake that I shall continue to be liable for my actions as GST Practitioner before such cancellation.

(SIGNATURE)

Place: Date:]

¹¹⁶Inserted vide Notification no. 33/2019-CT dt. 18.07.2019 with effect from a date to be notified later

[FORM GST PCT-07¹¹⁷

[See rule 83B]

ORDER OF CANCELLATION OF ENROLMENT AS GOODS AND SERVICES TAX PRACTITIONER

1. GSTP Enrolment No.							
2. Name of the GST Practitioner	< Auto Populated>						
3. Address	<auto populated=""></auto>						
4. No. and Date of application							
5. Date of effect of cancellation of enrolment							

DECLARATION

This is to inform you that your enrolment as GST Practitioner is hereby cancelled with effect from

(SIGNATURE)

Place: Date:]

¹¹⁷Inserted vide Notification no. 33/2019-CT dt. 18.07.2019 with effect from a date to be notified later

FORM GST PMT -01

[See rule 85(1)]

Electronic Liability Register of Registered Person

(Part-I: Return related liabilities)

(To be maintained at the Common Portal)

GSTIN -

Name (Legal) -

Trade name, if any

Tax Period -

Act –Central Tax/State Tax/UT Tax/Integrated Tax/CESS /All

(Amount in Rs.)

Sr. No.	Date (dd/mm/ yyyy)	Reference No.	Ledger used for discharging liability	Description	Type of Transaction [Debit (DR) (Payable)] / [Credit (CR) (Paid)/]	Amount debited / credited (Central Tax/State Tax/UT Tax/Integrated Tax/CESS/Total)						Balance (Payable) (Central Tax/State Tax/UT Tax/Integrated Tax/CESS/Total)					
						Tax	Interest	Penalty	Fee	Others	Total	Tax	Interest	Penalty	Fee	Others	Total
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18

Note –

- 1. All liabilities accruing due to return and payments made against the same will be recorded in this ledger.
- 2. Under description head liabilities due to opting for composition, cancellation of registration will also be covered in this part. Such liabilities shall be populated in the liability register of the tax period in which the date of application or order falls, as the case may be.

- 3. Return shall be treated as invalid if closing balance is positive. Balance shall be worked out by reducing credit (amount paid) from the debit (amount payable).
- 4. Cess means cess levied under Goods and Services Tax (Compensation to States) Act, 2017.

[See rule 85(1)]

Electronic Liability Register of Taxable Person

(Part-II: Other than return related liabilities)

(To be maintained at the Common Portal)

Demand ID --

ID --

Demand date -

GSTIN/Temporary Id – Name (Legal) –

Trade name, if any -

Stay status – Stayed/Un-stayed

YedPeriod - From ------ To ------ (dd/mm/yyyy)Act - Central Tax/State Tax/UT Tax/Integrated Tax/CESS /All

(Amount in Rs.)

							-							-	•	<i>wint int i t</i>	,			
[Sr No.	Date	Reference	Tax	Ledg		Descripti	Type of		nount debi							Baland	ce (Pa	ayable)		
	(dd/	No.	Period,	used	for	on	Transaction	Ta	x/UT Tax	/Integrate	d Tax	/CESS/ a	mount	(Central Tax/State Tax/UT Tax/Integrated Tax/CESS/						
	mm/		if	disch	nargi		[Debit (DR)		und	ler existin	g law/	Total)				ount under		-		
	уууу)		applica	ng	•		(Payable)]/				-				um		e entise	ing ium, i	i otai)	
	55557		ble	liabi	litv		[Credit (CR)													
				Fr	То		(Paid)] /	Ta Interes Penalt Fe Other Total						Та	Interes	Penalt	Fe	Other	Tota	Status
					10		Reduction		+				Total		+	I chan			1014	
				om			(RD)/ Refund	х	ι	У	e	S		Х	l	У	e	s	1	(Staye
							adjusted (RF)/]													d /Un-
																				stayed
)
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21] ¹¹⁸
																				-

¹¹⁸Table amended *vide* Notf no. 60/2018 – CT dt. 30.10.2018

Note –

- 1. All liabilities accruing, other than return related liabilities, will be recorded in this ledger. Complete description of the transaction to be recorded accordingly.
- 2. All payments made out of cash or credit ledger against the liabilities would be recorded accordingly.
- 3. Reduction or enhancement in the amount payable due to decision of appeal, rectification, revision, review etc. will be reflected here.
- 4. Negative balance can occur for a single Demand ID also if appeal is allowed/partly allowed. Overall closing balance maystill be positive.
- 5. Refund of pre-deposit can be claimed for a particular demand ID if appeal is allowed even though the overall balance may still be positive subject to the adjustment of the refund against any liability by the proper officer.
- 6. The closing balance in this part shall not have any effect on filing of return.
- 7. Reduction in amount of penalty would be automatic, based on payment made after show cause notice or within the time specified in the Act or the rules.
- 8. Payment made against the show cause notice or any other payment made voluntarily shall be shown in the register at the time of making payment through credit or cash ledger. Debit and credit entry will be created simultaneously.

[See rule 86(1)]

Electronic Credit Ledger of Registered Person

(To be maintained at the Common Portal)

GSTIN -

Name (Legal) –

Trade name, if any -

Period - From ----- To ----- (dd/mm/yyyy)

Act - Central Tax/State Tax/UT Tax/Integrated Tax/CESS /All

 \bigtriangledown

/ .	•	D \
(Amount	110	
(Amount		N.N. J
(1 1110 0110		

Sr No.	Date (dd/m	Refere nce	Tax Period,	Description (Source of	Transaction Credit / Debit Type								В	alance	availabl	e	
	m/ yyyy)	No.	if any	credit & purpose of utilisation)	[Debit (DR) / Credit (CR)]	Central Tax	State Tax	UT Tax	Integr ated Tax	CESS	Total	Central Tax	State Tax	UT Tax	Integr ated Tax	CESS	Total
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18
															C D		

Balance of Provisional credit

Sr.	Tax period		Am	ount of provi	isional credit	balance	
No.		Central	State	UT Tax	Integrated	Cess	Total
		Tax	Tax		Tax		
1	2	3	4	5	6	7	8

Mismatch credit (other

than	reversed)
------	-----------

Sr.	Tax period		Amount of mismatch credit												
No.		Central	State	UT Tax	Integrated	Cess	Total								
		Tax	Tax		Tax										
1	2	3	4	5	6	7	8								

Note –

- 1. All type of credits as per return, credit on account of merger, credit due on account of pre-registration inputs, etc., credit due to opting out from composition scheme, transition etc. will be recorded in the credit ledger.
- 2. Description will include sources of credit (GSTR-3, GSTR-6 etc.) and utilisation thereof towards liability related to return or demand etc.Refund claimed from the ledger will be debited and if the claim is rejected, then it will be credited back to the ledger to the extent of rejection.

[See rules86(4) & 87(11))]

Order for re-credit of the amount to cash or credit ledger on rejection of refund claim

Reference No.

1. GSTIN –

2. Name (Legal) -

- 3. Trade name, if any
- 4. Address -
- 5. Period / Tax Period to which the credit relates, if any -
- 6. Ledger from which debit entry was made for claiming refund -
- 7. Debit entry no. and date -
- 8. Application reference no. and date –
- 9. No. and date of order vide which refund was rejected
- 10. Amount of credit -

cash / credit ledger

Sr. No.	Act (Central		Amount of credit (Rs.)											
	Tax/State	Tax	Interest	Penalty	Fee	Other	Total							
	Tax/ UT													
	TaxIntegrated													
	Tax/ CESS)													
1	2	3	4	5	6	7	8							

Signature Name

Date -

Designation of the officer

Note –

'Central Tax' stands for Central Goods and Services Tax; 'State Tax' stands for State Goods and Services Tax; 'UT Tax' stands for Union territory Goods and Services Tax; 'Integrated Tax' stands for Integrated Goods and Services Tax and 'Cess' stands for Goods and Services Tax(Compensation to States)

[See rules85(7), 86(6) & 87(12)]

Application for intimation of discrepancy in Electronic Credit Ledger/Cash Ledger/ Liability Register

1.	GSTIN			
2.	Name (Legal)			
3.	Trade name, if any			
4.	Ledger / Register in which discrepancy noticed	Credit le register	edger 🗌 Cash	ledger Liability
5.	Details of the discrepancy	/		
	Date	Type of tax	Type of discrepancy	Amount involved
		Central Tax		
		State Tax		
		UT Tax		
		Integrated Tax		
		Cess		
6.	Reasons, if any			
7.	Verification			
	I hereby solemnly affirm correct to the best of my l		•	iven herein above is true and
		-		Signature

Place	Name of Authorized Signatory
Date	Designation /Status

Note -

'Central Tax' stands for Central Goods and Services Tax; 'State Tax' stands for State Goods and Services Tax; 'UT Tax' stands for Union territory Goods and Services Tax; 'Integrated Tax' stands for Integrated Goods and Services Tax and 'Cess' stands for Goods and Services Tax(Compensation to States)

[See rule 87(1)]

Electronic Cash Ledger

(To be maintained at the Common Portal)

GSTIN/Temporary Id –

Name (Legal) –

Trade name, if any

Period - From ------ To ----- (dd/mm/yyyy)

Act - Central Tax/State Tax/UT Tax/Integrated Tax/CESS/All

(Amount in Rs.)

Sr.	Date of	Time	Reportin	Referenc	Tax	Descriptio	Type of	Amo	ount debite	ed / credit	ed (Ce	entral Tax	x/State			Balar	nce		
No	deposit	of	g date	e No.	Period, if	n	Transactio	Та	x/UT Tax	/Integrate	d Tax	CESS/T	otal)	(Ce	entral Tax	/State Tax	Tax/Integ	rated	
	/Debit	deposi	(by		applicabl		n								,	Tax/CESS	S/Total	l)	
	(dd/mm	t	bank)		e		[Debit	Та	Interes	Penalt	Fe	Other	Tota	Та	Interes	Penalt	Fe	Other	Tota
	/ yyyy)						(DR) /	х	t	у	e	s	1	х	t	у	e	s	1
							Credit												
							(CR)]												
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
																			<u> </u>

Note –

^{1.} Reference No. includes BRN (Bank Reference Number), debit entry no., order no., if any, and acknowledgment No. of return in case of TDS & TCS credit.

- 2. Tax period, if applicable, for any debit will be recorded, otherwise it will be left blank.
- 3. GSTIN of deductor or tax collector at source, Challan Identification Number (CIN) of the challan against which deposit has been made, and type of liability for which any debit has been made will also recorded under the head"description".
- 4. Application no., if any, Show Cause Notice Number, Demand ID, pre-deposit for appealor any other liability for which payment is being made will also be recorded under the head"description".
- 5. Refund claimed from the ledger or any other debits made against any liability will be recorded accordingly.
- 6. Date and time of deposit is the date and time of generation of CIN as reported by bank.
- 7. 'Central Tax' stands for Central Goods and Services Tax; 'State Tax' stands for State Goods and Services Tax; 'UT Tax' stands for Union territory Goods and Services Tax; 'Integrated Tax' stands for Integrated Goods and Services Tax and 'Cess' stands for Goods and Services Tax(Compensation to States)

[See rule 87(2)]

Challan for deposit of goods and services tax

CPIN	< <auto after="" generated="" submission<="" th=""><th>Date <<current date="">></current></th><th>Challan Expiry Date</th></auto>	Date < <current date="">></current>	Challan Expiry Date
	of information>>		

GSTIN	< <filled auto<="" in="" th=""><th>Email address</th><th><<auto populated="">></auto></th></filled>	Email address	< <auto populated="">></auto>
	populated>>		
Name	< <auto populated="">></auto>	Mobile No.	< <auto populated="">></auto>
(Legal)			
Address	< <auto populated="">></auto>		

			Details of	f Deposit		(All Ar	mount in Rs.)
Government	Major			N	linor Head		
	Head	Tax	Interest	Penalty	Fee	Others	Total
Government of India	Central Tax () Integrated Tax () CESS ()						
	Sub-Total						
State (Name)	State Tax						

	()				
UT (Name)	UT Tax				
	()				
Total Challan An	Total Challan Amount				
Total Amount in words					

Mode of Payment (relevant part will become active when the particular mode is selected)

□e-Payment	Over the	Counte	er (OTC)			
(This will include all modes of e-payment such as CC/DC and net banking. Taxpayer will choose one of this)	Bank (Where proposed to be					
will choose one of unis)		Details of Instrument				
	□Cash		Cheque	Demand Draft		
□NEFT/RTGS						
Remitting bank						
Beneficiary name		GST				
Beneficiary Account Number (CPIN)		<cpin></cpin>				
Name of beneficiary bank		Reserve Bank f India				
Beneficiary Bank's Indian Financial System C	Code (IFSC)	IFSC of RBI				
Amount						
Note: Charges to be separately paid by the pe	erson making	рауте	ent.			
Particulars of depositor						
Name						
Designation/ Status (Manager, partner etc.)						

Signature

Date				
	Paid Chal	lan Informa	ation	
GSTIN				
Taxpayer Name				
Name of Bank				
Amount				
Bank Reference No. (BRN)/UTR				
CIN				
Payment Date				
Bank Ack. No. (For Cheque / DD				
deposited at Bank's counter)				

Note - UTR stands for Unique Transaction Number for NeFT / RTGS payment.

[See rule 87(8)]

Application for intimating discrepancy relating to payment

1.	GSTIN						
2.	Name (Legal)						
3.	Trade name, if any						
4.	Date of generation of challan						
	from Common Portal						
5.	Common Portal Identification						
	Number (CPIN)						
6.	Mode of payment (tick one)	Net	CC/DC	NEFT/R	RTGS	OTC	
		banking	L				
7.	Instrument detail, for OTC	Cheque /	Date	Bank		branch on which	
	payment only	Draft No.			drawn		
8.	Name of bank through which						
	payment made						
9.	Date on which amount						
	debited / realized						
10.	Bank Reference Number						
	(BRN)/ UTR No., if any						
11.	Name of payment gateway						
	(for CC/DC)						
12.	Payment detail	Central Tax	State	UT Tax	Integrate	d	Cess
			Tax		Tax		

13.	Verification						
	-	blemnly affirm and the best of my knowle			ation given	herein above	is true and
	Signature						
	Place		Ν	lame of Auth	orized Signate	ory	
	Date	Designation /Status					

Note -

- 1. The application is meant for the taxpayer where the amount intended to be paid is debited from his account but CIN has not been conveyed by bank to Common Portal or CIN has been generated but not reported by concerned bank.
- 2. The application may be filed if CIN is not conveyed within 24 hours of debit.
- 3. Common Portal shall forward the complaint to the Bank concerned and intimate the aggrieved person.
- 4. 'Central Tax' stands for Central Goods and Services Tax; 'State Tax' stands for State Goods and Services Tax; 'UT Tax' stands for Union territory Goods and Services Tax; 'Integrated Tax' stands for Integrated Goods and Services Tax and 'Cess' stands for Goods and Services Tax(Compensation to States).

[FORM GST PMT -09¹¹⁹

[See rule 87(13)]

Transfer of amount from one account head to another in electronic cash ledger

1.	GSTIN	
2.	(a) Legal name	<auto></auto>
	(b) Trade name, if any	<auto></auto>
3.	ARN	
4.	Date of ARN	

5. Details of the amount to be transferred from one account head to another

(Amount in Rs.)

¹¹⁹Inserted vide Notf no. 31/2019 – CT dt. 28.06.2019 wef a date to be notified later

Amount to be transferred fro	m		Amount to be transferred to				
Major head	Minor head Amount available		Major Head	Minor head	Amount transferred		
1	2	3	4	5	6		
<central state="" tax,="" tax,<="" td="" ut=""><td>Tax</td><td></td><td><central <="" state="" tax,="" td=""><td>Tax</td><td></td></central></td></central>	Tax		<central <="" state="" tax,="" td=""><td>Tax</td><td></td></central>	Tax			
Integrated tax, Cess>	Interest		UT tax Integrated	Interest			
	Penalty		tax, Cess>	Penalty			
	Fee			Fee			
	Others			Others			
	Total			Total			

6. Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Place

Signature

Name of Authorized Signatory

Date

Designation /Status

Instructions -

- 1. Major head refers to Integrated tax, Central tax, State/UT tax and Cess.
- 2. Minor head refers to tax, interest, penalty, fee and others.

- 3. The form may be filled up if amount from one major / minor head is intended to be transferred to another major/minor head. Minor head for transfer of amount may be same or different.
- 4. The amount from one minor head can also be transferred to another minor head under the same major head.
- 5. Amount can be transferred from the head only if balance under that head is available at the time of transfer.]

FORM-GST-RFD-01¹²⁰

[See rule 89(1)]

Application for Refund

(Applicable for casual or non-resident taxable person, tax deductor, tax collector, unregistered person and other registered taxable person)

1.	GSTIN /							
	Temporary							
	ID							
2.	Legal							
	Name							
3.	Trade							
	Name, if							
	any							
4.	Address							
5.	Tax period	From	<year< td=""><td>r><month></month></td><td>То</td><td><yea< td=""><td>r><month></month></td><td></td></yea<></td></year<>	r> <month></month>	То	<yea< td=""><td>r><month></month></td><td></td></yea<>	r> <month></month>	
	(if							
	applicable)				- 1			
6.	Amount of	Act	Tax	Interest	Penalty	Fees	Others	Total
	Refund							
	Claimed	Central						
	(Rs.)	tax						
		State /						
		UT tax						
		Integrated						
		tax						
		Cess						
		Total						
7.	Grounds of	(a)		ss balance in I			-	
	refund	(b)	Expo	orts of services	- with pay	nent of t	ax	
	claim	(c)	Expo	orts of good	s / servic	es- wit	hout payme	ent of tax
	(select from		(accu	mulated ITC)				
	drop down)	(d)	On a	ccount of orde	r			
			Sr.	Type of	Order	Order	Order	Payment
			No.	order	no.	date	Issuing	reference
							Authority	no., if
								any

¹²⁰ Substituted vide Notf no. 74/2018-CT dt 31.12.2018

			(i)	1 000000	aant						
			(i)	Assessn							
			(ii)	Finaliza	tion						
				of D	1						
				Provisio							
				assessm	ent						
			(iii)	Appeal							
			(iv)	•	other						
				order							
				(specify							
		(e)	ITC accumulated due to inverted tax structure								
				se (ii) of							
		(f)		ccount of			ade t	o SEZ	unit/ Sl	EZ dev	veloper
			(with	payment	t of tax)					
		(g)	On a	ccount of	suppli	es m	ade t	o SEZ	unit/ Sl	EZ dev	veloper
			(with	out payn	nent of	tax)					
		~									
		(h)				d ex	port	supplie	es/ Sup	oplier	of deemed
			-	rt supplie							
		(i)		-				-			r wholly or
			-				nvoic	e has n	ot bee	n issue	ed (tax paid
		(*)		lvance pa				1 1		1	
		(j)									uently held
		(1)		inter-Sta				ce versa	u(chang	ge of P	<u>(US)</u>
		(k)		ss payme		ıx, if	any				
		(1)	-	other (spe						<u> </u>	
8.	Details of	Name of	Addr	ess IF	SC		Тур	e of acc	count	Acco	ount No.
	Bank	bank	of								
	account		branc	h							
	<u></u>	16 0 1					• •				N
9.		elf-Declarati		iled by	r		Ye	es	Γ		No
	Applicant u/s	54(4), 1f apj	plicable	e							

[DECLARATION [second proviso to section 54(3)]

I hereby declare that the goods exported are not subject to any export duty. I also declare that I have not availed any drawback of central excise duty/service tax/central tax on goods or services or both and that I have not claimed refund of the integrated tax paid on supplies in respect of which refund is claimed.

Signature Name –

Designation / Status"]

DECLARATION [section 54(3)(ii)]

I hereby declare that the refund of input tax credit claimed in the application does not include ITC availed on goods or services used for making 'nil' rated or fully exempt supplies.

Signature Name –

Designation / Status

DECLARATION [rule 89(2)(f)]

[I hereby declare that tax has not been collected from the Special Economic Zone unit /the Special Economic Zone developer in respect of supply of goods or services or both covered under this refund claim. Signature Name –

Designation / Status]¹²¹

DECLARATION [rule 89(2)(g)]

(For recipient/supplier of deemed export)

In case refund claimed by recipient

I hereby declare that the refund has been claimed only for those invoices which have been detailed in statement 5B for the tax period for which refund is being claimed and the amount does not exceed the amount of input tax credit availed in the valid return filed for the said tax period. I also declare that the supplier has not claimed refund with respect to the said supplies.

In case refund claimed by supplier

I hereby declare that the refund has been claimed only for those invoices which have been detailed in statement 5B for the tax period for which refund is being claimed. I also declare that the recipient shall not claim any refund with respect of the said supplies and also, the recipient has not availed any input tax credit on such supplies. Signature

Name –

Designation / Status

¹²¹Substituted vide Notf no. 03/2019-CT dt.29.01.2019wef 01.02.2019. Before substitution it was "I hereby declare that the Special Economic Zone unit / the Special Economic Zone developer has not availed of the input tax credit of the tax paid by the application covered under this refund claim."

UNDERTAKING

I hereby undertake to deposit to the Government the amount of refund sanctioned along with interest in case of non-receipt of foreign exchange remittances as per the proviso to section 16 of the IGST Act, 201s7 read with rule 96B of the CGST Rules 2017.

Signature-Name –

Designation / Status

]122

UNDERTAKING

I hereby undertake to pay back to the Government the amount of refund sanctioned along with interest in case it is found subsequently that the requirements of clause (c) of subsection (2) of section 16 read with sub-section (2) of section 42 of the CGST/SGST Act have not been complied with in respect of the amount refunded.

Signature Name –

Designation / Status

SELF- DECLARATION [rule 89(2)(l)]

I ______ (Applicant) having GSTIN/ temporary Id ------, solemnly affirm and certify that in respect of the refund amounting to Rs. ---/ with respect to the tax, interest, or any other amount for the period from---to----, claimed in the refund application, the incidence of such tax and interest has not been passed on to any other person.

Signature Name –

Designation / Status

(This Declaration is not required to be furnished by applicants, who are claiming refund under clause (a) or clause (b) or clause (c) or clause (d) or clause (f) of sub-section (8) of section 54.)

¹²²Inserted vide Notf no. 16/2020-CT dt. 23.03.2020

10. Verification

I/We *<Taxpayer Name>* hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my/our knowledge and belief and nothing has been concealed therefrom. I/We declare that no refund on this account has been received by me/us earlier.

Place	Signature of Authorised Signatory
Date	(Name)
	Designation/Status

Annexure-1

Statement -1 [rule 89(5)]

Refund Type: ITC accumulated due to inverted tax structure [clause (ii) of first proviso to section 54(3)]

(Amount in Rs.)

Turnover of	Tax payable	Adjusted	Net input tax	Maximum refund
inverted rated	on such	total	credit	amount to be
supply of	inverted rated	turnover		claimed
goods and	supply of			[(1×4÷3)-2]
services	goods and			
	services			
1	2	3	4	5

[Statement 1A [rule 89(2)(h)]

Refund Type: ITC accumulated due to inverted tax structure [clause (ii) of first proviso to section 54(3)]

	Det	tails o	f doc	cum	ents	of		Tax	, paid	on	Deta	ils of	docu	ments	of	Tax	paid o	n
	inw	ard su	uppli	es r	ecei	ved		inward			outward supplies issued				ed	outward		
	on inputs received					supplies									supplies			
	Т	GS	Т	Ν	Р	D	Т	In	Ce	Sta	Ту	Ту	No	Da	Та	Int	Ce	St
S1.	У	ΤI	у	0	0	a	а	te	ntr	te/	pe	pe	•	te	xa	egr	ntra	at
Ν	р	Ν	pe	./	r	t	х	gr	al	UT	of	of			ble	ate	1	e/
0	e	of	of	В	t	e	а	at	Та	Та	Ou	Do			Va	d	Tax	U
	of	Su	D	/	С		b	ed	Х	Х	tw	cu			lue	Та		Т
	In	ppl	oc	Е	0		1	Т			ard	me				х		Та
	W	ies	u		d		e	ax			Su	nt						х
	ar	/Se	m		e		V				ppl							
	d	lf	en				а				У							

	S	GS	t				1											
	u	ΤI					u											
	р	Ν					e											
	pl																	
	ie																	
	S																	
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19
											B2							
											B /							
											B2							";
											С							
] ¹²³		•	•	•	•					•	•	•						

[Statement- 2 [rule 89(2)(c)]

Refund Type: Export of services with payment of tax (accumulated ITC)

Sr.		Docu	ment De	etails		Integr	Cess	BRC/FIRC		
No	Type of	No	Date	Value	Taxabl	ated		No.	Date	Value
•	Document				evalue	Tax				
1	2	3	4	5	7	8	9	10	11	12
										";
	·	•						•		$]^{124}$

[Statement- 3 [rule 89(2)(b) and 89(2)(c)]

Refund Type: Export without payment of tax (accumulated ITC)

Sr.	Doc	uments	s Deta	ils	Goods/	Shipp	ing bill/H	Bill of	EC	GM	BF	RC/F	IR
No					Service		export		Det	tails	С		
	Туре	No.	Dat	Valu	s (G/	Potc	No.	Date	Ref	Date	Ν	D	V
	of Docum		e	e	S)	ode			No.		0.	at	al
	ent											e	u
													e
1	2	3	4	5	6	7	8	9	10	11	1	1	1
											2	3	4
													";
			•	•		•				$]^{125}$			

Statement- 3A [rule 89(4)]

Refund Type: Export without payment of tax (accumulated ITC) – calculation of refund amount

 $^{^{123}\}mbox{Subsituted}$ vide Notification no. 56/2019-CT dt. 14.11.2019

 $^{^{124}\}mbox{Subsituted}$ vide Notification no. 56/2019-CT dt. 14.11.2019

 $^{^{\}rm 125} Subsituted$ vide Notification no. 56/2019-CT dt. 14.11.2019

(Amount in Rs.)

Turnover of zero rated supply of goods and services	Net input tax credit	Adjusted total turnover	Refund amount (1×2÷3)
1	2	3	4

[Statement-4 [rule 89(2)(d) and 89(2)(e)]

Refund Type: On account of supplies made to SEZ unit or SEZ Developer (on payment of tax)

GSTIN	Doct	ument	Details	5	Sh	ipping	Taxable	Integrated	Cess
of					bill	/Bill of	Value	Tax	
recipient					export	/Endorsed			
					invoic	e by SEZ			
	Type of	No.	Date	Value	No. Date				
	Document								
1	2	3	4	5	6	7	8	9	10
									";
L	1		1			1	1	1]126

[Statement 4A

Refund of SEZ on account of supplies received from DTA-With payment of tax

GSTIN	Doc	ument	Details		Ship	ping	Taxable	Integrated	Cess
of					bill/E	Bill of	Value	Tax	
recipient					export/E	Endorsed			
					invoice	by SEZ			
	Type of	No.	Date	Value	No.	Date			
	Document								
1	2	3	4	5	6	7	8	9	10
									".
	•	•	•		•	•	•	•	$]^{127}$

[Statement-5 [rule 89(2)(d) and 89(2)(e)]

¹²⁶Subsituted vide Notification no. 56/2019-CT dt. 14.11.2019

¹²⁷ Inserted vide Notification no. 56/2019-CT dt. 14.11.2019

Sr. No.		Documer	t Details		Goods/	Shipping	bill/Bill of
					Services	export/E	Endorsed
				(G/S)	invoi	ce no.	
	Type of Document	No.	Date	Value			
	Document						
1	2	3	4	5	6	7	8
							";
] ¹²⁸

Refund Type: On account of supplies made to SEZ unit or SEZ Developer (without payment of tax)

Statement-5A [rule 89(4)]

Refund Type:On account of supplies made to SEZ unit / SEZ developer without payment of tax (accumulated ITC) – calculation of refund amount

(Amount in Rs.)

Turnover of zero rated supply of goods and services	Net input tax credit	Adjusted total turnover	Refund amount (1×2÷3)
1	2	3	4

[Statement 5B [rule 89(2)(g)]

Refund Type: On account of deemed exports claimed by supplier

Sl. No.	Documents in case refu				Tax paid					
	Type of Document	No.	Date	Taxable Value	Integrated Tax	Central Tax	State/Union Territory Tax	Cess		
1	2	3	4	5	6	7	8	9		

Statement 5B [rule 89(2)(g)]

Refund Type: On account of deemed exports claimed by recipient

S1.		Documer				Tax paid				
No		supplie	s in ca	ase refu	ind is					
•		clain	ned by	v recipie	ent					
	GSTIN	Type of	No	Dat	Taxabl	Integrate	Centra	State/Unio	Ces	
	of	Documen		e	e Value	d Tax	l Tax	n Territory	S	
	Supplie	t						Tax		
	r									
1	2	3	4	5	6	7	8	9	10	
									";	

]¹²⁹]¹³⁰

[Statement-6 [rule 89(2)(j)]

Refund Type: On account of change in POS (inter-State to intra-State and vice versa)

Document	Recipient	Name	Document Details						
Туре	GSTIN/UIN	(in case	Type of	No.	Date	Value	Taxable		
B2C/Registered		of	Document				Value		
		B2C)							
1	2	3	4	5	6	7	8		

Details of documents covering transaction considered as intra-State/inter-State transaction earlier									
Inter/Intra	Integrated Tax	Central Tax	State/UT Tax	Cess	PoS				
	10	11	10	10	1.4				
9	10	11	12	13	14				

Trai	Transaction which were held inter State/intra-State supply subsequently										
Inter/Intra	Integrated	Central Tax	State/UT Tax	Cess	PoS						
	Tax										
15	16	171	18	19	20						

]¹³¹

¹²⁹Subsituted vide Notification no. 33/2019-CT dt. 18.07.2019

¹³⁰Subsituted vide Notification no. 56/2019-CT dt. 14.11.2019

Statement-7 [rule 89(2)(k)]

Refund Type: Excess payment of tax, if any in case of last return filed.

(Amount in Rs.)

Tax period	ARN of	Date of	Tax Payable					
	return	filing Integrated (Central	State/	Cess		
		return	tax	tax	UT tax			
1	2	3	4	5	6	7		

Annexure-2

Certificate [rule 89(2)(m)]

This is to certify that in respect of the refund amounting to Rs.<<>> ------ (in words) claimed by M/s------ (Applicant's Name) GSTIN/ Temporary ID------ for the tax period < ---->, the incidence of tax and interest, has not been passed on to any other person. This certificate is based on the examination of the books of account and other relevant records and returns particulars maintained/ furnished by the applicant.

Signature of the Chartered Accountant/ Cost Accountant:

Name:

Membership Number:

Place:

Date:

Note - This Certificate is not required to be furnished by the applicant, claiming refund under clause (a) or clause (b) or clause (c) or clause (d) or clause (f) of sub-section (8) of section 54 of the Act.

Instructions –

1. Terms used:

10 0	ibed.	
a.	B to C:	From registered person to unregistered person
b.	EGM:	Export General Manifest
c.	GSTIN:	Goods and Services Tax Identification Number
d.	IGST:	Integrated goods and services tax
e.	ITC:	Input tax credit

f.	POS:	Place of Supply (Respective State)
g.	SEZ:	Special Economic Zone
h.	Temporary ID:	Temporary Identification Number
i.	UIN:	Unique Identity Number

2. Refund of excess amount available in electronic cash ledger can also be claimed through return or by filing application.

3. Debit entry shall be made in electronic credit or cash ledger at the time of filing the application.

4. Acknowledgement in **FORM GST RFD-02**will be issued if the application is found complete in all respects.

5. Claim of refund on export of goods with payment of IGST shall not be processed through this application.

6. Bank account details should be as per registration data. Any change in bank details shall first be amended in registration particulars before quoting in the application.

7. Declaration shall be filed in cases wherever required.

8. 'Net input tax credit' means input tax credit availed on inputs during the relevant period for the purpose of Statement-1 and will include ITC on input services also for the purpose of Statement-3A and 5A.

9. 'Adjusted total turnover' means the turnover in a State or a Union territory, as defined under clause (112) of section 2 excluding the value of exempt supplies other than zero-rated supplies, during the relevant period.

10. For the purpose of Statement-1, refund claim will be based on supplies reported in GSTR-1 and GSTR-2.

11. BRC or FIRC details will be mandatory where refund is claimed against export of services details of shipping bill and EGM will be mandatory to be provided in case of export of goods.

12. Where the invoice details are amended (including export), refund shall be allowed as per the calculation based on amended value.

13. Details of export made without payment of tax shall be reported in Statement-3.

14. Availability of refund to be claimed in case of supplies made to SEZ unit or SEZ developer without payment of tax shall be worked out in accordance with the formula prescribed in rule 89(4).

15. 'Turnover of zero rated supply of goods and services' shall have the same meaning as defined in rule 89(4).

FORM-GST-RFD-01 A¹³²

[See rules 89(1) and 97A]

Application for Refund (Manual)

(Applicable for casual taxable person or non-resident taxable person, tax deductor, tax collector and other registered taxable person)

1.	GSTIN /										
	Temporary ID										
2.	Legal Name										
3.	Trade Name, if										
	any										
4.	Address										
5.	Tax period (if applicable)	From	<year></year>	<month></month>	То		<year><n< td=""><td>Month></td><td></td><td></td><td></td></n<></year>	Month>			
6.	Amount of Refund Claimed (Rs.)		Act	Tax	Inter	rest I	Penalty	Fees	Oth	ers	Total
		Centra	al tax								1
			UT tax								<u> </u>
		Integr	ated tax								
		Cess									1
		Total									
7.	Grounds of	(a)		s balance in l							
	Refund Claim	(b)	Export	ts of services	s- with	payme	ent of tax				
	(select from drop	(c)	_	ts of goods /							
	down)	(d)		ccumulated control of to section :		inverteo	d tax struc	ture [unde	er clau	ıse (ii	i) of first
		(e)		count of supp ent of tax)	plies m	hade to	SEZ unit/	SEZ deve	loper	[.] (with	a
		(f)		count of supp ent of tax)	plies m	hade to	SEZ unit/	SEZ deve	loper	[.] (witl	nout
		(g)	Recipi supplie	ent of deeme es	ed exp	ort sup	plies/ Supp	plier of de	emed	expo	ort
		(h)									
				ccount of orc		1		1			
			S1.	Type of or	der	Order		Order		•	ment
			No.			No.	date	Issuing			rence
								Authorit	ty	no.,	if any
			(i)	Assessmen	ıt						

¹³²Substituted vide Notf no. 74/2018-CT dt 31.12.2018

	(ii)	Finalization of							
		Provisional							
		assessment							
	(iii)	Appeal							
	(iv)	Any other order							
		(specify)							
(i)	Tax pa	aid on an intra-State	e supply which	h is subsequent	ly held to be				
	inter-S	State supply and vic	e versa (chan	ge of POS)					
(j)	Exces	Excess payment of tax, if any Any other (specify)							
(k)	Any o								

[DECLARATION [second proviso to section 54(3)]

I hereby declare that the goods exported are not subject to any export duty. I also declare that I have not availed any drawback of central excise duty/service tax/central tax on goods or services or both and that I have not claimed refund of the integrated tax paid on supplies in respect of which refund is claimed.

Signature Name – Designation / Status].

DECLARATION [section 54(3)(ii)]

I hereby declare that the refund of ITC claimed in the application does not include ITC availed on goods or services used for making 'nil' rated or fully exempt supplies. Signature Name – Designation / Status

DECLARATION [rule 89(2)(f)]

[I hereby declare that tax has not been collected from the Special Economic Zone unit /the Special Economic Zone developer in respect of supply of goods or services or both covered under this refund claim.

Signature

Name –

Designation / Status]¹³³

¹³³Substituted vide Notf no. 03/2019-CT dt.29.01.2019wef 01.02.2019. Before substitution it was "I hereby declare that the Special Economic Zone unit / the Special Economic Zone developer has not availed of the input tax credit of the tax paid by the application covered under this refund claim."

DECLARATION [rule 89(2)(g)]
(For recipient/supplier of deemed export)
In case refund claimed by recipient
I hereby declare that the refund has been claimed only for those invoices which have been detailed in
statement 5B for the tax period for which refund is being claimed and the amount does not exceed the
amount of input tax credit availed in the valid return filed for the said tax period. I also declare that the
supplier has not claimed refund with respect to the said supplies.
In case refund claimed by supplier
I hereby declare that the refund has been claimed only for those invoices which have been detailed in
statement 5B for the tax period for which refund is being claimed and the recipient shall not claim any
refund with respect of the said supplies and also, the recipient has not availed any input tax credit on such
supplies.
Signature
Name –
Designation / Status

UNDERTAKING

I hereby undertake to pay back to the Government the amount of refund sanctioned along with interest in case it is found subsequently that the requirements of clause (c) of sub-section (2) of section 16 read with sub-section (2) of section 42 of the CGST/SGST Act have not been complied with in respect of the amount refunded.

Signature Name – **Designation / Status**

SELF- DECLARATION [rule 89(2)(l)]

(Applicant) having GSTIN/ temporary Id -----, solemnly affirm and I/We ____ certify that in respect of the refund amounting to Rs. ---/ with respect to the tax, interest, or any other amount for the period from---to----, claimed in the refund application, the incidence of such tax and interest has not been passed on to any other person.

Signature Name -Designation / Status

(This Declaration is not required to be furnished by applicants, who are claiming refund under clause (a) or clause (b) or clause (c) or clause (d) or clause (f) of sub-section (8) of section 54.)

I/We<*Taxpayer Name*> hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my/our knowledge and belief and nothing has been concealed therefrom.

I/We declare that no refund on this account has been received by me/us earlier.

Place Signature of Authorised Signatory
Date (Name)
Designation/ Status

Annexure-1

Statement -1 [rule 89(5)]

Refund Type: ITC accumulated due to inverted tax structure [clause (ii) of first proviso to section 54(3)]

(Amount in Rs.)

Turnover of	Tax payable	Adjusted	Net input tax	Maximum refund
inverted rated	on such	total	credit	amount to be
supply of	inverted rated	turnover		claimed
goods and	supply of			[(1×4÷3)-2]
services	goods and			
	services			
1	2	3	4	5

Statement 1A [rule 89(2)(h)]

Refund Type: ITC accumulated due to inverted tax structure [clause (ii) of first proviso to section 54(3)]

Sl N	Details of invoices of inward supplies of inputs received		Tax paid on inward supplies of inputs		Details of invoices of outward supplies issued				Tax paid on outward supplies					
0.	GS TIN of the sup plier *	N o.	D at e	Tax able Val ue	Integ rated Tax	Cen tral Tax	Stat e Tax /Uni on terri tory Tax	N o.	D at e	Tax able Val ue	Invoic e type (B2B/ B2C)	Integ rated Tax	Cen tral Tax	Stat e Tax /Uni on terri tory Tax
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15

* In case of imports or supplies received under reverse charge mechanism [sub-section (3) of section 9 of the CGST Act/ SGST Act or sub-section (3) of section 5 of IGST Act], the GSTIN of supplier will mean GSTIN of applicant (recipient).

Statement- 2 [rule 89(2)(c)]

Refund Type: Exports of services with payment of tax

(Amount in Rs.)

Sr. No.	Inv	Invoice details		Invoice details Integrated tax Ces		Cess	BRC/ FIRC		Integrated tax and cess involved in debit note, if any	Integrated tax and cess involved in credit note, if any	Net Integrated tax and cess (6+7+10 - 11)
	No.	Date	Value	Taxable value	Amt.		No.	Date			
1	2	3	4	5	6	7	8	9	10	11	12

Statement- 3 [rule 89(2)(b) and 89(2)(c)]

Refund Type: Export without payment of tax (accumulated ITC)

(Amount in Rs.)

Sr. No.	Ir	voice det	ails	Goods/ Services	Shipping bill/ Bill of export			EC Det		BRC/ FIRC	
	No.	Date	Value	(G/S)	Port code	No.	Date	Ref No.	Date	No.	Date
1	2	3	4	5	6	7	8	9	10	11	12

Statement- 3A [rule 89(4)]

Refund Type: Export without payment of tax (accumulated ITC) – calculation of refund amount

Turnover of zero rated supply of goods and services	Net input tax credit	Adjusted total turnover	Refund amount (1×2÷3)
1	2	3	4

(Amount in Rs.)

Statement-4 [rule 89(2)(d) and 89(2)(e)]

Refund Type: On account of supplies made to SEZ unit or SEZ Developer (on payment of tax)

(Amount in Rs.)

GSTIN of	Invoice details		Invoice details		voice details Shipping bill/ Bill		Integrated Tax		Ces s	Integrate d tax and	Integrate d tax and	Net Integrate	
recipien							of				cess	cess	d tax and
t			expo		ort/				involved	involved	cess		
				End	orsed				in debit	in credit	(8+9+10		
				inv	oice				note, if	note, if	- 11)		
			by SEZ					any	any				
	No	Dat	Valu	No	Dat	Taxabl	Amt						
		e	e	•	e	e							
						Value							
1	2	3	4	5	6	7	8	9	10	11	12		

Statement-5A [rule 89(4)]

Refund Type: On account of supplies made to SEZ unit / SEZ developer without payment of tax (accumulated ITC) – calculation of refund amount

(Amount in Rs.)

Turnover of zero rated supply of goods and services	Net input tax credit	Adjusted total turnover	Refund amount (1×2÷3)		
1	2	3	4		

[Statement 5B [rule 89(2)(g)]

Refund Type: On account of deemed exports

(Amount in Rs)

Sl. No.	notes of o	butwa by sup	rd supp plier/D	etails of in se refund i	e refund is nvoices of								
	GSTIN of the supplier	No.	Date	Taxable Value	Type (Invoice/ Credit Note/ Debit Note)	Integrated Tax	Central Tax	State Tax /Union territory Tax	Cess				
1	2	3	4	5	6	7	8	9	10				
] ¹³⁴									".				

Statement-6 [rule 89(2)(j)]

Refund Type: On account of change in POS (inter-State to intra-State and vice versa)

Order Details (issued in pursuance of sections 77(1) and 77(2), if any:

Order No:

Order Date:

(Amount in Rs.)

Γ	Recipients'		Invo	oice de	etails	Details o	ction	Taxes re-assessed on transaction							
	GSTIN/					considered	as intra	-State	/ inte	er-State	which we	re held i	nter St	ate /	intra-
	UIN					t	ransactio	n earli	er		State	supply s	subsequ	lentl	У
	Name					Integrated	Central	State/	Cess	Place	Integrated	Central	State/	Cess	Place
					_	tax	tax	UT		of	tax	tax	UT		of
	(in case	No.	Date	Value	Taxable			tax		Supply			tax		Supply
	B2C)				Value										
F	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15

Statement-7 [rule 89(2)(k)]

Refund Type: Excess payment of tax, if any in case of last return filed.

(Amount in Rs.)

Tax period	ARN of	Date of	Tax Paid in Excess					
	return	filing	Integrated	Central	State/	Cess		
		return	tax	tax	UT tax			
1	2	3	4	5	6	7		

FORM-GST-RFD-01 B

[See rules 91(2), 92(1), 92(3), 92(4), 92(5) and 97A]

Refund Order details

1.	ARN	1																						
2.	GST ID	'IN /	Ten	npor	ary																			
3.	Lega	ıl Na	ame																					
4.	Filin	g D	ate																					
5.	Reas	son o	of Re	efunc	1																			
6.	Fina	ncia	l Ye	ar																				
7.	Mon	th																						
8.	Orde	er N	0.:																					
9.	Orde	er iss	suan	ce D	ate:																			
10.	Payr	nent	Adv	vice	No.:																			
11.	Payr	nent	Adv	vice	Date																			
12.	Refu	ind l	ssue	d To):]	Drop	dow	n: Ta	axpa	yer /	Cor	nsum	ner V	Velfa	ire F	und							
13.	Issue	ed by	y:																					
14.	Rem	arks	3:																					
15.	Туре	e of	Orde	er]	Drop	Dow	n: R	FD-	04/	06/ (07 (I	Part	A)									
16.	Deta	ils c	of Re	fund	l An	nount	(As	per t	he n	anu	allyi	issue	ed O	rder)):									
Descri		In	tegra	ated '	Tax			Ce	entra	l Ta	Х			Sta	ate/	UT t	ax				С	ess		
ption																								
	Tax	Interest	Penalty	Fees	Others	Total	Tax	Interest	Penalty	Fees	Others	Total	Тах	Interest	Penalty	Fees	Others	Total	Тах	Interest	Penalty	Fees	Others	Total
a. Refu nd amou nt claim ed																								
b. Refu nd Sanct ioned on provi siona l basis																								
c. Rem ainin g Amo unt																								

	1		<u> </u>													- 1			
d. Refu nd amou nt in- admi ssible																			
e. Gros s amou nt to be paid																			
f. Inter est (if any)																			
g. Amo unt adjus ted again st outst andin g dema nd under the existi ng law or under the Act																			
h. Net amou nt to be paid																			
17. Date: Place:	Attac	hment	s (Or	ders)		Sign Nam Desi	atur ie: ignat	RFI e (D tion: ddre	SC):	6; R	FD () 7 (P	Part A	A)			"	

[See rules90(1), 90(2) and 95(2)]

Acknowledgment

Your application for refund is hereby acknowledged against < Application Reference Number>

Acknowledgement	Number	:	
Date of Acknowled	lgement	:	
GSTIN/ UIN/ Tem	porary ID, if app	licable :	
Applicant's Name		:	
Form No.		:	
Form Description		:	
Jurisdiction (tick ap	ppropriate)	:	
Centre	State/	Union Territory:	
Filed by	:		

Refund Application Details										
Tax Period										
Date and Time of Filing										
Reason for Refund										

Amount of Refund Claimed:

		Tax	Interest	Penalty	Fees	Others	Total
--	--	-----	----------	---------	------	--------	-------

Central Tax			
State /UT tax			
Integrated Tax			
Cess			
Total			

Note 1: The status of the application can be viewed by entering ARN through <Refund> Track Application Status" on the GST System Portal.

Note 2: It is a system generated acknowledgement and does not require any signature.

[See rule 90(3)]

Deficiency Memo

Reference No. :

Date: <DD/MM/YYYY>

То

_____ (GSTIN/ UIN/ Temporary ID)

_____ (Name)

_____(Address)

Subject: Refund Application Reference No. (ARN)DatedDatedReg.

Sir/Madam,

This has reference to your above mentioned application filed under section 54 of the Act. Upon scrutiny of your application, certain deficiencies have been noticed below:

Sr No	Description(select the reason from the drop down of the Refund application)								
1.	<multi option="" select=""></multi>								
2.	2.								
	Other <text box=""> { any other reason other than the reason select from the 'reason master'}</text>								
You are advised to file a fresh refund application after rectification of above deficiencies									

You are advised to file a fresh refund application after rectification of above deficiencies

Date:

Place:

Signature (DSC): Name of Proper Officer: Designation: Office Address:

[See rule 91(2)]

Sanction Order No:

Date: <DD/MM/YYYY>

То

_____(GSTIN)

_____ (Name)

_____(Address)

Provisional Refund Order

Sir/Madam,

With reference to your above mentioned application for refund, the following amount is sanctioned to you on a provisional basis:

Sr.	Description	Central	State /UT	Integrated Tax	Cess
No		Tax	tax		
i.	Amount of refund				
1.	claimed				
ii.	10% of the amount				
	claimed as refund				
	(to be sanctioned later)				
iii.	Balance amount (i-ii)				
iv.	Amount of refund				
1v.	sanctioned				
	Bank Details				
v.	Bank Account No. as per				
v.	application				

vi.	Name of the Bank		
vii.	Address of the Bank		
v11.	/Branch		
viii.	IFSC		
ix.	MICR		

Date: Place: Signature (DSC): Name: Designation: Office Address:

[See rule 91(3), 92(4), 92(5) & 94]

Payment [Order]¹³⁵

Payment [Order]¹³⁶No: -

Date: <DD/MM/YYYY>

[To PAO, CBIC]¹³⁷

Refund Sanction Order No.

Order Date......<DD/MM/YYYY>.....

GSTIN/ UIN/ Temporary ID <>

Name: <>

Refund Amount (as per Order):

Description	Integrated Tax						Central Tax						Sta	ate/ U	T tax		Cess							
	Т	Ι	Р	F	0	Total	Т	Ι	Р	F	0	Total	Т	Ι	Р	F	0	Total	Т	Ι	Р	F	0	Total
Net Refund																								
amount sanctioned																								
Interest on delayed Refund																								
Total																								

¹³⁵Substituted vide Notf no. 31/2019 – CT dt. 28.06.2019 for "Advice" wef a date to be notified later

¹³⁶Substituted vide Notf no. 31/2019 – CT dt. 28.06.2019 for "Advice" wef a date to be notified later

¹³⁷Substituted vide Notf no. 31/2019 - CT dt. 28.06.2019 for "To <Centre> PAO/ Treasury/ RBI/ Bank" wef a date to be notified later

Note - 'T' stands Tax; 'I' stands for Interest; 'P' stands for Penalty; 'F' stands for Fee and 'O' stands for Others

	Details of the Bank	
i.	Bank Account no as per application	
ii.	Name of the Bank	
iii.	Name and Address of the Bank /branch	
iv.	IFSC	
v.	MICR	

Date:

Place:

Signature (DSC): Name: Designation: Office Address:

То

_____ (GSTIN/ UIN/ Temporary ID)

_____ (Name)

_____(Address)

[See rule 92(1), 92(3), 92(4), 92(5) & 96(7)]

Order No.:

Date: <DD/MM/YYYY>

То

_____ (GSTIN/ UIN/ Temporary ID)

_____ (Name)

_____(Address)

Show cause notice No. (If applicable)

Acknowledgement No.

Dated<DD/MM/YYY>

Refund Sanction/Rejection Order

Sir/Madam,

This has reference to your above mentioned application for refund filed under section 54 of the Act*/ interest on refund*.

<<reasons, if any, for granting or rejecting refund >>

Upon examination of your application, the amount of refund sanctioned to you, after adjustment of dues (where applicable) is as follows: **Strike out whichever is not applicable*

Description		Integrated Tax					Central Tax					State/ UT tax					Cess							
	Т	Ι	Р	F	0	Total	Т	Ι	Р	F	0	Total	Т	Ι	Р	F	0	Total	Т	I	P .	F	0	Total
1. Amount of refund/interest*																								
claimed																								
2. Refund sanctioned on provisional																								
basis (Order Nodate) (if																								

applicable)												
3. Refund amount inadmissible												
< <reason dropdown="">></reason>												
<multiple allowed="" be="" reasons="" to=""></multiple>												
4. Gross amount to be paid (1-2-3)												
5. Amount adjusted against												
outstanding demand (if any) under												
the existing law or under the Act.												
Demand Order No date,												
Act Period												
<multiple add="" possible-="" row="" rows="" td="" to<=""><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td></multiple>												
be given>												
6. Net amount to be paid												

Note – 'T' stands Tax; 'I' stands for Interest; 'P' stands for Penalty; 'F' stands for Fee and 'O' stands for Others **Strike out whichever is not applicable*

[&]1. I hereby sanction an amount of INR ______ to M/s ______having GSTIN ____under sub-section (5) of section 54) of the Act/under section 56 of the Act[@] [@]Strike out whichever is not applicable

- (a) [#]and the amount is to be paid to the bank account specified by him in his application;
- (b) the amount is to be adjusted towards recovery of arrears as specified at serial number 5 of the Table above;
- (c) an amount of -----rupees is to be adjusted towards recovery of arrears as specified at serial number 5 of the Table above and the remaining amount of ----rupees is to be paid to the bank account specified by him in his application[#].

**Strike-out whichever is not applicable.*

Or

[&]2. I hereby credit an amount of INR ______ to Consumer Welfare Fund under sub-section (...) of Section (...) of the Act. .

&3. I hereby reject an amount of INR ______ to M/s ______ having GSTIN ____under sub-section (...) of Section (...) of the Act.

&Strike-out whichever is not applicable

Date:

Signature (DSC):

Place:

Name: Designation: Office Address:

[See rule 92(1), 92(2) & 96(6)]

Reference No.

Date: <DD/MM/YYYY>

То

_____ (GSTIN/UIN/Temp.ID No.)

_____ (Name)

_____(Address)

Acknowledgement No.

Dated.........<DD/MM/YYYY>......

Order for Complete adjustment of sanctioned Refund

<u>Part- A</u>

Sir/Madam,

With reference to your refund application as referred above and further furnishing of information/ filing of documents against the amount of refund sanctioned to you has been completely adjusted against outstanding demands as per details below:

	Refund Calculation	Integrated	Central	State/ UT	Cess
		Tax	Tax	Tax	
i.	Amount of Refund claimed				
ii.	Net Refund Sanctioned on Provisional Basis (Order Nodate)				
iii.	Refund amount inadmissible rejected < <reason dropdown="">></reason>				
iv.	Refund admissible (i-ii-iii)				
v.	Refund adjusted against outstanding demand (as per order no.) under existing law or under this law Demand Order No date <multiple be="" given="" may="" rows=""></multiple>				
vi.	Balance amount of refund	Nil	Nil		Nil

I hereby, order that the amount of claimed / admissible refund as shown above is completely adjusted against the outstanding demand under this Act / under the existing law. This application stands disposed as per provisions under sub-section (...) of Section (...) of the Act.

OR

<u>Part-B</u>

Order for withholding the refund

This has reference to your refund application referred to above and information/ documents furnished in the matter. The amount of refund sanctioned to you has been withheld due to the following reasons:

Refur	nd Order No.:				
Date	of issuance of Order:				
Sr. No.	Refund Calculation	Integrated Tax	Central Tax	State/UT Tax	Cess
i.	Amount of Refund Sanctioned				
ii.	Amount of Refund Withheld				
iii.	Amount of Refund Allowed				

Reasons for withholding of the refund:

<<*Text*>>

I hereby, order that the amount of claimed / admissible refund as shown above is withheld for the above mention reasons. This order is issued as per provisions under sub-section (...) of Section (...) of the Act.

Date: Place: Signature (DSC): Name: Designation: Office Address:

[See rule 92(3)]

Notice for rejection of application for refund

SCN No.: <DD/MM/YYYY> Date:

То

_____ (GSTIN/ UIN/ Temporary ID)

_____ (Name)

_____(Address)

ACKNOWLEDGEMENT No.....

ARN.....

This has reference to your above mentioned application for refund, filed under section 54 of the Act. On examination, it appears that refund application is liable to be rejected on account of the following reasons:

Sr No	Description (select the reasons of inadmissibility of refund from the drop down)	Amount Inadmissible
i.		
ii		
iii	Other{ any other reason other than the reasons mentioned in 'reason master'}	

You are hereby called upon to show cause as to why your refund claim, to the extent of the amount specified above, should not be rejected for reasons stated above.

 \Box You are hereby directed to furnish a reply to this notice within fifteen days from the date of service of this notice.

□ You are also directed to appear before the undersigned on DD/MM/YYYY at HH/MM.

If you fail to furnish a reply within the stipulated date or fail to appear for personal hearing on the appointed date and time, the case will be decided ex parte on the basis of available records and on merits.

Date: Place: Signature (DSC): Name: Designation: Office Address:

[See rule 92(3)]

Reply to show cause notice

Date: <DD/MM/YYYY>

1.	Reference No. of	Date of
	Notice	issue
2.	GSTIN / UIN	
3.	Name of business	
	(Legal)	
4.	Trade name, if any	
5.	Reply to the notice	
6.	List of documents	
	uploaded	
7.	Verification	
	Ι	hereby solemnly affirm and
		tion given hereinabove is true and correct to the best of my
	knowledge and belief and	nothing has been concealed therefrom.
		Signature of Authorised Signatory
		Name
		Designation/Status
	Place	
	Date DD/MM/YYY	ζ

Place

Date

Signature of Authorised Signatory

(Name)

Designation/ Status

FORM GST RFD-10¹³⁸

[See rule 95(1)]

Application for Refund by any specialized agency of UN or any Multilateral Financial Institution and Organization, Consulate or Embassy of foreign countries, etc.

- 1. UIN :
- 2. Name :
- 3. Address
- 4. Tax Period (Quarter)
- 5. ARN and date of GSTR11 <DD/MM/YY>

:

6. Amount of Refund Claim

: From <DD/MM/YY>To <DD/MM/YY>

: <INR><In Words>

: ARN <.....> Date

State	Central Tax	State /UT Tax	Integrated Tax	Cess
Total				

- 7. Details of Bank Account:
 - a. Bank Account Number
 - b. Bank Account Type
 - c. Name of the Bank
 - d. Name of the Account Holder/Operator
 - e. Address of Bank Branch
 - f. IFSC
 - g. MICR
- 8. Verification

I ______ as an authorised representative of << Name of Embassy/international organization >> hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

That we are eligible to claim such refund as specified agency of UNO/Multilateral Financial Institution and Organization, Consulate or Embassy of foreign countries/ any other person/ class of persons specified/ notified by the Government.

Date:

Place:

Signature of Authorised Signatory: Name: Designation / Status

Instructions

- 1. Application for refund shall be filed on quarterly basis.
- 2. Table No. 6 will be auto-populated from details furnished in table 3 of GSTR-11.
- 3. There will be facility to edit the refund amount as per eligibility.
- 4. Requisite certificate issued by MEA granting the facility of refund shall be produced before the proper officer for processing refund claim.

¹³⁸Substituted vide Notf no. 75/2017-CT dt 29.12.2017

[FORM GST RFD-10B¹³⁹

[See rule 95A]

Application for refund by Duty Free Shops/Duty Paid Shops (Retail outlets)

- 1. GSTIN:
- 2. Name:
- 3. Address:
- 4. Tax Period (Monthly/Quarterly) : From <DD/MM/YY>To <DD/MM/YY>
- 5. Amount of Refund Claim: <INR><In Words>
- 6. Details of inward supplies of goods received and corresponding outward supplies:

	DETAILS OF SUPPLIES													
												respo vard s		-
GSTI N of	Ι	nvoice	e detai	ls	Ra te	Taxa ble	A	mount o	f tax			Invoic	e deta	ils
suppl ier	No / Dat e.	HS N Co de	Qt y.	Val ue		value	Integra ted Tax	Cent ral Tax	Sta te /U T	Ce ss	No . / Da te	HS N Co de	Qt y.	Taxa ble Value
									Ta x					

7. Refund applied for:

Central Tax	State/UT Tax	Integrated Tax	Cess	Total
<total></total>	<total></total>	<total></total>	<total></total>	<total></total>

8. Details of Bank Account:

i.Bank Account Number

¹³⁹Inserted vide Notf no. 31/2019-CT dt 28.06.2019wef 01.07.2019

- ii. Bank Account Type
- iii. Name of the Bank
- iv. Name of the Account Holder/Operator
- v. Address of Bank Branch
- vi. IFSC
- vii. MICR

9. Declaration:

I _____ as an authorized representative of _____(Name of Duty Free Shop/Duty Paid Shop – retail outlet) hereby solemnly affirm and declare that,-

- (i) refund has not been claimed against any of the invoices in respect of outward supplies submitted with this application.
- (ii) the information given herein above is true and correct to the best of my knowledge and belief.

Date:

Place:

Signature of Authorized Signatory:

Name: Designation / Status

Instructions:

- 1. Application for refund shall be filed on monthly/quarterly basis depending upon the frequency of furnishing of return by retail outlets.
- Application shall be made in respect of one inward supply invoice only once. Therefore, it is advised that refund shall be applied only for those inward supply invoices the goods received against which have been completely supplied.
- 3. Applicant should ensure that all the invoices declared by him have the GSTIN of the supplier and the GSTIN of the respective Duty Free Shop /Duty Paid Shop (retail outlet) clearly marked on them.
- 4. Documents to be attached with the refund application:
 - a) Undertaking that all indigenous goods on which refund is being claimed have been received by the Duty-Free Shop/Duty Paid Shop (retail outlet);

- b) Undertaking that the indigenous goods have been sold to eligible outgoing international tourist;
- c) Copy of the returns for the period for which application is being filed.]

FORM GST RFD-11

[See rule 96A]

Furnishing of bond or Letter of Undertaking for export of goods or services

1. GSTIN							
2. Name							
3. Indicate	e the type of document furnished	Bond:	L	etter of Undertaki	ng		
4. Details	of bond furnished						
Sr. No.	Reference no. of the bank guarantee	Date		Amount	Name of ba branch	ank and	
1	2		3	4	-	5	

Note - Hard copy of the bank guarantee and bond shall be furnished to the jurisdictional officer.

5. Declaration -

- (i) The above-mentioned bank guarantee is submitted to secure the integrated tax payable on export of goods or services.
- (ii) I undertake to renew the bank guarantee well before its expiry. In case I/We fail to do so the department will be at liberty to get the payment from the bank against the bank guarantee.
- (iii) The department will be at liberty to invoke the bank guarantee provided by us to cover the amount of integrated tax payable in respect of export of goods or services.

Signature of Authorized Signatory

Name

Designation / Status ------Date -----

Bond for export of goods or services without payment of integrated tax

(See rule 96A)

I/We.....of.....of.....,hereinafter called "obligor(s)", am/are held and firmly bound to the President of India (hereinafter called "the President") in the sum of.....rupees to be paid to the President for which payment will and truly to be made.

I/We jointly and severally bind myself/ourselves and my/our respective heirs/ executors/ administrators/ legal representatives/successors and assigns by these presents; Dated this......day of.......day of.......

WHEREAS the above bounden obligor has been permitted from time to time to supply goods or services for export out of India without payment of integrated tax;

and whereas the obligor desires to export goods or services in accordance with the provisions of clause (a) of sub-section (3) of section 16;

AND WHEREAS the Commissioner has required the obligor to furnish bank guarantee for an amount of...... rupees endorsed in favour of the President and whereas the obligor has furnished such guarantee by depositing with the Commissioner the bank guarantee as afore mentioned;

The condition of this bond is that the obligor and his representative observe all the provisions of the Act in respect of export of goods or services, and rules made thereunder;

AND if the relevant and specific goods or services are duly exported;

AND if all dues of Integrated tax and all other lawful charges, are duly paid to the Government along with interest, if any, within fifteen days of the date of demand thereof being made in writing by the said officer, this obligation shall be void;

OTHERWISE and on breach or failure in the performance of any part of this condition, the same shall be in full force and virtue:

AND the President shall, at his option, be competent to make good all the loss and damages, from the amount of bank guarantee or by endorsing his rights under the above-written bond or both;

I/We further declare that this bond is given under the orders of the Government for the performance of an act in which the public are interested;

IN THE WITNESS THEREOF these presents have been signed the day hereinbefore written by the obligor(s).

Signature(s) of obligor(s). Date : Place :

Witnesses (1) Name and Address (2) Name and Address

Occupation Occupation

Letter of Undertaking for export of goods or services without payment of integrated tax

(See rule 96A)

То

The President of India (hereinafter called the "President"), acting through the proper officer

(a) to export the goods or services supplied without payment of integrated tax within time specified in sub-rule (1) of rule 96A ;

(b) to observes all the provisions of the Goods and Services Tax Act and rules made thereunder, in respect of export of goods or services;

(c) pay the integrated tax, thereon in the event of failure to export the goods or services, along with an amount equal to eighteen percent interest per annum on the amount of tax not paid, from the date of invoice till the date of payment.

I/We declare that this undertaking is given under the orders of the proper officer for the performance of enacts in which the public are interested.

IN THE WITNESS THEREOF these presents have been signed the day hereinbefore written by the undertaker(s)

Signature(s) of undertaker(s).

Date : Place :

Witnesses (1) Name and Address (2) Name and Address Date Place

Occupation Occupation

Accepted by me this...... (year)

.....of

(Designation) for and on behalf of the President of India

[FORM GST RFD-10 B¹⁴⁰

[See rule 95A]

Application for refund by Duty Free Shops/Duty Paid Shops (Retail outlets)

- 1. GSTIN:
- 2. Name:
- 3. Address:
- 4. Tax Period (Monthly/Quarterly) : From <DD/MM/YY>To <DD/MM/YY>
- 5. Amount of Refund Claim: <INR><In Words>
- 6. Details of inward supplies of goods received and corresponding outward supplies:

					D	ETAIL	S OF SU	PPLIE	S					
	Inward Supplies							Corresponding outward supplies						
GST	Ir	nvoice	deta	ils	Ra	Taxa	Ar	nount c	of tax]	Invoic	e deta	ails
IN of suppl ier	No / Dat e.	HS N Co de	Qt y.	Val ue	te	ble value	Integr ated Tax	Cent ral Tax	Sta te /U T Ta x	Ce ss	No . / Da te	HS N Co de	Qt y.	Taxa ble Valu e

7. Refund applied for:

Central Tax	State/UT Tax	Integrated Tax	Cess	Total
<total></total>	<total></total>	<total></total>	<total></total>	<total></total>

 140 Inserted vide Notf no. 31/2019-CT dt 28.06.2019wef 01.07.2019 from $1^{\rm st}$ day of July, 2019

- 8. Details of Bank Account:
 - i. Bank Account Number
 - ii. Bank Account Type
 - iii. Name of the Bank
 - iv. Name of the Account Holder/Operator
 - v. Address of Bank Branch
 - vi. IFSC
 - vii. MICR
- 9. Declaration:

I _____ as an authorized representative of _____(Name of Duty Free Shop/Duty Paid Shop – retail outlet) hereby solemnly affirm and declare that,-

- (iii) refund has not been claimed against any of the invoices in respect of outward supplies submitted with this application.
- (iv) the information given herein above is true and correct to the best of my knowledge and belief.

Date:

Place:

Signature of Authorized Signatory:

Name:

Designation / Status

Instructions:

- 1. Application for refund shall be filed on monthly/quarterly basis depending upon the frequency of furnishing of return by retail outlets.
- Application shall be made in respect of one inward supply invoice only once. Therefore, it is advised that refund shall be applied only for those inward supply invoices the goods received against which have been completely supplied.
- 3. Applicant should ensure that all the invoices declared by him have the GSTIN of the supplier and the GSTIN of the respective Duty Free Shop /Duty Paid Shop (retail outlet) clearly marked on them.
- 4. Documents to be attached with the refund application:
 - a) Undertaking that all indigenous goods on which refund is being claimed have been received by the Duty-Free Shop/Duty Paid Shop (retail outlet);

- b) Undertaking that the indigenous goods have been sold to eligible outgoing international tourist;
- c) Copy of the returns for the period for which application is being filed.]

[See rule 98(1)]

Application for Provisional Assessment under section60

1.GSTIN	
2. Name	
3. Address	

Sr. No.	HSN	Name of commodity /service	Tax rate				Valuatio	Average
			Centra l tax	State / UT tax	Integrate d tax	Ces s	n	monthly turnover of the commodit y / service
1	2	3	4	5	6	7	8	9
assessi		eking provisional						

7. Verification-

I ______ hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Signature of Authorised Signatory Name Designation / Status ------Date -----

[See rule 98(2)]

Reference No.: To

_____ GSTIN -----Name (Address)

Application Reference No. (ARN)

Dated

Notice for Seeking Additional Information / Clarification / Documents for provisional assessment

Please refer to your application referred to above. While examining your request for provisional assessment, it has been found that the following information/documents are required for processing the same:

<<text>>

You are, therefore, requested to provide the information /documents within a period of << 15 days>>from the date of service of this notice to enable this office to take a decision in the matter. Please note that in case no information is received by the stipulated date your application is liable to be rejected without any further reference to you.

You are requested to appear before the undersigned for personal hearing on << Date --- Time ---Venue --->>.

> Signature Name Designation

Date:

[See rule 98(2)]

Reply to the notice seeking additional information

1. GSTIN		
2. Name		
3. Details of notice vide which additional	Notice No.	Notice date
information sought		
4. Reply		
5. Documents filed		

6. Verification-

I ______ hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Signature of Authorised Signatory

Name Designation / Status Date

[See rule 98(3)]

Reference No.:

То

GSTIN -Name -Address -

Application Reference No. (ARN)

Dated

Order of Provisional Assessment

This has reference to your application mentioned above and reply dated------, furnishing information/documents in support of your request for provisional assessment.Upon examination of your application and the reply, the provisional assessment is allowed as under:

<<text>>

The provisional assessment is allowed subject to furnishing of security amounting to Rs.----- (in words) in the form of ----- (mode) and bond in the prescribed format by ---- (date).

Please note that if the bond and security are not furnished within the stipulated date, the provisional assessment order will be treated as null and void as if no such order has been issued.

Signature Name Designation

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Date

FORM GST ASMT - 05 [See rule 98(4)] Furnishing of Security

1. GST	IN				
2. Name	:				
3. Order	vide which se	curity is prescribed	Order N	lo.	Order date
4. Detail	s of the securi	ty furnished			
Sr. No.	Mode	Reference no. / Debit entry no. (for cash payment)	Date	Amount	Name of Bank
1	2	3	4	5	6

Note – Hard copy of the bank guarantee and bond shall be submitted on or before the due date mentioned in the order.

- 5. Declaration -
 - (i) The above-mentioned bank guarantee is submitted to secure the differential tax on the supply of goods and/or services in respect of which I/we have been allowed to pay taxes on provisional basis.
 - (ii) I undertake to renew the bank guarantee well before its expiry. In case I/We fail to do so the department will be at liberty to get the payment from the bank against the bank guarantee.
 - (iii) The department will be at liberty to invoke the bank guarantee provided by us to cover the provisional assessment in case we fail to furnish the required documents/ information to facilitate finalization of provisional assessment.

Signature of Authorised Signatory

Name Designation / Status -----Date -----

Bond for provisional assessment

[Rule 98(3) & 98(4)]

I/We......of.....,hereinafter called "obligor(s)", am/are held and firmly bound to the President of India (hereinafter called "the President"/ the Governor of(State) (hereinafter called the "Governor") in the sum of......rupees to be paid to the President/ Governor for which payment will and truly to be made. I/We jointly and severally bind myself/ourselves and my/our respective heirs/ executors/ administrators/ legal representatives/successors and assigns by these presents; Dated this......day of......;

and whereas the obligor desires that the provisional assessment in accordance with the provisions of Section 60 be made;

And if all dues of Integrated tax/ Central tax/ State tax/ Union territory tax or other lawful charges, which shall be demandable after final assessment, are duly paid to the Government along with interest, if any, within thirty days of the date of demand thereof being made in writing by the said Officer, this obligation shall be void;

OTHERWISE and on breach or failure in the performance of any part of this condition, the same shall be in full force and virtue:

AND the President/ Governor shall, at his option, be competent to make good all the loss and damages from the amount of bankguarantee or by endorsing his rights under the above-written bond or both;

I/We further declare that this bond is given under the orders of the Central Government/ State Government for the performance of an act in which the public are interested;

IN THE WITNESS THEREOF these presents have been signed the day hereinbefore written by the obligor(s).

Signature(s) of obligor(s).

Date : Place :

Witnesses	
(1) Name and Address	Occupation
(2) Name and Address	Occupation
Date	
Place	
Witnesses	
(1) Name and Address	Occupation
(2) Name and Address	Occupation
Accepted by me thisday of	(month) (year)
	of (Designation)
	for and on behalf of the President of

India./ Governor of (state)".

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[See rule 98(5)]

Reference No.:	Date:
То	
GSTIN -	
Name -	
Address -	
Application Reference No. (ARN)	Date
Provisional Assessment order no	Date

Notice for seeking additional information / clarification / documents for final assessment

Please refer to your application and provisional assessment order referred to above. The following information / documents are required for finalization of provisional assessment:

<<text>>

You are, therefore, requested to provide the information /documents within a period of << 15 days>>from the date of receipt of this notice to enable this office to take a decision in the matter. Please note that in case no information is received by the stipulated date your application is liable to be rejected without making any further reference to you.

 \square

You are requested to appear before the undersigned for personal hearing on << Date - -- Time ---Venue --->>.

Signature Name Designation

[*See rule* 98(5)]

Reference No.:

Date

То

GSTIN Name Address

Provisional Assessment order No.

dated

Final Assessment Order

 $Preamble \ \textbf{-} \ << Standard >>$

In continuation of the provisional assessment order referred to above and on the basis of information available / documents furnished, the final assessment order is issued as under:

Brief facts – Submissions by the applicant -Discussion and finding -Conclusion and order -

The security furnished for the purpose can be withdrawn after compliance with the order by filing an application.

Signature Name

Designation

[See rule 98(6)]

Application for Withdrawal of Security

1. GSTI	N							
2. Name								
3. Details vide which security furnished					ARN Date			
4. Details of the security to be withdrawn								
Sr. No.	Mode	Reference no. / Debit entry no. (for cash payment)	Date		Amount	Name of Bank		
1	2	3	4		5	6		

5. Verification-

I _______ hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Signature of Authorised Signatory

Name

Designation / Status -

Date -

[See rule 98(7)]

Reference No.:

То

_____ GSTIN ------ Name _____ Address

Application Reference No.

Date

dated

Order for release of security or rejecting the application

This has reference to your application mentioned above regarding release of security amounting to Rs. ------ Rupees (in words)]. Your application has been examined and the same is found to be in order. The aforesaid security is hereby released. **Or**

Your application referred to above regarding release of security was examined but the same was not found to be in order for the following reasons:

<<text>>

Therefore, the application for release of security is rejected.

Signature Name Designation Date

[See rule 99(1)]

Reference No.:Date: To_____ GSTIN: Name : Address :

Tax period - F.Y. -

Notice for intimating discrepancies in the return after scrutiny

This is to inform that during scrutiny of the return for the tax period referred to above, the following discrepancies have been noticed:

<<text>>

> Signature Name Designation

[See rule 99(2)]

Reply to the notice issued under section61 intimating discrepancies in the return

1. GSTIN					
2. Name					
3. Details of the notice		Reference No.Date			
4. Tax Peri	od				
5. Reply to	the discrepancies				
Sr. No.	Discrepancy			Reply	

6. Amount admitted and paid, if any -

Act	Tax	Interest	Others	Total

7. Verification-

I ______ hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Signature of Authorised Signatory

Name

Designation / Status ------

Date -

[See rule 99(3)]

Reference No .:

Date:

То

GSTIN Name Address

> Tax period -ARN -

Date -

F.Y. -

Order of acceptance of reply against the notice issued under section61

This has reference to your reply dated ------ in response to the notice issued vide reference no. ----- dated --- . Your reply has been found to be satisfactory and no further action is required to be taken in the matter.

Signature Name Designation

[See rule 100(1)]

Reference No.: To

(GSTIN/ID) Name (Address)

Tax Period : F.Y. : Notice Reference No.: Date:

Return Type : Date :

Act/ Rules Provisions:

(Assessment order under Section 62)

Preamble - << standard >>

The notice referred to above was issued to you under section 46 of the Act for failure to furnish the return for the said tax period. From the records available with the department, it has been noticed that you have not furnished the said return till date.

Therefore, on the basis of information available with the department, the amount assessed and payable by you is as under:

Introduction :

Submissions, if any :

Discussions and Findings :

Conclusion :

Amount assessed and payable (Details at Annexure):

(Amount in Rs.)

Sr.	Та	Turnove	Tax		Ac	POS	Та	Interes	Penalt	Other	Tota
No.	х	r	period		t	(Place	х	t	у	s	1
	rate		Fro	Т		of					
			m	0		supply					
)					
1	2	3	4	5	6	7	8	9	10	11	12
Tota											
1											

Please note that interest has been calculated up to the date of passing the order. While making

payment, interest for the period between the date of order and the date of payment shall also be worked out and paid along with the dues stated in the order.

You are also informed that if you furnish the return within a period of 30 days from the date of service of this order, the order shall be deemed to have been withdrawn; otherwise, proceedings shall be initiated against you, after the aforesaid period, to recover the outstanding dues.

Signature Name Designation Jurisdiction Address

Note –

- 1. Only applicable fields may be filled up.
- 2. Column nos. 2, 3, 4 and 5 of the above Table i.e. tax rate, turnover and tax period are not mandatory.
- Place of Supply (POS) details shall be required only if demand is created under IGST Act.]¹⁴¹

¹⁴¹Substituted vide Notf No. 16/2019-CT dt. 29.03.2019wef 01.04.2019

[See rule 100(2)]

Reference No:

To___

Name Address

Tax Period --

F.Y. -----

Show Cause Notice for assessment under section 63

It has come to my notice that you/your company/firm, though liable to be registered under section ----- of the Act, have/has failed to obtain registration and failed to discharge the tax and other liabilities under the said Act as per the details given below:

Brief Facts – Grounds – Conclusion -

OR

It has come to my notice that your registration has been cancelled under sub-section (2) of section 29 with effect from ----- and that you are liable to pay tax for the above mentioned period.

Therefore, you are hereby directed to show cause as to why a tax liability along with interest not be created against you for conducting business without registration despite being liable for registration and why penalty should not be imposed for violation of the provisions of the Act or the rules made thereunder.

In this connection, you are directed to appear before the undersigned on ------ (date) at ------ (time)

Signature Name Designation

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Date:

[See rule 100(2)]

Reference No.:

To ______ (GSTIN/ID) ______ Name _____ (Address)

Tax Period :

SCN reference no. :

F.Y.:

Act/ Rules Provisions:

Date :

Assessment order under section 63

Preamble - << standard >>

The notice referred to above was issued to you to explain the reasons for continuing to conduct business as an un-registered person, despite being liable to be registered under the Act.

OR

The notice referred to above was issued to you to explain the reasons as to why you should not pay tax for the period as your registration has been cancelled under subsection (2) of section 29 with effect from------

Whereas, no reply was filed by you or your reply was duly considered during proceedings held on ------ date(s).

On the basis of information available with the department / record produced during proceedings, the amount assessed and payable by you is as under:

Introduction :

Submissions, if any :

Conclusion (to drop proceedings or to create demand) :

Amount assessed and payable :

(Amount in Rs.)

Sr.	Tax Rate	Turnover	Tax Per	riod	Act	POS	Tax	Interest	Penalty	Others	Total
No.			From	То		(Place of					
						Supply)					
1	2	3	4	5	6	7	8	9	10	11	12
Total											

Please note that interest has been calculated upto the date of passing the order. While making

Date:

payment, interest for the period between the date of order and the date of payment shall also be worked out and paid along with the dues stated in the order.

You are hereby directed to make the payment by << date >> failing which proceedings shall be initiated against you to recover the outstanding dues.

Signature Name Designation Jurisdiction Address

Note –

- 1. Only applicable fields may be filled up.
- 2. Column nos. 2, 3, 4 and 5 of the above Table i.e. tax rate, turnover and tax period are not mandatory.
- 3. Place of Supply (POS) details shall be required only if demand is created under IGST Act.]¹⁴²

¹⁴²Substituted vide Notf No. 16/2019-CT dt. 29.03.2019wef 01.04.2019

[See rule 100(3)]

Reference No.: To

(GSTIN/ID)

(Address)

Tax Period :

F.Y.:

Act/ Rules Provisions:

Assessment order under section 64

Preamble - << standard >>

It has come to my notice that un-accounted for goods are lying in stock at godown------(address) or in a vehicle stationed at ------ (address & vehicle detail) and you were not able to, account for these goods or produce any document showing the detail of the goods. Therefore, I proceed to assess the tax due on such goods as under:

Introduction :

Discussion & finding :

Conclusion :

Amount assessed and payable (details at Annexure) :

(Amount in Rs.)

Sr. No.	Tax	Turnover	Tax Per	iod	Act	POS	Tax	Interest	Penalty	Others	Total
	Rate		From	То		(Place of					
						Supply)					
1	2	3	4	5	6	7	8	9	10	11	12
Total											

Please note that interest has been calculated upto the date of passing the order. While making payment, interest for the period between the date of order and the date of payment shall also be worked out and paid along with the dues stated in the order.

You are hereby directed to make the payment by << date >> failing which proceedings shall be initiated against you to recover the outstanding dues.

Signature Name Designation Jurisdiction Date:

Note –

- 1. Only applicable fields may be filled up.
- 2. Column nos. 2, 3, 4 and 5 of the above Table i.e. tax rate, turnover and tax period are not mandatory.
- Place of Supply (POS) details shall be required only if demand is created under IGST Act.]¹⁴³

¹⁴³Substituted vide Notf No. 16/2019-CT dt. 29.03.2019wef 01.04.2019

[See rule 100(4)]

Application for withdrawal of assessment order issued under section 64

1. GSTIN /ID		
2. Name		
3. Details of the order	Reference No.	Date of issue of order
4. Tax Period, if any	<u> </u>	
5. Grounds for withdrawal		
6. Verification-		
	•	olemnly affirm and declare that the
information given hereinabove nothing has been concealed the		of my knowledge and belief and
Signature of Authorised Signat		
Name		
Designation / Status		
Date -		
Date -		

[See rule 100(5)]

Reference No.:

GSTIN/ID Name Address

ARN -

Date –

Acceptance or Rejection of application filed under section 64 (2)

The reply furnished by you vide application referred to above has been considered and found to be in order and the assessment order no. ------ dated ------ stands withdrawn. **OR**

The reply furnished by you vide application referred above has not been found to be in order for the following reasons:

<<Text box>>

Therefore, the application filed by you for withdrawal of the order is hereby rejected.

Signature Name Designation

Date:

[See rule 101(2)]

Reference No.:

Date:

То,	
GSTIN	
Name	
Address	

Period - F.Y.(s) -

Notice for conducting audit

Whereas it has been decided to undertake audit of your books of account and records for the financial year(s)..... to in accordance with the provisions of section 65. I propose to conduct the said audit at my office/at your place of business on ------.

And whereas you are required to:-

(i) afford the undersigned the necessary facility to verify the books of account and records or other documents as may be required in this context, and

(ii) furnish such information as may be required and render assistance for timely completion of the audit.

In case of failure to comply with this notice, it would be presumed that you are not in possession of such books of account and proceedings as deemed fit may be initiated as per the provisions of the Act and the rules made thereunder against you without making any further correspondence in this regard.

Signature	
Name	
Designation	

[See rule 101(5)]

Reference No.:

Date:

Го,
GSTIN
Name
Address

Audit Report No. dated

Audit Report under section 65(6)

Your books of account and records for the F.Y.... has been examined and this Audit Report is prepared on the basis of information available / documents furnished by you and the findings are as under:

Short of	payment	Integrated tax	Central tax	State /UT tax	Cess
Tax					
Interest					
Any	other				
amount					

[Upload pdf file containing audit observation]

You are directed to discharge your statutory liabilities in this regard as per the provisions of the Act and the rules made thereunder, failing which proceedings as deemed fit may be initiated against you under the provisions of the Act.

Signature	••
Name	••
Designation	•••

[See rule 102(1)]

Reference No.:

Date:

To,
GSTIN
Name
Address

Tax period - F.Y.(s) -

Communication to the registered person for conduct of special audit under section 66

Whereas the proceedings of scrutiny of return /enquiry/investigation/...... are going on;

And whereas it is felt necessary to get your books of account and records examined and audited by(name), chartered accountant / cost accountant nominated by the Commissioner;

You are hereby directed to get your books of account and records audited by the said chartered accountant / cost accountant.

Signature	•
Name	
Designation	•

[See rule 102(2)]

Reference No.:

Date:

То,
GSTIN
Name
Address

Information of Findings upon Special Audit

Short payment of	Integrated tax	Central tax	State /UT tax	Cess
Tax				
Interest				
Any other				
amount				

[Upload pdf file containing audit observation]

You are directed to discharge your statutory liabilities in this regard as per the provisions of the Act and the rules made thereunder, failing which proceedings as deemed fit may be initiated against you under the provisions of the Act.

Signature		•		••	•	•	•	•	•	•
Name	 •	•	•			•	•	•	•	•
Designation		•		•		•	•	•	•	•

FORM GST ARA -01

[See Rule 104(1)]

Application Form for Advance Ruling

1.	GSTIN Number, if any/ User-id				
2.	Legal Name of Applicant				
3.	Trade Name of Applicant (Optional)				
4.	Status of the Applicant [registered / un-registered]				
5.	Registered Address / Address provided while obtaining user id				
6.	Correspondence address, if different from above				
7.	Mobile No. [with STD/ISD code]				
8.	Telephone No. [with STD/ISD code]				
9.	Email address				
10.	Jurisdictional Authority		< <name< th=""><th>e, designation, address>></th><th></th></name<>	e, designation, address>>	
11.	i. Name of Authorised representative			Optional	
	ii. Mobile No.		iii. Email Address		
12.	Nature of activity(s) (proposed / pres	sent) in		lvance ruling sought	
	A. Category				
	Factory / Manufacturing	Whole	esale Business	Retail Business	
	Warehouse/Deport	Bonde	ed Warehouse	Service Provision	
	Office/Sale Office	Leasir	ng Business	Service Recipient	
	EOU/ STP/ EHTP	SEZ		Input Service Distributor (ISD))
	Works Contract				
	B. Description (in brief)		(Duraciaia		
12	Issue/c on which advance ruling road	pired (Ti		n for file attachment also)	
13.	Issue/s on which advance ruling requ		ick whichever is a	opiicable) :-	
	(i) classification of goods and/or services or both				
	(ii) applicability of a notification issued under the provisions of the Act				

	(iii) determination of time and value of supply of goods or services or both	
	(iv) admissibility of input tax credit of tax paid or deemed to have been paid	
	(v) determination of the liability to pay tax on any goods or services or both	
	(vi) whether applicant is required to be registered under the Act	
	(vii) whether any particular thing done by the applicant with respect to any goods and/or services or both amounts to or results in a supply of goods and/or services or both, within the meaning of that term	
14.	Question(s) on which advance ruling is required	
15.	Statement of relevant facts having a bearing on the question(s) raised.	
16.	Statement containing the applicant's interpretation of law and/or facts, as the case may be, in respect of the aforesaid question(s) (i.e. applicant's view point and submissions on issues on which the advance ruling is sought).	
17.	I hereby declare that the question rai	sed in the application is not (tick) -
		dings in the applicant's case under any of the provisions of the Act dings in the applicant's case under any of the provisions of the Act
18.	Payment details	Challan Identification Number (CIN) – Date -

VERIFICATION

I, ______ (name in full and in block letters), son/daughter/wife of ______ do hereby solemnly declare that to the best of my knowledge and belief what is stated above and in the annexure(s), including the documents is correct. I am making this application in my capacity as _______ (designation) and that I am competent to make this application and verify it. Signature
Place ______ Name of Applicant/Authorised Signatory
Date ______ Designation/Status

FORM GST ARA -02

[See Rule 106(1)]

Appeal to the Appellate Authority for Advance Ruling

Sr. No.	Particulars	Remarks
1	Advance Ruling No.	
2	Date of communication of the advance ruling	DD/MM/YYYY
3	GSTIN / User id of the appellant	
4	Legal Name of the appellant.	
5	Trade Name of the appellant (optional).	
6	Address of appellant at which notices may be sent	
7	Email Address of the appellant	
8	Mobile number of the appellant	
9	Jurisdictional officer / concerned officer	
10	Designation of jurisdictional officer / concerned officer	
11	Email Address of jurisdictional officer / concerned officer	
12	Mobile number of jurisdictional officer / concerned officer	
13	Whether the appellant wishes to be heard in person?	Yes/No
14.	The facts of the case (in brief)	
15.	Ground of Appeal	
16.	Payment details	Challan Identification Number (CIN) – Date -
	Prayer	Duc
	 In view of the foregoing, it is respectfully prayed that the Ld. A may be pleased to: a. set aside/modify the impugned advance ruling passed by Ruling as prayed above; b. grant a personal hearing; and c. pass any such further or other order (s) as may be deemed circumstances of the case. And for this act of kindness, the appellant, as is duty bound, shared 	the Authority for Advance d fit and proper in facts and

VERIFICATION

I, ______ (name in full and in block letters), son/daughter/wife of ______ do hereby solemnly declare that to the best of my knowledge and belief what is stated above and in the annexure(s), including the documents is correct. I am making this application in my capacity as ______ (designation) and that I am competent to make this application and verify it.

Signature

Place _____

Designation/ Status

Name of Appellant/Authorised Signatory

Date_____

FORM GST ARA -03

[See Rule 106(2)]

Appeal to the Appellate Authority for Advance Ruling

Sr. No.	Particulars	Remarks
1	Advance Ruling No.	
2	Date of communication of the advance ruling	DD/MM/YYYY
3	GSTIN, if any / User id of the person who had sought advance ruling	
4	Legal Name of the person referred to in serial number 3.	
5	Name and designation of jurisdictional officer / concerned officer	
6	Email Address of jurisdictional officer / concerned officer	
7	Mobile number of jurisdictional officer / concerned officer	
8	Whether the jurisdictional officer / concerned officer wishes to be heard in person?	Yes/No
9.	Facts of the case (in brief)	
10.	Grounds of Appeal	
	Prayer	
	In view of the foregoing, it is respectfully prayed that the Ld. Ap may be pleased to:	opellate Authority, <place></place>
	 a. set aside/modify the impugned advance ruling passed by t Ruling as prayed above; 	the Authority for Advance
	b. grant a personal hearing; andc. pass any such further or other order (s) as may be deemed circumstances of the case.	fit and proper in facts and

VERIFICATION

I, ______ (name in full and in block letters), son/daughter/wife of ______ do hereby solemnly declare that to the best of my knowledge and belief what is stated above and in the annexure(s), including the documents are correct. I am making this application in my capacity as ______ (designation) and that I am competent to make this application and verify it.

Signature

Place _____

Name and designation of the concerned officer / jurisdictional officer

Date_____

FORM GST APL - 01

[See rule 108(1)]

Appeal to Appellate Authority

- 1. GSTIN/ Temporary ID/UIN-
- 2. Legal name of the appellant -
- 3. Trade name, if any –
- 4. Address -
- 5. Order no. -
- 6. Designation and address of the officer passing the order appealed against -

Order date -

- 7. Date of communication of the order appealed against -
- 8. Name of the authorised representative -
- 9. Details of the case under dispute -
- (i) Brief issue of the case under dispute -
- (ii) Description and classification of goods/ services in dispute-
- (iii)Period of dispute-
- (iv)Amount under dispute:

Description	Central	State/ UT tax	Integrated	Cess
	tax		tax	
a) Tax/ Cess				
b) Interest				
c) Penalty				
d) Fees				
e) Other charges				

- (v) Market value of seized goods
- 10. Whether the appellant wishes to be heard in person Yes / No
- 11. Statement of facts:-
- 12. Grounds of appeal:-
- 13. Prayer:-

14. Amount of demand created, admitted and disputed

				-				
Particulars	Par	rticulars	Central	State/	Integrated	Cess	Total a	mount
of demand/			tax	UT	tax			
refund				tax				
	Amount	a) Tax/ Cess					< total	
	of						>	
	demand	b) Interest					< total	< total
	created	b) Interest					>	>
	(A)	c) Penalty					< total	
	(1)	c) i chaity					>	

	d) Fees			< total	
	a) Other				
	e) Other			< total	
	charges			>	
	a) Tax/ Cess			< total	
	u) 102 0055			>	
Amount	b) Interest			< total	
	b) interest			>	
of				< total	< total
demand	c) Penalty			>	>
admitted				< total	
(B)	d) Fees			>	
	e) Other			< total	
	charges			>	
	charges			< total	
	a) Tax/ Cess				
				>	
Amount	b) Interest			< total	
of	,			>	
demand	c) Penalty			< total	< total
disputed	c) I chairy			>	>
-	d) Ease			< total	
(C)	d) Fees			>	
	e) Other			< total	
	charges			>	
	0				

- 15. Details of payment of admitted amount and pre-deposit:-
 - (a) [Details of payment required

Particulars		Centr	State/ UT	Integ	Cess	Total a	amount
		al tax	tax	rated			
				tax			-
						<	
	Tax/ Cess					total	
						>	
						<	
	Interest					total	
a) Admittad						>	< total
a) Admitted amount	Penalty					<total< td=""><td></td></total<>	
amount	Fenany					>	>
						<	
	Fees					total	
						>	
	Other					<	
	charges					total	

b) Pre-deposit (10% of				>
disputed tax /cess but not exceeding Rs.				
25 crore each in respect of CGST, SGST	Tax/ Cess			< total
or cess, or not exceeding Rs. 50 crore in				>
respect of IGST and Rs. 25				
crore in respect of cess)				

(b) Details of payment of admitted amount and pre-deposit (pre-deposit 10% of the disputed tax and cess but not exceeding Rs. 25 crore each in respect of CGST, SGST or cess, or not exceeding Rs. 50 crore in respect of IGST and Rs. 25 crore in respect of cess)

Sr.	Description	Tax	Paid through	Debit		Amount	of tax paid	
No.		payable	Cash/ Credit Ledger	entry no.	Central tax	State/UT tax	Integrated tax	CESS
1	2	3	4	5	6	7	8	9
	Integrated		Cash Ledger					
1.	tax		Credit					
	tax		Ledger					
	Central		Cash Ledger					
2.	tax		Credit					
	tax		Ledger					
	State/UT		Cash Ledger					
3.	tax		Credit					
	tax		Ledger					
			Cash Ledger					
4.	CESS		Credit					
			Ledger					

(c) Interest, penalty, late fee and any other amount payable and paid

Sr.	Descriptio	Δ	mount p	ayable		Debi	Amount paid				
No	n	Integrate	Centr	State/U	CES	t	Integrate	Centr	State/U	CESS	
•		d tax	al tax	T tax	S	entr	d tax	al tax	T tax		
						У					
						no.					

1	2	3	4	5	6	7	8	9	10	11] 144
1.	Interest									
2.	Penalty									
3.	Late fee									
4.	Others (specify)									

16. Whether appeal is being filed after the prescribed period - Yes / No

- 17. If 'Yes' in item 17
 - (a) Period of delay –
 - (b) Reasons for delay -
- 18. [Place of supply wise details of the integrated tax paid (admitted amount only) mentioned in the Table in sub-clause (a) of clause 15 (item (a)), if any

Place of	Demand	Тах	Interest	Penalty	Other	Total
Supply						
(Name of						
State/UT)						
1	2	3	4	5	6	7] ¹⁴⁵
	Admitted					
	amount [in					
	the Table in					
	sub-clause					
	(a) of clause					
	15 (item (a))]					

Verification

I, < _____ >, hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Place:

Date:

<Signature>

Name of the Applicant:

FORM GST APL – 02

¹⁴⁴Substituted vide Notf no. 03/2019-CT dt. 29.01.2019wef 01.02.2019

¹⁴⁵ Inserted *ibid*

[See rule 108(3)]

Acknowledgment for submission of appeal

<Name of applicant><GSTIN/Temp ID/UIN/Reference Number with date >

Your appeal has been successfully filed against < Application Reference Number >

- 1. Reference Number-
- 2. Date of filing-
- 3. Time of filing-
- 4. Place of filing-
- 5. Name of the person filing the appeal-
- 6. Amount of pre-deposit-
- 7. Date of acceptance/rejection of appeal-
- 8. Date of appearance-

Time:

9. Court Number/ Bench

Place: Date:

> Name: Designation:

Court:Bench:

On behalf of Appellate Authority/Appellate Tribunal/Commissioner / Additional or Joint Commissioner

Date:

Signature>

FORM GST APL - 03

[See rule 109(1)]

Application to the Appellate Authority under sub-section (2) of Section 107

1. Name and designation of the appellant

Name-Designation-Jurisdiction-State/Center-Name of the State-

- 2. GSTIN/ Temporary ID /UIN-
- 3. Order no. Date-
- 4. Designation and address of the officer passing the order appealed against-
- 5. Date of communication of the order appealed against-
- 6. Details of the case under dispute-
 - (i) Brief issue of the case under dispute-
 - (ii) Description and classification of goods/ services in dispute-
 - (iii) Period of dispute-
 - (iv) Amount under dispute-

Description	Central tax	State/ UT	Integrated	Cess
		tax	tax	
a) Tax/ Cess				
b) Interest				
c) Penalty				
d) Fees				
e) Other charges				

- 7. Statement of facts-
- 8. Grounds of appeal-
- 9. Prayer-
- 10. Amount of demand in dispute, if any -

Particulars of	Par	ticulars	Central	State/UT	Integrated	Cess	To	otal
demand/refund,			tax	tax	tax		amo	ount
if any	Amount of demand	a) Tax/ Cess					< total >	<
	created, if any b) Interest (A)						< total >	total >

	c) Penalty			< total	
				> <	
	d) Fees			total >	
	e) Other			< total	
	charges			>	
	a) Tax/ Cess			< total >	
	b) Interest			< total	
Amount under				> <	<
dispute (B)	c) Penalty			total >	total >
	d) Fees			< total	
				>	
	e) Other charges			< total	
	chur 505			>	

Place: Date:

Signature>

Name of the Applicant Officer: Designation: Jurisdiction:

FORM GST RVN - 01¹⁴⁶

[See rule 109B]

Reference No.

Date –

To,										
••••	••••	•••	•••	••••	•••	•••	••••	•••	••••	 • • • • • • • •
••••	••••	•••	•••	• • • •	•••	•••	• • • •	•••	••••	 •••••
Ord					•••		•••	•••	•••••	

Date -

Notice under section 108

Whereas it has come to the notice of the undersigned that decision/order passed under this Act/the <<*Name of the State*>>Goods and Services Tax Act, 2017/the Integrated Goods and Services Tax Act, 2017/ the Union territory Goods and Services Tax Act, 2017/ the Goods and Services Tax (Compensation to States) Act, 2017 by(Designation of officer) is erroneous in so far as it is prejudicial to the interest of revenue and is illegal or improper or has not taken into account certain material facts, and therefore, I intend to pass an order in revision under section 108 on grounds specified in the document attached herewith.

You are hereby directed to furnish a reply to this notice within seven working days from the date of service of this notice.

You are hereby directed to appear before the undersigned on DD/MM/YYYY at HH/MM

If you fail to furnish a reply within the stipulated date or fail to appear for personal hearing on the appointed date and time, the case will be decided ex parte on the basis of available records and on merits

Place:

Date:

Signature:

Designation:

Jurisdiction / Office -.

¹⁴⁶Inserted vide Notf no. 74/2018-CT dt 31.12.2018

FORM GST APL-04¹⁴⁷ [See rules 109B, 113 (1) and115]

SUMMARY OF THE DEMAND AFTER ISSUE OF ORDER BY THE APPELLATE AUTHORITY, REVISIONAL AUTHORITY, TRIBUNAL OR COURT

Reference no. -

Date -

Date-

- 1. GSTIN/ Temporary ID/UIN -
- 2. Name of the appellant / person -
- 3. Address of the appellant / person-

4. Order appealed against or intended to be revised - Number- Date-

- 5. Appeal no.
- 6. Personal Hearing –
- 7. Order in brief-
- 8. Status of order- Confirmed / Modified / Rejected
- 9. Amount of demand after appeal / revision:

Particu	Cen	tral tax	State	/ UT tax	Integr	rated tax	(Cess	Т	'otal
lars	Amo	Determ	Amo	Determ	Amo	Determ	Amo	Determ	Amo	Determ
	unt	ined	unt	ined	unt	ined	unt	ined	unt	ined
	in	Amoun	in	Amoun	in	Amoun	in	Amoun	in	Amoun
	dispu	t	dispu	t	dispu	t	dispu	t	dispu	t
	te /		te /		te /		te /		te /	
	earlie		earlie		earlie		earlie		earlie	
	r		r		r		r		r	
	order		order		order		order		order	
1	2	3	4	5	6	7	8	9	10	11
a) Tax										
b)										
Interes										
t										
c)										
Penalt										
у										
d) Fees										

¹⁴⁷Substituted vide Notf no. 74/2018-CT dt 31.12.2018

e)					
Others					
f)			;		
Refun					
d					

10. Place of supply wise details of IGST demand

Place of Supply	Demand	Tax	Interest	Penalty	Other	Total
(Name of State /						
UT)						
1	2	3	4	5	6	7
	Amount in dispute					
	/ earlier order					
	Determined					
	Amount					

Place: Date:

Signature:

Name of the Appellate Authority / Revisional Authority/ Tribunal / Jurisdictional Officer Designation: Jurisdiction:

FORM GST APL - 05

[See rule 110(1)]

Appeal to the Appellate Tribunal

- 1. GSTIN/ Temporary ID /UIN -
- 2. Name of the appellant -
- 3. Address of the appellant –
- 4. Order appealed against- Number- Date-
- 5. Name and Address of the Authority passing the order appealed against -
- 6. Date of communication of the order appealed against -
- 7. Name of the representative -
- 8. Details of the case under dispute:
 - (i) Brief issue of the case under dispute
 - (ii) Description and classification of goods/ services in dispute
 - (iii) Period of dispute
 - (iv) Amount under dispute:

Description	Central tax	State/ UT	Integrated	Cess
		tax	tax	
a) Tax/ Cess				
b) Interest				
c) Penalty				
d) Fees				
e) Other charges				

- (v) Market value of seized goods
- 9. Whether the appellant wishes to be heard in person?
- 10. Statement of facts
- 11. Grounds of appeal
- 12. Prayer

13. Details of demand created, disputed and admitted

Particulars	Particulars		Central	State/UT	Integrated	Cess	Total a	mount
of demand			tax	tax	tax			
		a) Tax/					<total< td=""><td></td></total<>	
		Cess					>	
		b)					<	
	Amount	b) Interest					total	
	demanded/						>	<total< td=""></total<>
	rejected >,	c)					<	
	if any	Penalty					total	_
	(A)	I chan y					>	
		d) Fees					<total< td=""><td></td></total<>	
							>	
		e)					<total< td=""><td></td></total<>	

		Other			>	
		charges				
-					<	
		a) Tax/			total	
		Cess			>	
		1 \			<	
		b)			total	
	A a	Interest			>	
	Amount				<	<
	under	c) Donalty			total	total
	dispute (B)	Penalty			>	>
	(D)				<	
		d) Fees			total	
					>	
		e)			<	
		Other			total	
		charges			>	
		a) Tax/ Cess			<	
					total	
	Amount				>	
		b)			<	
		Interest			total	
					>	
Amour admitte (C)		c)			<	<
		Penalty			total	total
	(C)				>	>
		I) E.			<	
		d) Fees			total	
					>	
		e) Other			<	
		Other			total	
		charges			>	

14. Details of payment of admitted amount and pre-deposit:(a)Details of amount payable :

Particulars		Central	State/UT	Integrated	Cess	Total a	mount	
			tax	tax	tax			
		Tax/ Cess					<total< td=""><td></td></total<>	
		Tax/ Cess					>	
	a) Admitted						<	<total< td=""></total<>
	amount	Interest					total	>
							>	
		Penalty					<total< td=""><td></td></total<>	

				>	
				<	
	Fees			total	
				>	
	Other			<	
				total	
	charges			>	
b) Pre-deposit					
[20% of					
disputed					
tax/cess but					
not exceeding					
Rs.50 crore					
each in					
respect of				<	
CGST, SGST	Tax/ Cess			total	
or cess or not				>	
exceeding					
Rs.100 crore					
in respect of					
IGST and					
Rs.50 crore in					
respect of					
$cess]^{148}$					

(b) Details of payment of admitted amount and [pre-deposit of 20% of the disputed tax and cess but not exceeding Rs. 50 crore each in respect of CGST, SGST or cess or not exceeding Rs.100 crore in respect of IGST and Rs. 50 crore in respect of cess]¹⁴⁹

Sr.	Description	Tax	Paid through	Debit	Amount of tax paid				
No.		payable	Cash/ Credit Ledger	5	Integrated tax	Central tax	State/UT tax	CESS	
1	2	3	4	5	6	7	8	9	
	Integrated		Cash Ledger						
1.	tax		Credit Ledger						
	Central		Cash Ledger						
2.	2. tax		Credit Ledger						

¹⁴⁸Substituted for "20% of disputed tax"vide Notf no. 03/2019-CT dt. 29.01.2019wef 01.02.2019

¹⁴⁹Substituted for "pre-deposit 20% of the disputed admitted tax and cess"vide Notf no. 03/2019-CT dt. 29.01.2019wef 01.02.2019

	3. State/UT tax	Cash Ledger			
3.		Credit			
		Ledger			
	4. CESS	Cash Ledger			
4.		Credit Ledger			
		Ledger			

(c) Interest, penalty, late fee and any other amount payable and paid:

Sr.	Description		Amount payable				Amount paid			
No.		Integrated	Central	State/UT	CESS	entry	Integrated	Central	State/UT	CESS
		tax	tax	tax	CESS	no.	tax	tax	tax	CESS
1	2	3	4	5	6	7	8	9	10	11
1.	Interest									
2.	Penalty									
3.	Late fee									
4.	Others									
4.	(specify)									

15. [Place of supply wise details of the integrated tax paid (admitted amount only) mentioned in the Table in sub-clause (a) of clause 14 (item (a)), if any

Place of	Demand	Тах	Interest	Penalty	Other	Total
Supply						
(Name of						
State/UT)						
1	2	3	4	5	6	7] ¹⁵⁰
	Admitted amount [in the Table in sub-clause (a) of clause 14 (item (a))]					

Verification

□ I, < _____ >, hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

¹⁵⁰Inserted vide Notf no. 03/2019-CT dt. 29.01.2019wef 01.02.2019

Place: Date:

Signature>

Name of the Applicant: Designation /Status:

FORM GST APL - 06

[See rule 110(2)]

Cross-objections before the Appellate Tribunal

under sub-section (5) of section 112

C. M		-section (5) of								
Sr. No.		Particu	lars							
1	AppealNo	Date of fi	ling -							
2	GSTIN/ Temporary ID/UIN-									
3	Name of the appellant-									
4	Permanent address of the appe	ellant-								
5	Address for communication-									
6	Order no.		Date-							
7.	Designation and Address of th	Designation and Address of the officer passing the order appealed against-								
8.	Date of communication of the	Date of communication of the order appealed against-								
9.	Name of the representative-	Name of the representative-								
10.	Details of the case under dispute-									
(i)	Brief issue of the case under dispute-									
(ii)	Description and classification	of goods/ serv	vices in dispute	-						
(iii)	Period of dispute-									
(iv)	Amount under dispute	Central tax	State/UT tax	Integrated tax	Cess					
	a) Tax									
	b) Interest									
	c) Penalty									
	d) Fees									
	e) Other charges (specify)									
(v)	Market value of seized goods-	-	<u> </u>	<u> </u>						
11		State or Union Territory and the Commissionerate (Centre) in which the order or decision waspassed(Jurisdiction details)-								
12	Date of receipt of notice of appeal or application filed with the Appellate Tribunal by the appellant or the Commissioner of State/Central tax/UT tax, as the case may be-									

13	place of sup										
	Yes	No									
14	In case of cross-objections filed by a person other than the Commissioner of State/UT tax/Central tax (i) Name of the Adjudicating Authority-										
	(i) (ii)			d date of Order-	y-						
	(iii)		IN/UIN/Tem								
	(iv) Head	Amo Tax	unt involved:	Penalty	Refund	Total					
	Integrated tax										
	Central tax										
	State/UT										
	tax										
	Cess										
15	Details of p	ayment									
	Head	Tax	Interest	Penalty	Refund	Total					
	Central tax										
	State/UT tax										
	Integrated tax										
	Cess										
	Total										
	In case of c	ross-obi	ections filed l	by the Commission	ner State/UT tax/Ce	ntral tax.					

	(i)	Amount of tax demand dropped or reduced for the period of dispute	
	(ii)	Amount of interest demand dropped or reduced for the period of dispute	
	(iii)	Amount of refund sanctioned or allowed for the period of dispute	
	(iv)	Whether no or lesser amount imposed as penalty	
		TOTAL	
17	Reliefs	claimed in memorandum of cross -objections.	
18	Ground	ls of Cross objection	
		Verification	
	I, <u></u> dohere	th bydeclare that what is stated above is true to the best of my	e respondent, information andbelief.
	Verifie	edtoday,thedayof	20
	Place: Date:	<signature></signature>	
			ne of the Applicant/ Officer: Status of Applicant/ officer:

FORM GST APL - 07

[See rule 111(1)]

Application to the Appellate Tribunal under sub section (3) of Section 112

1. Name and Designation of the appellant Name:

Designation Jurisdiction State/Center-Name of the State:

- 2. GSTIN/ Temporary ID /UIN-
- 3. Appellate Order no. Date-
- 4. Designation and Address of the Appellate Authority passing the order appealed against-
- 5. Date of communication of the order appealed against-
- 6. Details of the case under dispute:
 - (i) Brief issue of the case under dispute-
 - (ii) Description and classification of goods/ services in dispute-
 - (iii) Period of dispute-
 - (iv) Amount under dispute:

Description	Central tax	State/ UT	Integrated	Cess
		tax	tax	
a) Tax/ Cess				
b) Interest				
c) Penalty				
d) Fees				
e) Other charges				

- 7. Statement of facts-
- 8. Grounds of appeal-
- 9. Prayer-

		-		1	1			
Particulars	Part	iculars	Centr	State/	Integ	Cess	Total a	mount
of			al tax	UT	rated			
demand, if				tax	tax			
any	Amount of	a) Tax/ Cess					< total	
	demand	a) 1 ax/ Cess					>	<
	created, if	b) Interest					< total	total
	any	0) Interest					>	>
	(A)	c) Penalty					< total	

10. Amount demanded, disputed and admitted:

	d) Fees e) Other charges			> < total > < total >	
Amount under dispute (B)	a) Tax/ Cess b) Interest c) Penalty			< total > < total > < total > < total	< total >
	d) Feese) Othercharges			> < total >	

Place: Date:

< Signature

Name of the Officer:

Designation:

Jurisdiction:-

FORM GST APL – 08 [See rule 114(1)] Appeal to the High Court under section 117

- 1. Appeal filed by ----- Taxable person / Government of <-->
- 2. GSTIN/ Temporary ID/UIN-Name of the appellant/ officer-
- 3. Permanent address of the appellant, if applicable-
- 4. Address for communication-
- 5. Order appealed against Number Date-
- 6. Name and Address of the Appellate Tribunalpassing the order appealed against-
- 7. Date of communication of the order appealed against-
- 8. Name of the representative
- 9. Details of the case under dispute:
 - (i) Brief issue of the case under dispute with synopsis
 - (ii) Description and classification of goods/ services in dispute
 - (iii) Period of dispute
 - (iv) Amount under dispute

Description	Central tax	State/ UT	Integrated	Cess
		tax	tax	
a) Tax/ Cess				
b) Interest				
c) Penalty				
d) Fees				
e) Other charges				

(v) Market value of seized goods

- 10. Statement of facts
- 11. Grounds of appeal
- 12. Prayer
- 13. Annexure(s) related to grounds of appeal

Verification

Place: Date:

<Signature>

Name: Designation/Status:

I, < ______ >, hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

FORM GST TRAN - 1

[See rule 117(1), 118, 119 & 120]

Transitional ITC / Stock Statement

1. GSTIN -

- 2. Legal name of the registered person -
- 3. Trade Name, if any -

4. Whether all the returns required under existing law for the period of six months immediately preceding the appointed date have been furnished:- Yes/No

5. Amount of tax credit carried forward in the return filed under existing laws:

(a) Amount of Cenvat credit carried forward to electronic credit ledger as central tax (Section 140(1), Section 1	140(4)(a) and Section $140(9)$
---	--------------------------------

Sl. no.	Registration no. under existing law (Central Excise and Service Tax)	Tax period to which the last return filed under the existing law pertains	Date of filing of the return specified in Column no. 3	Balance cenvat credit carried forward in the said last return	Cenvat Credit admissible as ITC of central tax in accordance with transitional provisions
1	2	3	4	5	6
	Total				

(b) Details of statutory forms received for which credit is being carried forward

Period: 1st Apr 2015 to 30th June 2017

TIN of Issuer	Name of Issuer	Sr. No. of Form	Amount	Applicable VAT Rate
C-Form				
Total				

F-Form									
Total	Total								
H/I-Form									
Total									

(c) Amount of tax credit carried forward to electronic credit ledger as State/UT Tax(For all registrations on the same PAN and in the same State)

	Balance of	C Forms		F Fo	rms	H/I		Forms	
	ITC of VAT		Difference				Turnover		
Registration	and [Entry	Turnover for	tax	Turnover for		ITC reversal	for which		Transition
No. in	Tax] in last	which forms	payable	which forms	Tax payable	relatable to	forms	Tax payable	ITC 2-
existing law	return	Pending	on (3)	Pending	on (5)	[(3) and] (5)	Pending	on (7)	(4+6-7+9)
1	2	3	4	5	6	7	8	9	10

6. Details of capitals goods for which unavailed credit has not been carried forward under existing law (section140 (2)).

(a) Amount of unavailedcenvat credit in respect of capital goods carried forward to electronic credit ledger as central tax

Sr.	Invoice /	Invoice /	Supplier's	Recipients'	Details of	Details of capital goods		Total eligible	Total cenvat	Total cenvat credit
no	Document	document	registration no.	registration no.	on which	on which credit has been		cenvat credit under	credit availed	unavailed under
	no.	Date	under existing	under existing	partially a	partially availed		existing	under existing	existing law
			law	law	Value	Value Duties and		law	law	(admissible as ITC of
						taxes paid				central tax) (9-10)
						ED/	SAD			
						CVD				
1	2	3	4	5	6	7	8	9	10	11

	Total				

(b) Amount of unavailed input tax credit carried forward to electronic credit ledger as State/UT tax (For all registrations on the same PAN and in the same State)

Sr.	Invoice /	Invoice /	Supplier's	Recipients'	Details regar	Details regarding capital goods		Total VAT [and ET]	Total VAT [and ET] credit
no	Document	document	registration	registration no.	on which cre	dit is not availed	VAT [and ET]	credit availed under	unavailed under existing
	no.	Date	no.	under existing	Value	Taxes paid VAT	credit under	existing law	law (admissible as ITC of
			under	law		[and ET]	existing		State/UT tax) (8-9)
			existing				law		
			law						
1	2	3	4	5	6	7	8	9	10
		Total							

7. Details of the inputs held in stock in terms of sections 140(3), 140(4)(b), 140(5) and 140(6).

(a) Amount of duties and taxes on inputs claimed as credit excluding the credit claimed under Table 5(a) (under sections 140(3), 140(4)(b), 140(6) and 140(7))

Sr. no.	Details of inputs	s held in stoc	k or inputs	contained in semi-finis	hed or finished goods held in stock					
	HSN as applicable	Unit	Qty.	Value	Eligible Duties paid on such inputs					
1	2	3	4	5	6					
7A Whe	7A Where duty paid invoices (including Credit Transfer Document (CTD)) are available									
Inputs										
Inputs co	ontained in semi-finished a	and finished	goods							
7B Whe	re duty paid invoices are	e not availal	ole (Applica	able only for person of	ther than manufacturer or service					
provide	r) – Credit in terms of Ru	ule 117 (4)								
	Inputs									

(b) Amount of eligible duties and taxes/VAT/[ET] in respect of inputs or input services under section 140(5) and section 140(7):

Registration	Invoice	Invoice date	Description	Quantity	UQC	Value	Eligible	VAT/[ET]	Date on which
number of	number						duties and		entered in
the supplier							taxes (central		recipients books
or input							taxes)		of account
service									
distributor									
1	2	3	4	5	6	7	8	9	10

(c) Amount of VAT and Entry Tax paid on inputs supported by invoices/documents evidencing payment of tax carried forward to electronic credit ledger as SGST/UTGST under sections 140(3), 140(4)(b) and 140(6)

		Deta	ils of inputs in	stock	Total input tax credit	Total input tax credit related	Total Input tax credit	
Description	Unit	Qty	Value	VAT [and Entry Tax] paid	claimed under earlier law	to exempt sales not claimed under earlier law	admissible as SGST/UTGST	
1	2	3	4	5	6	7	8	
Inputs								
Inputs contai	ned in s	emi-finishe	d and finished g	goods				

(d) Stock of goods not supported by invoices/documents evidencing payment of tax (credit in terms of rule 117 (4)) (*To be there only in States having VAT at single point*)

Details of inputs in stock									
Description Unit Qty Value Tax paid									
1	2	4	5						

Details of description and quantity of inputs / input services as well as date of receipt of goods or services (as entered in books of accounts) is also required.

8. Details of transfer of cenvat credit for registered person having centralized registration under existing law (Section 140(8))

Sl. No.	Registration no.	Tax period to	Date of filing of	Balance eligible	GSTIN of receivers	Distributi	on document	ITC of CENTRAL
	under existing	which the last	the return	cenvat credit	(same PAN) of ITC of	/in	voice	TAX transferred
	law (Centralized)	return filed under	specified in	carried forward in	CENTRAL TAX	No.	Date	
		the existing law	Column no. 3	the said last				
		pertains		return				
1	2	3	4	5	6	7	8	9
	Total							

- 9. Details of goods sent to job-worker and held in his stock on behalf of principal under section 141
- a. Details of goods sent as principal to the job worker under section 141

Sr. No.	Challan No.	Challan date	Type of goods (inputs/ semi-finished/		Details	of goods w	ith job- wor	·ker
INO.	INO.	uale	(inputs/ semi-misned/ finished)	HSN	Description	Unit	Quantity	Value
1	2	3	4	5	6	7	8	9
GSTIN	of Job Worker,	if available						
	Total							

b. Details of goods held in stock as job worker on behalf of the principal under section 141

Sr. No.	Challan No.	Challan Date	Type of goods (inputs/ semi-finished/		Details	of goods w	vith job- wor	ker
	110.	Dute	finished)	HSN	Description	Unit	Quantity	Value
1	2	3	4	5	6	7	8	9
GSTIN	GSTIN of Manufacturer							

Total				

- 10. Details of goods held in stock as agent on behalf of the principal under section 142 (14) of the SGST Act
- a. Details of goods held as agent on behalf of the principal

Sr. No.	GSTIN of Principal		De	etails of goo	ds with Agent	
INO.		Description	Unit	Quantity	Value	Input Tax to be taken
1	2	3	4	5	6	7

b. Details of goods held by the agent

Sr. No.	GSTIN of Principal]	Details of go	ods with Agent	
INO.		Description	Unit	Quantity	Value	Input Tax to be taken
1	2	3	4	5	6	7

11. Details of credit availed in terms of Section 142 (11 (c))

S	r. no.	Registration No of	Service Tax	Invoice/docu	Invoice/	Tax Paid	VAT paid Taken as SGST Credit or
		VAT	Registration No.	ment no.	document date		Service Tax paid as Central Tax
							Credit
	1	2	3	4	5	6	7
				Total			

12. Details of goods sent on approval basis six months prior to the appointed day (section 142(12))

Sr	Document	Document	GSTIN no. of	Name & addres	Details of goods sent on approval basis						
No.	no.	Date	recipient, (if applicabl	of recipient	HSN	Description	Unit	Quantity	Value		
1	2	3	4	5	6	7	8	9	10		
	Total										

Verification (by authorised signatory)

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom

Place

Date

Signature

Name of Authorised Signatory

Designation /Status

Instructions:

1. Central Tax credit in terms of sub-section (9) of section 140 of the CGST Act, 2017 shall be availed in column 6 of table 5 (a).

2. Registered persons availing credit through Credit Transfer Document (CTD) shall also file TRANS 3 besides availing credit in table 7A under the heading "inputs.

FORM GST TRAN - 2

[See Rule 117(4)]

- 1. GSTIN -
- 2. Name of Taxable person -
- 3. Tax Period: month...... year.....
- 4. Details of inputs held on stock on appointed date in respect of which he is not in possession of any invoice/document evidencing payment of tax carried forward to Electronic Credit ledger.

Opening stock f	or the tax per	riod		Out	ward suppl	y made		Closing balance
HSN as applicable	Unit	Qty.	Qty	Value	Central Tax	Integrated Tax	ITC allowed	Qty
1	2	3	4	5	6	7	8	9

5. Credit of State Tax on the stock mentioned in 4 above (*To be there only in States having VAT at single point*)

	0 1							
Opening stock f	or the tax per	iod		Outv	ward supply	made		Closing balance
HSN as applicable	Unit	Qty.	Qty	Value	State Tax	Integrate d tax	ITC allowed	Qty
1	2	3	4	5	6	7	8	9

Verification (by authorised signatory)

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom

Place

.....

Signature Name of Authorised Signatory

Date

Designation /Status.....

[FORM GST EWB-01

(See rule 138)

E-Way Bill

E-Way B	ill No.	:
E-Way B	ill date	:
Generato	r	:
Valid from	m	:
Valid unt	il	:
PART-A	-	
A.1	GSTIN of Supplier	
A.2	Place of Dispatch	
A.3	GSTIN of Recipient	
A.4	Place of Delivery	
A.5	Document Number	
A.6	Document Date	
A.7	Value of Goods	
A.8	HSN Code	
	Reason for	
A.9	Transportation	
PART-B		
	Vehicle Number for	
B .1	Road	
	Transport Document	
	Number/Defence	
	Vehicle No./	
	Temporary Vehicle	
	Registration	
	No./Nepal or Bhutan	
	Vehicle Registration	
B.2	No.	

Notes:

- 1. HSN Code in column A.8 shall be indicated at minimum two digit level for taxpayers having annual turnover upto five crore rupees in the preceding financial year and at four digit level for taxpayers having annual turnover above five crore rupees in the preceding financial year.
- 2. Document Number may be of Tax Invoice, Bill of Supply, Delivery Challan or Bill of Entry.
- 3. Transport Document number indicates Goods Receipt Number or Railway Receipt Number or Forwarding Note number or Parcel way bill number issued by railways or Airway Bill Number or Bill of Lading Number.
- 4. Place of Delivery shall indicate the PIN Code of place of delivery.

- 5. Place of dispatch shall indicate the PIN Code of place of dispatch.
- 6. Where the supplier or the recipient is not registered, then the letters "URP" are to be filled-in in column A.1 or, as the case may be, A.3.
- 7. Reason for Transportation shall be chosen from one of the following:-

Code	Description
1	Supply
2	Export or Import
3	Job Work
	SKD or CKD [or
4	supply in batches or lots] ¹⁵¹
5	Recipient not known
6	Line Sales
7	Sales Return
8	Exhibition or fairs
9	For own use
0	Others

¹⁵¹Inserted vide Notf no. 39/2018-CT dt. 04.09.2018

FORM GST EWB-02

(See rule 138)

Consolidated E-Way Bill

Consolidated E-V	Way Bill No.	:
Consolidated E-V	Way Bill Date	:
Generator		:
Vehicle Number		:
Number of E-Way Bills		
E-Way	y Bill Number	

FORM GST EWB-03

(See rule138C) Verification Report

Part A	
Name of the Officer	
Place of inspection	
Time of inspection	
Vehicle Number	
E-Way Bill Number	
Tax Invoice or Bill of Supply or Delivery Challan or Bill of Entry date	
Tax Invoice or Bill of Supply or Delivery Challan or Bill of Entry Number	
Name of person in-charge of vehicle	
Description of goods	
Declared quantity of goods	
Declared value of goods	
Brief description of the discrepancy	
Whether goods were detained?	
If not, date and time of release of vehicle	
Part B	
Actual quantity of goods	
Actual value of the Goods	
Tax payable	
Integrated tax	
Central tax	
State or Union territory tax	
Cess	

Penalty payable	
Integrated tax	
Central tax	
State or Union territory tax	
Cess	
Details of Notice	
Date	
Number	
Summary of findings	

FORM GST EWB-04

(See rule138D) Report of detention

E-Way Bill Number	
Approximate Location of detention	
Period of detention	
Name of Officer in-charge	(if known)
Date	
Time	

[FORM GST EWB-05¹⁵²

[See rule 138 E]

Application for unblocking of the facility for generation of E-Way Bill

1	GSTIN	<auto></auto>
2	Legal Name	<auto></auto>
3	Trade Name	<auto></auto>
4	Address	<auto></auto>

5	Facility of furnishing of information in Part A of FORM GST EWB 01 (i.e. facility for generation of E-Way Bill) blocked w.e.f.	<auto></auto>
6	Reasons of unblocking of facility for generation of E- Way Bill	<user input=""></user>
(i)		
(ii)		
(iii)		
7	Expected date for filing of returns for the period under default	<user input=""></user>

8. Verification

I hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Signature of Authorised Signatory

Name

Designation /Status

Date:

Place:]

¹⁵²Inserted vide Notification no. 33/2019-CT dt. 18.07.2019

[FORM GST EWB – 06¹⁵³

[See rule 138 E]

Reference No .:

Date:

То

_____ GSTIN
----- Name
Address

Order for permitting / rejecting application for unblocking of the facility for generation of E-Way Bill

Application ARN:

Date:

The facility for generation of E- Way Bill was blocked in respect of the aforementioned registered person w.e.f. ------ in terms of rule 138E of the Central Goods and Services Tax Rules, 2017.

I have carefully considered the facts of the case and the application / submissions made by the aforementioned registered person.

I hereby accept the application and order for unblocking of the facility for generation of E-Way Bill on the following grounds:

1.

2.

Please note that the system will block the facility for generation of E-Way Bill after _____(date) if the registered person continues to be defaulter in terms of rule 138E of the Central Goods and Services Tax Rules, 2017.

OR

I have carefully considered the facts of the case and the application / submissions made by the aforementioned registered person.

I hereby reject the application for unblocking the facility for generation of E-Way Bill on following grounds:

1.

2.

Signature:

Name:

Designation:

Jurisdiction:

Address:

¹⁵³Inserted vide Notification no. 33/2019-CT dt. 18.07.2019

Note: Separate document may be attached for detailed order / reason(s).]

$[FORM GST INV - 1]^{154}]^{155}$

"Note: Cardinality Means occurance of field in the schema. Below are the the meaning of various symbol used in this column:

0..1 : It means this item is optional and even if mentioned can not be repeated

1..1: It means that this item is mandatory and can be mentioned only once.

1..n: It means this item is mandatory and can be repeated more than once

0..n: It means this item is optional but can be repated many times. For example: Previous invoice reference is optional but if required one can mention many previous invoice reference.

	FORM GST INV – 1 (See rules 48)									
S No	Technical Field name	Cardi nality	Small Description of the field	Is it Mand atory on invoic e?	Technical Field Specificat ions	Sample Value of the field	Explanatory Notes of the Field			
0	Version	11	Version number	Mand atory	string(Ma x length:10)	1.0	It is the version of schema . It will be used to keep track of version of Invoice specification.			

¹⁵⁵Substituted vide Notf. No. 02/2020-CT dt. 01.01.2020

¹⁵⁴Substituted vide Notf. No. 12/2018-CT dt.07.03.2018. Note: Earlier FORMS were notified vide Notf. No. 27/2017-CT dt.30.08.2017, and amended vide Notfn. No. 3/2018-CT dt.23.01.2018.

1	IRN	01	Invoice Refernce Number	Mand atory	string(Ma x length:50)	649b01ft	This will be a unique reference number for this invoice. It can be generated by application based on the Algorithm provided by E-Invoice system or can be left blank. In case this field has been left blank E-Invoice system will generate it and respond back in response to registration request. In case application send this number then e-Invoice system will validate it and after validation registered same number against this invoice. Invoice will only be valid once it has this number and it is registered on E-invoice system.
2	Invoice_type_code	11	Code for Invoice type	Mand atory	string(Ma x length:10)	B2B/B2C/SEZWP/SEZWOP/EXP WP/EXPWOP/DEXP/ISD/BOS/D C	This will be the code to identify type of supply, some of the examples are mentioned. It will have also code for bill of entry, invoice and other type of documents. B2C invoice can be mentionted as type and based on that some fields will become optional. Detail JSON schema will mention these details later.
3	Invoice_Subtype_cod e	11	Sub_Code for Invoice type	Mand atory	Drop Down	Regular / CreditNote / DebitNote	Type of the Document Can be used as Regular for Bill of Supply and Delivery Challan etc
4	InvoiceNum	11	Invoice number	Mand atory	string(Ma x length:16)	Sa/1/2019	It will be as per invoice number rule mentionted in CGST/SGST rule. Rule to be checked.
5	InvoiceDate	11	Invoice Date	Mand atory	string (DD/MM/ YYYY)	21/7/2019	The date when the Invoice was issued. Format "DD/MM/YYYY"

6	Invoice_currency_co de	11	Currency code	Option al	x length:16)	USD	It depicts an additional currency in which all Invoice amounts can be given along with INR. one additional currency shall be used in the Invoice.
7	Reversecharge	01	Reverse Charge	option al	Character	Y	Is the liability payable under reverse charge
8	Delivery_or_Invoi ce_Period	01		Optio nal			
9	Invoice_Period_Start _Date	11	Invoice period start date	Mand atory (if this sectio n is select ed or used)	string (DD/MM/ YYYY)	21-07-19	
10	Invoice_Period_End_ Date	11	Invoice Period End date	Mand atory (if this sectio n is select ed or used)	string (DD/MM/ YYYY)	21-07-19	
11	Order and Sales Order Reference	01		Optio nal			
12	Preceding Invoice Reference	0n					

13	Preceeding_Invoice_ Number	11	Detail of Base Invoice which is being amended by subsequent document	Mand atory (if this sectio n is select ed or used)	string(Ma x length:16)	Sa/1/2019	This is the reference of original invoice to be provided in the case of debit and credit notes. In mere invoicing this is not required. It is required to keep future expansion of e versions of Credit notes, Debit Notes and other documents required under GST
14	Invoice_Document_R eference	1.1	Invoice reference	Option al	string(Ma x length:20)	KOL01	This reference is kept for user to provide any additional fields for eg., some branch, their user id, their employee id, sales centre reference etc.
15	Preceeding_Invoice_ Date	11	Date of Invoice	Mand atory (if this sectio n is select ed or used)	string (DD/MM/ YYYY)	21-07-19	
16	Other References	01					
17	Receipt_Advice_Refe rence	01	Terms reference	Option al	string(Ma x length:20)	CREDIT30	This reference is kept for user to provide their receipt advice details to their customer.
18	Tender_or_Lot_Refer ence	01	Lot / Batch Reference	Option al	string(Ma x length:20)	TENDERJAN2020	This reference is kept for mentioning number or detail of Lot or Tender if supplies are made under such Lot or tender
19	Contract_Reference	01	Contract Number	Option al	string(Ma x length:20)	CONT23072019	This reference is kept for mentioning contract number if supplies are made under any specific Contract

20	External_Reference	01	Any other reference	Option al	string(Ma x length:20)	EXT23222	An additional field for provision of any additional reference number for such supply.
21	Project_Reference	01	Project Reference	Option al	string(Ma x length:20)	PJTCODE01	This reference is kept for mentioning Project number if supplies are made under any specific Project
22	RefNum	01	Vendor PO Reference number	Option al	string(Ma x length:16)	Vendor PO /1	0
23	RefDate	01	Vendor PO Reference date	Option al	string (DD/MM/ YYYY)	21-07-19	00-01-00
24	Supplier Information	11		Man dator y			A group of business terms providing information about the Supplier.
25	Supplier_Legal_Na me	1 1	Supplier_Leg al_Name	Mand atory	string(Ma x length:10 0)	The Institute of Charetred Accountants of India	Name as appearing in PAN of the Supplier
26	Supplier_trading_ name	0 1	Trade Name of Supplier	Option al	string(Ma x length:10 0)	ICAI	A name by which the Supplier is known, other than Supplier name (also known as Business name).
27	Supplier_GSTIN	1 1	Gstin of the Supplier	Mand atory	Alphanum eric with 15 character s	29AADFV7589C1ZO	GSTIN of the supplier

28	Supplier_Address1	1 1 0	Supplier address1 Supplier	Mand atory Option	string(Ma x length:10 0) string(Ma	Vasanth Nagar Bangalore	Address of the Supplier City of the Supplier
29	Supplier_Address2	0 1	address 2	al	x length:10 0)	Daligatore	City of the supplier
30	Supplier_City	1 1	Supplier address 2	Option al	string(Ma x length:50)	Bangalore	City of the Supplier
31	Supplier_State	1 1	Place	Mand atory	string(Ma x length:50)	Karnataka	State of the Supplier
32	Supplier_Pincode	1 1	Pincode	Mand atory	string(Ma x length:6)	560087	Pincode of the Supplier
33	Supplier_Phone	0 1	Phone	Option al	string(Ma x length:12)	99999999999	Contact number of the Supplier
34	Supplier_Email	0 1	eMail id	Option al	string(Ma x length:50)	Supplier@icai.com	Email id of the Supplier.
35	Buyer Information	11		Man dator y			Header for Buyer information
36	Billing_Name	1 1	Buyer Legal name	Mand atory	string(Ma x length:10 0)	Adarsha	It will be legal name of buyer

37	Billing_Trade_Nam	1	Buyer Legal	Mand	string(Ma	Adarsha	It will be Trade Name of buyer
	е	1	name	atory	x		
					length:10		
					0)		
38	Billing_GSTIN	1	GSTIN	Mand	string(Ma	29AACCR7832C1ZD	GSTIN of the Buyer
		1		atory	х		
					length:15)		
39	Billing_POS	1	State code	Mand	String(Ma	29	Place of supply code of Supply
		1		atory	х		
					length:2)		
40	Billing_Address1	1	Address1	Mand	string(Ma	Address	Address of the Buyer
		1		atory	х		
					length:10		
					0)		
41	Billing_Address2	0	Address2	option	string(Ma	Address	Address of the Buyer
		1		al	х		
					length:10		
					0)		
42	Billing_State	1	Place	Mand	string(Ma	Bangalore	State of the Buyer
		1		atory	x		
					length:50)		
43	Billing_Pincode	1	pincode	Mand	string(Ma	560002	Pincode of the Buyer
		1		atory	x		
					length:6)		
44	Billing_Phone	0	Phone	Option	string(Ma	080 2223323	contact number of the Buyer
		1	number	al	X		
					length:12)		
45	Billing_Email	0	eMail id	Option	string(Ma	<u>billing@icai.com</u>	Email id of the buyer. This should be provided
		1		al	X		to help E-Invoicing system to receive this
					length:50)		invoice on mail.

46	Payee Information (Seller payment information)	01		optio nal			Header for Payee Information - person to whom amount is payable. Optional for cases where payment is to be made to a person other than Supplier
47	Payee_Name	1 1	Payee name	Mand atory	string(Ma x length:10 0)		Name of the person to whom payment is to be made
48	Payee_Financial_A ccount	11	Account Number	Mand atory	string(Ma x length:18)		Account number of Payee
49	ModeofPayment	11	Payment mode	Mand atory	string(Ma x length:6)	Cash/Credit/Direct Transfer	Cash/Credit/Direct Transfer
50	Financial_Institution _Branch	11	Financial Institution Branch (IFSC Code)	Mand atory	string(Ma x length:11)		A group of business terms to specify Branch of Payee
51	Payment_Terms	01	Payment Terms	Option al	string(Ma x length:50)		Terms of Payment with the recipient if to be provided
52	Payment_Instruction	01	Payment Instruction	Option al	string(Ma x length:50)		A group of business terms providing information about the payment.
53	Credit_Transfer	01		Option al	string(Ma x length:50)		A group of business terms to specify credit transfer payments.

54	Direct_Debit	01		Option al	string(Ma x length:50		A group of business terms to specify a direct debit.
55	CreditDays	01	Due date of Credit	Option al	Numeric (Min length:1 Max length:3)	30-11-2019	The date when the payment is due. Format "DD-MM-YYYY".
56	Delivery_Informa tion	11		Man dator y			A group of business terms providing information about where and when the goods and services invoiced are delivered.
57	DispatchFromDeta ils	1 1	DISPATCH from details	Mand atory	<u>Refer A 1</u>	. <u>1</u>	
58	ECOM_GSTIN	01	eCommerce GSTIN	Option al	string(Max length: 15)		Mention og E commerce operator is supply is made through him
59	ECOM_POS	01	State code	Option al	String(Max length: 2)	29	Mention og E commerce operator is supply is made through him
60	Invoice Item Details	1n		Man dator y			
61	List {items}		Items	Mand atory	Refer A 1	2	A group of business terms providing information about the goods and services invoiced.

62	Document Total	11		Man dator y	-	
63	TotalDetails	11	Bill TotalDetails	Mand atory	<u>Refer A 2</u>	0
64	Tax_Total	11	Total Tax Amount	Mand atory	Decimal (10,2)	When tax currency code is provided, two instances of the tax total must be present, but only one with tax subtotal.
65	Sum_of_Invoice_line _net_amount	01	Item level net amount	option al	Decimal (10,2)	Sum of all Invoice line net amounts in the Invoice. Must be rounded to maximum 2 decimals.
66	Sum_of_allowances_ on_document_level	01	total discount	option al	Decimal (10,2)	Sum of all allowances on document level in the Invoice. Must be rounded to maximum 2 decimals.
67	Sum_of_charges_on _document_level	01	total other charges	option al	Decimal (10,2)	Sum of all charges on document level in the Invoice. Must be rounded to maximum 2 decimals.
68	PreTaxDetails		Break up of the tax rate at invoice level	Option al	<u>Refer A :</u>	The total amount of the Invoice without GST. Must be rounded to maximum 2 decimals.
69	Paid_amount	11	Paid amount	Mand atory	Decimal (10,2)	The sum of amounts which have been paid in advance. Must be rounded to maximum 2 decimals.
70	Amount_due_for_pa yment	11	Payment Due	Mand atory	Decimal (10,2)	The outstanding amount that is requested to be paid. Must be rounded to maximum 2 decimals.
71	Extra Information	01		Option al		

72	Tax_Scheme	11	GST, Excise, Custom, VAT eyc.	Mand atory	string(Max length: 4)	GST,CUST, VAT etc	Mandatory element. Use "GST"
73	Remarks	01	Remarks/No te	Option al	string(Max length: 100)	New batch Items submitted	A textual note that gives unstructured information that is relevant to the Invoice as a whole.Such as the reason for any correction or assignment note in case the invoice has been factored.
74	Additional_Supporti ng_Documents	0n		option al			
75	Additional_Supportin g_Documents_url	01	Supporting document URLs	option al	string(Max length: 100)		A group of business terms providing information about additional supporting documents substantiating the claims made in the Invoice. The additional supporting documents can be used for both referencing a document number which is expected to be known by the receiver, an external document (referenced by a URL) or as an embedded document, Base64 encoded (such as a time report).
76	Additional_Supportin g_Documents	01	Supporting document in base64 format.	option al	string(Max length: 1000)		A group of business terms providing information about additional supporting documents substantiating the claims made in the Invoice. The additional supporting documents can be used for both referencing a document number which is expected to be known by the receiver, an external document (referenced by a URL) or as an embedded document, Base64 encoded (such as a time

							report).
77	Invoice_Allowances_ or_Charges	01	Total Value of allowances and charges at invoice level	option al	Decimal (10,2)		A group of business terms providing information about allowances or charges applicable at invoice level as sometime discount or charges may be applicable on invoice level not on line item level.
78	Eway Bill Details	01		Optio nal			
79	Transporter ID	11	Transporter Id	Option al	Alphan umeric with 15 charact ers	29AADFV7589C1ZO	GSTIN :: 29AMRPV8729L1Z1
80	transMode	11	Mode of transportatio n	Road / Rail / Air / Ship	<u>Drop</u> <u>Down -</u> <u>Fixed</u>	-	1/2/3/4
81	transDistance	11	Distance of transportatio n		Decimal (10,2)	-	20
82	transporterName	01	Transporter Name		string(Max length:	-	SPURTHI R

					100)		
83	transDocNo	01	Transporter Doc No		-	-	TA120; Mandatory if the mode of transport is other than by Road
84	transDocDate	01	Transporter Doc Date		string (DD/M M/YYYY)	21-07-2019	20/9/2017
85	vehicleNo	11	Vehicle No	Option al	string(Max length: 20)	-	KA12KA1234 or KA12K1234 or KA123456 or KAR1234
86	Signature Detials	01		Man dator v			
87	DSC	11	Digital Signature of the Document			DSC KEY Hash	an optional field since it is signed by the GSTN Portal also and data travels thry secured platform
	A 1.0 ShipTo Details	01					
S No	Parameter Name		Description		Field Specific ations	Sample Value	
1	ShippingTo_Name	11	ShippingTo_ Legal_Name	Mand atory	string(Max length: 60)	Adarsha	A group of business terms providing information about the address to which goods and services invoiced were or are delivered.

1	ShippingTo_Name	11	ShippingTo_ Trade_Name	Mand atory	string(Max length: 60)	Adarsha	A group of business terms providing information about the address to which goods and services invoiced were or are delivered.
2	ShippingTo_GSTIN	11	ShippingTo_ GSTIN	Mand atory	string(Max length: 100)	36AABCT2223L1ZF	A group of business terms providing information about the address to which goods and services invoiced were or are delivered.
3	ShippingTo_Address1	11	ShippingTo_ Address1	Mand atory	string(Max length: 50)	Address	A group of business terms providing information about the address to which goods and services invoiced were or are delivered.
4	ShippingTo_Address2	01	ShippingTo_ Address2	Option al	string(Max length: 50)	Address	A group of business terms providing information about the address to which goods and services invoiced were or are delivered.
5	ShippingTo_Place	01	ShippingTo_ Place	Option al	string(Max length: 50)	Bangalore	A group of business terms providing information about the address to which goods and services invoiced were or are delivered.
6	ShippingTo_Pincode	11	ShippingTo_ Pincode	Mand atory	string(Max length: 6)	560001	A group of business terms providing information about the address to which goods and services invoiced were or are delivered.
7	ShippintTo_State	11	ShippintTo_S tate	Mand atory	string(Max length: 100)	Karnataka	A group of business terms providing information about the address to which goods and services invoiced were or are delivered.
8	SubsupplyType		Supply Type	Mand atory	String(Max	Supply/export/Jobwork	A group of business terms providing information about the address to which

					length: 2)		goods and services invoiced were or are delivered.
9	TransactionMode		Transacion Mode	Mand atory	String(Max length: 2)	Regula/BilTo/ShipTo	A group of business terms providing information about the address to which goods and services invoiced were or are delivered.
	A 1.1 DispatchFrom	n Detail	<u> </u>				
S No	Parameter Name		Description		Field Specific ations	Sample Value	
1	Company_Name	11	Company_N ame	Mand atory	string(Max length: 60)	ICAI	Detail of person and address wherefrom goods are dispatched.
2	Address1	11	Address1	Mand atory	string(Max length: 100)	Vasanth Nagar	Detail of person and address wherefrom goods are dispatched.
2	Address2	01	Address2	Option al	string(Max length: 100)	Millers Road	Detail of person and address wherefrom goods are dispatched.
3	City	11	Place	Option al	string(Max length: 100)	Bangalore	Detail of person and address wherefrom goods are dispatched.
4	State	11	State	Mand atory	String(Max length:	Karnataka	Detail of person and address wherefrom goods are dispatched.

					2)		
5	Pincode	11	Pincode	Mand atory	string(Max length: 6)	560087	Detail of person and address wherefrom goods are dispatched.
	A 1.2 Item Details	1n					
S No	Parameter Name		Description		Field Specific ations	Sample Value	
1	SLNO	11	Serial Number	Mand atory	int	1,2,3	
2	Item Description	01	Item description	option al	string(Max length: 300)	Mobile	The identification scheme identifier of the Item classification identifier
3	ISService	01	ISService	Option al	Charact er	Y/N	Specify whether supply is that of Services or not
4	HSN code	01	HSN code	Option al	string(Max length: 8)	1122	A code for classifying the item by its type or nature.
5	Batch	01		Option al	<u>Refer A</u> <u>1.3.1</u>	galaxy	Batch number details are important to be mentioned for certain set of manufacturers
6	Barcode	01	ItemBarcde	Option al	string(Max length: 30)	b123	Barcoding if to be provided need to be specified

7	Quantity	11	Quantity	Mand	Decimal	10	The quantity of items (goods or services) that
				atory	(13,3)		is charged in the Invoice line.
8	FreeQty	01	free quantity	Option	Decimal	1	Detail of any FOC item
				al	(13,3)		
9	UQC	01	uom	Option al	string(Max length: 8)	Box	The unit of measure that applies to the invoiced quantity. Codes for unit of packaging from UNECE Recommendation No. 21 can be used in accordance with the descriptions in the "Intro" section of UN/ECE Recommendation 20, Revision 11 (2015): The 2 character alphanumeric code values in UNECE Recommendation 21 shall be used. To avoid duplication with existing code values in UNECE Recommendation No. 20, each code value from UNECE Recommendation 21 shall be prefixed with an "X", resulting in a 3 alphanumeric code when used as a unit of
10	Rate	11	Item Rate	Mand	Decimal	500.5	measure.
10	Rate	11	per quantity	atory	(10,2)	500.5	The number of item units to which the price applies.
11	GrossAmount	11	gross amount	Option al	Decimal (10,2)	5000	The price of an item, exclusive of GST, after subtracting item price discount. The Item net price has to be equal with the Item gross price less the Item price discount, if they are both provided. Item price can not be negative.
12	DiscountAmount	01	discount amount	Option al	Decimal (10,2)		The total discount subtracted from the Item gross price to calculate the Item net price.

13	PreTaxAmount	01	Pretax	Option al	Decimal (10,2)	50	This is the Value after the Tax. Ideally this would be taxable value in most cases, when ever there is a change in the assesseable value then pretax amount should be used for.
14	AssesseebleValue	11	net amount	Mand atory	Decimal (13,2)	5000	The unit price, exclusive of GST, before subtracting Item price discount, can not be negative
15	GST Rate	11	Rate	Mand atory	Decimal (3,2)	5	The GST rate, represented as percentage that applies to the invoiced item.
16	lamt	01	IGST Amount as per item	Mand atory	Decimal (11,2)		A group of business terms providing information about GST breakdown by different categories, rates and exemption reasons
17	Camt	01	CGST Amount as per item	Mand atory	Decimal (11,2)	650.00	
18	Samt	01	SGST Amount as per item	Mand atory	Decimal (11,2)	650.00	
19	Csamt	01	CESS Amount as per item	Option al	Decimal (11,2)	65.00	
20	StateCessAmt	01	State cess amount as per item	Option al	Decimal (11,2)	65.00	
21	OtherCharges	01	Other if any	Option al	Decimal (11,2)		A group of business terms providing information about allowances applicable to the Invoice as a whole. A group of business terms providing information about charges and taxes other than GST, applicable to the

							Invoice as a whole.
22	Invoice_line_net_am ount	01	Invoice line Net Amount	Option al	Decimal (11,2)		The total amount of the Invoice line. The amount is "net" without GST, i.e. inclusive of line level allowances and charges as well as other relevant taxes. Must be rounded to maximum 2 decimals.
23	OrderLine_Referen ce	01	Reference to purchase order	option al	String (50)		Reference of purchase order.
24	ItemTotal	11	net amount	Option al	Decimal (13,2)	5000	A group of business terms providing the monetary totals for the Invoice.
25	Origin_Country	01	Origin country of item	option al	String(Max length: 2)		This is to specify item origin country like mobile phone sold in India could be manufactured in China.
26	Serial NoDetails	01		Option al	Refer A 2	1.3.2	
	A 1.3 Total Details	11		Mand atory			
S No	Parameter Name		Description		Field Specific ations	Sample Value	
1	IGSTValue	01	IGST Amount as per invoice	Option al	Decimal (11,2)		Appropriate taxes based on rule will be applicable. For example either of CGST& SGST or IGST will be mandatory. As there is no way to show conditional mandatory, optional has

						been mentionted against all taxes.
2	CGSTValue	01	CGST	Option	Decimal	Taxable value as per Act to be specified
			Amount as	al	(11,2)	
			per invoice			
3	SGSTValue	01	SGST	Option	Decimal	Taxable value as per Act to be specified
			Amount as	al	(11,2)	
			per invoice			
4	CESSValue	01	cess Amount	Option	Decimal	Taxable value as per Act to be specified
			as per	al	(11,2)	
			invoice		·	
5	StateCessValue	01	State cess	Option	Decimal	Taxable value as per Act to be specified
			Amount as	al	(11,2)	
			per invoice	A	D · · ·	
6	Rate	01	Tax Rate	Option	Decimal	Tax Rate
	E se la la la	0.1	Channe	al	(11,2)	
7	Freight	01	Charges	Option	Decimal	
8		01	Charges	al	(11,2)	
ð	Insurance	01	Charges	Option	Decimal (11,2)	
9	Packaging and	01	Charges	al Option	(11,2) Decimal	
9	Forwarding	01	Charges	al	(11,2)	
10	Other Charges	01	Pretax/post	Option	Decimal	A group of business terms providing
10	Other Charges	01	charges	al	(11,2)	information about allowances applicable to
			charges	ai	(11,2)	the Invoice as a whole. A group of business
						terms providing information about charges
						and taxes other than GST, applicable to the
						Invoice as a whole.

11	Roundoff	01	roundoff	Option			The amount to be added to the invoice total
			value	al	(11,2)		to round the amount to be paid. Must be rounded to maximum 2 decimals.
12	Total Invoice Value	11	Total	Mand	Decimal		The total amount of the Invoice with GST.
			amount	atory	(11,2)		Must be rounded to maximum 2 decimals.
	A 1.3.1 Batch Details	11					
S	Parameter Name		Description		Field	Sample Value	
No					Specific ations		
1	BatchName	11	Batch	Mand	string(Batch number details are important to be
			number/na	atory	Max		mentioned for certain set of manufacturers
			me		length: 20)		
2	BatchExpiry Date	01	Expiry Date	option	string		Expiry Date of the Batch
				al	(DD/M		
					M/YYYY		
3	WarrantyDate	01	Warranty	Option	string		Warranty Date of the ITEM
	,		Date	al	(DD/M		
					M/YYYY		
)		
	A 1.3.2 Serial	01					
	Number Details						
S	Parameter Name		Description		Field	Sample Value	
No					Specific		
					ations		

1	SerialNumber	11	Serial Number in case of each item having unique number	Option al	string(Max length: 15)		0
2	OtherDetail1	01	other detail of serial number	Option al	string(Max length: 10)		0
3	OtherDetail2	01	other detail of serial number	Option al	string(Max length: 10)		0
	A 1.3.3 PreTax Details						
S No	Parameter Name		Description		Field Specific ations	Sample Value	
1	Pretax Particulars		Pretax ledger/partic ulars	Option al	string(Max length: 100)		0
2	TaxOn		Pretax on gross amount or any other	Option al	Decimal (11,2)		0
3	Amount		Amount	Option	Decimal		0

FORM GST INS-01 AUTHORISATION FOR INSPECTION OR SEARCH

[See rule 139 (1)]

То

.....

.....

(Name and Designation of officer)

Whereas information has been presented before me and I have reasons to believe that—

A.M/s._____

- □ has suppressed transactions relating to supply of goods and/or services
- \Box has suppressed transactions relating to the stock of goods in hand,
- \square has claimed input tax credit in excess of his entitlement under the Act
- $\hfill\square$ has claimed refund in excess of his entitlement under the Act
- □ has indulged in contravention of the provisions of this Act or rules made thereunder to evade tax under this Act;

OR

B.M/s._____

- \Box is engaged in the business of transporting goods that have escaped payment of tax
- □ is an owner or operator of a warehouse or a godown or a place where goods that have escaped payment of taxhave been stored
- □ has kept accounts or goods in such a manner as is likely to cause evasion of tax payable under this Act.

OR

C.

goods liable to confiscation / documents relevant to the proceedings under the Act are secreted in the business/residential premises detailed herein below

<<Details of the Premises>

Therefore,—

□ in exercise of the powers conferred upon me under sub-section (1) of section 67 of the Act, I authorize and require you to inspect the premises belonging to the above mentioned person with such assistance as may be necessary for inspection of goods or documents and/or any other things relevant to the proceedings under the said Act and rules made thereunder.

□ in exercise of the powers conferred upon me under sub-section (2) of section 67 of the Act, I authorize and require you to search the above premises with such assistance as may be necessary, and if any goods or documents and/or other things relevant to the proceedings under the Actare found, to seize and produce the same forthwith before me for further action under the Act and rules made thereunder.

Any attempt on the part of the person to mislead, tamper with the evidence, refusal to answer the questions relevant to inspection / search operations, making of false statement or providing false evidence is punishable with imprisonment and /or fine under the Act read with section 179, 181, 191 and 418 of the Indian Penal Code.

Given under my hand & seal this day of (month) 20.... (year). Valid for day(s).

Seal

Place

Signature, Name and designation of the issuing authority

Name, Designation & Signature of the Inspection Officer/s

(i)

(ii)

FORM GST INS-02 ORDER OF SEIZURE

[See rule 139 (2)]

Whereas an inspection under sub-section (1)/search under sub-section (2) of Section 67 was conducted by me on __/_/___ at __:__ AM/PM in the following premise(s):

<<Details of premises>>

which is/are a place/places of business/premises belonging to:

<<Name of Person>> <<GSTIN, if registered>>

in the presence of following witness(es):

1. <<Name and address>>

2. <<Name and address>>

and on scrutiny of the books of accounts, registers, documents / papers and goods found during the inspection/search, I have reasons to believe that certaingoods liable to confiscation and/or documents and/or books and/or things useful for or relevant to proceedings under this Act are secreted in place(s) mentioned above.

Therefore, in exercise of the powers conferred upon me under sub-section (2) of section 67, I hereby seize the following goods/ books/ documents and things:

A) **Details of Goods seized:**

Sr.	Description	Quantity or units	Make/mark or	Remarks
No	of goods		model	
1	2	3	4	5

B) Details of books / documents / things seized:

Sr.	Description	No. of books /	Remarks
No	of books / documents /	documents / things	
	things seized	seized	
1	2	3	4

and these goods and or things are being handed over for safe upkeep to:

<<Name and address>>

with a direction that he shall not remove, part with, or otherwise deal with the goods or things except with the previous permission of the undersigned.

Place:

Date:

Signature of the Witnesses

Sr. No.	Name and address	Signature
1.		
2.		

To:

<<Name and address>>

FORM GST INS-03 ORDER OF PROHIBITION

[See rule 139(4)]

Whereas an inspection under sub-section (1)/search under sub-section (2) of Section 67 was conducted on __/_/___ at __:__ AM/PM in the following premise(s):

<<Details of premises>>

which is/are a place/places of business/premises belonging to:

<<Name of Person>> <<GSTIN, if registered>>

in the presence of following witness(es):

1. <<Name and address>>

2. <<Name and address>>

and on scrutiny of the books of accounts, registers, documents / papers and goods found during the inspection/search, I have reasons to believe that certain goods liable to confiscation and/or documents and/or books and/or things useful for or relevant to proceedings under this Act are secreted in place(s) mentioned above.

Therefore, in exercise of the powers conferred upon me under sub-section (2) of section 67, I hereby order that you shall not/shall not cause to remove, part with, or otherwise deal with the goods except without the previous permission of the undersigned:

Sr.	Description	Quantity or units	Make/mark or	Remarks
No	of goods		model	
1	2	3	4	5

Place:

Name and Designation of the Officer

Date:

Signature of the Witnesses

	Name and address	Signature
1.		
2.		

To:

<<Name and address>>

FORM GST INS-04 BOND FOR RELEASE OF GOODS SEIZED

[See rule 140(1)]

WHEREAS I undertake to produce the said goods released provisionally to me as and when required by the proper officer duly authorized under the Act.

And if all taxes, interest, penalty, fineand other lawful chargesdemanded by the proper officer are duly paid within ten days of the date of demand thereof being made in writing by the said proper officer, this obligation shall be void.

OTHERWISE and on breach or failure in the performance of any part of thiscondition, the same shall be in full force:

AND the President/Governor shall, at his option, be competent to make good all thelosses and damages from the amount of the security deposit or by endorsinghis rights under the above-written bond or both;

IN THE WITNESS THEREOF these presents have been signed the dayhereinbefore written by the obligor(s).

Signature(s) of obligor(s).

Date : Place : Witnesses (1) Name and Address (2) Name and Address Date Place

Accepted	by	me	this	day	of
	.(month)	(year).		(design	ation of
officer)for and	on behalf of the	President /Gove	ernor.		

(Signature of the Officer)

FORM GST INS-05

ORDER OF RELEASE OF GOODS/ THINGS OF PRISHABLE OR HAZARDOUS NATURE

[See rule 141(1)]

Whereas the following goods and/or things were seized on $_/_/_$ from the following premise(s):

<<Details of premises>>

which is/are a place/places of business/premises belonging to:

<<Name of Person>> <<GSTIN, if registered>>

Details of goods seized:

Sr.	Description	Quantity or units	Make/mark or	Remarks
No	of goods		model	
1	2	3	4	5

and since these goods are of perishable or hazardous nature and since an amount of Rs._____ (amount in words and digits), being an amount equivalent to the:

 \square market price of such goods or things

 \Box the amount of tax, interest and penalty that is or may become payable

has been paid, I hereby order the above mentioned goods be released forthwith.

Place:

Name and Designation of the Officer

Date:

To:

<<Name and Designation>>

[FORM GST DRC - 01

[See rule 100 (2) & 142(1)(a)]

Reference No: То _____GSTIN/Temp. ID ----- Name Address F.Y. -----Tax Period -----Act -Section / sub-section under which SCN is being issued -

SCN Reference No. ----

Summary of Show Cause Notice

- (a) Brief facts of the case :
- (b) Grounds :
- (c) Tax and other dues :

(Amount in Rs.)

Sr.	Та	Turnove	Tax		Ac	POS	Та	Interes	Penalt	Other	Tota
No.	x rate	r	Period		t	(Place of Supply	X	t	У	8	1
			Fro m	T o)					
1	2	3	4	5	6	7	8	9	10	11	12
Tota 1											

Signature

Name

Designation

Date:

Date ----

Jurisdiction

Address

Note -

- 1. Only applicable fields may be filled up.
- 2. Column nos. 2, 3, 4 and 5 of the above Table i.e. tax rate, turnover and tax period are not mandatory.
- 3. Place of Supply (POS) details shall be required only if the demand is created under the IGST Act.]¹⁵⁶

¹⁵⁶Substituted vide Notf No. 16/2019-CT dt. 29.03.2019wef 01.04.2019

[FORM GST DRC-01A¹⁵⁷

Intimation of tax ascertained as being payable under section 73(5)/74(5)

[See Rule 142 (1A)]

Part A

No.:

Date:

Case ID No.

То

GSTIN.....Na me..... Address....

Sub.: Case Proceeding Reference No.....- Intimation of liability under section 73(5)/section 74(5) – reg.

Please refer to the above proceedings. In this regard, the amount of tax/interest/penalty payable by you under section 73(5) / 74(5) with reference to the said case as ascertained by the undersigned in terms of the available information, as is given below:

Act	Period	Tax		
CGST Act				
SGST/UTGST Act				
IGST Act				
Cess				
Total				

The grounds and quantification are attached / given below:

Youare hereby advised to pay the amount of tax as ascertained above along with the amount of applicable interest in full by, failing which Show Cause Notice will be issued under section 73(1).

Youare hereby advised to pay the amount of tax as ascertained above along with the amount of applicable interest and penalty under section 74(5) by, failing which Show Cause Notice will be issued under section 74(1).

In case you wish to file any submissions against the above ascertainment, the same may be furnished by..... in Part B of this Form

Proper Officer

Signature
Name
Designation

¹⁵⁷Inserted vide Notf no. 49/2019-CT dt.09.10.2019

Upload Attachment

Part B

Reply to the communication for payment before issue of Show Cause Notice

[See Rule 142 (2A)]

No.:

Date:

То

Proper Officer,

Wing / Jurisdiction.

Sub.: Case Proceeding Reference No..... Payment/Submissions in response to liability intimated under Section 73(5)/74(5) – reg.

Please refer to Intimation ID.....vide which the liability of tax payable as ascertained under section 73(5) / 74(5) was intimated.

In this regard,

OR

B. the said liability is not acceptable and the submissions in this regard are attached / given below:

Authorised Signatory

]

Name......

Address.....

Upload Attachment

[FORM GST DRC -02

[See rule 142(1)(b)]

Reference No:

Date:

То

_____ GSTIN/ID

----- Name

_____ Address

Tax Period :

F.Y.:

Section /sub-section under which statement is being issued :

SCN Ref. No. ----- Date -

Statement Ref. No. ---- Date –

Summary of Statement :

(a) Brief facts of the case :

(b) Grounds :

(c) Tax and other dues :

(Amount in Rs.)

Sr.	Та	Turnove	Tax		Ac	POS	Та	Interes	Penalt	Other	Tota
No.	x rate	r	Period		t	(Place of Supply	X	t	У	S	1
			Fro m	T o)					
1	2	3	4	5	6	7	8	9	10	11	12
Tota											
1											

Signature

Name

Designation

Jurisdiction

Note -

- 1. Only applicable fields may be filled up.
- 2. Column nos. 2, 3, 4 and 5 of the above Table i.e. tax rate, turnover and tax period are not mandatory.
- 3. Place of Supply (POS) details shall be required only if the demand is created under the IGST Act.]¹⁵⁸

¹⁵⁸Substituted vide Notf No. 16/2019-CT dt. 29.03.2019wef 01.04.2019

[FORM GST DRC- 03¹⁵⁹

[See rule 142(2) & 142 (3)]

Intimation of payment made voluntarily or made against the show cause notice (SCN) or statement

(·= =	1) UI SLA											
1.	GSTIN											
2.	Name					< Auto>						
3.	Cause of payment					<< drop do	wn>>					
						Audit, investigation, voluntary, SCN, annual return, reconciliation statement, others (specify)						
4.	Section paymer		which w ade	olunta	ry	<< drop do	wn>>					
5.	Details of show cause notice, if payment is made within 30 days of its issue				Reference No. Date of issue							
6.	Financi	al Yea	ır									
7.	Details	of pay	ment ma	ade inc	luding int	erest and per	nalty, if a	pplicabl	le			
	(Amou	nt in R	ls.)									
Sr. No.	Tax Period	Act	Place of supply (POS)	Tax/ Cess	Interest	t Penalty, Others Total Ledg if applicable (Cash Credi				Debit entry no.	Date of debit entr y	
1	2	3	4	5	6	7	8	9	10	11	12	

8. Reasons, if any - << Text box>>

9. Verification-

I hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Signature of Authorized Signatory

Name

Designation / Status

Date –]

¹⁵⁹Subsituted vide Notf No. 31/2019-CT dt. 28.06.2019

FORM GST DRC – 04

[See rule 142(2)]

Reference No:

Date:

To _____ GSTIN/ID _____ Name _____ Address

> Tax Period ------ARN -

F.Y. -----

Date -

Acknowledgement of acceptance of payment made voluntarily

The payment made by you vide application referred to above is hereby acknowledged to the extent of the amount paid and for the reasons stated therein.

Signature Name Designation

Copy to -

FORM GST DRC-05

[See rule 142(3)]

Reference No:

ARN -

Date:

То	
GSTI	N/ID
Name	9
Addre	ess
Tax Period	F.Y
SCN -	Date -

Intimation of conclusion of proceedings

This has reference to the show cause notice referred to above. As you have paid the amount of tax and other dues mentioned in the notice along with applicable interest and penalty in accordance with the provisions of section ---- , the proceedings initiated vide the said notice are hereby concluded.

Date -

Signature Name Designation

Copy to - -

FORM GST DRC - 06

[See rule 142(4)]

Reply to the Show Cause Notice

1. GSTIN		
2. Name		
3. Details of Show Cause	Reference	Date of issue
Notice	No.	
4. Financial Year		
5. Reply		
<< Text box >>		
6. Documents uploaded		
<< List of documents >>		
7. Option for personal hearing	Yes	No No

8. Verification-

I hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Signature of Authorized Signatory

Name	
------	--

Designation / Status ------

Date -

[**FORM GST DRC-07** [See rule 100(1), 100(2), 100(3) & 142(5)]

Summary of the order

Reference No. -

Date –

- 1. Details of order :
 - (a) Order No. :
 - (b) Order date :
 - (c) Financial year :
- (d) Tax period: From --- To -----
- 2. Issues involved :
- 3. Description of goods / services (if applicable):

Sr. No.	HSN code	Description

- 4. Section(s) of the Act under which demand is created:
- 5. Details of demand :

(Amount in Rs.)

Sr. No.		Turnover	Tax Pe	riod	Act	POS	Tax	Interest	Penalty	Others	Total
	Rate		From	То		(Place					
						of					
						Supply)					
1	2	3	4	5	6	7	8	9	10	11	12
Total											

You are hereby directed to make the payment by <Date> failing which proceedings shall be initiated against you to recover the outstanding dues.

Signature

Name

Designation

Jurisdiction

Address

_____(GSTIN/ID)

-----Name

(Address)

Note –

То

- 1. Only applicable fields may be filled up.
- 2. Column nos. 2, 3, 4 and 5 of the Table at serial no. 5 i.e. tax rate, turnover and tax period are not mandatory.
- 3. Place of Supply (POS) details shall be required only if the demand is created under the IGST Act.]¹⁶⁰

¹⁶⁰Substituted vide Notf No. 16/2019-CT dt. 29.03.2019wef 01.04.2019

[FORM GST DRC-07A

[See rule 142A(1)]

Summary of the order creating demand under existing laws

Reference No.

Date -

	Part A – Basic details								
Sr.	Description	Particulars							
No.	_								
(1)	(2)	(3)							
1.	GSTIN								
	Legal name	< <auto>></auto>							
3.	Trade name, if any	< <auto>></auto>							
4.	Government Authority who passed the	State /UT							
	order creating the demand								
		Centre							
5.	Old Registration No.								
6.	Jurisdiction under earlier law								
7.	Act under which demand has been created								
8.	Period for which demand has been created	From – mm, yy To mm, yy							
9.	Order No. (original)								
10.	Order date (original)								
11.	Latest order no.								
12.	Latest order date								
13.	Date of service of the order (optional)								
	Name of the officer who has passed the								
	order (Optional)								
15.	Designation of the officer who has								
	passed the order								
16.	Whether demand is stayed	\square_{Yes} \square_{No}							
17.	Date of stay order								
18	Period of stay	From – to -							

	Part B – Demand details								
19.		I	Details of dem	and created					
				(An	nount in Rs.	in all Tables)			
Act	Tax	Interest	Penalty	Fee	Others	Total			
1	2	3	4	5	6	7			
Central									
Acts									
State/ UT									
Acts									

CST Act			

20.	Amount of demand paid under existing laws								
Act	Tax	Interest	Penalty	Fee	Others	Total			
1	2	3	4	5	6	7			
Central Acts									
State / UT Acts									
CST Act									

21.	Balance amount of demand proposed to be recovered under GST							
(19-20)			lav	WS				
			<< Auto-po	pulated	>>			
Act	Tax	Interest	Penalty	Fee	Others	Total		
1	2	3	4	5	6	7		
Central								
Acts								
State /								
UT								
Acts								
CST								
Act								

Signature

Name

Designation

Jurisdiction

То

_____(GSTIN/ID)

-----Name

_____(Address)

Copy to -

Note –

1. In case of demands relating to short payment of tax declared in return, acknowledgement / reference number of the return may be mentioned.

2. Only recoverable demands shall be posted for recovery under GST laws. Once, a demand has been created through **FORM GST DRC-07A**, and the status of the demand changes subsequently, the status may be amended through **FORM GST DRC-08A**.

3. Demand paid up to the date of uploading the summary of the order should only be mentioned in Table 20. Different heads of the liabilities under existing laws should be synchronized with the heads defined under Central or State tax.

4. Latest order number means the last order passed by the relevant authority for the particular demand.

5. Copy of the order vide which demand has been created can be attached. Documents in support of tax payment can also be uploaded, if available.]¹⁶¹

¹⁶¹Inserted *vide* Notf no. 60/2018 – CT dt. 30.10.2018

[See rule 142(7)]

Reference No.:

Date:

Summary of Rectification /Withdrawal Order

1. Particulars of order:	
(a) Financial year, if applicable	
(b) Tax period, if any	From To
(c) Section under which order is	
passed	
(d) Original order no.	
(e) Original order date	
(f) Rectification order no.	
(g) Rectification order date	
(h) ARN, if applied for	
rectification	
(i) Date of ARN	

Your application for rectification of the order referred to above has been examined.
 It has come to my notice that the above said order requires rectification (Reason)

rectification as per attached annexure)

4. The order referred to above (issued under section 129) requires to be withdrawn

5. Description of goods / services (if applicable) :

Sr. No.	HSN code	Description

6. Section of the Act under which demand is created:

7. Details of demand, if any, after rectification :

(Amount in Rs.)

Sr.	No.	Tax	Turnover	Tax Per	iod	Act	POS	Tax	Interest	Penalty	Others	Total
		Rate		From	То		(Place of					
							Supply)					
1		2	3	4	5	6	7	8	9	10	11	12
Tot	al											

You are hereby directed to make the payment by <Date> failing which proceedings shall be initiated against you to recover the outstanding dues.

Signature

To ______ (GSTIN/ID) ______ Name ______ (Address)

Note –

- 1. Only applicable fields may be filled up.
- 2. Column nos. 2, 3, 4 and 5 of the Table at serial no. 7 i.e. tax rate, turnover and tax period are not mandatory.
- 3. Place of Supply (POS) details shall be required only if the demand is created under the IGST Act.
- 4. Demand table at serial no. 7 shall not be filled up if an order issued under section 129 is being withdrawn.]¹⁶²

¹⁶²Substituted vide Notf No. 16/2019-CT dt. 29.03.2019wef 01.04.2019

[FORM GST DRC-08A

[See rule 142A(2)]

Amendment/Modification of summary of the order creating demand under existing laws

Reference no.

Date -

	Part A – Basic details						
Sr. No.	Description	Particulars					
(1)	(2)	(3)					
1.	GSTIN						
2. 3. 4.	Legal name	< <auto>></auto>					
3.	Trade name, if any	< <auto>></auto>					
	Reference no. vide which demand uploaded in FORM GST DRC-07A						
5.	Date of FORM GST DRC-07A vide which demand uploaded						
6.	Government Authority who passed the order creating the demand	State /UT Centre					
7.	Old Registration No.	<< Auto, editable>>					
8.	Jurisdiction under earlier law	< <auto, editable="">></auto,>					
8. 9.	Act under which demand has been created	< <auto, editable="">></auto,>					
10.	Tax period for which demand has been created	< <auto, editable="">></auto,>					
11.	Order No. (original)	< <auto, editable="">></auto,>					
12.	Order date (original)	< <auto, editable="">></auto,>					
13.	Latest order no.	< <auto, editable="">></auto,>					
14.	Latest order date	< <auto, editable="">></auto,>					
15.	Date of service of the order	< <auto, editable="">></auto,>					
16.	Name of the officer who has passed the order (optional)	< <auto, editable="">></auto,>					
17.	Designation of the officer who has passed the order	< <auto, editable="">></auto,>					
18.	Whether demand is stayed	□ _{Yes} □ _{No}					
19.	Date of stay order						
20.	Period of Stay						
21.	Reason for updation	< <text box="">></text>					

Part B – Demand details

22.	Details of demand posted originally through Table 21 of FORM GST DRC-07A									
		(Amount in Rs. in all tables)								
				<<	Auto>>					
Act	Tax	TaxInterestPenaltyFeeOthersTotal								
1	2	3	4	5	6	7				
Central										
Acts										
State /										
UT										
Acts										
CST										
Act										

23.	Updation of demand						
Act	Type of updation	Tax	Interest	Penalty	Fee	Others	Total
1	2	3	4	5	6	7	8
1.	Quashing of demand (Complete closure of demand)						
2.	Amount of reduction, if any						
3.	Total reduction (1+2)						

24.	Balance amount of demand required to be recovered under the						
(22-23)			А	ct			
			<< Auto-po	pulated	>>		
Act	Tax	Interest	Penalty	Fee	Others	Total	
1	2	3	4	5	6	7	
Central							
Acts							
State /							
UT							
Acts							
CST							
Act							

Signature

Name

Designation

Jurisdiction

То

_____ (GSTIN/ID)

-----Name

_____(Address)

Copy to -

Note –

1. Reduction includes payment made under existing laws. If the demand of tax is to be increased then a fresh demand may be created under **FORM GST DRC-07A**.

2. Copy of the order vide which demand has been modified /rectified / revised/ updated can be uploaded. Payment document can also be attached.

3. Amount recovered under the Act including adjustment made of refund claim will be automatically updated in the liability register. This form shall not be filed for such recoveries.]¹⁶³

¹⁶³Inserted *vide* Notf no. 60/2018 – CT dt. 30.10.2018

[See rule 143]

То

Particulars of defaulter -

GSTIN –	
Name -	
Demand order no.:	Date:
Reference no. of recovery:	Date:
Period:	

Order for recovery through specified officer under section 79

Whereas a sum of Rs. <<---->> on account of tax, cess, interest and penalty is payable under the provisions of the <<SGST/UTGST/ CGST/ IGST/ CESS>> Act by the aforesaid person who has failed to make payment of such amount. The details of arrears are given in the table below:

(Amount in Rs.)

Act	Tax/Cess	Interest	Penalty	Others	Total
1	2	3	4	5	6
Integrated tax					
Central tax					
State/UT tax					
Cess					
Total					

<< Remarks>>

You are, hereby, required under the provisions of section 79 of the <<SGST>>Actto recover the amount due from the << person >>as mentioned above.

Signature Name Designation

[See rule 144(2)]

Notice for Auction of Goods under section 79 (1) (b) of the Act

Demand order no.: Period: Date:

Whereas an order has been made by me for sale of the attached or distrained goods specified in the Schedule below for recovery of Rs..... and interest thereon and admissible expenditure incurred on the recovery process in accordance with the provisions of section 79.

The sale will be by public auction and the goods shall be put up for sale in the lots specified in the Schedule. The sale will be of the right, title and interests of the defaulter. And the liabilities and claims attached to the said properties, so far as they have been ascertained, are those specified in the Schedule against each lot.

The auction will be held on at.... AM/PM. In the event the entire amount due is paid before the date of auction, the sale will be stopped.

The price of each lot shall be paid at the time of sale or as per the directions of the proper officer/ specified officer and in default of payment, the goods shall be again put up for auction and resold.

Serial No.	Description of goods	Quantity
1	2	3

Schedule

Signature
Name
Designation

[See rule 144(5) & 147(12)]

Notice to successful bidder

To,

Please refer to Public Auction Reference no. _____ dated _____. On the basis of auction conducted on _____, you have been found to be a successful bidder in the instant case.

You are hereby, required to make payment of Rs._____ within a period of 15 days from the date of auction.

The possession of the goods shall be transferred to you after you have made the full payment of the bid amount.

Signature Name Designation

[See rule 144(5) & 147(12]

Sale Certificate

Demand order no.: Reference no. of recovery: Period: Date: Date:

This is to certify that the following goods:

Schedule (Movable Goods)

Sr. No.	Description of goods	Quantity
1	2	3

Schedule (Immovable Goods)

Building	Floor	Name of the	Road	Localit	District	Stat	PIN	Latitude	Longitude
No./	No.	Premises	/	у/		e	Code	(optional)	(optional)
Flat No.		/Building	Street	Village					
1	2	3	4	5	6	7	8	9	10

Schedule (Shares)

Sr. No.	Name of the Company	Quantity	Value
1	2	3	4

> Signature Name Designation

Place: Date:

FORM GST DRC - 13

[See rule 145(1)]

Notice to a third person under section 79(1) (c)

To The _____ Particulars of defaulter -

GSTIN –	
Name -	
Demand order no.:	Date:
Reference no. of recovery:	Date:
Period:	

Whereas a sum of Rs. <<---->> on account of tax, cess, interest and penalty is payable under the provisions of the <<SGST / UTGST/CGST/ IGST>> Act by <<Name of Taxable person>> holding <<GSTIN>> who has failed to make payment of such amount; and/or

It is observed that a sum of rupees ------ is due or may become due to the said taxable person from you; **or**

It is observed that you hold or are likely to hold a sum of rupees ------ for or on account of the said person.

You are hereby directed to pay a sum of rupees ------ to the Government forthwith or upon the money becoming due or being held in compliance of the provisions contained in clause (c)(i) of sub-section (1) of section 79 of the Act.

Please note that any payment made by you in compliance of this notice will be deemed under section 79 of the Act to have been made under the authority of the said taxable person and the certificate from the government in **FORM GST DRC - 14** will constitute a good and sufficient discharge of your liability to such person to the extent of the amount specified in the certificate.

Also, please note that if you discharge any liability to the said taxable person after receipt of this notice, you will be personally liable to the State /Central Government under section 79 of the Act to the extent of the liability discharged, or to the extent of the liability of the taxable person for tax, cess, interest and penalty, whichever is less.

Please note that, in case you fail to make payment in pursuance of this notice, you shall be deemed to be a defaulter in respect of the amount specified in the notice and consequences of the Act or the rules made thereunder shall follow.

Signature Name Designation

[See rule 145(2)]

Certificate of Payment to a Third Person

In response to the notice issued to you in **FORM GST DRC-13** bearing reference no. ______ dated _____, you have discharged your liability by making a payment of Rs. ______ for the defaulter named below:

GSTIN –	
Name -	
Demand order no.:	Da
Reference no. of recovery:	Da
Period:	

Date: Date:

This certificate will constitute a good and sufficient discharge of your liability to above mentioned defaulter to the extent of the amount specified in the certificate.

Signature Name Designation

[See rule 146]

APPLICATION BEFORE THE CIVIL COURT REQUESTING EXECUTION FOR A DECREE

То

The Magistrate /Judge of the Court of

Demand order no.:

Date:

Period

Sir/Ma'am,

You are requested to execute the decree and credit the net proceeds for settlement of the outstanding recoverable amount as mentioned above.

Place: Date:

Proper Officer/ Specified Officer

[See rule 147(1) & 151(1)]

То
GSTIN -
Name -
Address -
Demand order no.: Reference no. of recovery: Period:

Notice for attachment and sale of immovable/movable goods/shares under section 79

Date: Date:

Whereas you have failed to pay the amount of Rs....., being the arrears of tax/cess/interest/penalty/ fee payable by you under the provisions of the <<SGST/UTGST/CGST/IGST/CESS>> Act.

The immovable goods mentioned in the Table below are, therefore, attached and will be sold for the recovery of the said amount. You are hereby prohibited from transferring or creating a charge on the said goods in any way and any transfer or charge created by you shall be invalid.

Schedule (Movable)

Sr. No.	Description of goods	Quantity
1	2	3

Schedule (Immovable)

Building	Floor	Name of the	Road/	Locality	District	State	PIN	Latitude	Longitude
No./	No.	Premises	Street	/			Code	(optional	(optional)
Flat No.		/Building		Village)	
1	2	3	4	5	6	7	8	9	10

Schedule (Shares)

Sr. No.	Name of the Company	Quantity
1	2	3

Signature Name Designation

[See rule 147(4)]

Notice for Auction of Immovable/Movable Property under section 79(1) (d)

Demand order no.:	Date:
Reference number of recovery:	Date:
Period:	

Whereas an order has been made by me for sale of the attached or distrained goods specified in the Schedule below for recovery of Rs..... and interest thereon and admissible expenditure incurred on the recovery process in accordance with the provisions of section 79.

The sale will be by public auction and the goods shall be put up for sale in the lots specified in the Schedule. The sale will be of the right, title and interests of the defaulter. And the liabilities and claims attached to the said properties, so far as they have been ascertained, are those specified in the Schedule against each lot.

In the absence of any order of postponement, the auction will be held on......(date) at......A.M/P.M. In the event the entire amount due is paid before the issuance of notice, the auction will be cancelled.

The price of each lot shall be paid at the time of sale or as per the directions of the proper officer/ specified officer and in default of payment, the goods shall be again put up for auction and resold.

Sr. No.	Description of goods	Quantity
1	2	3

Schedule (Movable)

Schedule (Immovable)

Building	Floor	Name of the	Road/	Locality	District	State	PIN	Latitude	Longitude
No./	No.	Premises	Street	/			Code	(optional	(optional)
Flat No.		/Building		Village)	
1	2	3	4	5	6	7	8	9	10

Schedule (Shares)

Sr. No.	Name of the Company	Quantity
1	2	3

Signature Name Designation

[See rule 155]

То

Name & Address of District Collector

.....

Demand order no.: Reference number of recovery: Period:

Date: Date:

Certificate action under clause (e) of sub-section (1) section 79

I..... do hereby certify that a sum of Rs..... has been demanded from and is payable by M/s..... holding GSTINunder <<SGST/CGST/IGST/UTGST/CESS>>Act,but has not been paid and cannot be recovered from the said defaulter in the manner provided under the Act.

<<demand details >>

The said GSTIN holder owns property/resides/carries on business in your jurisdiction the particulars of which are given hereunder: -

<<Description>>

You are requested to take early steps to realise the sum of rupees ------ from the said defaulter as if it were an arrear of land revenue.

Signature Name Designation

[See rule 156]

To,

Magistrate,

<<Name and Address of the Court>>

Demand order no.: Reference number of recovery: Period: Date: Date:

Application to the Magistrate for Recovery as Fine

A sum of Rs. << ----- >>is recoverable from <<Name of taxable person>> holding <<GSTIN>> on account of tax, interest and penalty payable under the provisions of the Act. You are requested to kindly recover such amount in accordance with the provisions of clause (f) of sub-section (1) of section 79 of the Act as if it were a fine imposed by a Magistrate.

Details of Amount						
Description	Central tax	State /UT tax	Integrated tax	CESS		
Tax/Cess						
Interest						
Penalty						
Fees						
Others						
Total						

Signature
Name
Designation

[See rule 158(1)]

Application for Deferred Payment/ Payment in Instalments

- 1. Name of the taxable person-
- 2. GSTIN -
- 3. Period _____

In accordance with the provisions of section 80 of the Act, I request you to allow me extension of time upto ------ for payment of tax/ other dues **or** to allow me to pay such tax/other dues in ------instalments for reasons stated below:

Demand ID				
Description	Central tax	State /UT tax	Integrated tax	CESS
Tax/Cess				
Interest				
Penalty				
Fees				
Others				
Total				

Reasons: -

Upload Document

Verification

Ihereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of myknowledge and belief and nothing has been concealed therefrom.

Signature of Authorized Signatory

Name _____

Place -

Date -

FORM GST DRC – 21

[See rule 158(2)]

Reference No <<>>	<< Date >>
То	
GSTIN	
Name	
Address	
Demand Order No.	Date:
Reference number of recovery:	Date:
Period -	
Application Reference No. (ARN) -	Date -

Order for acceptance/rejection of application for deferred payment / payment in instalments

This has reference to your above referred application, filed under section 80 of the Act. Your application for deferred payment / payment of tax/other dues in instalments has been examined and in this connection, you are allowed to pay tax and other dues by ------ (date) **or** in this connection you are allowed to pay the tax and other dues amounting to rupees ---------- in ------- monthly instalments.

OR

This has reference to your above referred application, filed under section 80 of the Act. Your application for deferred payment / payment of tax/other dues in instalments has been examined and it has not been found possible to accede to your request for the following reasons:

Reasons for rejection

Signature Name Designation

[See rule 159(1)]

Reference No.: To Date:

------ Name _____ Address

(Bank/ Post Office/Financial Institution/Immovable property registering authority)

Provisional attachment of property under section83

It is to inform that M/s ------ (name) having principal place of business at -------(address) bearing registration number as ------ (GSTIN/ID), PAN ------ is a registered taxable person under the <<SGST/CGST>> Act. Proceedingshave been launched against the aforesaid taxable person under section << --->> of the said Act to determine the tax or any other amount due from the said person. As per information available with the department, it has come to my notice that the said person has a --

<<saving / current / FD/RD / depository >>account in your << bank/post office/financial institution>> having account no. << A/c no.>>;

or

property located at << property ID & location>>.

In order to protect the interests of revenue and in exercise of the powers conferred under section 83 of the Act, I ------ (name), ----- (designation), hereby provisionally attach the aforesaid account / property.

No debit shall be allowed to be made from the said account or any other account operated by the aforesaid person on the same PAN without the prior permission of this department.

or

The property mentioned above shall not be allowed to be disposed of without the prior permission of this department.

Signature Name Designation

Copy to -

[See rule 159(3), 159(5) & 159(6)]

Reference No.: To Date:

----- Name Address

(Bank/ Post Office/Financial Institution/Immovable property registering authority)

Order reference No. -

Date –

Restoration of provisionally attached property / bank account under section83

Please refer to the attachment of << saving / current / FD/RD>> account in your<< bank/post office/financial institution>> having account no. <<----->>, attached vide above referred order, to safeguard the interest of revenue in the proceedings launched against the person. Now, there is no such proceedings pending against the defaulting person which warrants the attachment of the said accounts. Therefore, the said account may now be restored to the person concerned.

or

Please refer to the attachment of property << ID /Locality>> attached vide above referred order to safeguard the interest of revenue in the proceedings launched against the person. Now, there is no such proceedings pending against the defaulting person which warrants the attachment of the said property. Therefore, the said property may be restored to the person concerned.

Signature Name Designation

Copy to -

[See rule 160]

То

The Liquidator/Receiver,

Name of the taxable person:

GSTIN:

Demand order no.: Date:

Period:

Intimation to Liquidator for recovery of amount

This has reference to your letter <<intimation no. & date>>, giving intimation of your appointment as liquidator for the <<company name>> holding <<GSTIN>>.In this connection, it is informed that the said company owes / likely to owe the following amount to the State / Central Government:

Current / Anticipated Demand

(Amount in Rs.)

Act	Tax	Interest	Penalty	Other Dues	Total Arrears
1	2	3	4	5	6
Central tax					
State / UT tax					
Integrated tax					
Cess					

In compliance of the provisions of section 88 of the Act, you are hereby directed to make sufficient provision for discharge of the current and anticipated liabilities, before the final winding up of the company.

Name

Designation

Reference No << --- >> Date >>

То
GSTIN
Name
Address

Demand Order No.:	Date:
Reference number of recovery:	Date:
Period:	
Reference No. in Appeal or Revision or any other proceeding -	

Continuation of Recovery Proceedings

This has reference to the initiation of recovery proceedings against you vide above referred recovery reference number for a sum of Rs.....

Financial year:

(Amount in Rs.)

Date:

Act	Tax	Interest	Penalty	Other Dues	Total Arrears
1	2	3	4	5	6
Central tax					
State / UT tax					
Integrated tax					
Cess					

Signature Name Designation

Place: Date:

FORM GST CPD-01

[See rule 162(1)] Application for Compounding of Offence

1.	GSTIN / Temporary ID
2.	Name of the applicant
3.	Address
4.	The violation of provisions of the Act for which prosecution is instituted or contemplated
5.	Details of adjudication order/notice
	Reference Number
	Date
	Tax
	Interest
	Penalty
	Fine, if any
6.	Brief facts of the case and particulars of the offence (s) charged:
7.	Whether this is the first offence under the Act
8.	If answer to 7 is in the negative, the details of previous
	cases
9.	Whether any proceedings for the same or any other offence
	are contemplated under any other law.
10.	If answer to 9 is in the affirmative, the details thereof

DECLARATION

- (1) I shall pay the compounding amount, as may be fixed by the Commissioner.
- (2) I understand that I cannot claim, as a matter of right, that the offence committed by me under the Act shall be compounded.

Signature of the applicant

Name

FORM GST CPD-02

[See rule 162(3)]

Reference No:

Date:

То

GSTIN/ID	
Name	
Address	
ARN	Date –

Order for rejection / allowance of compounding of offence

This has reference to your application referred to above. Your application has been examined in the department and the findings are as recorded below:

<<text>>

I am satisfied that you fulfil the requirements to be allowed to compound the offences in respect of the offences stated in column (2) of the table below on payment compounding amount indicated in column (3):

[Sr. No.	Offence	Act	Compounding amount	
			(Rs.)	
(1)	(2)	(3)	(4)	

Note:- (1) In case the offence committed by the taxable person falls in more than one category specified in Column (2), the compounding amount shall be the amount specified in column (3), which is the maximum of the amounts specified against the categories in which the offence sought to be compounded can be categorized.

(2) This amount will be deposited under minor head "Other".]¹⁶⁴

You are hereby directed to pay the aforesaid compounding amount by ------ (date) and on payment of the compounding amount, you will be granted immunity from prosecution for the offences listed in column (2) of the aforesaid table.

or

Your application is hereby rejected.

¹⁶⁴Substituted vide Notf No. 16/2019-CT dt. 29.03.2019wef 01.04.2019

Signature Name

Designation
